

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 37 OF 2020

Mr. Sayyed Mohammed Sabir Usman & Anr

...Applicants

Versus

Union of India & Ors

...Respondents

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ORIGINAL APPLICATION NO. 37 OF 2020

Mr. Sayyed Mohammed Sabir Usman & Anr

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Versus

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 Book No. 166
 Page No. 1660
 Serial No.
 Date 26 JUN 2023

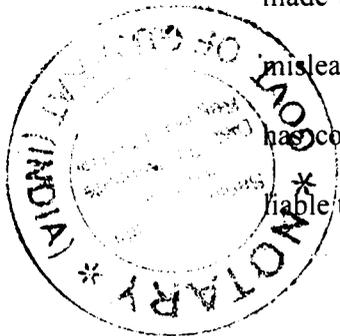
AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 11

Rajubhai Hamirbhai Solanki, adult, Indian Inhabitant, the Partner of M/s. Maruti Stone Quarry-Black Trap Mine, the Respondent No. 11 abovenamed, having its principal place of business at Survey No. 45/P, Village: Arithiya, Taluka: Kodinar, District: Gir Somnath, Gujarat: 362720, do hereby solemnly state as under:

1. I say that I am conversant with the facts of the present case, and I am able to depose to the same. I say that I have read the copy of the captioned Original Application No. 37 of 2020 ("said Application") and I am filing this Affidavit in reply to the said Application, to bring on record the true and correct facts and to oppose the reliefs sought in the said Application. I reserve my right to file an Additional Affidavit in the said Application, as and when necessary, with the leave of this Hon'ble Tribunal.
2. At the outset, I deny each and every statement, allegation and averment made in the said Application, which is contrary to and/or inconsistent with records and what is stated herein. I say that nothing contained in the said Application shall be deemed to be admitted for want of specific denials or traverse. I further deny the contents of the Joint Committee

Report of December, 2021 and reserve my rights to file an additional Affidavit, to place on record my objections to the Joint Committee Report of December, 2021.

3. I say that contrary to what is stated in the said Application, the Respondent No. 11 has carried out mining activities legally and with due authorizations and permissions of the Government and other concerned authorities. I say that the Applicant has knowingly made false, incorrect, and misleading statements and averments, solely with the view to mislead this Hon'ble Tribunal and abuse the process of the court. I say that the Applicant has come before this Hon'ble Tribunal with unclean hands and the said Application is liable to be dismissed on this ground alone.



4. I say that the Respondent No. 11 was set up in the year April, 2007 as a Partnership Firm, for the purpose of mining Black Trap Minor Minerals ("BTMM"). Hereto annexed and marked as **Annexure "A"** is a copy of the Registration Certificate.
5. I say that vide an Order/Letter dated 16th December, 1996 issued by the Office of Collector (Minerals Branch), Amreli, the Respondent No. 11 was granted a lease on the land bearing Survey No. 45/P, admeasuring 0.90 hectares situated at Village: Arithiya, Taluka: Kodinar ("**said Quarry Land**"), for excavation/mining of BTMM. The said Quarry Land was given on lease to Respondent No. 11 at a rate of Rs.100/- per hecter. As per the order dated 16th December, 1996, the said Quarry Land was leased to Respondent No. 11 for production of BTMM of about 2000 Metric Ton for the first year. Hereto annexed and marked as **Annexure "B"** is a copy of the said Order/Letter dated 16th December, 1996.

6. I say that Respondent No. 11 entered into a Lease Agreement dated 4th April, 1997, wherein the said Quarry Land was leased to the Respondent No. 11 by the State of Gujarat for a period of 10 (Ten) years, for the purpose of mining BTMM. Hereto annexed and marked as **Annexure "C"** is a copy of the Lease Agreement dated 4th April, 1997.



I state that before the expiry of the Lease Period, on 14th August, 2006, the Respondent No. 11 made an application for extension of the lease period along with the mining plan for a further period of 10 years vide an application made to the Collector, Junagadh the 14th August, 2006. Hereto annexed and marked as **Annexure "D - Colly"** is a copy of the Lease Renewal Application dated 14th August, 2006, along with the mining plan.

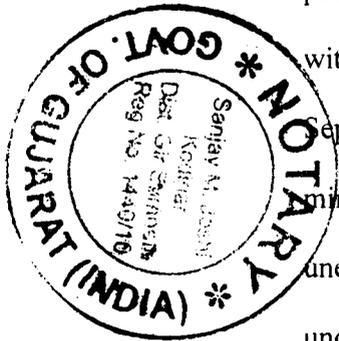
8. I state that vide an order dated 1st January, 2020 the Collector, Junagadh was pleased to extend the lease period on the said Quarry Land for a further period of 10 years i.e., till 3rd April, 2017. Hereto annexed and marked as **Annexure "E"** is a copy of the Approval Order passed by the authorities.

9. It is pertinent to note that, on 27th January, 1994, The Ministry of Environment and Forest issued an Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994 which stated that only the mining projects having a Lease Area of more than 5 hectares would require Environmental Clearance. I say that, by this, it was clear that Respondent No. 11 did not require any Environmental Clearance to operate on the Quarry Land since the Quarry Land was only measuring 0.90 hectares. Hereto annexed and marked as **Annexure "F"** is a copy of the Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994.

10. I say that the Ministry of Environment and Forests issued a Notification bearing No. S.O. 1533 dated 14th September, 2006 for imposing certain restrictions and prohibitions on *new* projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts. Hereto annexed and marked as **Annexure "G"** is a copy of the Notification No. S.O. 1533 dated 14th September, 2006.

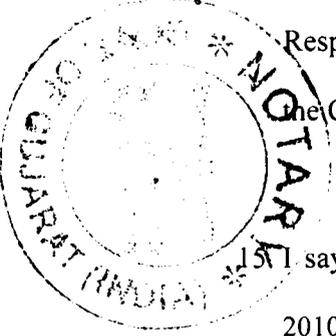
11. I say that, a Circular bearing No. J-15012/35/2007-IA (M) – Part dated 2nd July, 2007 was published by the Ministry of Environment and Forests, thereby clarifying the position with regard to the applicability of Notification bearing No. S.O. 1533 dated 14th September, 2006 on mining leases of 5 hectare (major minerals) and mining leases of minor minerals which have been operating before 14th September, 2006. This circular unequivocally made it clear that all such mining projects which did not require clearance under the Environmental Impact Assessment Notification S.O. 60 (E) dated 27th January, 1994 would continue to operate without obtaining environmental clearance till the lease falls due for renewal if there was no increase in the lease area or if there was no enhancement of production. Hereto annexed and marked as **Annexure "H"** is a copy of the Circular bearing No. J-15012/35/2007-IA (M) – Part dated 2nd July, 2007.

12. I say that on 19th July, 2010, the Range Forest Officer issued a distance certificate stating that the Quarry Land of Respondent No. 11 is 5.475 kilometres away from the Gir National Park, the Gir Wildlife Sanctuary, the Paniya Wildlife Sanctuary and Mitiyala Wildlife Sanctuary ("**protected areas**"). Hereto annexed and marked as **Annexure "I"** is a copy of the Distance Certificate dated 19th July, 2010.



13. I say that *vide* a letter dated 26th July, 2010 from the Talhati to Arithiya Panchayat it was indicated that Quarry Land is 1 kilometer from Arithiya Village. Hereto annexed and marked as **Annexure "J"** is a copy of the letter dated 26th July, 2010.

14. I say that on 6th September, 2010, the Gujarat Pollution Control Board ("GPCB"), inspected the Quarry Land and *inter alia* recommended that a No Objection Certificate ("NOC") and Consolidated Consent and Authorization ("CCA") be granted to Respondent No. 11. I crave leave to refer and rely upon the No Objection Certificate and the Consolidated Consent and Authorization at the time of the hearing.



15. I say that in the interim, the Office of Geologist *vide* an Order/letter dated 3rd October, 2010, bearing Reference No. GG/GIR/ECO/QL/2089, approved the grant of Respondent No. 11's lease for the said Quarry Land, however, Respondent No. 11 was asked to close mining activities within a periphery of 10 kilometres of Gir Sanctuary. Further, Respondent No. 11 was asked to submit an NOC from the National Wildlife Sanctuary Board. ("NBWL") I crave leave to refer and rely upon the Order/Letter dated 3rd October, 2010 at the time of hearing.

16. I say that *vide* Order/letter dated 22nd March, 2011, GPCB granted CCA, NOC as well as Consent To Establish ("CTE") and Consent to Operate ("CTO") at the said Quarry Land to Respondent No. 11. The said CTE and CTO were valid for five years i.e., up to 1st March, 2015. Hereto annexed and marked as **Annexure "K"** is the Copy of the Order/Letter dated 22nd March, 2011.

17. I say that, on completion of the further period of 10 years of lease for Quarry Land, Respondent No. 11 made an application for extension of the Lease Period along with the Mining Plan *vide* application dated 4th January, 2016 filed before the Collector Gir

Somnath. Hereto annexed and marked as **Annexure "L"** is a copy of the Application dated 4th January, 2016.

18. I say that, promptly, *vide* letter dated 13th October, 2016, Respondent No. 11 informed the Geologist about the application for NOC that was made by the Respondent No. 11 to NBWL. Hereto annexed and marked as **Annexure "M"** is the copy of the letter dated 13th October, 2016.

19. I say that during the pendency of the application, on 24th May, 2017 the Gujarat Minor Mineral Concession Rules, 2017 came into force which further extended the term of the leased Quarry Land till 31st March 2025. The relevant extract of the Concession Rules,

2017 is reproduced below for ease of reference:

"12. Period of the Quarry Lease –

(1) *In case of:*

- (a) *All minor mineral specified in Part A-II or Part B of the Schedule III, the period of quarry lease granted or renewed before the date of commencement of these rules, shall be extended and be deemed to have been extended up to a period ending on March 31, 2025, with effect from the date of expiry of the period of renewal last made or till the completion of period of quarry lease, if any, whichever is late, subject to the condition that all the terms and conditions of the lease have complied with;*

[Emphasis Supplied]



It is pertinent to note that BTMM which is excavated by Respondent No. 11 is included in Schedule III Part A-II or Part-B of the Gujarat Minor Mineral Concession Rules, 2017. Hereto annexed and marked as **Annexure "N"** is a copy of the Gujarat Minor Mineral Concession Rules, 2017.

20. I say that the Ministry of Environment, Forest and Climate Change issued a draft notification S.O. 3370 (E) on 25th October, 2016 and notified that area to an extent of up to 17.9 kilometers from the boundary of the Mitiyala Wildlife Sanctuary, 16.3 kilometers from the boundary of the Gir Wildlife Sanctuary and up to 14.98 kilometres from the Paniya Wildlife Sanctuary of Gujarat, to be declared an as Eco-sensitive Zone ("**Eco Sensitive Zone**"). Hereto annexed and marked as **Annexure "O"** is a copy of the Draft Notification S.O. 3370 (E) dated 25th October, 2016.



21. I say that despite the fact that 'Proposal for Declaration of Eco-Sensitive Zone around Gir National Park & Sanctuary and Paniya & Mithiyala Wildlife Sanctuaries' prepared by the Gujarat Forest Department did not include the said Quarry Land as Eco-Sensitive Zone, and further despite the fact that the lease period of the said Quarry Land was extended till 31st March 2025, the Respondent was issued a communication dated 5th February, 2016 & subsequently Notices dated 3rd October, 2016 and 9th February, 2017 by the Office of the Commissioner of Ecology and Mining Department compelling the Respondent No. 11 to procure an NOC from the NBWL. Hereto annexed and marked as **Annexure "P"** are the copies of the Notices dated 3rd October, 2016, 9th February 2017 issued by the Office of the Commissioner of Ecology and Mining Department.

22. The said notices were responded *vide* replies dated 1st March, 2016, 13th October, 2016, and 18th February, 2017, respectively, wherein Respondent had unequivocally mentioned

27. I say that thereafter, by another letter dated 28th August, 2019, Respondent No. 11 informed the Geologist about the application for Wildlife Clearance that was pending before the Principal Chief Forest Conservator. Hereto annexed and marked as **Annexure "U"** is a copy of the letter dated 28th August, 2019.

28. Pertinently, the area of the Quarry Land i.e., Village: Arthiya, Taluka: Kodinar, District, Gir Somnath, Gujarat does not fall within the Eco-Sensitive Zone, hence clearance from the NBWL was not mandatory for the said Quarry Land.



Without prejudice to the aforesaid, Respondent No. 11 applied for Wildlife Clearance on 28th August 2016. Hereto annexed and marked as **Annexure "V"** is a copy of the letter dated 28th August, 2019.

30. I say that, Respondent No. 11 was allotted an *Online Virtual Account* and was also issued *Royalty Passes*. Thus, admittedly, the authorities permitted mining on the Quarry Land and further validated the said mining activity by generating *Royalty Passes* for the same.

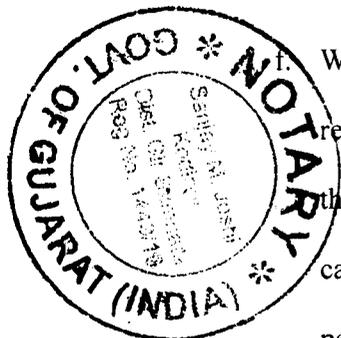
31. I say that on 4th July, 2020, the *Royalty Passes* of Respondent No. 11 were locked, when a blanket order was passed by this Hon'ble Tribunal restricting operations of the mines which had failed to submit Environmental Clearances on or before 2016. Respondent No. 11 has not conducted any mining activity since the *Royalty Passes* of Respondent No. 11 were locked. Hereto annexed and marked as **Annexure "W"** is a copy of the Order dated 4th July, 2020.

32. I say that I shall now deal seriatim with the various averments made in the Application. I state that save and except what is specifically admitted herein, all the allegations made by the Applicant against Respondent No. 11 are denied:

- a. With reference to Paragraph 1 and 2 of the Application, I state that the contents of the same are formal in nature and merit no reply.
- b. With reference to Paragraph 3 of the Application, I deny the contents thereof in totality. I repeat and reiterate what is stated hereinabove and deny all that is inconsistent and/or contrary thereto. I say that the facts mentioned above clearly evince that Respondent No. 11 has carried out mining activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 11 have caused irreparable damage to wildlife, environment, and ecology. I deny that Respondent No. 11 has violated any statutory provisions whatsoever.
- c. With reference to Paragraph 4 to 6 of the Application, I deny the contents thereof in totality. I state that the Applicant has made unsubstantiated and frivolous allegations, with a view to mislead and misguide this Hon'ble Tribunal and abuse the process of the court.
- d. With reference to Paragraph 7 of the Application, I deny the contents thereof. I say that the said Application is preferred on false and erroneous grounds. I say that the said Application is a mala fide attempt to mislead this Hon'ble Tribunal and is an abuse of the process of the court.
- e. With reference to Paragraph 8, I state that the contents of the same in relation to the present Respondent, are denied in toto. I state that the bloated numbers as described in



Paragraph 8 (a) (12) are baseless and are shown to mislead this Hon'ble Tribunal. I state that on the contrary, as mentioned above, Respondent No. 11 has constantly monitored that its operations are in compliance with the applicable laws. I repeat, reiterate, and confirm what is stated hereinabove and deny what is consistent and/or contrary thereto.

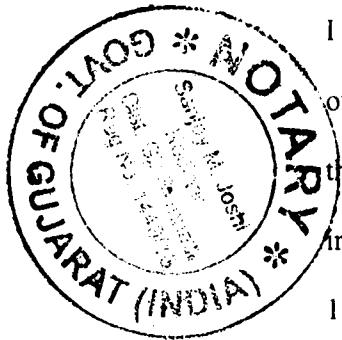


- f. With reference to Paragraph 9, I deny the contents thereof in totality. I repeat and reiterate what is stated hereinabove and deny all that is inconsistent and/or contrary thereto. I say that the facts mentioned above clearly evince that Respondent No. 11 has carried out mining activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 11 have caused irreparable damage to wildlife, environment, and ecology. I deny that Respondent No. 11 has violated any statutory provisions whatsoever.
- g. With reference to Paragraph 10 and 11, the contents of the same are denied in toto. The contents of the same are not related to Respondent No. 11 and are denied for want of knowledge.
- h. With reference to Paragraph 12, it is pertinent to note that the draft notification relied on by the Applicant, has not been notified as on date of filing of the present Reply. Without prejudice to the same, I say that Respondent No. 11's mining activities do not run affront to the said draft notification.
- i. With reference to Paragraph 13 and 14, I deny all that is contrary and/or inconsistent with the records and what is stated herein. I say that the facts mentioned above clearly

evince that Respondent No. 11 has carried out mining activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 11 have caused irreparable damage to wildlife, environments and ecology. I deny that Respondent No. 11 has violated any statutory provisions whatsoever.

j. With reference to Paragraph 15, I state that the contents of the same are denied in toto.

I say that the facts mentioned above clearly evince that Respondent No. 11 has carried out mining activities legally and with applicable authorizations and permissions from the concerned authorities. I deny that the activities of Respondent No. 11 have caused irreparable damage to wildlife, environment, and ecology. I deny that Respondent No. 11 has violated any statutory provisions whatsoever.



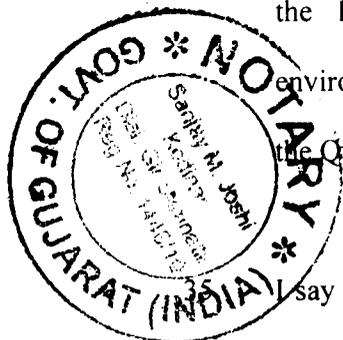
k. With reference to Paragraphs 16 to 19, I state that the contents of the same are formal in nature and merit no response. I put the Applicant to strict proof with respect to the contents thereof.

l. With reference to Paragraph 20, I say that the contents of the same of the denied in toto. I state that this Application has been filed with view to the mislead this Hon'ble Tribunal. I state that the Applicants have only made certain quarries as parties to the present application which shows the *mala-fide* and extortionist conduct of the Applicants.

33. I say that Respondent No. 11 is in legal possession of the said Quarry Land. I say that Respondent No. 11 is in the business of excavating BTMM. I say that the said business of

excavation of BTMM at the said Quarry Land is being carried out by Respondent No. 11 after due authorizations received from the concerned authorities and as per procedure established by law.

34. I say that Respondent No. 11 has taken the steps in view to safely establish and operate the Quarry for the excavation of BTMM at the said Quarry Land. Furthermore, Respondent No. 11 in order to protect the flora, fauna, and in order to create a sustainable ecosystem surrounding the said Quarry Land has taken several steps. It is submitted that the Respondent No. 11 has consistently and actively participated in cultural, environmental, and social enhancement of the region and has planted 81077 trees around the Quarry Land.



I say that Respondent No. 11 has been carrying out mining activity since the year 1997.

That the mining was carried out at the said Quarry Land admeasuring 0.90 Hectares. I say that Respondent No. 11 having lease of the said Quarry Land is less than 5 Hectares, therefore is clearly not bound to apply for the said EC under Notification of 2006. The Applicants allegation of Respondent No. 11's violation in obtaining EC vide the mandatory provision under the EIA Notification of 2006 is clearly without application of mind.

36. That the Respondent No. 11 has obtained the mandatory permissions before establishing industrial plant, and operation of the said industrial plant and activities connected thereto. That the request made for consent to establish and consent to operate were made by Respondent No. 11 to the concerned authorities as per procedure established by law. The same was granted to Respondent No. 11 after due consideration by the concerned authorities.

- 37. It is submitted that Respondent No. 11 has taken all necessary steps to constantly monitor that, its operations are in compliance with the applicable laws.
- 38. That Respondent No. 11 has in good faith built a 'Green Belt' so that the movement of wildlife animals is not obstructed by the functioning of the quarry. I crave leave to refer and rely upon relevant photographs at the time of the hearing.
- 39. I say that, at present, Respondent No. 11 has shut the operation of the quarry at the said Quarry Land.
- 40. In view thereof, I say that the said Application preferred by the Applicant is liable to be rejected with exemplary costs.

Date: 30 JUNE 2023

Place: Gir Somnath

21/6/2023

Respondent No. 11

Parinam Law Associates

Advocates for the Respondent No. 11

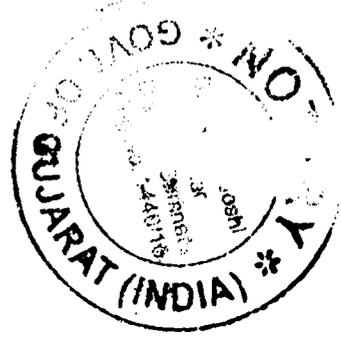
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SOLEMNLY AFFIRMED AND
SIGNED, BEFORE, ME

SANJAY M. JOSHI
Advocate & Notary
Kodinar (Gujarat)

26 JUN 2023



VERIFICATION

I, Rajubhai Hamirbhai Solanki, adult, Indian Inhabitant, the Partner of M/s. Maruti Stone Quarry-Black Trap Mine, the Respondent No. 11 abovenamed, having its principal place of business at Survey No. 45/P, Village: Arithiya, Taluka: Kodinar, District: Gir Somnath, Gujarat: 362720, do hereby state and declare that what is stated in the foregoing Paragraphs is true to my own knowledge and are based on records, information, beliefs and I believe the same to be true.

Solemnly declared at Gir Somnath)

Dated this 30 day of June, 2023)

રાજુ હામીરભાઈ સોલંકી

Respondent No. 11

PARINAM LAW ASSOCIATES

Advocates for Respondent No. 11



गुजरात GUJARAT

B 779640

वे. नं. 209 दिनांक 11/05/07
 पति/पत्नी अथवा अन्य व्यक्ति द्वारा
 9/5/07

श. नं. 112 ए.
 अथवा वे. नं. : अथवा अथवा
 अथवा नं. 13 अथवा
REGISTER OF FIRMS
 'Form-G'

Firm No. GUJ-BVN/11022/

Sr. No. of appln.-32/2007-08/.

Name:-MARUTI STONE CRUSHER, P.O. ARITHIA, Tal: Kodinar, Dist: Junagadh.

Business:-STONE CRUSHER, CRUSHED METAL.

No. of Entry	Date of Entry	Nature of entry	Date of Joining	Remarks
1	14/05/2007.	1. Gigabhai Govindbhai Bhalia. Devli Road, Kodinar, Dist: Junagadh. 2. Rajubhai Hamirbhai Solanki. Devli Road, Kodinar, Dist: Junagadh. <u>Duration:- At will</u>	01/04/2007. -do-	

The said firm has been registered vide appln. recd. on dt. 11/05/2007.



TRUE COPY

(Signature)
 Registrar of Firms
 Bhavnagar Division,
 Bhavnagar-0126

Sd/-
 Registrar of Firms,
 Bhavnagar Division
 Bhavnagar.

મૂળ મત

B

N^o 0195863.

રજીસ્ટ્રાર ઓફ ફિલ્મ્સ
ભવનગર વિભાગ

મહાગણી ભવન, ભવનગર
તા. ૧૨/૦૫/૨૦૦૭

અરજદાર ભરત સી યદયાજી (વોલોટેલ) ડો/ગાર
પેટીનું નામ શાહી ૨-ટોળ કુમર ૨૦૨૦૫)
ની પાસેથી નીચે પ્રમાણે ફી મળેલ છે.

તા. ડો/ગાર
જિ. ભવનગર/૩૫૩૫

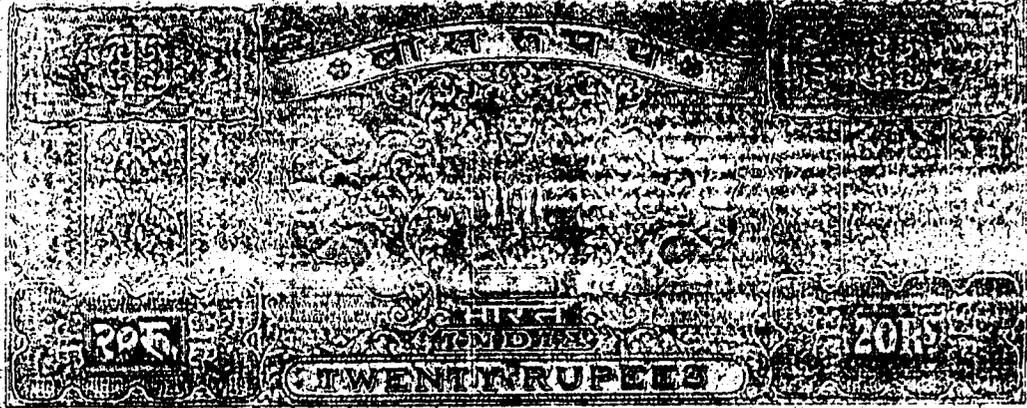
વિગત	રૂ.	પૈ.
૧. નોંધણી ફી	૫૦/-	
૨. પેટીમાં થયેલ ફેરફાર નોંધવાની ફી	-	
૩. ભૂલ સુધારણા બાબતની ફી	-	
૪. તપાસણી બાબતની ફી	-	
૫. પ્રમાણિત નકલ માટેની ફી	૨૫/-	
૬. ફોર્મ્સની ફી	-	
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૧૫/૦૫/૨૦૦૭

For Registrar of Films
Bhavnagar Division
Bhavnagar 018

20 Ru.



Handwritten notes and signatures in Gujarati script, including a date '22/10/2000' and a signature.

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સુધારા કમિશનર
ગુજરાત રાજ્ય

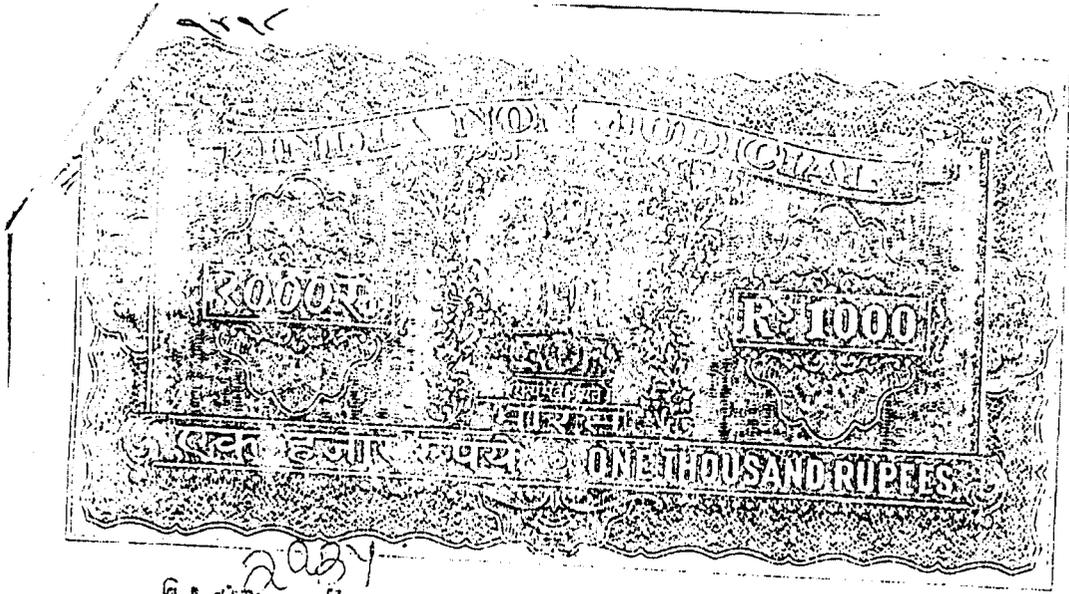
REGISTER OF FIRMS

Sr. No. of appla. 58/2001-2002/. Firm No. GUJ-EVN/9592/.
Name:- M/S. MARUTI STONE CRUSHER P.O. ARITHIA, TAL: KODINAR, Dist: AMRELI.
Business:- STONE CRUSHER.

No. of Entry	Date of Entry	Nature of Entry.	Date of joining.	Remarks.
1.	11-10-2000.	1. Nausirvan Nadiraha Doctor. Panandar Road Kodinar. 2. Gajbhai Govindbhai Shinde. As above-1. Duration:- At Will. The said firm has been registered vide appla. recd. on dt. 11-10-2000. H.C.F./ Rajnagar.	02-10-2000	
2.	3-5-2001	The said firm has been dissolved on dt. 31-3-2001, vide appla. recd. on dt. 3-5-2001.		



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Registrar of Firms,
Rajnagar, Division,
Rajnagar.



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 मालिका
 नं०
 29 SEP 2000
 १०००

" अशीटारी इस्सावेज "

आजरोज सर्वत २०५९ ना आसो सुटी प ने सोमवार तारीख २ - १० - २००० ना शेज, ...
 :१: श्री नोशीरवान मादीरसा डॉक्टर उ.व.आ. ५० बंधो वेपार तथा भेती
 रसे. कोडीनार ता. कोडीनार पत्रकार नं०२-१.....
 :२: श्री गीगाभाई गोविंदभाई भारतीय उ.व.आ. ४४ बंधो भेती
 रसे. कोडीनार ता. कोडीनार पत्रकार नं०२-२.....
 उपरनां बन्ने गदाकाने वरने करवापां आवे मे.
 सगला जे पत्रकार नं० १ श्री नोशीरवान मादीरसा डॉक्टर पंचवती गावीसिमां बंधो " आशी
 स्टोन प्रुवर " नां नासे अशीटीया पुजमे इलोरी गोरी पत्रकार डॉटी डॉटरी, काजी बनववाने भंधो
 ता. २० - ९ - २००० सुधी अदावना हता.

વિકાસ વિકાસ માટે અને કાર્યક્ષમતા વધારવા માટે જરૂરીયાત ઉભી થતા પદ્ધતિ નંબર-૧ શ્રી નૌશીરવાન નાદીરશા ડોક્ટર પદ્ધતિ નંબર-૨ ના શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા ને આ ચાલ્યા આવતા ધંધામાં ભાગીદાર તરીકે જોડવા આમંત્રણ આપતા અને આઆમંત્રણનો પદ્ધતિ નંબર-૨ ના શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા એ ભાગીદાર તરીકે જોડાવા સ્વીકાર કરતાં આ ભાગીદારી સરતીનામાં આવેલ છે.

૧૦: આ ભાગીદારી વહીવટનું નામ " માટ્ટી સ્ટોન ક્રુશર " રાખવામાં આવેલ છે. ભવિષ્યમાં ભાગીદારોની પરસ્પરની સંમતિથી અન્ય કોઈ નામની કરવો હશેતો કરી શકાશે.

૧૧: આ ભાગીદારી વહીવટનું સ્થળ અરીઠીયા તા. કોડીનાર મુકામે રાખવામાં આવેલ છે. ભવિષ્યમાં ભાગીદારો ની પરસ્પરની સંમતિથી અન્ય કોઈ સ્થળ કે સ્થળોએ ધંધો ચલાવવો હશેતો ચલાવી શકાશે.

૧૨: આ ભાગીદારી વહીવટમાં અત્યારે સ્ટોન ક્રુશર ચલાવવાનો પથ્થર માંથી કચ્છી, શ્રીટ વિગેરે બનાવીને વેચવાનો વિગેરેનો ધંધો ચલાવવામાં આવે છે. ભવિષ્યમાં ભાગીદારોની પરસ્પરની સંમતિથી અન્ય કોઈ પણ કાચ દેસરનો ધંધો આ ભાગીદારી વહીવટમાં કરવો હશેતો કરી શકાશે.

૧૩: આ ભાગીદારી વહીવટ તા.૨-૧૦-૨૦૦૦ થી અમલમાં આવેલ ગણાશે.

૧૪: આ ભાગીદારી પેઢીને જોઈતી મુડીની સગવડ બધા ભાગીદારોએ અંદરે અંદરે સમજણ અનુસાર કરવાની છે. ભાગીદારોનાં નાણાં મુડીરોકાણ તરીકે કે લોન તરીકે રોકવામાં આવે તેનાં ઉપર દિસાબી વર્ષનાં અંતે આવકવેરા કાયદાની કલમ-૪૦(બી) હેઠળ મજરે મળવાપાત્ર મહત્તમ વ્યાજ (હાલ ૧૮ ટકાનાં દરે) જમાં કરવામાં આવશે જો આવકવેરા કાયદાની જોગવાઈઓ અનુસાર નકકી થતી ભાગીદારીની આવક નુકશાન દર્શાવતી હોયતો તે રાંજોગોમાં પરસ્પરની સમજુતીથી નકકી કરે તે મુજબનાં ઘટાડેલા દરે ભાગીદારોનાં ખાતે જમાં કરવાનાં વ્યાજની ગણતરી કરવામાં આવશે તેમજ આ અંગે ભવિષ્યમાં આવકવેરા કાયદાની કલમ-૪૦(બી)ની જોગવાઈઓમાં થતાં ફેરફાર તે અનુસરવામાં આવશે.

૧૫: આ ભાગીદારી પેઢીનાં પદ્ધતિ નંબર-૧ શ્રી નૌશીરવાન નાદીરશા ડોક્ટર પદ્ધતિ નંબર-૨ શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા આ ભાગીદારી ધંધાની પ્રવૃત્તિમાં કાર્યશીલ રહેનાર છે. તેમને આ ધંધાનાં કામ કરતાં ભાગીદારો "વર્કિંગ પાર્ટનર્સ" ગણવાનાં છે. તેઓને તેઓની આવી સેવાબદલ આવકવેરા કાયદાની કલમ-૪૦ (બી)ની જોગવાઈઓને આધીન પેઢીનાં બુક પ્રોફીટ ઉપર નિયત કરાયેલા દરોએ આપી શકાતા મહત્તમ મહેનતાણાની મર્યાદામાં સરખે હિસ્સે મહેનતાણુ ચકવવામાં આવશે.

વિગત	પદ્ધતિ નં-૧	પદ્ધતિ નં-૨
(૧) બુક પ્રોફીટનાં પ્રથમ રૂ. ૭૫,૦૦૦/- નાં ૮૦% અથવા પ્રથમ રૂ. ૫૦,૦૦૦/- સુધીની રકમ બે માંથી વધુ હોય તેના.	૫૦ %	૫૦ %
(૨) બુક પ્રોફીટ ત્યારબાદનાં રૂ. ૭૫,૦૦૦/- નાં ૬૦ %	૪૫ %	૪૫ %
(૩) બુક પ્રોફીટ ત્યારબાદની રકમ નાં	૩૦ %	૩૦ %
	૨૦ %	૨૦ %

ભાગીદારોની પરરાપરની સમજૂતીથી મહેનતાણાનાં હિસ્સામાં ફેરફારકરી શકાશે આ મહેનતાણાતું વર્ષ નાં અંતેભાગીદારો નાં મુડી ખાતે જમા કરવામાં આવશે. જેસામે ભાગીદાર વર્ષ દરમ્યાન વખતો વખત ઉપાડ કરી શકશે

૧૦ : આ ભાગીદારી વહીવટને લગતાં તમામ ખર્ચાઓ તથા દસ્તાવેજોની ફેલમ-પ તથા ૬ મુજબ તે આજ ત્યાં મહેનતાણાની રકમ બાદ જતાં જે કાંઈ યોગ્ય નફો કે નુકશાની રહેશે તેને પેટીનાં ભાગીદારોને ખાતે તેમનાં નફા કે નુકશાનીનાં નીચે જણાવેલ હિસ્સા મુજબ જમા કે ઉધાર કરવામાં આવશે.

નામ	નફા-કે નુકશાનીમાં હિસ્સો
૧ : શ્રી નૌશીરવાન નાદીરશા ડોકટર	૫૦ %
૨ : શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા	૫૦ %

૧૮ : મારુતી સ્ટોન ક્રુશર ના નામે અરીઠીયા સિમની સીમ સર્વેનંબર- ૪૫ પેકી એકર. ૪ ગુઠા ૦૦ પેકટર-આરે ૧-૬૧-૮૮ જે જમીનમધી લીઝની જમીન ખાણ ખનીજ ખાતાની પરવાનગી મુજબ લીઝની જમીન સર્વેનંબર-૪૫ પેકી હે. આરે. ૦-૮૦-૦૦ બાકીની જમીન પડતર છે. તે જમીન તમામ આ ભાગીદારી પેટીની ગણવામાં આવશે.

ઉપરાંત સર્વેનંબર- ૪૫ પેકી એકર. ૧ ગુઠા ૦૦ હે. આરે. ૦-૪૦-૪૬ ખીનખેતી છે. તે જમીન ખાણ હવેથી આ ભાગીદારી પેટીની ગણવામાં આવશે.

૧૯ : આ ભાગીદારી વહીવટનાં હિસાબો નાણાંકીય વર્ષ મુજબ એટલે કે ૧ લી એપ્રિલ થી ૩૧ મી માર્ચ સુધીના રાખવાનાં છે. હિસાબી વર્ષ પુરૂ થશે જેમ બને તેમ વહેલી તકે આ ભાગીદારી વહીવટનું સરવેયુ તૈયાર કરી, નફા- નુકશાનીના હવાલા નાંખી ભાગીદારોનાં ખાતે જમા કરવામાં આવશે.

૨૦ : આ ભાગીદારી ધંધાએ વધારાની મુડીની જરૂર પડેતો આવી મુડી બહારથી બેંક, તથા અન્ય નાણાંકીય સંસ્થા અગરતો વ્યક્તિ પારોથી વ્યાજે અગર ઉછીની લાવી શકાશે.

૨૧ : આ ભાગીદારી પેટીની આર્થિક સ્થિતિ તથા ધંધાની નફા નુકશાનીની સ્થિતિ તથા સંજોગોમાં લતમાં લઈને દરેક ભાગીદારે પોતાનાં અંગત ધરખર્ચ માટે જોઈતી રકમ એકબીજા સાથે સમજૂતી થી પોતપોતાને ખાતે માંડી ઉપાડવાની છે.

૨૨ : કોઈ પણ ભાગીદારે પેટી માહેનો પોતાનો હકક હિસસો કે હિત સબંધ બીજા ભાગીદારની સમંતિ સિવાય બહારની કોઈ વ્યક્તિને વેચાણ ગીરો બક્ષિશ કે અન્ય કોઈરીતે આપવાનો નથી. કે ફેરવવાનો નથી.

૨૩ : આ ભાગીદારી એકબીજાની રાજીખૂશીથી કે અન્ય કોઈ કારણસર છૂટી ન થાય ત્યાં સુધી આ ભાગીદારોએ કોઈતે કે ગરજી મુજબની રહેશે.

૨૪ : દરેક ભાગીદારે નેક, ઠંમાનદારી તથા વકાલતી પુર્વક પેટીનું દરેક કામકાજ કરી પેટીનાં ઉંઠપમાં ફાજો આપવાના છે.

૨૫ : આ ભાગીદારી-પેટીનાં હિસાબ-કીતાબ જોવા તપાસવા તથા તેની નકલો લેવાનો હકક દરેક ભાગીદારને છે.

૨૬ : સંજોગો વસાત કોઈ ભાગીદારની રજાકજા થયે તેનાં ભાગ પુરતો હિસ્સો તેનાં કાયદેસર



गुजरात GUJARAT

G 991481

क्र. १, नंबर २२८६ दिनांक १०/०८/२०००
 परीवार श्री. राज. लाल. इ. इ. इ.
 कोडीनार ता. कोडीनार ज. अ. अ. अ.
 वारी ३१/३/०८

श्री. राज. लाल.
 स्टम्प वेन्डर : श्री. अ. अ. अ.
 वापस-नं. २३ कोडीनार.

राज. अ. अ. अ. अ. अ. अ.

" फारगती दस्तावेज "

- आ फारगती दस्तावेज आजरोज ता. ३/४/२००८ नां,...
१. श्री राज. लाल. इ. इ. इ. सोलंकी उ. व. पुप्त
 रह. कोडीनार ता. कोडीनार पक्षकार नंबर-१....
 २. श्री गीगा. लाल. गोविंद. लाल. लालीया ल. उ. व. पुप्त
 रह. कोडीनार ता. कोडीनार पक्षकार नंबर-२....

आ बन्ने पुप्त वयना पक्षकारो वय्ये करवासां आवे छे.

सभज जे उपरोक्त बन्ने पक्षकारो तेमना वय्ये ता. १/४/२००८ नां रोजथी अमलासां आवेल
 भागीदारी दस्तावेज मुजब अरीठीया ता. कोडीनार मुकामे " भारत स्टोन इन्डर " नामे
 भागीदारी पेढी तेमनी भागीदारीमां ता. ३/३/२००८ सुधी यलावतां छता.



ગુજરાત GUJARAT

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ક્ર. નંબર... ૩૧૩૧૦૦... કિંમત રૂ. ૧૦૦.૦૦

પ્રીતિમાર... શ્રી રાજી ખુશીયા પોત પોતાનો ભાગ, લાગ, હકક, - હિસ્સો વિગેરે સમજી છુટા

થયેલ છે. હસ્તે રાજી ખુશીયા

તા. ૩૧/૩/૦૮

રાજી ખુશીયા

મ. મ. મ. મ.
દસ્તાવેજ નં. ૨૩ ઠાકોળા,

તે પેકી પક્કાર નંબર-૨ નાં શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા તા. ૩૧/૩/૨૦૦૮ થી આ ભાગીદારી પેકી માંથી રાજી ખુશીયા પોત પોતાનો ભાગ, લાગ, હકક, - હિસ્સો વિગેરે સમજી છુટા થયેલ છે.

આ ફારગતીને લગતી પક્કારો વચ્ચે જે કાંઈ સલાહ તથા સમજૂતી થયેલ છે. તેને લખાણમાં મુકવાનાં હેતુથી આ ફારગતી દસ્તાવેજ કરવામાં આવે છે.

જેની મુખ્ય શરતો નીચે મુજબ છે.

૧ : સદરહું ભાગીદારી પેકીના તા. ૩૧/૩/૨૦૦૮ સુધીના વહીવટનાં ચોખ્ખા નફા- નુકશાની નાં હવાલાઓ ભાગીદારી દસ્તાવેજ પ્રમાણે ભાગીદારોનાં ખાતામાં નાંખી, સરવૈયું તૈયાર કરી, હિસાબો સમજી લીધા છે.

૨ : આ વહીવટ તેના તા. ૩૧/૩/૨૦૦૮ ના રોજ સરવૈયા મુજબના લેણ, દેણ, સ્ટોક, વિવિધ લાયસાન્સના હકક, ધંધાની જગ્યા વિગેરેના હકક વિગેરે તમામ હકક તથા જવાબદારી સાથે બાકી રહેતા પક્કાર નંબર-૧ નાં શ્રી રાજીભાઈ હમીરભાઈ સોલંકી એ સંભાળી લીધેલ છે. તે આ ધંધો આજ નામે પોતાની માલીકીમાં કે અન્યની ભાગીદારીમાં ચાલુ રાખે તેમાં છુટા થતા પક્કાર નંબર-૨ નાં ગીગાભાઈ ગોવિંદભાઈ ભાલીયા ને કશો વાંધો તકરાર નથી.

૩ : આ વહીવટ તા. ૧/૪/૨૦૦૮ થી " ભારતી સ્ટોન ડ્રેસર " નાં નામે શ્રી રાજુભાઈ હમીરભાઈ સોલંકી એ પોતાની માલિકી અન્યની ભાગીદારીમાં ચાલુ રાખેલ છે. તેમા છુટ્ટા થતાં પક્ષકાર નંબર-૨ નાં ગીગાભાઈ ગોવિંદભાઈ ભાલીયા ને કશો વાંધો તકરાર નથી.

૪ : તા. ૩૧/૩/૨૦૦૮ સુધીના વહીવટના હિસાબી કામકાજ, કોર્ટ, કચેરી, ઈન્કમેટેક્સ, સેલ્સટેક્સ તથા સરકારી - અર્ધ સરકારી વિગેરે બાકી કામોમાં છુટ્ટા થતા પક્ષકાર નં.-૨ નાં ગીગાભાઈ ગોવિંદભાઈ ભાલીયા એ સાથ સહકાર આપી પુર્ણ કરાવવાના છે. તથા જરૂર પડયે સહી-સિક્કા કરી આપવાના છે.

૫ : છુટ્ટા થતા પક્ષકાર નં.-૨ નાં શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા એ પોતાના હિસાબો સમજી લીધા છે. તેમા કશો વાંધો તકરાર નથી.

૬ : આ ફારગતી દસ્તાવેજ તા. ૩૧/૩/૨૦૦૮ થી અમલમાં આવેલ ગણાશે.

આ ફારગતી દસ્તાવેજ આપણે બન્ને પક્ષકારો વાંચી, વિચારી, તથા પુરતી સમજણ પુર્વક કાયદેસર જરૂરી એવા રૂ. ૨૦૦/- અંકે બરસો રૂપીયાના સ્ટેમ્પ પેપર ઉપર કરેલ છે. તે આપણ ને પક્ષકારોને કબુલ મંજૂર છે. જેની ખાત્રી બદલ આ નીચે પોતાની સહી તથા સાક્ષી કરેલ છે.

સાક્ષી.

૧- રાજુભાઈ હમીરભાઈ

સાક્ષી.

૧- ગુલમી બી વાલેલામ

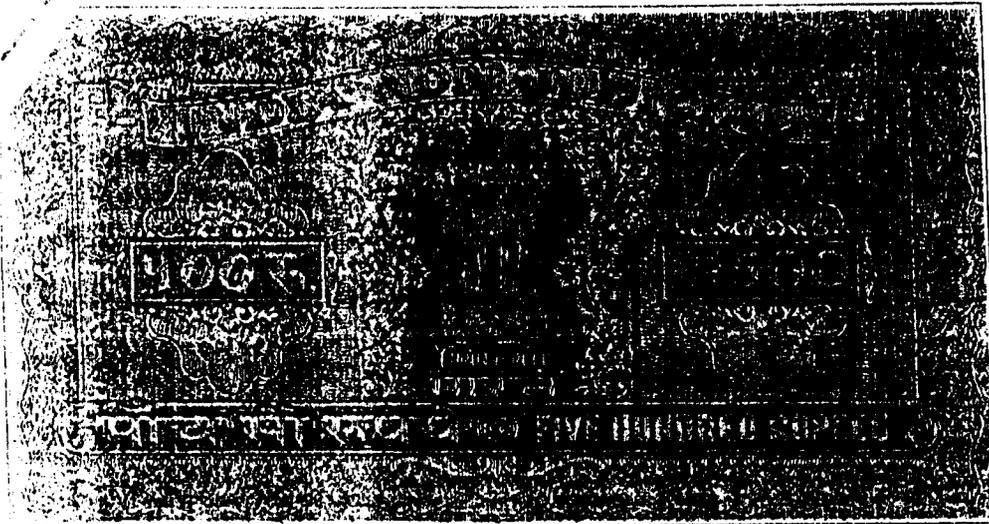
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રાજુભાઈ હમીરભાઈ

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Bharat Kumar C. Adhyaru
Advocate & Notary

MODINAR District Junagadh



ગુજરાત GUJARAT

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વ. નં. ૨૨૦૮ કિલો રૂ. ૨૪૦૦=૦
 મુદત ૨-૧૧-૨૦૦૯ સુધી
 ગણતરી ૧૬/૪/૦૯ હરે ૨૧૬ ૨૧૬ ૨૧૬ ૨૧૬ ૨૧૬

૨૧ જાન્યુઆરી
 સમય વેલ: એમ.એ. કાશી
 સ.સ. નં. ૬૩ કોડીનાર



"ભાગીદારી દસ્તાવેજ"

૧૬/૪/૨૦૦૭ નાં રોજ,...

- :૧: શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા ઉ.વ. પુખ્ત રહે. કોડીનાર તા. કોડીનાર
 પદકાર નંબર-૧
- :૨: શ્રી રાજુભાઈ હમીરભાઈ સોલંકી ઉ.વ. પુખ્ત રહે. કોડીનાર તા. કોડીનાર
 પદકાર નંબર-૨

ઉપરોક્ત બંને પદકારો વચ્ચે કરવામાં આવે છે.

સબબ જે પદકાર નંબર-૧ નાં શ્રી ગીગાભાઈ ગોવિંદભાઈ ભાલીયા પોતે માલીકી ધોરણે
 કોડીનાર તાલુકાના અરીકીયા ગામે મારતી સ્ટોન ક્રેશર ના નામે સ્ટોન ક્રેશર નો ધંધો તા.
 ૩૧/૩/૨૦૦૭ સુધી ચલાવતા હતા ધંધાની કાર્યક્ષમતા વધારવા તથા કાર્યશીલ મુડીની આવશ્યકતા

૫૧૧-૨

૬૫. પક્ષકાર નંબર-૨ નાં શ્રી રાજુભાઈ હમીરભાઈ સોલંકી ને ભાગીદાર તરીકે જોડાવા આમંત્રણ આપતા અને આ આમંત્રણનો શ્રી રાજુભાઈ હમીરભાઈ સોલંકી એ સ્વીકાર કરતા તા. ૧/૪/૨૦૦૭ થી ભાગીદારી અસ્તીત્વમાં આવેલ છે.

૧૧ : આ ભાગીદારી વહીવટનું નામ " ગારુતી સ્ટોન ફ્રેશર " રાખવામાં આવેલ છે. ભવિષ્ય માં ભાગીદારો ની પરસ્પરની સંમતિથી અન્ય કોઈ નામથી ધંધો કરવો હશેતો કરી શકાશે.

૧૨ : આ ભાગીદારી વહીવટનું સ્વળ મુ. અરીઠીયા તા. કોટીનાર મુકામે રાખવામાં આવે છે. ભવિષ્ય માં ભાગીદારો ની પરસ્પરની સંમતિથી અન્ય કોઈ સ્થળે કે સ્થળોએ ધંધો ચલાવવો હશેતો ચલાવી શકાશે.

૧૩ : આ ભાગીદારી વહીવટમાં અત્યારે સ્ટોન ફ્રેશર ચલાવવાનો લીઝની જમીનમાંથી પથ્થર કાઢી, કચ્છી બચાવી વેચવાનો વિગેરેનો ધંધો ચલાવવામાં આવે છે. ભવિષ્યમાં ભાગીદારોની પરસ્પરની સંમતિથી અન્ય કોઈપણ કાયદેસરનો ધંધો આ ભાગીદારી વહીવટમાં કરવો હશેતો કરી શકાશે.

૧૪ : આ ભાગીદારી વહીવટ તા. ૧-૪-૨૦૦૭ થી અમલમાં આવેલ ગણાશે.

૧૫ : આ ભાગીદારી પેટીને જોઈતી મુડીની સગવડ બંને ભાગીદારોએ અંદરો અંદર સમજણ આપવા કરવાની છે. ભાગીદારોનાં નાણાં મુડી રોકાણ તરીકે કે લોન તરીકે રોકવામાં આવે તેનાં દરેક વર્ષમાં અંતે આવકવેરા કાયદાની કલમ-૪૦(બી) હેઠળ મરજી મળવા પાત્ર મહત્તમ રૂ. ૧૨ લાખ (૧૨ લાખ) દરેક વર્ષમાં આવશે જો આવકવેરા કાયદાની જોગવાઈઓ અનુસાર નુકસાન થતી ભાગીદારીની આવક નુકસાન દર્શાવતી હોયતો તે સંજોગોમાં પરસ્પરની સમજૂતીથી નુકસાન ધરાવેલા દરે ભાગીદારોનાં ખાતે જમાં કરવાનાં વ્યાજની ગણતરી કરવામાં આવશે. આ અંગે ભવિષ્યમાં આવક વેરા કાયદાની કલમ-૪૦(બી)ની જોગવાઈઓમાં વર્તાઈ શકે તે અનુસરવામાં આવશે.

૧૬ : આ ભાગીદારી પેટીના પક્ષકારો પૈકી પક્ષકાર નંબર-૧ શ્રી ગીરજાભાઈ ગોવિંદભાઈ ભાલીયા તથા પક્ષકાર નંબર-૨ શ્રી રાજુભાઈ હમીરભાઈ સોલંકી એમ બંને પક્ષકારો આ ભાગીદારી ધંધાની પ્રવૃત્તિમાં કાર્યશીલ રહેનાર છે. તેમને આ ધંધાનાં કામ ફરતાં ભાગીદારો "વર્કીંગ પાર્ટનર્સ" ગણાવાનાં છે. તેઓને તેઓની આવી સેવા બદલ આવક વેરા કાયદા ની કલમ-૪૦ (બી) ની જોગવાઈઓને આધીન પેટી નાં બુકપ્રોસીટ ઉપર નિયત કરાયેલા દરોએ આપી શકતા મહત્તમ મહેનતાવતી મર્યાદામાં એક સરખા હિસ્સે મહેનતાવુ ચુકવવામાં આવશે.

વિગત	પક્ષકારનં-૧	પક્ષકારનં-૨
(૧) બુક પ્રોસીટનો પ્રથમ રૂ. ૭૫,૦૦૦/- નાં ૮૦% અથવા પ્રથમ રૂ. ૫૦,૦૦૦/- મુદ્દીની રકમ બે વર્ષો વધુ હોય તેના.	૧૦ %	૮૦ %
(૨) બુકપ્રોસીટ ત્યારબાદનાં રૂ. ૭૫,૦૦૦/- નાં ૬૦ %	૬ %	૨૪ %
(૩) બુક પ્રોસીટની ત્યારબાદની રકમ નાં	૪ %	૩૬ %

૫૧૧-૨

૨૫૧૧૩

ભાગીદારોને વરસરનો સમજૂતીથી મહેનતવાદાનાં હિસ્સામાં ફેરફાર કરી શકશે આ મહેનતવાદાનું વર્ષ નાં ચોંટી ભાગીદારો નાં મુકી ખાતે જમા કરવામાં આવશે. જેસાગે ભાગીદાર વર્ષ દરમ્યાન વખતે વખત ઉપાડ કરી શકશે.

૧૭ : આ ભાગીદારી વહીવટને લગતાં તમામ ખર્ચાઓ તથા દસ્તાવેજની કલમ-૫ તથા ૬ મુજબ નાં વ્યાજ તથા મહેનતવાદાની રકમ બાદ જતાં જે કોઈ ચોખ્ખો નફો કે નુકશાની રહેશે તેને પેટીનાં ભાગીદારોને ખાતે તેમનાં નફા કે નુકશાનીનાં શરખા હિસ્સા મુજબ જમા કે ઉધાર કરવામાં આવશે.

નામ	નફા નુકશાનીના હિસ્સા
૧ : શ્રી ગોવિંદભાઈ ગોવિંદભાઈ ભાલીયા	૧૦ %
૨ : શ્રી રાજુભાઈ હમીરભાઈ સોલંકી	૯૦ %

૧૮ : અરીકીયા મુકામે મારુતી સ્ટોન ફ્રશરનાં નામે લીઝ છે. તે લીઝનાં હકકો આ ભાગીદારી પેટીના ગણવાના રહેશે.

૧૯ : આ પેટીને નામે ચાલતા બેંક ખાતામાં કે ખાતાઓમાં ભાગીદાર નંબર-૨ નાં શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રાકી કરશે સરકારી અર્થ સરકારી કે ખાનગી વહીવટનાં કે કામગીરીમાં ભાગીદાર નંબર-૨ શ્રી રાજુભાઈ હમીરભાઈ સોલંકી સહી કરશે.

૨૦ : આ ભાગીદારી વહીવટનાં હિસાબો નાણાંકીય વર્ષ મુજબ એટલે કે ૧ લી એપ્રિલ થી ૩૧ મી માર્ચ સુધીના રાખવાનાં છે. હિસાબી વર્ષ પુરૂ થશે જેમ બને તેમ વહેલી તકે આ ભાગીદારી વહીવટ નું સરવૈયુ તૈયાર કરી, નફા- નુકશાનીના ઉવાલા નાંખી ભાગીદારોનાં ખાતે જમા કરવામાં આવશે.

૨૧ : આ ભાગીદારી ધંધાને વધારાની મુકીની જરૂર પડેતો આવી મુકી બહારથી બેંક, તથા અન્ય નાણાંકીય સંસ્થા અગરતો અકિત પાસેથી વ્યાજે અગર ઉછીની લાવી શકારો.

૨૨ : આ ભાગીદારી પેટીની આર્થિક સ્થિતિ તથા ધંધાની નફા નુકશાનીની સ્થિતિ તથા સંજોગોમાં લાભમાં ઘટીને દરેક ભાગીદારે પોતાનાં અંગત ઘર ખર્ચ માટે જોઈતી રકમ એક બીજા સાથે સમજૂતી થી પોતપોતાને ખાતે મારી ઉપાડવાની છે.

૨૩ : કોઈપણ ભાગીદારે પેટી માટેની પોતાનો હકક હિસ્સો કે હિત સબંધ બીજા ભાગીદારની સમિતિ સિવાય બહારથી કોઈ અકિતને વેચાણ ગીરો બદલિયા કે અન્ય કોઈ રીતે આપવાનો નથી. કે ફેરવવાનો નથી.

૨૪ : આ ભાગીદારી એકબીજાની સજીવનુશીલી કે અન્ય કોઈ કારણસર છુટી ન થાય ત્યાં સુધી ચાલુ રહેશે એટલે કે મરફો મુજબની રહેશે.

૨૫ : દરેક ભાગીદારે નેક, ઈન્ચાનદારી તથા વણદારી પુર્વક પેટીનું દરેક કામકાજ કરી પેટીનાં ઉત્કર્ષમાં ફાળો આપવાનો છે.

૨૬ : આ ભાગીદારી પેટીનાં હિસ્સાબ-કીતાબ જોવા તપાસવા તથા તેની નકલો લેવાનો હકક દરેક ભાગીદારને છે.

૨૭ : સંજોગો વચ્ચે કોઈ ભાગીદારની રજા કાઠા વચે તેનાં ભાગ પુરતો હિસ્સો તેનાં કાયદેસર નાં વારસદારનો ગણવામાં આવશે તથા પેટી બંધ થયેલ ગણાશે નહીં.

૫૫૪

ધાર ૪

૧૮: આ ભાગીદારી ચાલુ હોય તે દરમ્યાન અથવા સંજોગો વસાત આ ભાગીદારી છુટી થવાનો વખત આવેતો તેવે પ્રસંગે આ ભાગીદારી અંગેની કોઈપણ શરતોનાં અર્થ કે તેના પ્રતિપાદનમાં અગર તે બીજી કોઈપણ વ્યાખતમાં કોઈપણ મતભેદ કે વાંધો તકરાર ઉપસ્થિત થાયતો તેવે પ્રસંગે કોઈપણ ભાગીદારે સીધા કોર્ટમાં નહીં જતાં તેનો નિકાલ લવાદીથી લાવવાનો છે. લખાઈ નિમવાનો હડક દરેક ભાગીદારને રહેશે.

૧૯ : આ ભાગીદારી પેઠી નું કોઈપણ બેન્ક અગર તો બેન્કોમાં ખાતુ ખોલવામાં આવશે અને ભાગીદારો વખતો વખત નક્કી કરે તે મુજબ ઓપરેટ કરી શકાશે.

૨૦: આ ભાગીદારી ચાલુ હોય તે દરમ્યાન ક્યારેય પણ કોઈપણ ભાગીદારનાં ભાગમાં અથવા તો આ ભાગીદારી દસ્તાવેજની કોઈપણ કલમ કે કલમો માં કોઈપણ ફેરફાર કરવાનું દરેક પક્ષકારોની પરસ્પરની સમતિથી નક્કી કરવામાં આવેતો તેવે વખતે તે મતલબનું લખાણ રૂ.૧૦/- અંકે દસ રૂપીયાનાં સ્ટેમ્પ ઉપર કરવામાં આવશે અને તેને ભાગીદારી દસ્તાવેજની પુસ્તકી તરીકે ગણી તે અમલ તેનો અમલ કરવામાં આવશે.

૨૧: આ ભાગીદારી દસ્તાવેજમાં સમાવેશ કે નિર્દેશ ન કરેલ હોય તેવી બાબતો પરત્વે ધી ઈન્ડિયન પાર્ટનરશીપ એક્ટ, ૧૯૩૨ ને અનુસરવામાં આવશે.

ઉપરનું લખાણ ઓપરેટ દરેક પક્ષકારોએ વાંચી લીધારી તથા પુરતી સમજણ પુર્વક કાયદેસર જરૂરીઓ રૂ.૫૦૦/- અંકે પચાસૌ રૂપીયા પુરતનાં સ્ટેમ્પ પેપર ઉપર કરેલ છે. તથા તેની તમામ શરતો આપણને સંતોષકારક તથા તેના વંશ ચારસોને કબુલ મંજૂર છે. જેની ખાત્રી બદલ આ નીચે સહી કરવા કરેલ છે.

સહી.

સહી.

૧૦/૧૧/૨૦૧૬

સહી

રાજકોમલ ડાહ્યાવાલા માલિક

સહી

ખરી નકલ ભાગીદારોનીસહી.

૧૦/૧૧/૨૦૧૬

રાજકોમલ ડાહ્યાવાલા માલિક

TRUE COPY
 Bhanu Kumar C. Adhyaru
 Advocate & Notary
 KODINAR District Junagadh

3999/3960

નં. જીએ/કચુએલ/૧૪૧૫/૨૦૧૯
 તા. કલેક્ટર કચેરી (મનિજશાખા)
 પહુમાળી ભવન નીચી બ્લોક
 નીચા માળે મ મ રે લો.
 તારીખ:- ૧૬-૧૧-૧૯

વંચાણ :-

૧. મે./શ્રી. ભાસ્કરજી...નો તા. ૩૦/૧૧/૧૯...ની મરજી
૨. ઉદ્યોગ ખાણ અને જીવા વિકાગના જાહેરનામા નં. જીયુ-૭૧-૨૧૬૮-૧૨-૬-૫-૭
 તા. ૧૦/૨/૭૧ અને ઉદ્યોગખાણ વિકાગના ઠરાવ નં. એમસીઆર-૨૧૬૦-૬૯-૧૯૮૬
 ઓ તા. ૧-૪-૯૨
૩. મામલતદારશ્રી/ નામ કલેક્ટરશ્રી...નો પત્ર નં. જમન/વશી/૧૯૮૦/૬
 તા. ૫-૧૧-૯૬
૪. તા. ૧૦/૨/૭૧ અને ઉદ્યોગખાણ વિકાગના ઠરાવ નં. એમસીઆર-૨૧૬૦-૬૯-૧૯૮૬
 ઓ તા. ૧-૪-૯૨ ના આધારે કચેરી કોડીનાર ના હુકમ નં. એ-૨-૬૭૫-
 ઓએઆર - ૩-૯-૯૬ તા. ૧૩-૧૧-૯૫.

|| હુકમ ||

ગુજરાત ગણેશ મંચિય નિયમ-૧૯૬૬ ના નિયમ-૧૧ મુજાર અમોને પ્રાપ્ત થયેલ
 મલિકારની કુમે નીચે જણાવેલ વિસ્તારમાંથી ..કોડીનાર...ગણેશ મંચિય ખાદી
 કાઢવા ...૨૦...વખતુ કવોરોલોઝ મંદુર મેચુના...ની
 મસરથી મંદુર કરવામાં માને જે.

તાલુકો.	ગામ	ત.નં.	દિત્રિકળ	ચલ:સોમા.
કોડીનાર	વેનીઠીયા	૪૫ પો	૦-૯૦-૦૦	ઉત્તરેલાલ રા.ની ઝપ્પ દકિણે-૧૨ ૪૬,૫૦

ઉપરોક્ત વિસ્તારનુ કવોરોલોઝ નીચેની શરતોને અને જે તે વખતના નિયમોને માધીન રહેશે.

૧. આ હુકમની તારીખથી ૯૦ દિવસની અંદર મરજદાર પોતાના ખજ જીલ્લા જમોન દક્તર નિરોક્ષાકશ્ચો અમરેલો/કચેરી મારકત લોઝ વિસ્તારની માપણી કરાવો પાકા ઉદનિશાન જીવા કરાવો પ્રમાણીત નકશા ઓ નકલ તૈયાર કરાવો રજુ કરવાના રહેશે. તેમજ હેડ કવાટર સમ રજીસ્ટ્રારશ્ચો અમરેલો મારકત સ્ટેપ ડ્યુટી નકકો કરાવો નિયત નમુના ઘ માં કરારખત કરાવો લેવાનુ રહેશે. ૯૦ દિવસની સમય મયાદામાં કરારખત કરાવો લેવાનુ ચુકી જણાશે તો મંદુરો માપોમાપ રદ થયેલો ગણાશે. અને તે માટે કોઈ લેખિત જાણ કરવામાં માવશે નહીં કરારખત વખતે શરતો અને નિયમોના પાલન માટે સોકોવોરોટી ડીપોઝીટની રકમ દર હેક્ટર કે તેના ભાગ માટે રૂ. ૧૦૦૦/- ભરવાઈ કચાનુ અસલ ચલન રજુ કરવાનુ રહેશે. / કરેલ જે.
૨. આ લોઝ મંદુરોના હુકમના આધારે ખાણકામો શરુ થઈ શકશે નહીં પરંતુ નિદશ કચા પ્રમાણે સદામ મલિકારોશ્ચો પાસેથી કરારખત કરાવોને લોઝ વિસ્તારના કબજા મેળવવાના રહેશે. ત્યા રનાદ જ કરારખતનો કલમ ૨ ના ભાગ-૩ પ્રમાણે લેખિત નોટીસ માંપોને સદામ મલિકારો પાસેથી મગાલ્યો પરવાનગો મેળવોને કામ શરુ થઈ શકશે.

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૩. પુરેપુરી લોઝ વિસ્તારનુ વા જિલ્લો જમીન ખાડુ દર ઉકટરે રૂ. ૧૦૦/- પ્રમાણે શરુઆતમાં ભરી આપવાનુ રહેશે.

૧૩૬

૪. ખાણમાંથી ખોદીને ત્રિકાલ કરેલ ગણેશ ખનિજ ઉપર ગણેશ ખનિજ નિયમ-૬૬ ના પરિશિષ્ટ-૧ માં દર્શાવેલ વખતો વખતના દરે ઉકટરે-૮ અથવા રોયલ્ટીનો રકમ ભરવાઈ કરવાનો રહેશે. આ નિયમ ઉબળ ચાલતા રોયલ્ટીના દર નીચે પ્રમાણે છે.

૧.
૨.

ગણેશ ખનિજનુ નામ.

દર મે.ટને રોયલ્ટીના દર

ગ્લોકરૂપ

વા જિલ્લો ઉકટરે-૮ના રૂ. ૧૫૦૦ = ૦૦

પ્રથમ વર્ષનુ આશરે

અથવા દર મે.ટને દી૦ રૂ. ૬૨ = ૦૦

ઉત્પાદન મે.ટનમાં ૨૨૦૦૦ ઓ. ટન.

ના દરે વતી વા જિલ્લો રોયલ્ટી ખે રકમ માંથી જે રકમ વધુ હશે તે ભરવાનો રહેશે.

૫. લોઝ વિસ્તારમાંથી ખોડવામાં આવતા ગણેશ ખનિજના વાહન સાથે નિયત કરેલ નમુના મુજબની (રોયલ્ટી પાસ) ટ્રાન્સલોકેટ પાસ કાઢી આપવાનો રહેશે. તેમજ મેળવેલ ટ્રાન્સલોકેટ પાસપુક માટે સહી સિકકા કરાવતી વખતે તેને પેટે થતી રોયલ્ટી મગાલુથી ખેડવા-તમાં ભરવાઈ કરવાનો રહેશે.

૬. ગણેશ ખનિજ..... ગ્લોકરૂપ..... માટે વા લોઝ વિસ્તાર મંજુર કરવામાં આવેલ છે. તે સિવાયના અન્ય કોઈ ગણેશ/મુખ્ય ખનિજનુ ખોદકામ થઈ શકશે નહીં.

૭. લોઝ વિસ્તારમાં કયેલ ખાણકામ અંગેની સંપૂર્ણ જિલ્લા પંચાયતના નામના ના દસ્તાવેજ/ માલિક પત્રકમાં પટ્ટેદારે રાખવાનો રહેશે.

૮. નિયામકશ્રી/ સહાય અધિકારી અથવા સુસ્તર નિજાનના અને ખાતાના કોઈ પણ અધિકારી ખાણ તપાસ માટે આવે અને તપાસ દરમ્યાન ખાણ સંબંધી કોઈપણ માહોતી ચોમડા જિલ્લાનો જિલ્લેરે માંગે ત્યારે સ્તુ કરવાના રહેશે.

૯. આ હુકમ કરારખત સાથે રાખવાનો રહેશે અને તેમાં જણાવેલ શરતો પટ્ટેદારને પેઢનકત્ત રહેશે.

૧૦. સરકારશ્રીને જરુર જણાય ત્યારે લોઝ વિસ્તારની જમીન ત્રિના વળતરે પરત કરવાની રહેશે.

૧૧. ખાનગી માલોકોની જમીનમાંથી લોઝ મંજુર કરાવેલ હશે તો તેવી જમીનનુ મેન. મે. કરાવી લેણુ કરજીયાત છે.

૧૨. ખાણકામ કરી કાઢી લીધેલ ખનિજવાળા લોઝ વિસ્તારમાં દર ૧૦ ચો. મીટરે મેક ઝાડ ઉગરવાનુ રહેશે.

રજી. મે. ડી.

પ્રેમિ,
મે. શ્રી. સા. શ્રી. રા. શ્રી. ક. શ્રી. ર.
૯૦ રાજકોટનાથ પ્રિન્સીપાલ પ્રેસ
શ્રી - કાંડીવાર

રજવાળા કુર્ડ.

કલેક્ટર અમરેલી

ભસ્ત્રશાહી

ભસ્ત્ર વિ: ન ખાનીજ ખાણ
અમરેલી.

No.GA/QL/1415/3777 to 3780

Office of the Collector (Minerals Branch)

Multi-storied Bhavan, "C" Block,
Second Floor,
Amreli.

Date 16/12/96

Read:

1. The Application dated 30/9/96 of M/s. Maruti Stone Crusher.
2. Notification No. JU-71-2168-12-9-5-7 dated 18/2/71 of the Industry, Mining and Energy Department, and, Resolution No. MCR-2190-69-1086 dated 1-4-92 of the Industry, Mining Department.
3. Letter No. JMN/Vashi/1890/06 dated 5/11/96 of the Mamlatdar, Kodinar.
4. Order No. Mesu-2-BKHP-SR-3-95-96 dated 13/11/95 of the Office of the Taluka Panchayat, Kodinar.

ORDER

In pursuance of the authority granted to me in terms of the Rule-11 of the Gujarat Minor Minerals Rules, 1966, the quarry lease for excavation of the Black trap minor minerals for 10 years from the following mentioned area:

Taluka	Village	S. No.	Area	Boundary
Kodinar	Arithiya	45 paiki	0-90-00	On north the adjacent S. No.4 On south, the adjacent S. No.4 B

The quarry lease of the aforesaid area shall be subject to the following terms and the rules of the respective period.

1. The Applicant shall after getting measured the lease area within 90 days from the date of this order at his own cost through the District Land Record Inspector, Amreli

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and, after raising the demarking of the final boundary marks and after preparing the certified maps in seven copies, the same shall require to be produced. Further, after getting the stamp duty decided through the Sub-Registrar, Head Quarter, Amreli, and the Agreement shall require to be got executed in prescribed Form No.D. If default will be made Deed of agreement shall not be got executed within time limit of 90 days then, the approval shall be treated automatically cancelled and no any written intimation shall be given for the same. At the time of executing the Deed, original challan in token of paying the amount of Security deposit at a rate of Rs.1000/- for each hector or any part of the same for the compliance of the rules.

2. The Mining work cannot be commenced on the basis of the order of this lease approval. But, as directed, the possession of the lease area shall require to be obtained from the Competent Officer after executing the deed of agreement. Thereafter, after giving the notice as per the Part-3 of the Clasure 2 of the Deed of Agreement, the work can be started after obtaining the prior permission from the Competent Officer.

3. The Annual rent of the entire lease area shall require to be paid of in the beginning at the rate of Rs.100/- per each hector.

4. On the minor minerals disposed off after excavation from the mines, the amount dead rent or royalty at a rate from time to time as mentioned in the Schedule-1 of the Minor Minerals Rules, 1966. The prevailing rate of royalty under this rules are as under:

Name of the minor minerals	Rate of royalty per M.Ton
Black trap For production of about 2000-00 in M.Ton for first year	Annual Darent Rs.7500-00 or annual royalty at a rate of Rs.12-00 per M. Ton whichever is higher shall require to be deposited.

5. With the vehicle for transportation of the minor minerals from the lease area, the Royalty pass in prescribed form shall require to be given in triplicate. Further, at the time of getting signature and seal for the triplicate passbook, the royalty for the same shall require to be paid in advance.

6. This lease area is granted for the minor mineral Black trap. Except the same, no any other minor/major mineral can be excavated.

7. The complete account of the excavation done in the lease area shall be maintained by the lease holder in the prescribed daily/monthly statement.

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8. When the Director/Competent Officers or the any officer of the Geology Department comes for the mining inspection and during the inspection when demands for any information, books of accounts etc. in regard the mines at that time, the same shall require to be produced.

9. This order shall require to be annexed with the Agreement (Deed) and the terms mentioned therein shall be binding to the Lease holder.

10. When the Government feels it necessary, at the time, the land of lease area shall require to be returned without any compensation.

11. If the lease is granted in the land of the private owners, then, it shall be compulsory to get N.A. of such land.

12. In the lease area from where the minerals have been taken out by excavation, one tree shall require to be grown at every 10 sq. meters.

Sd/-
Collector,
Amreli,

Dispatched
Sd/- illegible
Geologist,
Department of Geology and Mines, Amreli,

By Regd.A.D.

To,
M/s. Maruti Stone Crusher,
C/o. Somnath Printing Press,
At: Kodinar.

ભા. - વાપ - ૨૨ - ૨૦૦૦ - ૫ - ૯૫

અડી. થી.

નં. એચએ/ક્યુએલ. (૧૪૪૫) ૧૩૦૧-૦૬
ક્લેક્ટર કચેરી (ખનિજ શાખા)
અમરેલી તા.

૧૧-૪-૫૭

પ્રતિ,
શ્રી/શ્રીમતી
આરતી કાંતલ સોલ
રામીનાથ પ્રિવટી લિમિટેડ
હાઈવે
હાઈવેનાર

વિષય: - ક્વોરીલીઝ કરારખત મોકલવા બાબત
સંદર્ભ : અત્રેની કચેરીના લુકમ નં. એચએ/ક્યુએલ/૧૪૪૫/૩૭૩૭-૩૭૮૦
તા. ૧૬-૧૨-૯૬

જ્યભારત સાથ ઉપરોક્ત વિષયે તથા સંદર્ભે જણાવવાનું કે, મુજબ ગૌણ ખનિજ નિયમો-૧૯૬૬ ની જોગવાઈ અનુસાર... કોઈનાર... તાલુકાના માં... રાજેશીયા... માં... ખનિજ માટે મંજૂર થયેલ જમીન ક્વોરીલીઝનું કરારખત તા. ૧૬-૧૨-૯૬ ના રોજ કરવામાં આવેલ છે. જે આ સાથે સામેલ રાખી મોકલેલ છે. જે મગ્યેથી પહોંચ મોકલી આપશે.

બિરાફ :- ઉપર મુજબ

અમરેલી તા.
૧૧-૪-૫૭

નકલ જ્યભારત સાથ કરારખત તથા નકશાની નકલસહ રચાના :-

- મામલતદારશ્રી... હાઈવેનાર... જાણ સારું/લીઝ વિસ્તારની પત્રિકા કબજે પટેદારનેસાંપી તેની કચેરીને ઉલટ ટપાલે મોકલી આપશે. તેમજ રેવન્યુ દફતરે તેની નોંધ કરવા સારું.
- માટેના મુખ્યવાઈજરશ્રી... હાઈવેનાર... તરફ જાણ સારું/સુ-રેન્ડેસી લખવાત કરી અને રીપોર્ટ કરવા સારું. હાઈવેનાર
- ડી. ઈ. લે. ર. શ્રી અમરેલી તરફ જાણ સારું
- આંકડાશાખા તરફ જાણ સારું

અમરેલી તા.
૧૧-૪-૫૭

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અને, આ ખતથી જેવું કરાવવામાં આવે છે કે, આ કામથી અને તેમાં નીચે લખેલી, સંબંધી અને જાણીતી અનુસૂચિથી કરાવેલા અને પટ્ટું રાખનારાઓએ ભરવાના ભાડાં તથા રોલક્ટી, પાળવાની કબૂલાતો અને કરારના અને અન્યકામો, રાજ્ય સરકાર આથી, પટ્ટું રાખનારાઓને સદરહુ અનુસૂચિના ભાગ-૩માં જણાવેલા લોક, સત્તા અને વિશેષાધિકારો વાપરવા અને ભોજવવા સંબંધી ગણાકાઓ અને શરતોને આધિન રહીને સદરહુ અનુસૂચિના ભાગ-૨માં આ અંગે જાણવવા લોકો, સત્તાઓ અને વિશેષાધિકારો વાપરવા તથા ભોજવવા સહિત, સદરહુ અનુસૂચિના ભાગ-૨માં ઉલ્લેખેલી જમીનના નીચે આપેલા અથવા તેની અંદર હોય તેવાં **હાઉસીંગ** (અર્થ) ખનીજ અથવા ખનીજો જણાવેલી) જેનો આમાં લખે પછી અને આ અનુસૂચિમાં "સદરહુ ખનીજો" તરીકે ઉલ્લેખ કર્યો છે તેના ખાણકામો/ખાણના ચર/પાલો અને પટ્ટું સંબંધે છે તે અને આ પટ્ટું ભાગ-૨માં જણાવેલા સ્વતંત્રતા, સત્તા અને વિશેષાધિકારો રાજ્ય સરકાર માટે અનામત રાખીને મળ પલો **જી** ના **શ્રી** ખાણકામો/ખાણના નિયંત્રણી આચરતા **જી** વર્ષની મુદત માટે પટ્ટું રાખનારા/પટ્ટું રાખનારાઓને આપેલી જગ્યાઓ તારૂ કરવાને અને તે માટે સદરહુ અનુસૂચિના ભાગ-૩માં જણાવેલા જુદાં જુદાં ભાડાં અને રોલક્ટી, સદરહુ અનુસૂચિના ભાગ-૨માં જણાવેલાં જોગવાઈઓને આધીન રહીને તેમાં નિર્દિષ્ટ ક્ષેત્રો સમયે રાજ્ય સરકારને પટ્ટું રાખનારા/પટ્ટું રાખનારાઓ આથી, સદરહુ અનુસૂચિના ભાગ-૩માં જણાવેલા મુજબ, રાજ્ય સરકાર સાથે કરાર છે અને રાજ્ય સરકાર, આથી સદરહુ અનુસૂચિના ભાગ-૨માં જણાવેલા મુજબ પટ્ટું રાખનારા/પટ્ટું રાખનારાઓ સાથે કરાર છે તે અને આવા સદરહુ અનુસૂચિના ભાગ-૨માં જણાવેલા મુજબ આ પત્રકારો વચ્ચે પરસ્પર કબૂલ કરવામાં આવે છે.

આની સાથે તરીકે આ પત્ર પ્રથમ ઉપર લખેલા વર્ષમાં અને તરીકે નીચેની રીતે કરવામાં આવે છે.
 ઉપર ઉલ્લેખેલી અનુસૂચિ - **ગુજી - ક્યુએલ - ૨૪૧૫ / ૩૭૭૭-૩૭૮૦ તા. ૧૬-૧૧-૬૬**

ભાગ ૧ હો
આ પટ્ટાનો વિસ્તાર

પટ્ટાની જગ્યાનું સ્થળ અને વિસ્તાર.
 વિસ્તાર અને **જી** ના સંબંધેનાં જિલ્લામાં
 વિસ્તાર (વિસ્તાર અથવા વિસ્તારનું વર્ણન)ના સંબંધે નંબરો/ ક્ર. સ. નંબરો/ફોરેસ્ટ કુપ નંબરો **જી.પી. ૫**
 સંબંધ અને વિસ્તારવાળા/અથવા આ સાથે જોડેલા ખાતમાં રોપ/કાંત દોરેલ અને **જી/જી**
 સંબંધી ખતલેલી આપેલો **જી - ૬૦૦૦** વિસ્તારની જમીનનો સમયે પ્રદેશ (જેનો આમાં લખે પછી "સદરહુ
 જમીન" તરીકે ઉલ્લેખ કર્યો છે તેનો)ની અનુસૂચિમાં નીચે પ્રમાણે છે:-
 ઉપર **જી.પી. ૫**
 દક્ષિણે **જી.પી. ૫**
 પૂર્વે અને **જી.પી. ૫**
 પશ્ચિમે **જી.પી. ૫**

ભાગ ૨ હો

આને ઉની મર્યાદા અને શરતોને આધીન રહીને પટ્ટું રાખનારાઓએ વાપરવાની અને ભોજવવાની સ્વતંત્રતા, સત્તા અને વિશેષાધિકારો.
 જમીનનાં દાખલ થવા અને ખનીજ સાંધી કાઢવા, મેળવવા વગેરે પ્રાપ્ત
 ૧. સાંધી પટ્ટું આપેલી મુદત દરમિયાન સમયે, સદરહુ જમીનમાં દાખલ થવાની અને સદરહુ ખનીજ/ખનીજો સાંધી કાઢવાની, ખોદવાની, ઉત્ખનન કામ કરવાની, શરકામ કરવાની, ખોદવાની, લીંધવાની, મેળવવાની, સાફ કરવાની, તેના ઉપર પ્રક્રિયા કરવાની, ફાઇનર કરવાની, કાંઈ જવાની અને તેનો નિકાલ કરવાની સ્વતંત્રતા અને સત્તા.
 ખાણ અને ખાણનાં ખોદવા અને કરવા પ્રાપ્ત
 ૨. આ ભાગમાં જણાવેલા લેનુઓ પેટ્રો કોઈપણ લેનુ સાથે અથવા તેના સંબંધમાં સદરહુ જમીનમાં કોઈપણ ખાણ ખોદવા, કાચ, સુરંગ, અપાટ્ટી, જગ્યાઓ અને બીજા કામો ખોદવા, કરવા, નિભાવવા અને તેનો ઉપયોગ કરવાની સ્વતંત્રતા અને સત્તા.
 સંત્ર, સાંપિનકામથી વગેરે કામ અને તેનો ઉપયોગ કરવા પ્રાપ્ત
 ૩. આ ભાગમાં જણાવેલા લેનુઓ પેટ્રો કોઈપણ લેનુ સાથે અથવા તેના સંબંધમાં, સદરહુ જમીન ઉપર અથવા તેની નીચે કોઈપણ એનિલન, મશીનરી, પ્લાન્ટ, ફેસીંગ ફાવર્સ, લટ્ટીઓ, ઠેંકવાણો, (ઉંટ પડવાની બટ્ટી), વક્રોપ, રટોર પાઉચ, અંગણ, ઓટામ છાપાસ અને બીજા કાંઈકામ અને જમીન ઉપરના અથવા તેની હેલેલ તેના જ પ્રકારના બીજા કામો કામો કરવાની, આધવાની, જાવવવાની અને તેનો ઉપયોગ કરવાની સ્વતંત્રતા અને સત્તા.

રસ્તા અને માર્ગો ત્રણે બનાવવા અને ચાલુ રરના અને માર્ગોનો ઉપયોગ કરવા બાબત.

૪. આ બાગમાં જાણવેલા લેનુઓ પેટી કોઈપણ લેનુ સાડ અથવા તેના સંબંધમાં સડરહુ જમીનોમાં કરાવેલી સડરહુ વચ્ચેની ગામો અને તેને ઉપર કોઈપણ ટ્રામવે, રેલમાર્ગ, રસ્તા અને બીજા માર્ગો બનાવવાની અને તેના ઉપર (અથવા સડરહુ જમીનોમાં અથવા તેની ઉપર કોઈપણ ચાલુ ટ્રામવે, રેલમાર્ગ, રસ્તા અને બીજા માર્ગો) ડાકા, ડેર, પંખનો, કોર્પો-મોટિવ અથવા બીજા વાહનોના ઉપયોગ કરવાની, રાખવાની અને ઘાટા, ડેર, વેગનો, લોલોમોટિવ અથવા બીજા વાહનો લઈને અથવા તે વચ્ચે જવાની અથવા પહોંચવાની સ્વતંત્રતા અને સત્તા.

મહાન અને રસ્તાનો માલ-સામાન મેળવવા બાબત

૫. આ બાગમાં જાણવેલા લેનુઓ પેટી કોઈપણ લેનુ સાડ અથવા તેના સંબંધમાં સડરહુ જમીનોમાં કરાવેલી સડરહુ અર્થેથી બાંધકામ માટેના સામાન્ય પથ્થરો અને કાંકરા અને (નિર્દિષ્ટ કરેલી ગોલુ ખનીજ સિવાયની) બીજા મહાન અને રસ્તાનો માલસામાન અને સાધારણ માટી ખોદી કાઢવાની અને મેળવવાની અને તેનો ઉપયોગ કરવાની અને તે કામમાં લેવાની અને એવી સાધારણ માટીમાંથી કંઈકે અથવા કાંઈકે બનાવવાની અને એવી કંઈકે અથવા કાંઈકે ઉપયોગ કરવાની પણ એવી બનાવેલી કંઈકે અથવા કાંઈકે બાંધવાની સ્વતંત્રતા અને સત્તા.

(પરંતુ નિર્દિષ્ટ કરેલી ગોલુ ખનીજ માટે લેવ તે કોંસમાં જાણવેલા ભાગ કાઢી નાખવા.)

૬. આ વર્ગેનું પાણી વાપરવા બાબત

૬. આ બાગમાં જાણવેલા લેનુઓ પેટી કોઈપણ લેનુ સાડ અથવા તેના સંબંધમાં પણ કોઈપણ વિદ્યમાન અથવા બાકી પડે રાખનારાઓના લોકોને આપીને રચીને, અને... (તે અર્થે) રાજ્ય સરકારે અધિકાર કરેલા કોઈપણ અધિકારીની લેખો પરવાનગી લઈને, સડરહુ જમીનમાંના અથવા તેની ઉપરના કોઈપણ ડાકા, જળમાર્ગો, અથવા અથવા બીજા સાધનોમાંથી પાણીનો વોગ્ય રીતે ઉપયોગ કરવાની અને એવા કોઈપણ ડાકા અથવા જળમાર્ગોના પ્રવાહ વાળવાની, પાણ તે ઉપ બાંધવાની અથવા અટકાવવાની અને એવું કોઈપણ પાણી એકઠું કરવાની અથવા અટકાવવાની અને કોઈપણ જેટલી જમીનો, ગામો, મહાનો અથવા પશુઓને પાણી પાવા માટેના હવાડાને પહેલાં મજતો પાણીને વચ્ચેથી પુરવઠો અટકાવવામાં ન આને તેવી રીતે તેમજ કોઈપણ ડાકા અથવા જાણવું પાણી, કોઈપણ રીતે ઘેટું ગાય અથવા અજડે નહિ તેવી રીતે કોઈપણ જળમાર્ગ, પરવાનગી, ગટર અથવા જળાશય બનાવવાની, બાંધવાની અને નિભાવવાની સ્વતંત્રતા અને સત્તા, પરંતુ પરંતુ રાખનાર/પરંતુ રાખનારાઓએ ડાકામાં જઈ શકે તેવા હવાડાને જવા/આવવામાં અડચણ કરવી નહિ તેમજ રાજ્ય સરકારની અગાઉથી લેખી પરવાનગી લેવા સિવાય એવા ડાકા પાણી વાળવું નહિ.

૭. જમીનના અથવા સાખી મુકવાના લેનુ માટે જમીનનો ઉપયોગ કરવા બાબત

૭. ખાણમાંથી, ખોદકામમાંથી અથવા ચાલવા બીજા કામોમાંથી મળતા કોઈપણ ઉત્પન્નના અને કોઈપણ એનજરો, રાખનારાઓમાંથી માટી અને માલસામાન અને આ બાગમાં જાણવેલી સ્વતંત્રતા અને સત્તા હેઠળ ખોદી કાઢેલા અથવા કાઢેલા પડાઓના ગંભીર બનાવવાના, ડગલો કરવાના, સંગ્રહ કરવાના, સાખી મુકવાના લેનુ માટે સડરહુ જમીનમાં દાખલ થવાની અને તે જમીનનો સચાટીના પુરતા માટેનો ઉપયોગ કરવાની સ્વતંત્રતા અને સત્તા.

૮. પાણ ચાલુ બાબત અને ઉત્પાદન લઈ જવા બાબત

૮. સડરહુ જમીનોમાંથી ઉત્પન્ન થયેલી સડરહુ ખનીજોનો ઉપયોગ કરવા, તેના ઉપર પ્રક્રિયા કરવા, તે સાફ કરવા, સડરહુ જમીનમાંથી ઉત્પન્ન થયેલી સડરહુ ખનીજોનું રૂપાંતર કરવા અને એવા ઉપયોગી/પ્રાકૃતિક કરેલી, સાફ કરેલી, રૂપાંતર કરેલી ખનીજ/ખનીજો લઈ જવાને સડરહુ જમીનમાં દાખલ થવાની સડરહુ જમીનના પુરતા ભાગનો ઉપયોગ કરવાની સ્વતંત્રતા અને સત્તા.

૯. ડાકા-આંખા કાઢી નાંખવા અને ડાકા કાપી નાંખવા અને તેનો ઉપયોગ કરવા બાબત

૯. આ બાગમાં જાણવેલા લેનુઓ પેટી કોઈપણ લેનુ માટે અથવા તેના સંબંધમાં, સડરહુ જમીનોમાં આરેલા સંસ્થિત જંગલની જમીન ઉપર ઉપરમાં ડાકા હોય અથવા હવે પછી ઉગવાના હોય તેવા કોઈપણ ઈમારતી લાકડાના પુષ્પો અથવા ડાકો અથવા ડાકી-આંખા કાપવાની અને તેનો ઉપયોગ કરવાની, સ્વતંત્રતા અને સત્તા, પરંતુ કોઈપણ એકાદ વર્ષમાં, તેમજ આ વર્ષ એક કરતાં વધારે વાર એક જ સ્થળમાં એવી સરહિત જંગલની જમીનના... યાચ્ય મોટા/મોટા કરતાં વધારે ન હોય તેટલી જમીન સાફ કરવી નહિ અને તે સમયે વિભાગીય વન અધિકારી (Divisional Forest Officer) (લેનો આમાં હવે પછી "વિભાગીય વન અધિકારી" તરીકે ઉલ્લેખ કરે, છે તે) તેની અગાઉથી લેખી પરવાનગી લેવાવેલી હોવી જોઈએ. પરંતુ રાખનારને/પરંતુ રાખનારાઓને આ પટ્ટા લેકા નાણકામ/ઉત્પન્નના પરોપસ કામ માટે અને તે નાણકામ વિસ્તારવા માટે વધારાના વિસ્તારની જરૂર છે એવી મતઘખની પરંતુ રાખનાર/પરંતુ રાખનારાઓનો કાપી અરજી મળેથી સડરહુ વિભાગીય વન અધિકારીએ અહીં સાથે... લેકર કરતાં વધારે ન હોય તેટલા વિસ્તાર માટે પરવાનગી આપવી. વળી એવું કાનું છે કે આ પટ્ટામાં જાણવેલી સ્વતંત્રતા અને સત્તા આ અનુચૂલિના બીજા ભાગમાં જાણવેલી થયેલું પ.વન કરવાને આપીને રહેશે.

(Handwritten signature)

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ભાગ ૩ જે

ભાગ ૨ માં જણાવેલાં સ્વંત્રતા, સત્તા અને વિશેષાધિકારો ચલાવવા સંબંધી સર્પાદા અને શરતો અનુક્રમણ ઉપર કોઈપણ મકાન વગેરે માંધિયા નહિ

૧. કોઈપણ જાહેર મનોરંજનના મેદાનમાં, દફન ભૂમિમાં અથવા કોઈપણ વર્ગની વ્યક્તિઓ પવિત્ર ગણાતી હોય તેવા સ્થળમાં અથવા કોઈપણ ઘર અથવા ઘરવારમાં, જાહેર રસ્તામાં અથવા રાજ્ય સરકાર સાર્વજનિક મેદાન તરીકે નક્કી કરે તેવા બીજા સ્થળમાં અથવા તેની ઉપર કોઈપણ મકાન અથવા વસ્તુ માંધિયા નહિ, ઊભી કરવી નહિ અથવા મુકવી નહિ અને કોઈપણ સપાટીના કામ કરવા નહિ તેમજ કોઈપણ મકાન, કામ, મિલ્કતને હાનિ પહોંચે અથવા બીજા વ્યક્તિઓના હક્કોનું ભાંગ આપે તેવી રીતે તે માંધિયા નહિ, ઊભી કરવી નહિ અથવા કરાવવી નહિ અને પટ્ટામાં સમાવિષ્ટ કરવામાં આવ્યા ન હોય તેવા કામ અથવા હિતુઓ માટે રાજ્ય સરકાર સિવાયની બીજા વ્યક્તિઓના ભાગવટામાં હોય તેવી કોઈપણ જમીનનો સપાટીના કામ સાથે ઉપયોગ કરવો નહિ. પટ્ટે રાખનારે, રસ્તો, ડૂબો અથવા ટાંકીના કોઈપણ હક માટે લશ્કત કરવી નહિ.

ઉપરોક્તમાં ન હોય તેવી જમીનમાંના સપાટીના કામો સાદું પરવાનગી આપવા બાબત

૨. જે કોઈ જમીનનો સપાટીના કામ સાથે અગાઉ ઉપયોગ કરવામાં આવ્યો ન હોય તે કોઈ જમીનનો તેવા કામ માટે ઉપયોગ કરવામાં આવે તે પહેલાં, પટ્ટે રાખનારે/પટ્ટે રાખનારાઓએ, તે જમીનનો તેવી રીતે ઉપયોગ કરવા ધણું હોય તે જમીનનું નામ અથવા તે કયા સ્થળે આવેલો છે તે સ્થળનું નામ અને તેનો કેટલો વિસ્તાર છે તે અને કયા હિતુ માટે જમીન જોડાયેલો છે તે નિર્દિષ્ટ કરતી બેખી નોટિસ સાથે દિવસ અગાઉ યોગ્ય અધિકારીને, અને જિલ્લા કલેક્ટરને આપવી અને જે યોગ્ય અધિકારી અથવા જિલ્લા કલેક્ટર એવી નોટિસ તેને મળ્યા પછી એક મહિનાની અંદર વાંધા ઉઠાવે તેા સદરહુ જમીનનો એવી રીતે ઉપયોગ કરવો નહિ, સિવાય કે તેવી રીતે જાણવેલા વાંધા રાજ્ય સરકારને મોકલવામાં આવેથી શક કરવામાં આવ્યા હોય અથવા બતા કરવામાં આવ્યા હોય.

અનામત નહિ રાખેલી જમીનમાં ઝાંઝા કાપવા બાબત

૩. (ક) પટ્ટે રાખનારે, યોગ્ય અધિકારીની લેખિત મંજૂરી લીધા સિવાય પટ્ટે આપેલા વિસ્તારમાંનું કોઈપણ ઝાંઝા કાપવું નહિ અથવા તેને નુકસાન કરવું નહિ.

સ્પષ્ટીકરણ. —“ગુજ”માં છેલ્લા, ઝાંઝા અને સોશાઈટના ગુજો કાપી નાખવા (માટે સજા કરવા) બાબતના અધિનિયમ ૧૯૫૨ (સન ૧૯૫૧ ના સોશાઈટ અધિનિયમ નંબર-૧૭)ની કલમ ૨ના ખંડ (ક) મુજબ રાજ્યપત્રમાં સરકાર જાહેર કરે તેવી બીજા જતોનો સમાવેશ થશે નહિ.

(ખ) પેટા-ખંડ (ક) માં ગમે તે મજદૂર હોય તે છતાં, પટ્ટે રાખનારે, વિભાગીય વન અધિકારી અથવા આ ગર્થે તેણે અધિકૃત કરેલા અધિકારીની અગાઉથી લેખિત મંજૂરી લીધા સિવાય અનામત રાખેલા/રક્તિત જંગલની અંદર આવતા પટ્ટે આપેલા વિસ્તારમાંનું કોઈપણ ગુજ કાપવું નહિ અથવા તેને નુકસાન પહોંચાવવું નહિ.

અનામત રાખેલા જંગલમાં દાખલ નહિ થવા બાબત.

૪. આ અનુસૂચિના ભાગ-૨ના ખંડ ૯ માં જોવાઈ કરી હોય, તે સિવાય, પટ્ટે રાખનારે/પટ્ટે રાખનારાઓએ વિભાગીય વન અધિકારીની અગાઉ મંજૂરી લીધા સિવાય સદરહુ જમીન ઉપરનું કોઈપણ ઈમારતી કાકડું અથવા ગુજ કાપવાં નહિ અથવા તેને નુકસાન કરવું નહિ. પણ એવી મંજૂરી લીધા સિવાય આ લેખથી અધિકૃત કરેલા કોઈપણ કામમાં જેનામાં સરકાર હાથ નેવા કોઈપણ ઝાંઝા, ઝાંખરાં અથવા છેલ્લા કાઠી નાંખી શકશે અને આ અનુસૂચિમાં ગમે તે મજદૂર હોય તે છતાં, વિભાગીય વન અધિકારીએ સાત દિવસ અગાઉ લેખિત નોટિસ આપ્યા સિવાય તેમજ તે અધિકારીની લેખિત મંજૂરી મેળવ્યા સિવાય તેમજ તે અધિકારી પાસેના મુનસફી મુજબ કરાવે તેવી શરતો પ્રમાણે હોય તે સિવાય બીજા રીતે સદરહુ જમીનમાં સમાવિષ્ટ થયેલા કોઈપણ અનામત રાખેલા જંગલમાં દાખલ થવું નહિ.

(સરકારના જાહેરનામા નં. જયુ-૧૮૪-એમ. સી. આર-૨૧૬૬-૫૫૪૪-છ તા. ૧૩-૧૦-૧૯૭૦ થી ઉમેરું.)

* “ક-ક. પટ્ટે રાખનારે અનામત રાખેલા વનના કોઈ વિસ્તારમાં ખામડામને કારણે એ વિસ્તારમાંની જમીનને થયેલ નુકસાન માટે મુખ્ય વન સંરક્ષક આકારે તેટલું વળતર આપવું જોઈશે. આવા નુકસાન માટેનું વળતર એ વિસ્તારમાંના ઊભા ઝાંઝાની કિંમત ઉપર આધારિત રહેશે અને પટ્ટો આપના પહેલાં તરત જ આવી જમીનમાંથી સરકારે મેળવેલ વાર્ષિક મહેસૂલની રકમથી વીસ ધણું રહેશે.”

જાહેર માધિકામ વગેરેના પંડ મીટરની અંદર કોઈપણ ખામડા ખામડાનું ખામડામ કરવું નહિ

૫. પટ્ટે રાખનારે/પટ્ટે રાખનારાઓએ સંબંધ ધરાવતા રેલ્વે નેત્રની અગાઉથી લેખિત પરવાનગી લીધા સિવાય કોઈપણ રેલ્વે લાઇનની હદથી અથવા સરકારની અથવા સરકારે આ અર્થે અધિકૃત કરેલા બીજા કોઈપણ અધિકારીની અગાઉથી પરવાનગી લીધા સિવાય અને એવી પરવાનગી સાથે જોડવામાં આવે તેવા સામાન્ય અથવા ખાસ સૂચનો, નિયંત્રણો અને શરતો પ્રમાણે

કોઈપણ
હદથી
સ્થળે
અથવા
કિંમત
કામ
ઉત્તર
અ
તેથી
સ

હોય તે સિવાય બીજી કોઈપણ રીતે જળાશય, નહેર અથવા બીજા જાહેર બાંધકામો અથવા મકાનો અથવા રહેવાની જગ્યાની ઉદ્દેશ્યે જે કોઈપણ સુરંગ ફોરવમાં ન આવે તે ૫૦ મીટરના અને સુરંગ ફોરવમાં આવે તે ૨૦૦ મીટરના અંદરના કોઈ રથળે અથવા તે સ્થળ સુધી કોઈપણ ઉત્ખનન કામ અથવા ખાણકામ કરવું નહિ અથવા ચલાવવું નહિ અથવા કરવા દેવું નહિ અથવા ચલાવવા દેવું નહિ. ૫૦ મીટર અથવા ૨૦૦ મીટરનું સદરહુ અંતર રહેવે, જળાશય અથવા નહેરના દાખલામાં, કિનારાની બહારના ભાગથી અથવા કાપણીનું કામ કરવામાં આવ્યું હોય તે તેની બહારની બાજુએથી અને ઈમારતના દાખલામાં, તેની ઉભાણથી સીધી સીટીએ માપવું.

રમણીકામ— આ ખંડના હેતુઓ સાથે "રેલ્વે તંત્ર" એ શબ્દ પ્રયોગનો અર્થ, ભારતીય રેલ્વે અધિનિયમ, ૧૮૮૯ની કામ ઉની પેટા કલમ (૪) રૂએ તેની જે વ્યાખ્યા કરી છે તે જ અર્થ થશે. જાહેર માર્ગ એટલે, જે માર્ગ બંધિવામાં આવ્યા હોય અથવા તેના ઉપર વારંવાર ઉપયોગ કરવાને કારણે પડેલા પાટાથી વિન્ન હોય એવો કૃત્રિમ સપાટી કરવામાં આવી હોય તેવો કોઈ રસ્તો.

સરકારી વાઈસરો અને મટ્ટાઓ જોડવાની સગવડો

૬. પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ ધરાવેલી જમીનમાં સમાવિષ્ટ થતી હોય અથવા તેની નજીકમાં હોય અથવા જે જમીનમાં પટ્ટું રાખવાનું હોય તે જમીનના પટ્ટું રાખનાર/પટ્ટું રાખનારાઓને વર્તમાન અને ભાવી સરકારી વાઈસરો અથવા પટ્ટા ધરાવનારાઓને તેમાં આવજા કરી શકાય તેવી વાજબી સગવડો આપવી.

પરંતુ એવા વાઈસરો ધરાવનારાઓએ અથવા પટ્ટું રાખનારાઓએ આ ખત હેઠળ પટ્ટું રાખનારાઓના કામમાં કોઈપણ મહત્વની હરકત કરવી નહિ અથવા દખલગીરી કરવી નહિ અને પટ્ટું રાખનાર/પટ્ટું રાખનારાઓ અને એવા ધારણ કરનારાઓ વચ્ચે પરસ્પર કબૂલ કરવામાં આવે તેટલું વળતર અને મતભેદ થાય તે પ્રસંગે આવી સ્વતંત્રતાને કારણે અથવા એવી સ્વતંત્રતા રૂએ પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ ભોગવેલી સઘળી ખિાટ અથવા નુકસાનના સંબંધમાં એવું વાજબી વળતર યોગ્ય અધિકારી હાથ અથવા રાજ્ય સરકારે અધિકૃત કરેલા બીજા કોઈ અધિકારી દ્વારા નક્કી કરી શકાય.

૭. જે સદરહુ જમીન અથવા તેના ભાગ જંગલની જમીન હોય તે પટ્ટું રાખનાર, કાળ સરખા કરવાને અને તે જમીનમાં ખોદકામ કરવું હોય, જેમાંથી ખનીજ કાઢી હોય અથવા જેમાં ખાણકામ કરવું હોય તે જમીન પૂર્વવત્ કરવાને સઘળા વાજબી પગલાં લેવાં અને પટ્ટા ચાલુ હોય તે દરમિયાન પણ સરકાર એવી જમીનમાં વનવૃદ્ધિ કરી શકાય.

ભાગ ૪ થી

રાજ્ય સરકાર માટે અનામત રાખેલી સ્વતંત્રતા, સત્તા અને વિશેષાધિકારો

બીજી ખનીજો કાઢવા બાબત

૧. રાજ્ય સરકાર અથવા કોઈપણ પટ્ટું રાખનારાઓ અથવા તે અર્થે તેણે અધિકૃત કરેલી વ્યક્તિઓને સદરહુ જમીનમાં દાખલ થવાની અને સદરહુ ખનીજો સિવાયની બીજી કોઈ ખનીજો તથા બીજા કોઈપણ દ્રવ્યો શોધવા, મેળવવા, ખાદી કાઢવા નરમ કરવા, સાફ કરવા, તેના પર પ્રક્રિયા કરવા, તેનું રૂપાંતર કરવા અને બઈ જવા માટે અને તે હેતુ સાથે જરૂરી અથવા અનુકૂળ જણાય તેવા ખાણ, ખોલાઈ અથવા કોળાવ પૂરવા; ખાણમાંનો માર્ગ, સપાટી અને બીજા વાઈસરો બનાવવા જળમાર્ગ, હવાઈમાર્ગ, જળપ્રવાહ, ગટરો, જળાશયો બાંધવા, એનિન્જનો, મશીનરી, પ્લાન્ટ, મકાનો, નહેરો, ટ્રામવે, રેલ્વે, રસ્તાના માર્ગો અને બીજા કામો ખોદાવવા, નિભાવવા અને તેના ઉપયોગ કરવા માટેની સ્વતંત્રતા અને સત્તા.

પરંતુ એવી સ્વતંત્રતા અને સત્તાની રૂએ, આ ખત હેઠળ પટ્ટું રાખનાર/પટ્ટું રાખનારાઓની સ્વતંત્રતા, સત્તા અને વિશેષાધિકારોને કોઈપણ મહત્વની હરકત કરવી નહિ અથવા તેમાં દખલગીરી કરવી નહિ અને પટ્ટું રાખનાર/પટ્ટું રાખનારાઓ તેમની વચ્ચે પરસ્પર કબૂલ કરવામાં આવે તેટલું વળતર અથવા મતભેદ થાય તે પ્રસંગે, એવી સ્વતંત્રતા અને સત્તાને કારણે અથવા પરિણામે અથવા તેની રૂએ પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ ભોગવેલી સઘળી ખિાટ અથવા નુકસાનના સંબંધમાં યોગ્ય અધિકારી અથવા રાજ્ય સરકારે નિમેશ બીજા કોઈ અધિકારી નક્કી કરે તેટલું વાજબી વળતર મેળવવા હકદાર થશે.

રેલ્વે અને માર્ગ બનાવવા બાબત

૨. પટ્ટા હેઠળની જમીનમાં અથવા તે જમીન ઉપર કોઈપણ રસ્તો, રેલ્વે અથવા નહેર, જળાશય બાંધવાની, અથવા ઈલેક્ટ્રીક અથવા ટેલિફોન વાઈસરો બઈ જવાની રાજ્ય સરકાર કે કેન્દ્રીય સરકારની સ્વતંત્રતા અથવા સત્તા અનામત રાખવામાં આવે છે.

પરંતુ એવી સ્વતંત્રતા અથવા સત્તા વાપરવામાં આવે તે પહેલાં પટ્ટું રાખનારને ઓછામાં ઓછા સાઠ દિવસની નોટિસ આપવી અને ઉપરોક્ત હેતુઓ પૈકી કોઈપણ હેતુ સાથે સરકારે ઉપરોક્તમાં લીધેલા કોઈ વિસ્તારને પટ્ટા હેઠળના વિસ્તારમાંથી બાકાત રાખવા અને પટ્ટું રાખનાર, એવી રીતે બાકાત રાખેલા વિસ્તાર માટે કોઈપણ વળતરનો દાવો કરવાને હકદાર રહેશે નહિ.

રાજ્ય સરકાર માટે અનામત રાખેલી સ્વતંત્રતા, સત્તા અને વિશેષાધિકારો

સરકારે અધિકૃત કરેલ અધિકારી એ જગ્યામાં દાખલ થઈ શકશે અને સઘળાં ખનીજ અથવા તે પૈકી કોઈપણ ખનીજ અથવા પ્રાપ્ત કરેલા/પ્રક્રિયા કરેલા/સાફ કરેલા ઉત્પન્નો અથવા તેમાંની જગમ મિલકત જાત કરી શકશે અને એવી રીતે જામ કરેલી રકમ મિલકતનું અથવા તેમાંથી જે મિલકત, લેણું થવું ભાડું અને/અથવા રોપવટી ભરપાઈ કરવા અને તે ન ભરવાનો કારણે થયેલા સઘળા વ્યાજ તથા ખર્ચ ભરપાઈ કરવા માટે પૂરતી ગણાય તે મિલકતનું વેચાણ કરવાનો હુકમ કરી શકશે.

૪. સદરહુ નિયમો મુજબ અથવા આ પટ્ટા લેઠળ સરકારનું લેણું નીકળવું કોઈપણ ભાડું, રોપવટી, વેરા, ફી, ગુનેગારી અથવા બીજી રકમ, તે ઉપર ચોવીસ ટકાના વાર્ષિક સાદા બ્યાન સાથે યોગ્ય અધિકારીએ દારી આપેલા પ્રમાણપત્રના આધારે જમીન મહેસુલની બાકી તરીકે વસૂલ કરી શકાશે.

૫. પટ્ટે રાખનારે, સરકાર/નિયામક અથવા સત્તા ધરાવતા અધિકારી દ્વારા તેના પટ્ટે આપેલા વિસ્તારમાંથી ગોળ ખનિજ ખસેડવા માટેના પાસ ત્રણ પ્રતમાં કાઢવા જોઈશે. તેણે પાસની ચોક નકલ ત્રણ કરકુનને અથવા રોપવટી ઈન્સ્પેક્ટરની અથવા ખાણ સુપરવાઈઝરની ઓફિસે પહોંચાડવા માટે ખરીદનાર અથવા વાહનના ડ્રાઈવરને પાણી ફરમાવવું જોઈશે.

ભાગ ૭ માં

પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના કાર

પટ્ટે રાખનારાઓએ ભાડાં, વગેરે ભરવા બાબત

૧. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ આ લેખના ભાગે ૫ અને ૬માં કરાવેલા સમયે અને કરાવેલી રીતે આ પટ્ટાની ફરે બાકી રાખેલાં ભાડાં તથા રોપવટી ભરવા અને સઘળાં વેરા, સેસ, આકારફી અને સરકારી માગણીરૂપે ગમે તે પ્રકારના વધારાના કર ભરપાઈ કરવા અને જમીન મહેસુલ માટેની માગણીઓ લેણ તે સિવાય તેવા જ પ્રકારની અન્ય જગ્યાઓ અને કામે સાથેના પટ્ટે રાખનાર/પટ્ટે રાખનારાઓની જગ્યાઓ અને કામે ઉપર અથવા તેના સંબંધમાં રાજ્ય સરકારના સત્તાધિકારીએ વખતો-વખત એવા સઘળા વેરા, સેસ, દર, આકારફી અને વધારાના કર લેવા, આકારવા નાખવા (અહીં.....) તે સમયે અમલમાં હોય તેવા આ પટ્ટામાં લેવાના વેરા, સેસ, વગેરેની દર વર્ષે ઉચક રકમમાં લેવાની રકમો દાખલ કરવી.)

હદની નિશાની સારી સ્થિતિમાં જળવચી તથા રાખરી

૨. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, આ પટ્ટા સાથે જોડેલા નકશામાં દર્શાવેલી હદ પ્રમાણે હદની નિશાનીઓ અને થાંભલા પોતાના ખર્ચે ઊભા કરવા અને સઘળા સમયે જળવવા તથા સારી સ્થિતિમાં રાખવા. એવી નિશાનીઓ અને થાંભલા સહેલાઈથી ઓળખી શકાય એ માટે તેની નજીકની આડી તથા બીજા નડનરો કાઢી નાખવા.

"૨ ક. પટ્ટે રાખનારે, પટ્ટામાં સમાવિષ્ટ ન થયેલા વિસ્તારમાં દબાણ કમુ" લેવાનું જાણી આવે તો નિયામક અથવા સત્તા ધરાવતા અધિકારી અથવા તેણે અધિકૃત કરેલા અધિકારી તે વિસ્તાર ખાલી કરવા તરત જ નોટિસ કાઢી શકે અને પટ્ટે રાખનારે વિસ્તાર ખાલી કરવા પડશે."

૯૦ દિવસની અંદર કામકાજ થઈ કરવા બાબત અને કારીગરની રીતે કામ કરવા બાબત

૩. સબળ કારણસર યોગ્ય અધિકારી બીજી રીતે પરવાનગી આપે તે સિવાય, પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ પટ્ટે કરાંતી તારીખથી ૯૦ દિવસની અંદર કામકાજ થઈ કરવું અને ત્યાર પછી આ પટ્ટો ચાલુ હોય તે દરમિયાન સઘળા સમયે યોગ્ય કોશલ્યપૂર્ણ અને કારીગરની રીતે અને અને સદરહુ જમીનની સપાટી અથવા પાક, મકાનો, બાંધકામે અથવા તેના ઉપરની બીજી મિલકતને કોઈપણ અનિજરૂરી અથવા પરિણામ નુકસાન કર્યા સિવાય, અથવા કરવાની પરવાનગી આપ્યા સિવાય સદરહુ ખનીજે શોધી કાઢવા મેળવી કાઢવા અને તેનો વિકાસ કરવા. પટ્ટે રાખનારે વધારાનો બોજ દૂર કરીને, વેસ્ટનો કાળજીપૂર્વક સંગ્રહ કરીને, (ડ્રેનેજ દ્વારા) ગણ કાઢીને તથા સઘળાં કિંમતી ગોળ ખનીજે દૂર કરીને બચાડ થતો અટકાવવો. આ ખંડના લેનુઓ સાફ, પથ્થરના ખોદકામમાં, પથ્થરની ખાણના સંબંધમાં મજીનરી ભાંગવાનો, ટ્રાંગવે નાખવાનો અથવા રસ્તો બાંધવાનો સમાવેશ થશે.

સઘળા દાવા સામે સરકારને નુકસાન ભરી આપવા બાબત

૪. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ આ પટ્ટાથી તેને આપેલી સત્તાની ફરે તેણે જે કંઈ નુકસાન, હાનિ અથવા હરકત કરેલી હોય તે બદલ તે બાબત અંગે અમલમાં હોય તેવા કાયદા અનુસાર કાયદેસર સત્તાધિકારી આકારે તેટલું વાજબી વળતર આપવું અને એવા નુકસાન, હાનિ અથવા હરકતના સંબંધમાં અને તેને મરણે થયેલા સઘળા ખર્ચ અને વ્યયના સંબંધમાં કોઈ વ્યકિત અથવા વ્યકિતઓ જે સઘળાં માંગણી કરે તે પહે રાજ્ય સરકારને પૂરેપૂરું નુકસાન ભરી આપવું.

ખાડાઓ, પોંચાણો વગેરે માટે સાવચેતીનાં પગલાં લેવા તથા સારી સ્થિતિમાં રાખવા બાબત

૫. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, આ પટ્ટા ચાલુ હોય તે દરમિયાન, સદરહુ જમીનમાં કરવામાં આવે અથવા ઉપયોગી હોય તેવા સઘળા ખાડા, પોંચાણો અને ખોદકામો માટે સાવચેતીનાં પગલાં લેવાં અને ઈમારતી બાકડાં અથવા બીજા

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ટકાઈ સામીનો મુદ્દોને ખુલ્લા રાખવા અને એવા દરેક ખાસ, પોલાણ અથવા ખોદકામ પડતા મુકાબા હોય કે ન હોય તે પણ તેની આસપાસ સરકારને ખાતરી થાય તેવી રીતે પૂરી વાડ રાખવી અને તે મુદત દરમિયાન સદરજુ જમીનમાંના બે ખોદકામો પડતાં મુકાબામાં આવી જાય તે ખોદકામો સિવાયના સરળા ખોદકામો, ચક્રા હોય તેટલે સુધી, પાણી અને ગંદી ઘરા ન જઈ ઢકે તેવી રીતે રાખવા, પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ નીચેની બાબતોની ખાતરી કરવા માટે પણ પૂરતાં પગલાં લેવાં :-

(ક) ખનીજ અને નકામો કચરા દૂર કરવાનું સરળ બનાવવા માટે પરચરના ખોદકામની ખુલ્લી જગામાં ખાઈઓની ઉંચાઈ અને પહોળાઈ બરાબર રાખવામાં આવી છે તે બાબત :

(ખ) કામ ચાલુ હોય તે જગાનું મુખ્ય હંમેશા સાફ રાખવામાં આવે છે તે બાબત :

(ગ) ખનીજ અને/અથવા તેમાંથી પ્રાપ્ત કરેલા, તેના ઉપર પ્રક્રિયા કરેલા સાફ કરેલા, ઉત્પન્નોના યોગ્ય પરિણામના અંગે ખોદકામમાં આવ્યા છે અને એવાં દરેક ખોદકામને યોગ્ય અધિકારીએ ઠરાવેલી રીતે નંબર આપ્યા છ અખરા નિશાની કરી છે તે બાબત; અને

(ઘ) તેને પટ્ટું આપેલા વિસ્તારની યોગ્ય સફાઈ રાખવામાં આવી છે તે બાબત.

પરચરનું ખોદકામ જરૂરી હોય તેટલે સુધી મજબૂત બનાવવા અને તેને ટેકો આપવા બાબત

૬. પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ સંબંધ ધરાવતા રેલ્વે વહીવટને અથવા સરકારને અથવા પરચરની ખાલની ખોદકામને અને સલામતી, આરોગ્ય અને મજૂરીને બગાડતો સંબંધી તે સાથે આગમાં હોય તેવી કોઈ કાયદાની જોગવાઈઓનું નિયંત્રણ કરતા બીજા કોઈપણ યોગ્ય અધિકારીને ખાતરી થાય તેવી રીતે કોઈપણ રેલ્વે, જ્યાસય, નહેર, રસ્તા, અને બીજા જાહેર કામો અથવા બંધકામોની સલામતી માટે જે પરચરના ખોદકામના કોઈપણ ભાગને મજબૂત બનાવવાનું અથવા ટેકો આપવાનું તેમના અભિપ્રાય મુજબ જરૂરી હોય તે પરચરના ખોદકામના ભાગને તેવી રીતે મજબૂત બનાવેલો અને તેને ટેકો આપવો.

૭. (૧) પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ, વખતોવખત અથવા જરૂર પડે ત્યારે યોગ્ય અધિકારીને ખનિજના ખોદકામ દરમિયાન એકલા કરેલા ખનીજનું પૃથક્કરણ અને તેના પ્રતિક નમૂના સાથે પ્રગતિ રિપોર્ટ તેમજ સદરજુ નિયમોમાં ઠરાવેલાં અથવા વખતોવખત તે ઠરાવે તેવી રીતે મુદતી પત્રકો સાદર કરવા.

(૨) પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ ૩૧મી ડિસેમ્બર પૂરા થતા પ્રત્યેક અંગ્રેજી વર્ષ માટે સદરજુ નિયમોને જોડેલા નમૂના ૯માં એક વાર્ષિક પત્રક, ત્યાર પછી આવતા વર્ષમાં જાન્યુઆરી મહિનાની ૩૧મી તારીખ પહેલાં જુસ્તર અને ખનીજ નિયામકને, યોગ્ય અધિકારીને અને આ અર્થે જુસ્તર અને ખનિજ નિયામક નિર્દિષ્ટ કરે તેવા બીજા કોઈપણ અધિકારીને સાદર કરવું.

ખોદકામની તપાસ કરવાની છૂટ આપવા બાબત.

૮. પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ, કેન્દ્ર સરકાર અથવા સરકારે અધિકૃત કરેલા કોઈ અધિકારી અથવા યોગ્ય અધિકારીને અથવા તે અર્થે સદરજુ નિયમો હેઠળ જુસ્તર-વિજ્ઞાન અને ખનીજ નિયામકને, પટ્ટા હેઠળ થતા કોઈપણ ખોદકામ કામ અથવા પટ્ટામાં આવતાં જમીન સહિતની જગ્યા ઉપર તેનું નિરીક્ષણ કરવા, તપાસ કરવા, સરવે કરવા અને તેના નકશા તૈયાર કરવા, નમૂના લેવા તથા કોઈ માહિતી એકઠી કરવાના હેતુ સાથે દાખલ થવાની છૂટ આપવી અને પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ રોકેલી, અને ખાલના/પરચરની ખાલના કામથી બરાબર વાકેફ હોય તેવી વ્યક્તિને સાથે સામીનો પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ, એવી દરેક તપાસ કરતી વખતે એવા અધિકારીઓ, એજન્ટો અને ગોકરોને મદદ કરવી અને તેઓ વાજબી રીતે ફરમાવે તેવી ખાલના કામકામને બગાડી માહિતી માટે તેમને સગવડો પૂરી પાડવી. એવા અધિકારી, ખનીજ કાઢતાં થતો દુર્ભવ અટકાવવા માટે પોતાને યોગ્ય હોય તેવા વાજબી આદેશો આપી શકશે અને એ અધિકારી નિર્દિષ્ટ કરે તેવી મુદતની અંદર તે આદેશોનું પાલન કરવાની પટ્ટું રાખનારની/પટ્ટું રાખનારાઓની, તેનાં/તેઓની એજન્ટની/ મેનેજરની ફરજ રહેશે. જે પટ્ટું રાખનાર/પટ્ટું રાખનારાઓ, તેનાં/તેઓના એજન્ટ અથવા મેનેજર નિર્દિષ્ટ કરેલી મુદતમાં એવા આદેશોનું પાલન કરવાનું ચુકે તો, યોગ્ય અધિકારી પટ્ટું સમાપ્ત કરી શકશે અથવા વાર્ષિક નિયત ભાગની રકમની બમણી રકમ કરતા વધુ ન હોય તેટલી રકમનો દંડ કરી શકશે.

અકસ્માતો વિષે રિપોર્ટ કરવા બાબત.

૯. પટ્ટું રાખનાર/પટ્ટું રાખનારાઓએ, સઘળા અકસ્માતો વિષે, જુસ્તર વિજ્ઞાન અને ખનિજ નિયામકને, સત્તા ધરાવતા અધિકારીને, જિલ્લા મેજિસ્ટ્રેટને અને સંબંધ ધરાવતા જિલ્લા પોલીસ સુપરિન્ટેન્ડેન્ટને રિપોર્ટ કરવો. આ પટ્ટા હેઠળ થતાં કામો દરમિયાન મૃત્યુ થાય અથવા જાંબીર ધારીરિક ઈજા થાય અથવા મિલકતને જાંબીર નુકસાન થાય અથવા જન માલને જાંબીર રીતે આસર કરે અથવા ભયમાં મુકે તેવા કોઈ અકસ્માતના દાખલામાં પટ્ટું રાખનાર, ડીલ કર્યા સિવાય એવા અકસ્માતોના સંપૂર્ણ રિપોર્ટ સદરજુ અધિકારીઓને મોકલવો.

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બીજા ખનીજો મળી આવે તો તે વિશે રિપોર્ટ કરવા બાબત.

૧૦. જ્યારે જ્યારે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ સદરજુ ખનીજ/ખનીજો સિવાયનું બીજું કોઈપણ ખનીજ મળી આવે ત્યારે ત્યારે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ યોગ્ય અધિકારીને અને ભૂસ્તર વિજ્ઞાન અને ખનિજ નિવામકને, તરત જ તે મળી આવ્યાનો રિપોર્ટ એવા દરેક મળી આવેલાં ખનીજના પ્રકાર તથા લાવતને લગતી પૂરેપૂરી માહિતી આપીને કરવા.

ઉપાદાન તથા નોકરી વગેરે સંબંધી દફતર હિસાબો રાખવા બાબત.

૧૧. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, સદરજુ બાબત મુદત દરમિયાન સઘળા સમયે સદરજુ જમીન ઉપર અથવા તેની નજીક આવેલી ઓફિસમાં, ખરા અને સમજાય તેવા હિસાબોના ચોપડા રાખવા અથવા રખાવવા અને તેમાં વખતોવખત નીચેની બાબતો બતાવતી ખરી તોષી સમાવિષ્ટ કરવી :-

- (૧) સદરજુ જમીનમાંથી મેળવેલા સદરજુ ખનીજ પદાર્થ/ખનીજોના જથ્થો અને પ્રકાર.
- (૨) ઉપયોગી થાય તેવી રીતે પ્રક્રિયા કરેલા અથવા રૂપાંતર કરેલા સદરજુ ખનિજ/પદાર્થ/ખનીજોના જુદા જુદા પ્રકારનો જથ્થો.
- (૩) વેચેલા અને જુદી રીતે નિકાલ કરેલા સદરજુ ખનીજ/ખનીજોના જુદા જુદા પ્રકારનો જથ્થો અને એવું વેચાણ થતા નિકાલ કરવાની રીત અને તેનો હેતુ.
- (૪) સદરજુ ખનીજ/ખનીજોના સઘળા વેશાણોની કિંમત તથા બીજી વિગતો.
- (૫) ટેકનિકલ કર્મચારીઓની સંખ્યા, લાયકાતો તથા પગાર દર્શાવેને ખાત્રુમાં અથવા કામમાં અથવા સદરજુ જમીન ઉપર કામ રાખેલી બખિતઓની સંખ્યા,
- (૬) યોગ્ય અધિકારી અથવા ભૂસ્તર વિજ્ઞાન અને ખનિજ નિવામક દ્વારા તેની બીજી સમીક્ષા, વિગતો તથા અંગ્રેજી અને એવા હિસાબોના સઘળા અથવા કોઈપણ ચોપડામાંની ખરી તારીખ તેઓ કરાવે તેવા અધિકારીઓને અને તેવા સમય વિના મુશ્ય પૂરી પાડવી અને એવા અધિકારીઓને અથવા તે અર્થે રાજ્ય સરકાર નક્કી કરે તેવા બીજા કોઈપણ અધિકારીને સદરજુ હિસાબોના ચોપડા તપાસવા અને તેનું નિરીક્ષણ કરવા માટે તેમાં દાખલ થવાની અને તે જોવાની અને તેની નકલ કરવાની કે તેમાંથી ઉનારા કરવાની છૂટ આપવી.

નકશા વગેરે રાખવા બાબત

૧૨. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ સદરજુ મુદત દરમિયાન સઘળા સમયે ખાણ/પથ્થરની ખાણની ઓફિસ, સદરજુ જમીનમાંની ખાણ/પથ્થરની ખાણના સાથા, સમજાય તેવા અપ્રતન અને સંપૂર્ણ નકશા તથા વિભાગો રાખવા આ પટ્ટા હેઠળ તેજી/તેઓએ કરેલા કામો દરમિયાન, તેજી/તેઓએ કરેલા સઘળા ખોદકામો તથા કામો અને સઘળી ખાઈ, ખાડા તથા ડીગીંગ (શારકામ) મળી આવેલી ખામી તથા બીજી હરકતો, બાર મહિનાના અંતે અથવા વખતોવખત નિર્દિષ્ટ કરવામાં આવે તેવી કોઈ મુદત પૂરી થયેથી આ હેતુ માટે કરવાની ખરેખરી સરવે ઉપરથી ભૂસ્તર માહિતી બતાવવી (અને એવા સઘળા નકશા તથા વિભાગો સુધારીને તે પ્રમાણે ભરવા) અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ રાજ્ય સરકારને તથા ભૂસ્તર વિજ્ઞાન અને ખનીજ નિવામક, અમદાવાદને જ્યારે જ્યારે એવા નકશા કે તેના વિભાગોની નકલોની જરૂર પડે ત્યારે ત્યારે તેની ખરી કરવા પૂરી પાડવી. સઘળી ખાઈઓ, ખાડા તથા શારકામના ખરા દફતરોમાં નીચેની બાબતો બતાવવી :-

- (૩) જ્યાં ખાઈ, ખાડા અને શારકામ થતા હોય તે જમીનની નીચેની જમીન તથા થર,
- (૫) મળી આવેલી બીજી કોઈપણ ખનીજો.

(૭) હિત સંબંધ ધરાવતી બીજી કોઈ બાબત અને રાજ્ય સરકાર, યોગ્ય અધિકારી અને/અથવા ભૂસ્તર વિજ્ઞાન અને/અથવા ભૂસ્તર અને ખનિજ નિવામક વખતોવખત ફરમાવે તેવી સઘળી માહિતી.

પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, કેન્દ્રીય અથવા રાજ્ય સરકાર અથવા યોગ્ય અધિકારી અથવા ભૂસ્તર વિજ્ઞાન અને ખનિજ નિવામકે અધિકૃત કરેલાં કોઈપણ અધિકારીને, સઘળા વ્યાજબી સમયે સદરજુ બાબતો અંગે તપાસ પણ કરવા દેવી.

મનુર કરવાણ અને સલામતી પગલાંના સંબંધમાં અમલમાં હોય તેવા કાયદાઓની જોગવાઈઓનું પાલન કરવા બાબત.

૧૩. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ, પથ્થર (ખાણ તથા ખનીજો)ના ખોદાણ કામોને લગતા અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના નોકરો અથવા લોકોની સલામતી, આરોગ્ય તથા સગવડોને સંબંધિત બાબતોને લગતા તે સમયે અમલમાં હોય તેવા કોઈપણ કાયદાની જોગવાઈઓનું પાલન કરવાને બંધાયેલા રહેશે.

૧૪. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ જવા-આવવાના વિદ્યમાન લક્ષો, પાણી અને બીજા ભૂમર્ગો લક્ષમાં રાખીને આ નિયમો મુજબ કરાવેલી હોય તે સિવાયની કોઈપણ રીતે સદરજુ પટ્ટા હેઠળના ખાણકામ/પથ્થરનું ખોદકામ અથવા બીજા કામો કરવા.

તોલવાના યંત્રોની જાગવાઈ કરવા બાબત.

૧૫. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ સઘળા સમયે ખાણની ઉપરની બાજુએ અથવા તેની નજીક અથવા ખાણની જો બાજુએ ખનીજો ખોદીને રાખવામાં આવતી હોય તે બાજુએ અથવા તેની નજીક યોગ્ય રીતે બનાવેલું તોલવાનું યંત્ર રાખવું

સરકારી સહાયક

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અને વખતોવખત ખાસ નજીક લાવવામાં આવેલી, વેચવામાં આવેલી, નિકાસ કરેલી અને રૂપાંતર કરેલી સવળી ખનિજોનું રૂપાંતર કરેલો બનાવટોનું પણ તે યંત્ર ઉપર વળતર કરવું અથવા વળતર કરાવવું અને દરેક દિવસના અને સદરહુ ખનિજો કાચી પાતુના અને અગાઉના ચોવીસ કલાક દરમિયાન ખોદી કાઢેલી, જેવેલી, નિકાસ કરેલી અને રૂપાંતર કરેલી ઉત્પન્ન એવી રીતે નક્કી થયેલા કુલ વજનની, ઉપરોક્ત હિસાબના ચોપડામાં નોંધ કરાવવી. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ મુદત દરમિયાન ઉપર કલા પ્રમાણે સદરહુ ખનિજો તોલવી વખતે લાભ્ય રહેવા માટે અને તેના વિગતો રાખવા માટે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ રાખવા હિસાબો તપાસવા માટે કોઈ વ્યક્તિ અથવા વ્યક્તિઓને કામે રાખવાની સમ સરકારે પરવાનગી આપવી. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ સદરહુ નિયમો મુજબ વ્યાખ્યા કરી હોય તેવા યોગ્ય અધિકારી અથવા તેના વતી બીજા કોઈ અધિકારી એવી ખનિજો માપતી કે તોલતી વખતે ત્યાં લાભ્ય રહી શકે તે માટે તેને ચાર દિવસની અગાઉથી નોટિસ આપવી.

પરંતુ યોગ્ય અધિકારી, વળતર સિવાય બીજી રીતે શેષલ્ટી ભરવાની હોય ત્યારે આ ખંડ પડતો મૂકી શકશે. નોંધવાના યંત્રોની કસોટી કરવા દેવી.

૧૬. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, ઉપર કલા પ્રમાણે પૂરું પાડવાનું અને રાખવાનું દરેક તોલવાનું યંત્ર અને તેની સાથે સંબંધિત વજનો અનુક્રમે પરાં છે અને સારી હાલતમાં છે કે કેમ તેની ખાતરી કરવાને રાજ્ય સરકારે તે જઈ નીમિત્તે કોઈ વ્યક્તિ કે વ્યક્તિઓને કોઈપણ સમયે અથવા સદરહુ મુદત દરમિયાન કોઈપણ સમયે તે તપાસી શકે અને તેની કસોટી કરવા માટે છૂટ આપવા અને એવી કોઈપણ તપાસ અથવા કસોટી ઉપરથી એવું કોઈપણ તોલવાનું યંત્ર અથવા વજનો ખોદી જણાય અથવા સારી હાલતમાં ન જણાય તે રાજ્ય સરકાર એવું ફરમાવી શકશે કે તે યંત્ર તથા વજનો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના ખર્ચે સરખા કરવા, તેની મરામત કરવી અને તે વ્યવસ્થિત કરવા, અને જો એવી માંગણી કરવામાં આવે તે પછી ચોટ દિવસની અંદર તેનું પાલન ન કરવામાં આવે તો, રાજ્ય સરકાર એવું તોલવાનું યંત્ર અથવા વજનો સરખા કરાવી શકશે, તેની મરામત કરાવી શકશે અને તેને વ્યવસ્થિત કરાવી શકશે અને તેમ કરવાનો ખર્ચ માંગણી થયેલી, પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ રાજ્ય સરકારને આપવું અને ઉપર કલા પ્રમાણેની એવી કોઈ તપાસ કે કસોટી ઉપરથી કોઈ તોલવાના યંત્રમાં અથવા વજનોમાં રાજ્ય સરકારને બાધ આવે તેવી કોઈ ખામી જણાઈ આવે તો તે ભૂલ ગણાઈ જાયવાના ત્રણ અંગ્રેજી મહિના સુધી અથવા તે જ તોલવાનું યંત્ર અને વજનો તેવી રીતે તપાસવામાં આવ્યા હોય કે તેની કસોટી કરવામાં આવી હોય તે પ્રસંગે એટી ત્રણ મહિનાની મુદત દરમિયાન આવ્યા હોય તો ત્યારથી તેની ખામી તપાસવાની છે એમ જણાયે અને સદરહુ ભાડું તથા શેષલ્ટી નદનુસાર આપવાં અને તે પ્રમાણે ગણતરી કરવી.

ત્રીજી પક્ષકારોને લાગિ માટે જગતર આપવા સરકારને નુકસાન ભરી આપવા બાબત.

૧૭. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ આ ખતથી આપેલી સ્વતંત્રતા તથા સત્તાની રૂએ પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ ક્યાં હોય અથવા તેમના વતી કરવામાં આવે તેવા સઘળા નુકસાન, લાગિ, અથવા જનમાલને હરકત કરવા પર જ રાજ્યની વખતર આપવું અને કોઈપણ સમયે, એવા કોઈ નુકસાન, લાગિ કે હરકતના સંબંધમાં કોઈ વ્યક્તિ કે વ્યક્તિઓ તરફથી જે કોઈ દાવા, હક કે માંગણી લાવવામાં કે કરવામાં આવે તે પોટે સરકારને નુકસાન ભરી આપવું.

રાજ્ય ખનિજોના ખોદાણ કામેને હરકત કરવી નહિ.

૧૮. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ, આ પટ્ટામાં સમાવેય કર્યો ન હોય તેવા ખનિજોના વિકાસ તથા જમીનની અંદર ખોદાણ કામમાં ખિનજરૂરી અથવા રાજ્યની રીતે ટાળી શકાય તેવું કોઈ નડતર કે હરકત ન થાય એ રીતે આથી મળેલ સ્વતંત્રતા તથા સત્તા વાપરશે અને સઘળા સમયે કેન્દ્રીય અને રાજ્ય સરકારોને, તથા પથ્થરની ખાણના પટ્ટા, પથ્થરની ખાણની ભારિ પદ્મીકો અને ભાગિ લાઈસન્સો અથવા એવા કોઈપણ ખાણના પદ્મીક પદાર્થોના અથવા સદરહુ જમીનની નજીકમાં હોય તેવી કોઈ જમીનમાંના કોઈપણ ખાણના સંબંધમાં ખાણકામના પટ્ટે રાખનારાઓને તેમાં આવવા જવાની સ્વતંત્ર આપવી, અને તે ખનિજો મેળવવા, તેનું ખોદકામ કરવા, તેનો વિકાસ કરવા તથા તે લઈ જવાના હેતુ સાકુ એવા ખનિજો સુધી સદરહુ જમીન ઉપર અથવા તેની આસપાસ સ્થામત અને સઘણમયો માર્ગ રાખવો. પરંતુ એવું કરાવું છે કે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ અથવા ભારિ લાઈસન્સ કરનારાઓએ એવા માર્ગનો ઉપયોગ કરવાના કારણે અથવા તેના પરિણામે જે કોઈ નુકસાન થાય કે લાગિ ભાગ્યે તે બદલ વ્યાજબી વગતર મળશે.

ખોજના નામે કરી આપવાની અથવા પોતાના હકોનું સ્વતંત્રપણ કરવાની સ્વતંત્રતા.

૧૯. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ, સદરહુ નિયમોના નિયમ ૨૦માં કરાવ્યા પ્રમાણે ભૂસ્તર વિજ્ઞાન અને ખનિજ નિયામકની અગાઉથી ચર્ચા મંજૂરી મેળવીને આ પટ્ટા અપવા તે વિજ્ઞાન કોઈપણ લગ, ઈલાખા અથવા હિત સંબંધે એક તબક્કે રૂપિયા પ્રથમ બે હેક્ટરના વિસ્તાર માટે અને ત્યારબાદ દરેક વધારાના બે હેક્ટર કે તેના ભાગ માટે રૂપિયા એક હજારની ફી ભરવી કોઈપણ વ્યક્તિના નામે કરી આપી શકશે અથવા સ્વતંત્રપણ કરી શકશે. પટ્ટે રાખનાર/પટ્ટે રાખનાર, ત્રોએ, કોર્ટના કોઈપણ

ગુનાનામા
હિત સંબંધ
સ્વાતંત્રપણ
પટ્ટે
કાર્યો
સિવા
ખં
હા

નું અને
નિર્ણયના,
પરનાના
સદરહુ
ને
રાજ્ય
ધિકારી
ચાર

ગુજરાતના અથવા મહાયુગ અધિકારીના હુકમનું પાલન કરતી વખત આ પટ્ટા અથવા પટ્ટા ઉકળતો કોઈ લક, ઈલાખા, કે લિન સંબંધ ઉપર કોઈ શંકા રાવવા દેવો કે નહિ કે તેવરા દેવી નહિ, પરંતુ પટ્ટાના લેખનું ઉપર કયા પ્રમાણનું નામફેર અથવા સ્વરચાલુની, તે પૂરો થવાની તારીખથી ત્રણ અંગ્રેજી મહિનાની અંદર, નોંધ કરવી જોઈએ.

" * ૧૯-ક (૧) ખાલુનો પટ્ટો નામફેર કરી આપવા બાબત :-

પટ્ટેદાર, નિયામકની લેખિત પૂર્વ સંમતિ મેળવ્યા વગર,-

(ક) ખાલુનો પટ્ટો અથવા તેમાંનો કોઈ લક, ઈલાખો અથવા લિન સંબંધ (નામફેર કરી શક્યે નહિ, પેટા-પટ્ટે આધી શક્યે નહિ અથવા જીરો મૂકી શક્યે નહિ અથવા બીજી કોઈ રીતે તખટીલ કરી શક્યે નહિ, અથવા

(ખ) એવી કોઈ ગોઠવણ, કરાર અથવા સમજૂતી કરી શક્યે નહિ કે જેનાથી પટ્ટેદાર/પટ્ટેદારોને મહદ્ અંશે પ્રત્યક્ષ રીતે અથવા પરોક્ષ રીતે નાણા મળશે અથવા મળે અને જેની રૂએ પટ્ટેદારના કામકામે અથવા સાહસો, તે પટ્ટેદાર/પટ્ટેદારો સિવાયની કોઈ વ્યક્તિ કે વ્યક્તિઓના મંડળથી મુખ્યતઃ નિયંત્રિત કરાશે અથવા કરાય.

(ર) પટ્ટેદાર/પટ્ટેદારોએ નિયામકના અભિપ્રાય પ્રમાણે આ ખંડમાંની કોઈ જોગવાઈનો ભંગ કરી હોય તે અથવા ખંડ ૧૯ અનુસાર હોય તે સિવાય બીજી રીતે પટ્ટો અથવા તેમાંનો કોઈ લક, ઈલાખો અથવા લિન સંબંધ તખટીલ કર્યો હોય તે નિયામક લેખિત હુકમ કરીને, કોઈપણ સમયે પટ્ટો સમાપ્ત કરી શક્યે :

પરંતુ પટ્ટેદાર/પટ્ટેદારોને તેનો/તેમનો કેસ દર્શાવતી વ્યાજબી તક આપ્યા વગર આવો કોઈ હુકમ કરી શકાશે નહિ.

૧૮-ખ. ટ્રસ્ટે, કોર્પોરેશને, પેટીએ કે વ્યક્તિએ નાણા આપવા નહિ અથવા નિયંત્રણ કરવું નહિ.

રાજ્ય સરકારની લેખિત સંમતિ લીધા સિવાય કોઈ ટ્રસ્ટ, સિન્ડિકેટ, કોર્પોરેશન, પેટી અથવા વ્યક્તિથી પટ્ટો નિયંત્રિત કરાશે નહિ અને પટ્ટેદાર/પટ્ટેદારો કોઈ ટ્રસ્ટ, સિન્ડિકેટ, કોર્પોરેશન, પેટી કે વ્યક્તિને પૈસાના ઉપર નિયંત્રણ કરવા દેશે નહિ, પટ્ટેદાર/પટ્ટેદારો એવી કોઈ ગોઠવણ કરાર કે સમજૂતી કરશે નહિ કે જેનાથી કોઈ ટ્રસ્ટ, સિન્ડિકેટ, કોર્પોરેશન, પેટી અથવા વ્યક્તિ દ્વારા પટ્ટેદાર/પટ્ટેદારોને પ્રત્યક્ષ રીતે અથવા પરોક્ષ રીતે નાણા મળશે અથવા મળે અથવા જેની રૂએ પટ્ટેદાર/પટ્ટેદારોના કામે અથવા સાહસો, કોઈ ટ્રસ્ટ, સિન્ડિકેટ, કોર્પોરેશન, પેટી કે વ્યક્તિ દ્વારા અથવા તેમના લાભાર્થે અથવા તેમના નિયંત્રણને આધીન પ્રત્યક્ષ રીતે કે પરોક્ષ રીતે કરાશે અથવા કરાય, સિવાય કે આવી ગોઠવણ, કરાર કે સમજૂતી કરવામાં આવે તે પહેલાં રાજ્ય સરકારની લેખિત સંમતિ આપવામાં આવેલી હોય (ઉપર કલા પ્રમાણેની સંમતિથી કરવામાં આવેલા) ઉપરુક્ત કોઈ કે રેંક ગોઠવણ, કરાર કે સમજૂતી, એ સ્પષ્ટ થયે તે ઉમેશમાં તેને આપિત રહીને જ કરવામાં આવશે કે રાજ્ય સરકાર લેખિત ફરમાવે, તે તે સમાપ્ત કરી શકાશે અને એવી રીતે હંગામી સંપાદન કરવામાં આવે તે પ્રસંગે પટ્ટેદાર/પટ્ટેદારો ત્યારપછી ગુરન જ તે સમાપ્ત કરી શક્યે અને સદરહુ થરત પત્રકાર કે પત્રકારોને બંધનકર્તા થશે."

પટ્ટો સાખનારે તારણની અનામત સિવાય જરૂરી હોય તેવી કોઈપણ વધારાની રકમ અનામત મુકવી.

૨૮. જ્યારે જ્યારે સદરહુ નિયમેમાંના નિયમ ૧૮ માં કાવ્યા પ્રમાણે તારણની અનામત રકમ અથવા તેનો કોઈ ભાગ અથવા તેની પૂર્તિરૂપે રાજ્ય સરકાર પાસે હવે ગણી અનામત મુકવામાં આવેલી કોઈ વધુ રકમ, ગોળ અધિકારી તે અર્થે હવે પછી જાહેર કરેલી સત્તા અનુસાર જાપ કરીને ઉપયોગ કરે ત્યારે પટ્ટો સાખનાર/પટ્ટો સાખનારાઓએ રાજ્ય સરકાર પાસે, અનામત મુકેલી રકમ સદરહુ પૂરેપૂરી તારણની અનામત રકમ જેટલી થાય તે માટે ઉપયોગ કર્યો ન હોય તેટલાં ભાગની રકમ સાથે પૂરતી હોય તેવી વધુ રકમ રાજ્ય પાસે અનામત મુકવી.

પટ્ટો સમાપ્ત થયા પછી રાજ્ય સરકારને સારી હાલતમાં કામ શોધવા બાબત.

૨૧. પટ્ટો સાખનાર/પટ્ટો સાખનારાઓએ સદરહુ પટ્ટાની મુદત પૂરી થયેથી અથવા પટ્ટા જલ્દી સમાપ્ત થયેથી અથવા તે પટ્ટો નાજો કરતી વખતે યોગ્ય અધિકારી અને/અથવા જુસ્તર વિદ્વાન અને ખનીજ નિયામકની મંજૂરીથી પડતાં મુકવામાં આવ્યા હોય તેવાં કામે સિવાયના સદરહુ જમીનો ઉપર અથવા તેની નીચે લાલ ચાકુ હોય કે હવે પછી ખોદવાની હોય તેવી સઘળી ખાણો, પથ્થરના ખોદકામો, ખાઈ, પોલાણો, ઢાળ, યુરંગ, સપાટી, જળ પાવો અને બીજા કામે અને પટ્ટાની મુદતની શરૂઆત વખતે જે સઘળા એન્જિનો, યંત્રસામગ્રી, પ્લાન્ટ, મકાનો, બાંધકામો, બીજા કામે અને સવરહો સદરહુ જમીનો ઉપર અથવા તે ંકળ હતી તે સઘળા એન્જિનો, યંત્રસામગ્રી, પ્લાન્ટ, મકાનો, બાંધકામો બીજા કામે અને સવરહો (અને જે જમીનોને યોગ્ય અધિકારી/જુસ્તર વિદ્વાન અને ખનીજ નિયામક/સરકારની મંજૂરીથી બિન વપરાશની જમીનો તરીકે ગણવામાં આવી હોય તે સિવાયની) સદરહુ જમીનો ઉપર કે તેની નીચે પટ્ટો સાખનાર/પટ્ટો સાખનારાઓએ ખોદવેલી હોય અને સદરહુ જમીનો નીચેની ખાણો, પથ્થરના ખોદકામો કે અન્ય કામોને નુકસાન પહોંચાડવા સિવાય ખસેડી શકાય એવી ન હોય તેવી સઘળી યંત્રસામગ્રી અને જમીનની સપાટી ઉપર, પટ્ટો સાખનાર/પટ્ટો સાખનારાઓએ બાંધેલા, ચાકુ અને સારી હાલતમાં હોય તેવાં અને સદરહુ ખાણોના તથા સદરહુ ખનિજોનું વધુ ખોદકાન કરવા માટે બધી બાબતમાં યોગ્ય હોય તેવાં ઈંટો કે પથ્થરનાં સઘળાં બાંધકામો, રાજ્ય સરકારને સુપ્રત કરવા.

* સરકારી જાહેરનામા નં. એમ. એમ. આર. - ૧૯-૧૩ (૬૯) ૨૯૯૧-છ તા. ૧૨-૬-૭૦ થી ઉમેયું.

(Handwritten signature)

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સહીલલક

૨૨(ક) રાજ્ય સરકારને વખતોવખત અને સદરહુ મુદત દરમિયાન સઘળા સમયે, આથી રચનાગિત કરેલી અથવા અન્ય સ્થળે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના નિયંત્રણ હેઠળ હોય તેવી સદરહુ જમીનમાં અથવા તેની ઉપર પડેલા સદરહુ ખનીજ અને તેની સઘળી ઉત્પન્નના સહીલલક રહેશે (પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ લેખી નોટિસ આપીને વાપરવે) અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ આ જોગવાઈથી મળેલી સત્તાની હેઠળ રાજ્ય સરકાર ખરીદેલી સઘળી ખનીજ અથવા ખનીજનો ઉત્પન્ન સદરહુ હક વાપરીને નોટિસમાં, નિર્દિષ્ટ કરેલા ન્યાયામાં, તેવા સમયે, તેવી રીતે અને તેવા સ્થળે, થકય તેટલા જલદી સોંપવા.

(ખ) ઢાલની આ જોગવાઈથી મળેલા સહીલલક વાપરવાનો હોય તથા રાજ્ય સરકાર વતી મેળવેલા ખનીજ અથવા તેની ઉત્પન્ન થઈ જવા ભાડે રાખેલા વઢાણને, માલ ચકાવવાના બંદરે વધારે વખત પડી રહ્યા હોય તેનું ઉમેરેલું થકયું હોય તે તે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ એવું વઢાણ ભાડે આપનારા મંડળીની શરતે અનુસાર ઉમેરેલું બદલ લેણી નીકળતી રકમ ખરવી સિવાય કે રાજ્ય સરકારને એવી ખાતરી થાય કે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના કાબૂ બહારના કારણસર વિચલ થયો છે.

(ગ) આથી મળેલા હક ચલાવીને, રાજ્ય સરકારે સહીલલકથી લીધેલા ખનીજ અથવા ખનીજનો ઉત્પન્ન માટે ભરવાની કિંમત સહીલલકના સમયે પ્રવર્તતા યોગ્ય બજાર ભાવ જેટલી રહેશે. પરંતુ સદરહુ યોગ્ય બજાર ભાવ નક્કી કરવામાં મદદ કરી થકાય તે માટે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ, ફરમાવવામાં આવે તે સરકારની ગુપ્ત માહિતી બીજા ગ્રાહકોને વેચેલી સદરહુ ખનીજ કે તેના ઉત્પન્નના ન્યાયા, વર્ણન અને કિંમત સંબંધી અને તે થઈ જવા માટે નૂર અંગે કરેલા ચાર્ટરની વિગતો રાજ્ય સરકારને પૂરી પાડવી અને રાજ્ય સરકાર આદેશ કર તેવા અધિકારી કે અધિકારીઓ સમક્ષ એવા ખનીજ કે ઉત્પન્નનું નૂર વર્ણને જોગવાઈ કરવા માટે કરેલા કરારો અને ચાર્ટરની અસલ અથવા પ્રમાણિત નકલો રજૂ કરવી.

(ઘ) પુણતી અથવા કટોકટીની પરિસ્થિતિ હોય (જેના માટે ભારતના રાષ્ટ્રપતિ જ નિર્ણય કરશે અને ભારતના રાજ્ય-પત્રમાં પ્રસિદ્ધ કરેલું) એવી મતલબનું જાહેરનામું તેની નિર્ણયિક સામિતી ગણાયે) તે પ્રસંગે, રાજ્ય સરકારને કેન્દ્રીય સરકારની સંમતિથી વખતોવખત અને સદરહુ પરિસ્થિતિ ચાલુ હોય તે દરમિયાન સઘળા સમયે, આ પટ્ટા હેઠળની સદરહુ જમીન ઉપર અથવા તેના અંતર્ગતમાં પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના કાર્યો, પ્લાન્ટ, પંચ સામગ્રી અને જગ્યાઓના અથવા આ પટ્ટા હેઠળના કામોના તરતજ કબજે લેવાના નિયંત્રણ દરમિયાન (પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ લેખી નોટિસ આપીને ચલાવવે) રહેશે અને એવા કબજા અથવા નિયંત્રણ દરમિયાન પટ્ટે રાખનારાઓએ એવા કામ, પ્લાન્ટો, જગ્યાઓ અને ખનીજ ઉપયોગમાં લેવા સંબંધી કેન્દ્રીય અથવા રાજ્ય સરકારે આપેલ અથવા તેમના વતી અપાયેલા સઘળા આદેશો પ્રમાણે વર્તવું અને તેનું પાલન કરવું. પરંતુ કબૂલાતનામું ન હોય તે રાજ્ય સરકાર નક્કી કરે તેટલું વળતર આ ખંથી મળેલી સત્તાને કારણે અથવા તે વાપરવાને પરિણામે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ ભોગવેલી સઘળી ગિાટ અથવા નુકસાની બદલ તેને/તેઓને ખરવું, અને વધુમાં એવું કસાવું છે કે એવી સત્તાની રૂબે, આથી, મંજૂરી કરેલી સદરહુ મુદત સમાપ્ત થશે નહિ અથવા તેનાથી આ લેખની શરતો અને જોગવાઈઓને, આ ખંડની જોગવાઈઓ અમલી બનાવવા માટે જરૂરી હોય તે કરતાં વધુ અસર થયે નહિ.

વન વિસ્તારમાં આગ લગાડવી નહીં.

૨૩. વિભાગીય વન અધિકારી લેખિત રીતે નિર્દિષ્ટ કરે તેવી શરતો હેઠળ હોય તે સિવાય જ સદરહુ જમીનો અનામત રાખેલા વન વિસ્તારમાં આવેલી હોય તે પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ સદરહુ જમીનો ઉપર આગ લગાડવી નહિ અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ અને તેના/તેમના કામદારો અને નોકરોએ સદરહુ જમીનો ઉપર અથવા તેની નજીક આગ જુગાવવા માટે તાત્કાલિક મદદ આપવી. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ અથવા તેના/તેમના નોકરોના કૃત્યથી અથવા વર્તનથી લાગેલી આગથી થયેલા સઘળા વળતરની રકમ ભરવી. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ ભરવાજોગ વળતરની રકમ સંબંધી વિભાગીય વન અધિકારીના નિર્ણય હેવટનો ગણાયે અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને બંધનકર્તા રહેશે.

પટ્ટામાં જલ્પાવેલી ખનીજ/ખનીજ સિવાયના ઉત્પન્ન ઉપર કોઈપણ હક રહેશે નહિ.

૨૪. (અ) પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ પટ્ટામાં જલ્પાવેલ ખીમુ ખનીજ સિવાયનું ખીમુ કોઈપણ ઉત્પન્ન ખસેડવું નહિ. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ પટ્ટામાં નિર્દિષ્ટ કર્યા ન હોય તેવા કોઈપણ ખનીજ/ખનીજ તેના તેમના પટ્ટામાં જલ્પાવેલા વિસ્તારમાંથી મળી આવ્યાની યોગ્ય અધિકારી તથા ભૂસ્તર વિજ્ઞાન અને ખનીજ નિયામકને વિના વિચલે જાણ કરવી.

(બ) પટ્ટામાં નિર્દિષ્ટ કરેલી ન હોય તેવી કોઈપણ ખનીજ/ખનીજ પટ્ટે આપેલા વિસ્તારમાંથી મળી આવે તે તેણે/તેઓએ તેવી ખનીજ/ખનીજ માટે પટ્ટે/પટ્ટે મેળવેલા સિવાય તે ખનીજ બહાર કાઢવા નહિ અને તેનો નિકાલ કરવો નહિ. જો તે/તેઓ આવી ખનીજ/ખનીજ મળી આવ્યાના ત્રણ માસનાની અંદર તેવા પટ્ટા/પટ્ટાઓ માટે અરજી કરવાનું ચૂકે તે યોગ્ય અધિકારી તેવી ખનીજ/ખનીજ સંબંધમાં બીજી કોઈપણ વ્યક્તિ/વ્યક્તિઓને પટ્ટે/પટ્ટે આપી થકશે.

(ક) નિયામકનો પૂર્વ પરવાનગી લીધા વિવાય, પટ્ટે રાખનારે, આ નિયમો મુજબ જોઈ કાઢેલી ગોપ્ત ખનીજોને લે લેવાની એ ગોપ્ત ખનીજનું મુખ્ય ખનીજ તરીકે વર્ગીકરણ કરવામાં આવે તે કોઈ લેવું માટે ઉપયોગ કરવા નહિ.

૨૫. જો કોઈ બેરિલ (Beryl) અથવા આલ્યુમિનિયમ અધિનિયમ (સન ૧૯૪૮ના ૨૯માં અધિનિયમ)ની ક્લમ ૩ મુજબ બંને કોઈપણ "નક્કી કરેલા પદાર્થ" સદરહુ જમીનોમાં હોવાનું જણાય, તો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ તે ભારત સરકારને ઉપલબ્ધ બનાવવા.

૨૬. જો કોઈ જમીન પટ્ટા માટે મળી શકે તેમ ન હોય એવું પાછળથી જણાયું હોય તેવી જમીનોના પટ્ટામાં સમાવેશ કરવાને કારણે નુકસાની મેળવવા માટે પટ્ટે રાખનારનો/પટ્ટે રાખનારાઓનો દાવો રાજ્ય સરકાર સામે જઈ શકશે નહિ.

૨૭. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ અથવા તેના/તેમના સ્વ-ત્યાજીયતા લેનારાઓએ અથવા નામે કરી લેનારાઓએ મકાન બાંધવાને લગતા જે તે સમયે અમલમાં હોય તેવા કોઈપણ કાયદાની જોગવાઈઓનું ઉલ્લંઘન કરીને અથવા એવા કોઈ પણ કાયદા મુજબ એવા હુકમો કાઢવાને સહાય હોય તેવા જે કોઈ અધિકારી અથવા સત્તાધિકારીની ઉકુમનમાં પટ્ટે આપેલા વિસ્તાર હોય તેવા કોઈ અધિકારીએ અથવા સત્તાધિકારીએ કાઢેલા કોઈપણ હુકમોનું ઉલ્લંઘન કરીને કોઈપણ મકાન બાંધવું નહિ.

૨૮. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ ગોપ્ત ખનીજોના સંદર્ભમાં અને વિકાસના સંબંધમાં ભૂસ્તર વિજ્ઞાન અને ખનીજ નિયામક વખતે વાપરત કાઢે તેવા વાળી સૂચનો અને હુકમોનું પાલન કરવું.

ભાગ ૮ એ

રાજ્ય સરકારના કરારો

પટ્ટે રાખનાર પોતાના હકો ધરાવી શકશે અને શાંતિપૂર્વક ભોગવી શકશે.

૧. આથી આગળ રાખેલા ભાડા અને રોયલ્ટી ભરનાર અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ પાળવાના અને બજાવવાના આમાં જણાવેલા સઘળા કરારનામા અને કબૂલાતનામાઓનું પાલન કરનાર અને બજાવનાર પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ આથી મંજૂર કરેલી મુદત માટે અને તે દરમિયાન રાજ્ય સરકાર તરફથી અથવા તેના વતી અથવા તે મુજબ કાયદેસર હક કરતી કોઈપણ વ્યક્તિ તરફથી અથવા તેના વતી કોઈપણ ગેરકાયદેસર હસ્ત કર્યા વિના પોતાના હકો શાંતિપૂર્વક ભોગવી શકશે અને આથી સ્વ-ત્યાજીય કરેલી જગાઓ ધરાવશે અને તે/તેઓ સદરહુ હકો ભોગવી શકશે તથા તેવી જગાઓ ધરાવી શકશે. બીજા પક્ષકારોની જમીન સંપાદન કરવા અને તેના વળતર બાબત.

૨. અનુસૂચિના ભાગ ૩ના ખંડ ૪ની જોગવાઈ અનુસાર પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ સદરહુ જમીનોની સપાટી અથવા તેના કોઈપણ ભાગના ભોગવટો કરનારને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના સૂચિત કામથી જે કોઈ નુકસાન અથવા હાનિ થાય તે બદલ વળતર આપવાની દરખાસ્ત કરે અને આ લેખથી પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને સ્વ-ત્યાજીય કર્યા હોય તેવા રાજ્ય સરકાર માટે અનામત રાખેલા હક અને સત્તા ચલાવવાની ના પાડે અને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ તે બાબતની રાજ્ય સરકારને જાણ કરે અને વળતર તરીકે આપવા દરખાસ્ત કરેલી રકમ રાજ્ય સરકારમાં અનામત મૂકે અને જો રાજ્ય સરકારને ખાતરી થાય કે વળતર તરીકે આપવા દરખાસ્ત કરેલી રકમ યોગ્ય અને વાજબી છે તો અથવા જો તેને એવી ખાતરી ન થાય અને પટ્ટે રાખનારે રાજ્ય સરકારને યોગ્ય અને વાજબી ભાગે તેટલી વધુ રકમ રાજ્ય સરકારમાં અનામત મુકી હોય, તો રાજ્ય સરકારે, પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને જમીનમાં દાખલ થવા અને આ પટ્ટેના લેવું સાફ જરૂરી હોય તેવા કામો કરવા દેવાને ભોગવટો કરનારને હુકમ આપેલા. એવા વળતરની રકમ આકારની વખતે રાજ્ય સરકારે જમીન સંપાદન અધિનિયમના સિદ્ધાંતોનું પાલન કરવું.

પટ્ટો તાજે કરી આપવા બાબત.

૩. જો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ આથી મંજૂર કરેલી મુદત પૂરી થાય એટલે પટ્ટેથી સ્વ-ત્યાજીય કરેલી જગાઓના અથવા તેના કોઈપણ ભાગ અથવા ભાગોનો પટ્ટો વધુ મુદત માટે તાજે કરવા માગતા હોય અને તે/તેઓ સદરહુ નિયમોમાં દરખાસ્ત પ્રમાણિતો પટ્ટો પૂરો થયાના ૯૦ દિવસ અગાઉ યોગ્ય અધિકારીને લેખિત અરજી આપે અને આથી અનામત રાખેલા ભાડાં તથા રોયલ્ટી ભરે અને આમાં જણાવેલા તથા પટ્ટે રાખનાર/પટ્ટે રાખનારાઓએ આથી મંજૂર કરેલી મુદત પૂરી થતાં સુધી પાળવાના તથા બજાવવાના કેટલાક કરારનામા અને કબૂલાતનામાનું પાલન કરે અને બજાવે તો, યોગ્ય અધિકારી, પટ્ટે રાખનારની/ પટ્ટે રાખનારાઓની વિનંતી અંગે તેમના ખર્ચ અને તે/તેઓ જરૂર પડે તો તેની સ્થળપ્રત બનાવી રાજ્ય સરકારને આપે એટલે પટ્ટે રાખનારને/પટ્ટે રાખનારાઓને આ પટ્ટાની મુદત કરતાં વધારે ન હોય તેવી મુદત માટે, આથી મંજૂર કરેલી મુદત પૂરી થયાની તરત જ પાછીના દિવસો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને (ખનીજોનાં નામ) ઘાગુ પડતા સદરહુ નિયમો અનુસાર હોય તેવા ભાડાં અને રોયલ્ટીથી અને તેવી શરતોએ તેથી તાજે કરવાનો આ વિદ્યમાન કરાર સુધ્ધાં તેવા કરારનામા તથા કબૂલાતનામાને આધીન રહીને સદરહુ જગાઓનો નવો પટ્ટો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને કરી આપશે.

૪. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ યોગ્ય અધિકારીને છ મહિના કરતાં ઓછી ન હોય તેવી મુદતની લેખિત નોટિસ આપીને આ પટ્ટો સુપરત કરવાને સ્વતંત્ર રહેશે અને પટ્ટા સુગરત કર્યાની તારીખથી પટ્ટે રાખનારની કોઈપણ નવી જવાબદારી ઊભી થશે નહિ, પરંતુ ભાડાં, રોયલ્ટી અને વેરા અંગે સઘળા સરકારી લેણા, પટ્ટો સુપરત કર્યાની તારીખ સુધીમાં સુધવી દેવા જોઈશે.

રાજ્ય સરકારના કરારો

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૧૪

તાંજની અનામત રકમ રિફંડ કરવા બાબત.

૫. આ પટ્ટો સમાપ્ત થયા પછી અથવા તે તાજે કરી આપ્યા પછી છ અંગ્રેજી મહિનાની અંદર યોગ્ય અધિકારી પસંદ કરે તેવી તારીખે, આ પટ્ટાના સંબંધમાં ભરેલી અને તે વખતે રાજ્ય સરકાર પાસે જમા રહેતી અને આ પટ્ટામાં જણાવેલા કોઈપણ હેતુ માટે ઉપયોગ કરવાનું જરૂરી ન હોય તેવી તારીખની રકમ પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને રિફંડ કરવી, તારીખની અનામત રકમ ઉપર કંઈપણ બાબ મળશે નહિ.

ભાગ ૯ મો

સામાન્ય જોગવાઈઓ

નિરીક્ષણ કરવામાં લેવામાં આવેલા બાબત.

૧. આ ભાગના ખંડ ૨ અને ૩ માં જણાવેલા પટ્ટા સિવાયના પટ્ટાની ઘરનો પૈકીની કોઈપણ ઘરનોનો ભંગ થાય તે કિસ્સામાં યોગ્ય અધિકારી પટ્ટે રાખનારાઓને અથવા, તેના/તેઓના સ્વત્વાર્પણથી બેનારાઓને અથવા નામે કરી બેનારાઓને બાબત માના ખંડ ૨ મુજબ નિર્દિષ્ટ કરેલા વાર્ષિક નિયત બારાંતી ગણતરી રકમ કરતા વધુ ન હોય તેટલો દંડ મૂકવાનું ફરમાવી શકશે.

૨. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ અથવા તેના/તેઓના સ્વત્વાર્પણથી બેનારાઓ અથવા નામે કરી બેનારાઓ રાજ્ય સરકારે અધિકૃત કરેલા અધિકારીઓને પ્રવેશ અથવા તપાસ કરવાની છૂટ આપે નહિ અથવા તેમ કરવામાં લડકત કરે તે યોગ્ય અધિકારી પટ્ટો રદ કરી શકશે અને સદરહુ નિયમોમાંના નિયમ ૯ મુજબ અનામત મુકેલી પૂરેપૂરી રકમ અથવા તેના બાબ સરકાર દાખલ કરી શકશે.

૩. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ અથવા તેના/તેઓના સ્વત્વાર્પણથી બેનારાઓ અથવા નામે કરી બેનારાઓ સદરહુ નિયમોમાંના નિયમ ૨૨ ના ખંડો ૧, ૨, ૩, ૪, ૫, ૬, ૭, ૮, ૯, ૧૦, ૧૧, ૧૨, ૧૩, ૧૪, ૧૫, ૧૬, ૧૭, ૧૮, ૧૯ અને ૨૦ માં નિર્દિષ્ટ કરેલી ઘરનો પૈકી કોઈપણ ઘરનોનો ભંગ કરે તે અને એવા કોઈપણ દાખલામાં યોગ્ય અધિકારીઓ પટ્ટે રાખનારને/પટ્ટે રાખનારાઓને અથવા તેના/તેઓના સ્વત્વાર્પણથી બેનારાઓને અથવા નામે કરી બેનારાઓને તેમ જ તેમ તેમ, દેખિત નોટિસ આપવી અને એમાં નોટિસની તારીખથી સાઠ દિવસની અંદર ઘરનોનો ભંગ થતો અટકાવવાનું તેને/તેઓને ફરમાવવું અને જો રીને એવી મુદતની અંદર ઘરનોનો ભંગ થતા અટકાવવામાં ન આવે તે યોગ્ય અધિકારી સદરહુ નિયમો મુજબ પટ્ટો સમાપ્ત કરી શકશે, પરંતુ આમાંના કોઈપણ મળકૂરથી રાજ્ય સરકારને જે કોઈપણ લક હોય અથવા મળકૂર સરકાર જે ઉપાય લઈ શકે તે કોઈપણ લક ઉપાયનો, અમાં જણાવેલી બીજી કે કોઈપણ જોગવાઈઓ મુજબ પટ્ટો રાખનાર/પટ્ટે રાખનારાઓ અથવા તેના/તેઓના સ્વત્વાર્પણથી બેનારાઓ અથવા નામે કરી બેનારાઓ સામે અમલ કરવામાંથી રાજ્ય સરકારને અટકાવવામાં આવે છે એમ સમજવું નહિ.

ભંગ થાય તે કિસ્સામાં ઘિલા કરવા બાબત.

૪. જે કારો અને કબૂલાતના ઉપરથી ઉપરોક્ત નોટિસ આપવામાં આવી હોય તે કારનામા અને કબૂલાતનામાનો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ ભંગ કરે તે પ્રસંગે, યોગ્ય અધિકારી નોટિસ આપવાને બદલે, સદરહુ નિયમો મુજબ રૂ. ૫૦૦ થી વધારે ન હોય તેટલો દંડ કરી શકશે.

૫. જો પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ સતત છ મહિનાની મુદત યુધી ખાલુનું જોદકામ કરવાનું બંધ કરે તે પટ્ટો રદ થવાને પાત્ર થશે.

પરંતુ પટ્ટે રાખનાર/પટ્ટે રાખનારાઓને કોઈ વાજબી કારણસર ખાલુનું જોદકામ કરતાં અટકાવવામાં આવે અથવા પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ યોગ્ય અધિકારીની પૂર્વ પરવાનગી લઈને કામ કરવાનું બંધ રાખે તે પટ્ટો રદ થશે નહિ. આ પટ્ટાનું અર્થઘટન.

૬. આ પટ્ટા અથવા પટ્ટામાંની બીજી કોઈપણ બાબત અથવા તેનો ઘરનોનું અર્થઘટન અથવા આ પટ્ટામાં નિર્દિષ્ટ કરેલા ખાલુના જોદકામ અથવા ગોણ ખનીજ પદાર્થો સાથે સંકળાયેલી કોઈપણ વસ્તુ અથવા આ પટ્ટા હેઠળ ચાલુ કરેલું ખાલુકામ ચાલુ રાખવા અથવા ન રાખવા બાબત, રીપેટરી અથવા નિયત ભાડુ આપવાની રકમ બાબત અથવા તેથી રકમ યોગ્ય અધિકારીને કેવી રીતે ભરવી તે બાબત કંઈ તકરાર હોય તે તે બાબત રાજ્ય સરકારને લખી માંડવવી અને તેને નિર્ણય છિરટનો ગણાશે અને તે પટ્ટો રાખનારને બંધનકર્તા રહેશે.

અપવાદ દર્શાવતી ક્ષમ.

૭. આ પટ્ટામાં કોઈપણ મળકૂરથી મુંબઈ જમીન મહેસૂલ નિયમો (૧૯૨૧)માંના નિયમો ૬૩, ૬૮, ૬૯ અને ૭૦ની જોગવાઈઓ અથવા તેના તત્સમાન કોઈપણ નિયમોને બાધ આવે છે એમ ગણાશે નહિ.

દંડો આપતિને કારણે પટ્ટાની ઘરનોનું પાલન કરવામાં ચૂક થવા બાબત.

૮. પટ્ટે રાખનાર/પટ્ટે રાખનારાઓના પક્ષે આ પટ્ટાની કોઈપણ ઘરનોનું પાલન કરવામાં ચૂક થાય એવી ચૂક દંડો આપતિને કારણે થઈ હોવાનું રાજ્ય સરકારને લાગે તે તેવી રીતે ચૂક થવાથી રાજ્ય સરકારને પટ્ટે રાખનાર/પટ્ટે રાખનારાઓ સામે કંઈ લક મળશે નહિ અથવા આ પટ્ટાની ઘરનોનો ભંગ થયો છે એમ ગણાશે નહિ અને દંડો આપતિને કારણે

પટ્ટો રાખનાર/પટ્ટો રાખનારાઓના પત્ને આ પટ્ટાની કોઈપણ શરતનું પાલન કરવામાં વિચલન થાય તે એવા વિચલન થવાની મુદત આ પટ્ટાથી નક્કી કરેલ મુદતમાં ઉમેરતી. આ ખંડમાં "દેવી આપત્તિ" એટલે દેવી કૃપ્ય, પ્રહ, બખેડો, લુલ્લડ, ખાનાબંધી, લડનાવ, ધરતીકંપ, ભરતીબોટ, વાવાઝોડું, પૂર, વીળળી પડવી, પડકો થવો, આગ, ધરતીકંપ અને પટ્ટો રાખનાર/પટ્ટો રાખનારાઓ વાળળી રીતે અટકાવી ન શકે અથવા કાબૂ હેઠળ લાવી ન શકે તેવો બીજો કોઈપણ બનાવ.

પટ્ટો રાખનાર પટ્ટો પૂરો થયેથી પોતાની મિલકત ખસેડવા માગત.

૯. પટ્ટો રાખનાર/પટ્ટો રાખનારાઓ, આ લેખની કૃએ ભરવાજોગ ભાગે તથા રોલ્લડી અગાડીથી ભયાં પછી સદરુ મુદત પછી થયેથી અથવા તે પહેલાં પટ્ટાની મુદત સમાપ્ત થયેથી અથવા તે પછી છ અંગ્રેજી મહિનાની અંદર (આ ભાગની ખંડ ૧ અને ૨ મુજબ પટ્ટો સમાપ્ત થાય તે સિવાય અને સમાપ્ત થાય તે દાખલામાં એવી સમાપ્તિ પછી ત્રણ અંગ્રેજી મહિનાઓ વધારે ન હોય તેવા કોઈપણ સમયે) સદરુ ભૂમીનમાં અથવા તેની ઉપર પટ્ટો રાખનાર/પટ્ટો રાખનારાઓએ ગોઠવેલા જે સંઘના અથવા કોઈપણ એન્જિનેરો, યંત્ર સામગ્રી, પ્લાન્ટ, બાંધેલી જે ઈમારતો, બાંધકામ, ટ્રામવે, રેલ્વે અને બીજા કામો, ચણતર અને સગવડો પટ્ટો રાખનાર/પટ્ટો રાખનારાઓ સદરુ અનુસૂચિના ભાગે ઉના ખંડ ૨૧ મુજબ રાજ્ય સરકારને સુપ્રત કરવા બંધાયેલો/બંધાયેલા નથી અને જે રાજ્ય સરકાર ખરીદવા માંગતી નથી તે સંઘના અથવા કોઈપણ એન્જિનેરો, યંત્રસામગ્રી, પ્લાન્ટ, ઈમારતો, બાંધકામ, ટ્રામ રેલ્વે, અને બીજાં કામો, ચણતર અને સગવડો પોતાના લાભાર્થે વર્ષ ૧૯૮૧ થકે અને દુર કરી શકશે.

પટ્ટો સમાપ્ત થયા પછી છ મહિના કરતા વધુ સમય સુધી પડી રહેલી મિલકત સરકાર દાખલ કરવા માગત.

૧૦. સદરુ મુદત પૂરી થયા પછી અથવા તે પહેલાં પટ્ટાની મુદત સમાપ્ત થયા પછી અથવા આ અનુસૂચિના ભાગે ૮ ના ખંડ ૪ માં જણાવેલી જોગવાઈઓ મુજબ પટ્ટો રાખનાર/પટ્ટો રાખનારાઓએ સદરુ ભૂમીનમાં જાગ્યે અથવા ભાગે લાગ્યા તમામજી બં તારીખમાં સમઘમાં આવે તે તારીખે પછી છ અંગ્રેજી મહિનાની આખરે, સદરુ ભૂમીનમાં જણવા તેના ઉપર, જાળવા જેમ હોય તેમ. તેના કોંપી દીધેલા ભાગ અથવા તેના ઉપર, કોઈપણ એન્જિનેરો, યંત્રસામગ્રી, પ્લાન્ટ, ઈમારતો, બાંધકામો, ટ્રામવે, રેલ્વે અને બીજાં કામ, ચણતર અને સગવડો અથવા પટ્ટો રાખનાર/પટ્ટો રાખનારાઓએ કોંપી ન હોય તેવા સદરુ ભૂમીનના આ ભાગોમાં અથવા ભાગે લાગ્યા અથવા ખાલુના પટ્ટા મુજબ તેણે/તેઓએ ધરાવેલી કોઈ કોઈપણ ભૂમીનોમાં તેના/તેમના કામોના સંબંધમાં તેને/તેઓને જરૂરની ન હોય તેવી બીજી મિલકત પડી રહે, તે તે, રાજ્ય સરકારે પટ્ટો રાખનાર/પટ્ટો રાખનારાઓને તે ખસેડવાનું ફરમાવતી લેખિત નોટિસ આપ્યા પછી, એક અંગ્રેજી મહિનાની અંદર પટ્ટો રાખનાર/પટ્ટો રાખનારાઓએ તે ખસેડી ન હોય તે, રાજ્ય સરકારની મિલકત ગણાશે અને તેના સંબંધમાં પટ્ટો રાખનાર/પટ્ટો રાખનારાઓને વજતર આપવાની અથવા તેને/તેમને લિસાબ આપવાની જવાબદારી સીધા સિવાય રાજ્ય સરકાર પોતાને યોગ્ય લાગે તેવી રીતે તે વેચી શકશે અથવા તેના નિકાલ કરી શકશે.

નોટિસ બજાવવા માગત.

૧૧. આ લેખથી પટ્ટો રાખનાર/પટ્ટો રાખનારાઓને આપવાની હોય તેવી દરેક નોટિસ તેવી જમીન પર રહેતી જે બંધિતને એવી નોટિસો સ્વીકારવાની હેનુ સાડ પટ્ટો રાખનાર/પટ્ટો રાખનારાઓ ફરમાવે/નીમે તેવી બંધિતને લેખિત આપવી અને જે તેવી નિમણૂક કરવામાં આવી ન હોય તે એવી દરેક નોટિસ પટ્ટો રાખનાર/પટ્ટો રાખનારાઓને આ પટ્ટામાં નોંધવા સદનામે પટ્ટો રાખનાર/પટ્ટો રાખનારાઓને સંબોધીને રજિસ્ટર્ડ ટપાલથી મોકલવી અને એવી નોટિસ યોગ્ય અને કાયદેસર રીતે બજાવવામાં આવી છે એમ ગણાશે અને તેણે તેની સામે વાંધા ઉઠાવરો નહિ.

૧૨. આ ઉત્પાનન પટ્ટો વખતોવખત સુધાર્યા પ્રમાણેના ગુજરાત ગૌણ ખનિજ નિયમો, ૧૯૬૬ને આધીન રહેશે.

આ લેખ ક્યાંની સાક્ષી તરીકે પ્રથમ ઉપર લખેલા વર્ગમાં અને તારીખે નીચેજણાવેલીની આ લેખો કરવામાં આવે છે. ગુજરાતના રાજ્યપાલ માટે અને તેમના વતી

૧. શ્રી શ્રીમ. કે. ડાહ્યા. યુ.બી. શ્રી **અમરેલી**
૨. શ્રી શ્રીમ. ડાહ્યા. કે. કે. શ્રી **કલેક્ટર - અમરેલી**

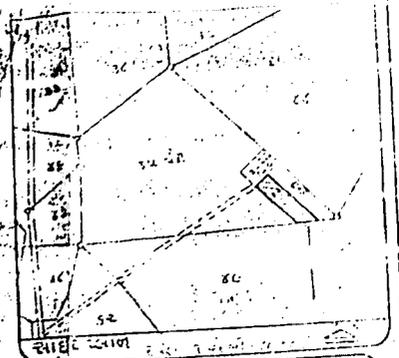
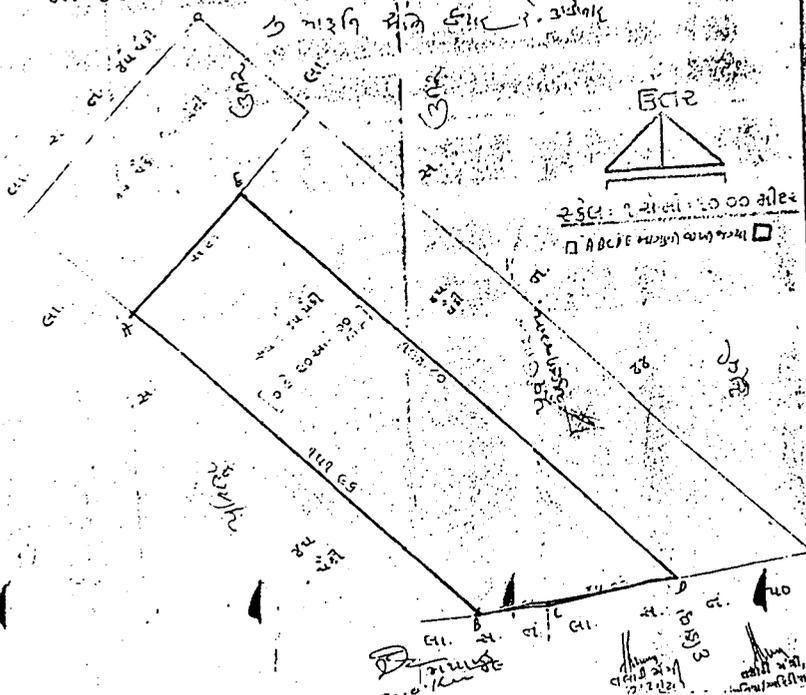
ખાતરીમાં સહી કરી.
૧. **અમરેલી** માટે અને તેમના વતી

૧. **અમરેલી** માટે અને તેમના વતી

૨.ની

ખાતરીમાં સહી કરી

વિદેશી અભરેલી સાલુકો કોડીવાર માટે ગામ પાલીકાવાળા
 ચાવનને રૂપ પેકોની રમીનકાલી ૦૨ ૬૦ થી ૦૦ ચોટી
 માં બલેક-સ્ટેન મેળવવા માટે ફોટોગ્રાફીક માટેનો નકશો
 ૭ માર્ગ મેળવવા કાલે રાખેલો



સાથે જણાવેલ
 સમજાવેલ
 સમજાવેલ

સાથે જણાવેલ
 સમજાવેલ

સાથે જણાવેલ
 સમજાવેલ

Annexure D- Colly

4 Sid-1101/254 3-2005 25,00,000 A57
No. TIR/1088/178/Z. dt: 15-7-88
No. 6 Vide BTR 112

(27)

[Handwritten Signature]

*મોડલવા ભરવાની પુરંપૂરી વિગત અને તે અંગેના હુકમ (કોઈ હોય તો)		રકમ
કોરીમાર કોરીગીયા માને જાવેલા		૨૫૦૪
જાલક કેમ કોરી લાજની સુલેખ		1
જાલકી લીજકાત રકમ રી		0
(સહી) <i>[Signature]</i>		
(શબ્દોમાં) રૂપિયા (જસો) <i>[Signature]</i>		5.8.8 ૨૫૦/-

પાતાલ્ય અમલકારે કે તિજોરીને ભરવાનું
વિગતમાં સહી અને તારીખ
મુદ્રિત શુ. અંગ. અમ. આર-૧૯૯૯

મંજૂર કરનાર અધિકારીની તારીખ

કોદો : *[Signature]*
તારીખ : માર્ચ ૨૦૧૫
ખાતા ખાતે ખાતું ઉભા

પાતાલ્ય અમલકારે હુકમ કરનાર અધિકારીની
તારીખ તથા પુરંપૂરી હોદ્દો
તારીખ :

ખાતાલારી

સ્ટેટ બેંક ઓફ કોલકાતા / Kalyanar Br.
કોરીમાર શાખા / Kalyanar Br.
કોરીમાર, જિલ્લા ગાંધી
જનકાંત / CASH REC'D
Accountant

તિજોરી અધિકારી/એજન્ટ,

(પાતાલ્ય અમલકાર)

નમુનો 'ચ'
ઉત્પાદન પટો તાજો કરવા માટેની અરજી
(જુઓ નિયમ ૧૮(૪))

.....તારીખે
.....સ્થળે:
મળી અરજી સ્વીકારનાર
અધિકારીની ટુંકી સહી

રવાના :- મારૂતી સ્ટોન ક્ષાર

C/o ગીગાભાઈ ગોવીંદભાઈ ભાભીયા

મુ. અરીકીયા, પો. હરમડીયા, તા. હોશિંગ

૨૨૬૦
૨૭/૮/૦૫

સ્થાપક
જનમક

ઉપરોક્ત નમુનો 'ચ' ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે અને તેને આધારે ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે. ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે અને તેને આધારે ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે.

(૩) જરૂરી વિગતો નીચે આપેલી છે.

- (૧) અરજદાર નુ નામ તથા સરનામું અને : મારૂતી સ્ટોન ક્ષાર (વ્યક્તિ)
તે વ્યક્તિ પેટી, કંપની અથવા મંડળી C/o. ગીગાભાઈ ગોવીંદભાઈ ભાભીયા
છે કે કેમ તે જણાવવું. મુ. અરીકીયા, પો. હરમડીયા, તા. હોશિંગ
- (૨) જે ખનીજ / ખનીજો માટે પટો તાજો કરી આપવાની અરજી કરી છે તે ખનીજ / ખનીજો

(૪) ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે.

ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે.

ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે.

ઉત્પાદન પટો તાજો કરવા માટેની અરજી સ્વીકારવામાં આવી છે.

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૨૬૫

૨૭/૩૭૮૦

૧૯૧૬.૧૨.૯૬

: ૩.૫૦૦૦૦/-

(૪) જે મુદત માટે પટો મંજૂર થયો હોય તે મુદત : ૧૦ વર્ષ

(૫) પટો સમાપ્ત થયાંની તારીખ : ૩/૪/૨૦૦૭

(૫) જે વિસ્તાર સંબંધી (પટો) તાજો કરવા માટે અરજી કરી હોય તે વિસ્તાર વિષેની વિગતો :-

(૧) જે વિસ્તાર માટે અરજી કરી હોય તે : પુરેપુરો નકશો સામેલ છે.

વિસ્તાર પુરેપુરો પટો ઘેરાયેલો છે ?

કે ભાગ પુરતો પટો ઘેરાયેલો છે ?

(૨) જો તે વિસ્તાર અમુક ભાગ પુરતો :
પટો ઘેરાયેલો હોયતો

(ક) જે વિસ્તાર માટે અરજી કરી હોય :
તે વિસ્તાર

(ખ) વિસ્તાર નુ વર્ણન :

(ગ) નકશો સામેલ કર્યો છે કે કેમ ? :

(૬) જે સાધનો દ્વારા ખનીજ / ખનીજો કાઢવાની હોય તે સાધનો :- મજૂરો તથા યંત્રદ્વારા

(૭) ખાણ ખોદવાના કામનાં રોકાણ (વિગતો આપવી) :- જરૂરીયાત મુજબ

(૮) જે મુદત માટે (પટો) તાજો કરી આપવા સારૂ અરજી કરી હોય તે મુદત:- ૧૦ વર્ષ

(૯) જે રીતે ખનીજ/ખનીજો નો ઉપયોગ કરવાનો હોય તે રીત.

(ક) ઉત્પાદન માટે

(ખ) વેચાણ માટે : વેચાણ માટે

(ગ) બીજા કોઈપણ હેતુ માટે

(૧૦) છેલ્લા ત્રણ વર્ષ દરમ્યાન થયેલા ઉત્પાદનની વિગતો અને આગામી ત્રણ વર્ષ દરમ્યાન જે જથ્થાની અપેક્ષા રાખી હોય તે જથ્થાની વિગતો : છેલ્લા ત્રણ વર્ષ નુ ઉત્પાદન ૮૭૦ મે.ટન

આગામી ત્રણ વર્ષ નુ ઉત્પાદન આસરે ૧૦૦૦ મે.ટન

(૧૧) ચાલુ ખોદકામ પટો ઉપર લેણી નિકળતી રકમો સરકારી ભરવામાં આવી છે ? :

(૧૨) અરજદાર, બીજી જે કાંઈ વિગતો પુરી પાડવા માંગતો હોય તે.

હુ / અમો આંગી જાહેર કરુ છું / કરીએ છીએ કે ઉપર પુરી પાડેલી વિગતો ખરી છે. અને હુ / અમો બીજી જે કાંઈ વિગતો નકશા વગેરેની તમને જરૂરી હોયતો પાડવા તૈયાર છું. / તૈયાર છીએ.

સ્થળ : જુનાગઢ

તારીખ:- ૧૪/૮/૦૬

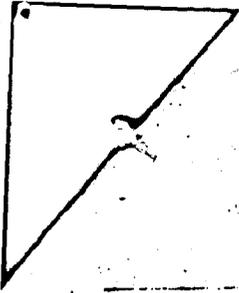
આપનો વિશ્વાસુ

અરજદાર

અરજદાર ની સહી

C/O ગીગાભાઈ ગોવિંદભાઈ ભાલોચા

જુ. અમી હોયા પો. દુરભડોયા તા. કાઠીનાર



નમુનો 'ચ'
ઉત્પાદન પટો તાજો કરવા માટેની અરજી
(જુઓ નિયમ ૧૮(૪))

..... તારીખ:
..... સ્થળ:
મળી અરજી સ્વીકારનાર
અધિકારીની નામ સાથે
.....
.....
.....

વ્યાજ :- **૩૦૩૩૩૩** રૂબા - ૬૨૨
૫૦ ગીઆનવડ ગોપિદાસ
ગાલના. જી. અમીયા પો. અમીયા
તા. - ૬૬૭૧૨

પ્રતિ,
શ્રી માન કલેક્ટર સાહેબ,
ખનીજ શાખા,
જુનાગઢ જિલ્લા જુનાગઢ

- નાલેબ,
- (૧) હું/અમે ગૃહસ્થિત ખાસ ખનીજ નિયમો ૧૯૬૬ મુજબ ઉત્પાદન પટો તાજો કરવા માટેની અરજી કરું છું/કરીએ છીએ.
 - (૨) નિયમ ૧૮ (૪) હેઠળ પટો તાજો કરવા માટેની ફી ભરવાના રૂ. ૨૫૦/- ની રકમ જુનાગઢ ચલન નં. તા. ૨/૭/૦૬ સ્થળે સરકારી તિજોરી માં મરી છે અને તેનું પહોંચ આપેલું ચલન બીડયુ છે.
 - (૩) જરૂરી વિગતો નીચે આપેલી છે.
 - (૧) અરજદાર નું નામ તથા સરનામું અને તે વ્યક્તિ પેઠી, કંપની અથવા મંડળી છે કે કેમ તે જણાવવું.
 - (૨) જે ખનીજ/ખનીજો માટે પટો તાજો કરી આપવાની અરજી કરી હોય તે ખનીજ/ખનીજો.
 - (૪) ઉત્પાદન કામના અસલ પટાની વિગતો
 - (ક) માલ જંગલ બોર્ડ અથવા વિસ્તાર
 - (ખ) અપ્રકાશ બોર્ડ / અપ્રકાશ બંધો
 - (ગ) કલેક્ટર સરવે સ્કીમના નોંધ વિસ્તાર
 - (ઙ) ખનીજ/ખનીજો
 - (ચ) પટો મેજા નું કાર્યાલય સ્થાન
 - (જ) કાર્યાલય નું પ્લાન અથવા ફોટો
 - (ઝ) જે પટો તાજો કરવા મજૂર થયા હોય તે સુધન

૩૦૩૩૩૩ રૂબા - ૬૨૨
૫૦ ગીઆનવડ ગોપિદાસ
ગાલના. જી. અમીયા પો. અમીયા
તા. - ૬૬૭૧૨
૫૦૩૨૫
૨૫૨/૦૫
૫૫ ૫૭
૦-૬૦-૦
૫૦૩૨૫
૨૦૦૦ / ૨૦૦૦ ના ૧૬/૦૨/૦૫
૨૧ ૧૦૦૦૦૫
૨૦ ૫૫

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- (ક) પટો સમાપ્ત થયા પી તારીખ : 31/01/2009
- (પ) જે વિસ્તાર સંબંધી (પટો) તાજો કરવા માટે અરજી કરી હોય તે વિસ્તાર વિગતો :-
- (૧) જે વિસ્તાર માટે અરજી કરી હોય તે :
વિસ્તાર પુરેપુરો પટો ઘેરાયેલો છે ? પુરેપુરો બહારો ભાગેલો છે ?
કે ભાગ પુરતો પટો ઘેરાયેલો છે ?
- (૨) જો તે વિસ્તાર અમુક ભાગ પુરતો : -
પટો ઘેરાયેલો હોયતો
- (ક) જે વિસ્તાર માટે અરજી કરી હોય : -
તે વિસ્તાર
- (ખ) વિસ્તાર નુ વર્ણન : -
- (ગ) નકશો સામેલ કર્યો છે કે કેમ ? : -
- (૬) જે સાધનો દવારા ખનીજ / ખનીજો કાઢવાની હોય તે સાધનો :- પુરેપુરો આ વિસ્તાર
- (૭) ખાણ ખોદવાના કામમાં રોકાણ (વિગતો આપવી) :- - ૭૨ મેટ્રા પુરે
- (૮) જે મુદત માટે (પટો) તાજો કરી આપવા સારૂ અરજી કરી હોય તે મુદત :- ૧૦ વર્ષ
- (૯) જે રીતે ખનીજ / ખનીજો નો ઉપયોગ કરવાનો હોય તે રીત.
કે ઉપયોગ માટે
- (ખ) વેચાણ માટે વેચાણ માટે
- (ગ) બીજા કોઈ પણ હેતુ માટે
- (૧૦) છેલ્લા ત્રણ વર્ષ દરમિયાન થયેલા ઉત્પાદનની વિગતો અને આગામી ત્રણ વર્ષ દરમિયાન જે જથ્થાની અપેક્ષા રાખી હોય તે જથ્થાની વિગતો : છેલ્લા ત્રણ વર્ષ નુ ઉત્પાદન... ૨૦ મેટ્રા
આગામી ત્રણ વર્ષ નુ ઉત્પાદન : ૧૨૨ મેટ્રા
- (૧૧) ચાલુ ખોદકામ પટા ઉપર લેણી નિકળતી રકમો સરકારી ભરવામાં આવી છે ?
- (૧૨) અરજદાર, બીજી જે કાંઈ વિગતો પુરી પાડવા માંગતો હોય તે.
હુ / અમો સાથી જાહેર કરુ છુ / કરીએ છીએ કે ઉપર પુરી પાડેલી વિગતો ખરી છે. અને હુ / અમો બીજી જે કાંઈ વિગતો નકશા વગેરેની તમને જરૂરી હોયતો પાડવા તૈયાર છુ / તૈયાર છીએ.

સ્થળ : જુનાગઢ

તારીખ :->

પુનઃ વિસ્વાસુ

૨૦/૦૧/૦૯

અરજદાર ની સહી

THE RENEWAL OF THE PRODUCTION LEASE

Date: Place..... Short Initial of the acceptor of the Appl. Received.	Photograph	From: Maruti Stone Crusher, C/o. GigabhaiGovindbhaiBhaliya At: Arithiya, Ta. Kodinar, Dist. GirSomnath.
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To,

The Collector,
Mines Branch,
Junagadh, Dist. Junagadh.

Sir,

- (1) I/we am/are making this application for renewal of the Production lease in pursuance, of the Gujarat Minor Minerals Rules, 1996.
- (2) The fee for renewal of the lease (Region) under Rule 18(4) and amount of fees of Rs.250/- has been deposited in State Bank of India, Gandhinagar vide Challan No.27 dated 21/7/06 in Government Treasury, Gandhinagar. Its acknowledged challan is enclosed.
- (3) The necessary details are as under:

1	Name and address of the Application and, it should be mentioned as to applicant is subduvudyal, Firm or company or Society or not?	Maruti Stone Crusher. C/o. GigabhaiGovindbhaiBhaliyaVillage Arithiya, Post Harmadiya, Ta. Kodinara(Individual)
2	The Mineral /minerals for which the application is given for -renewal of the lease (Region)	Black Trap

- (4) The details of the original lease of the production work:

A	The Village, Forest, Block or area	At Arithiya,
B	Sr. No./Nos.	45 paki
C	The area of each survey no.	0-90-00
D	Mineral/minerals	Black trap
E	The No. and date of the order granting the lease	Order No. GA/QL/14- 15/3777/378

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		dated 16/12/96.
F	Rate of rent for the quarry lease.	50,000/=
G	The tenure for which the lease is granted.	10 years
H	Date of expiry of the lease	3-4-2017

(5) The details of the area/lease /renewal for which renewal application if made.

1	The area for which the application is made for renewal, whether the said entire lease is held or lease is held to the extent of certain part.	Entirely. Map is annexed.
2	If the said area is held for certain part then, (A) the Area for which the application is made (B) the description of the area (C) Whether the map is annexed or not.	-
	(A) The area for which the application is made.	
	(B) Description of the area	-
	(C) Whether the map is annexed or not?	-

(6)	The equipment with which the minerals are to be excavated, whether by hands or with help of equipment?	By labour and with machines.
(7)	The details of the investment made in the work of mining work.	As per requirement.
(8)	The tenure of the lease for which the application for renewal is made.	10 (Ten) years.
(9)	The use in which the mineral/minerals is to be used.	
	(a) For Production	-
	✓ (b) For sale	For sale
	(c) For any other purpose	-
(10)	The details of the production during the last three years.	
	The exception of the quantum which is for the ensuring three years.	870 tons
	The details of the said quantum.	1000 M.T
(11)	Whether the	

	outstanding amounts on the lease during the continued excavation have been paid in the Government?	
(12)	The other details if the Applicant wants to provide the same.	-

I/We declare that, the details provided above are true and,
I/we am/are prepared to provide any other details maps etc.
which you may need.

Yours faithfully,
Sd/- as Gigabhai.
(Signature of the applicant.

Place: Junâgâdh. .
Date: 14/08/06.

Annexure- E

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કલેક્ટર કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, મુ.ઈશાજ, તા.વેરાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૮૭૬-૨૮૫૦૪૦, E-MAIL - geologist-girsomnath@gujarat.gov.in

નં.જીજી/કયુએલ/રી.૮૨૬૦/૫

તા. ૧-૧-૨૦૨૦

પ્રતિ,
મારૂં સ્ટોન ક્ષર,
મુ.અરીઠીયા, તા.કોડીનાર,
જિ.ગીર સોમનાથ.

વિષય :- કવોરીલીઝ ચાલ હોવાનું પ્રમાણપત્ર આપવા બાબત.

સંદર્ભ :- આપની તા.૧/૧/૨૦૨૦ ની અરજી.

ઉપરોક્ત વિષયે જણાવવાનું કે, આપને મોજે : અરીઠીયા, તા.કોડીનારના સ.નં.૪૫ માં ૦.૮૦.૦૦ હે.વિસ્તારમાં બ્લેકટ્રેપ ખનિજની કવોરીલીઝ મંજૂર કરી તા.૪/૪/૧૯૯૭ ના રોજ ૧૦(દસ) વર્ષની મુદત માટે કરારખત કરી આપવામાં આવેલ છે. જેની મુદત તા.૩/૪/૨૦૦૭ ના રોજ પૂર્ણ થતાં આપના ધ્વારા કવોરીલીઝ રીન્યુઅલ અરજી તા.૪/૧/૨૦૧૬ થી કરવામાં આવેલ છે. ત્યારબાદ સરકારશ્રીના ગુજરાત ગૌણ ખનિજ છુટાછાટ નિયમો - ૨૦૧૭ ના નવા નિયમો મુજબ આપના કવોરીલીઝ એક્સટેન્ડ કરવા માટે કવોરીલીઝ એક્સટેન્શન અરજી તા.૧૯/૭/૨૦૧૯ ના રોજ કરવામાં આવેલ છે. જે હાલ નિર્ણય અર્થે પડતર છે.

ગુજરાત ગૌણ ખનિજ છુટાછાટ નિયમો - ૨૦૧૭ તથા ગુજરાત ગૌણ ખનિજ છુટાછાટ (સુધારા) નિયમો - ૨૦૧૮ મુજબ આપની કવોરીલીઝની મુદત તા.૩૧/૩/૨૦૩૫ સુધી વધારવા પાત્ર હોઈ, જ્યાંસુધી આપની કવોરીલીઝ એક્સટેન્શન/રીન્યુઅલ અરજીનો નિર્ણય ન આવે ત્યાંસુધી સદરહુ આપની કવોરીલીઝ હાલ ચાલુ ગણાય. જે આપશ્રીની જાણ સારૂં.

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ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ(ઈ.ચા.)

OFFICE OF THE GEOLOGIST,
Geology and Mining Department,
Collector Office Building,
Room No.348 to 354,
At Inaj, Ta. Veraval, Dist. Gir Somnath.
Phone No. 02876 285040,
Email: geologist.girsomanth@gujarat.gov.in

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No.GG/QL/Re.8260/5

Date: 1/1/2020

To,

The Maruti Stone Crusher,
At: Arithya, Ta. Kodinar,
Dist. Gir Somnath.

Subject: In the matter of giving the certificate that the
Quarry Lease is continued.

Ref. Your Application dated 1/1/2020.

This is to inform on the above subject that, after approving the quarry lease of black trap mineral in the survey No.45 in area 0.90.00 Hector of Village Arithiya, Ta. Kodinar and, the Agreement has been made on 4/4/1997 for the tenure of 10 (ten) years. Since, the said tenure expired on 3/4/2007, quarry lease renewal application has been made vide Application dated 4/1/2016. Thereafter, as per the Gujarat Minor Minerals Relaxation Rules, 2017 of the Government, the quarry lease extension application has been made on 19/07/2019 to extend the quarry lease which is presently pending for decision.

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As per the Gujarat Minor Minerals relaxation Rules, 2017 as well as Gujarat Minor Minerals Relaxation (Amendment) 2018, since, the tenure of your quarry lease deserves to be extended till 31/3/2035, till the decision of your quarry lease extension/Renewal application comes, your aforesaid quarry lease can be considered as continued at present which is for your information.

Sd/- illegible
Geologist,
Department of Geology and Mines,
Gir Somnath. (In-charge)

MINISTRY OF ENVIRONMENT AND FORESTS

ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated
27/01/1994

(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002)

- 1) **S.O. 60 (E)**- Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

- 2) Requirements and procedure for seeking environmental clearance of projects:

- I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter

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alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

- a. mining;
- b. pit-head thermal power stations;
- c. hydro-power, major irrigation projects and/or their combination including flood control;
- d. ports and harbours (excluding minor ports);
- e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.

(b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3) Nothing contained in this Notification shall apply to:

a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1st February, 1989, S.O. 114 (E)

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dated 20th February, 1991; S.O. No. 416 (E) dated 20th June, 1991 and S.O. No.319 (E) dated 7th May, 1992.

- b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
 - c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
 - d. defence related road construction projects in border areas.
 - e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5th December 1989.
 - f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.
- 4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:
- o False information
 - o False data
 - o Engineered reports
 - o Concealing of factual data
 - o False recommendations or decisions

SCHEDULE-I**(See paras 1 and 2)****LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM
THE CENTRAL GOVERNMENT**

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petrochemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).
(b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.

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16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol

SCHEDULE-II**[See Sub-para I (a) of para 2]****Procedure for seeking environment clearance of projects.**

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned n Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.

(2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plant prepared n accordance with the guidelines issued by the State Department of Environment from time to time.

(3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.

5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.

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3. (1) The applicant shall obtain No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) the environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions of recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

(FORM A)

APPLICATION FORM

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:

District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:

Agriculture Land:

Forest land and Density of vegetation.

Other (specify):

(b) (i) Land use in the Catchment within 10 kms radius of the proposed site:

(ii) Topography of the area indicating gradient, aspects and altitude:

(iii) Erodibility classification of the proposed land:

(c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:

(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:

(e) Rehabilitation plan for quarries/borrow areas:

(f) Green belt plan:

(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site:

(b) Max/Min/Mean annual temperature:

(c) Frequency of inversion:

(d) Frequency of cyclones/tornadoes/cloud burst:

(e) Ambient air quality data:

(f) Nature & concentration of emission of SPM, Gas (CO, CO₂, NO_x, CH_n etc.) from the project:

5. Water balance:

(a) Water balance at site:

(b) Lean season water availability;

Water Requirement:

(c) Source to be tapped with competing users (River, Lake, Ground, Public supply):

(d) Water quality:

(e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

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- (f) (i) Quantum of waste water to be released with treatment details:
 - (ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
 - (iii) Quantum of waste water to be released on land and type of land:
 - (g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:
 - (ii) Command Area Development Plan:
6. Solid wastes:
- (a) Nature and quantity of solid wastes generated
 - (b) Solid waste disposal method:
7. Noise and Vibrations:
- a. Sources of Noise and Vibrations:
 - b. Ambient noise level:
 - c. Noise and Vibration control measures proposed:
 - d. Subsidence problem, if any, with control measures:
8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
- o Endemic health problems in the area due to waste water/air/soil borne diseases:
 - o Health care system existing and proposed:
10. (a) Number of villages and population to be displaced:
(b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment
(b) Environment Management Plan:
(c) Detailed Feasibility Report:
(d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
With name and full address

Given under the seal of
Organisation
on behalf of Whom the applicant is
signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE-III

[See Sub. Para(2), Para 3 of Schedule- II]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The Committees will consist of experts in the following disciplines:

- i. Eco-system Management
- ii. Air/Water Pollution Control
- iii. Water Resource Management
- iv. Flora/Fauna conservation and management
- v. Land Use Planning
- vi. Social Sciences/Rehabilitation
- vii. Project Appraisal
- viii. Ecology

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- ix. Environmental Health
 - x. Subject Area Specialists
 - xi. Representatives of NGOs/persons concerned with environmental issues.
2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
 3. The representative of Impact Assessment Agency will act as a Member-Secretary. •
 4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
 5. The Membership of a Committee shall not exceed 15.

SCHEDULE IV

(See para 3, subparagraph (2) of Schedule- II)

PROCEDURE FOR PUBLIC HEARING

(1) **Process of Public Hearing:** - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

- i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
- ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
- iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.

- iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) Notice of Public Hearing: -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

- (ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

Explanation: - For the purpose of the paragraph person means: -

- a. any person who is likely to be affected by the grant of environmental clearance;
- b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
- c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
- d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) Composition of public hearing panel: - The composition of Public Hearing Panel may consist of the following, namely: -

- (i) Representative of State Pollution Control Board;
- (ii) District Collector or his nominee;
- (iii) Representative of State Government dealing with the subject;
- (iv) Representative of Department of the State Government dealing with Environment;
- (v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
- (vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) Access to the Executive Summary and Environmental Impact Assessment report:- The concerned persons shall be provided access to the

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Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

- (i) District Collector Office;
- (ii) District Industry Centre;
- (iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
- (iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
- (v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.

Annexure- G

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(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

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2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

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(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2	Primary Processing			
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

By Speed Post

No. J-15012/35/2007-IA.II(M)-Part
Government of India
Ministry of Environment & Forests
 (IA Division)

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003.
 Telefax: 24362434

Dated the 2nd July, 2007

CIRCULAR

Sub: Clarification regarding applicability of EIA Notification, 2006 on mining leases of 5 hectare (major minerals) and mining leases of minor minerals which have been operating before 14.9.2006 – Regarding.

Federation of Mining Associations of Rajasthan and others have raised concerns regarding applicability of EIA Notification dated 14th September, 2006 to mining leases of 5 ha for major minerals and mining leases of minor minerals which have been in operation before the said Notification coming into force. The matter has been examined in the Ministry.

It is clarified that all such mining projects which did not require environmental clearance under the EIA Notification, 1994 would continue to operate without obtaining environmental clearance till the mining lease falls due for renewal, if there is no increase in lease area and / or there is no enhancement of production. In the event of any increase in lease area and or production, such projects would need to obtain prior environmental clearance. Further, all such projects which have been operating without any environmental clearance would obtain environmental clearance at the time of their lease renewal even if there is no increase either in terms of lease area or production.

(S.K. Aggarwal)
 Director

To

1. Secretary (Environment) of all State / UT Governments
 Member Secretary of State / UT Pollution Control Boards / Committees
3. PS to MOS (E), PPS to Secretary (E&F), PPS to SS, PS to JS(JM)
4. All Officers of IA Division.

ક્રમાંક: બ/વપસ/ટે.૬/ ૧૧૬૬-૭૭ ૨૦૧૦-૧૧
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 વન્યપ્રાણી વિભાગ, સાસણા-ગીર.
 તારીખ. ૧૫/૦૭/૧૦.

વિષય:- મારી માલિકીનો સર્વે નં. ૩૫/પૈકી ૨ પૈકી-૧ ગામ અરીટીયા તાલુકો
 કોડીનારનાં સર્વે નંબર ગીર અભયારણ્યથી કેટલા અંતરે દુર આવેલા છે. તેનું
 પ્રમાણપત્ર આપવા બાબત.

સંદર્ભ:-

- (૧) ના.વ.સં.શ્રી, ગી.પ.વિ., જુનાગઢનાં પત્રાંક: બ/જમન/૪૨૩૦,
 તા.૧૪/૦૭/૧૦.
 (૨) રે.ફો.ઓ., જામવાળાનાં પત્રાંક: અ/જમન/૩૮૪, તા.૧૮/૦૭/૧૦.

આથી રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળાને ઉપરોક્ત વિષયે જણાવવાનું કે, તેમનાં દ્વારા
 આપવામાં આવેલ જી.પી.એસ. રીડીંગ (૧) N-20°56'14.50" અને E-070°48'25.33" શ્રી ધનશ્યામસિંહ
 ટિપસિંહ સોલંકી રહે.કોડીનાર સર્વે નંબર ૩૫/પૈકી/૨ પૈકી-૧ જે અભયારણ્ય વિસ્તારથી ૫૫૦૦ મીટર દુર આવેલ છે.

તેમજ (૨) N-20°55'53.07" અને E-070°48'54.43" શ્રી રાજુભાઈ હમીરભાઈ સોલંકી રહે.કોડીનાર
 સર્વે નંબર ૪૫/પૈકી ૨ જે અભયારણ્ય વિસ્તારથી ૫૪૭૫ મીટર દુર આવેલ છે. જેની જાણ થવા સારું.

(ડો. સંદીપ કુમાર)
 નાયબ વન સંરક્ષક,
 વન્યપ્રાણી વિભાગ, સાસણા-ગીર.

પ્રતિ,
 રેન્જ ફોરેસ્ટ ઓફીસરશ્રી,
 જામવાળા રેન્જ,
 જામવાળા.

નકલ સુવિનય રવાના:- નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વિભાગ, જુનાગઢ તરફ જાણ સારું.

કુમાર/ડી/૧૭૨૫. ૦૭/૦૭ - ૨૦૧૦
 વા. ૧૫/૦૭/૧૦

૦૧૩૫ જી (માનવ સહુ વપરા):

- (૧) જે અભયારણ્ય વિસ્તારથી ૫૫૦૦ મીટર દુર આવેલ છે.
 (૨) જે અભયારણ્ય વિસ્તારથી ૫૪૭૫ મીટર દુર આવેલ છે.
 તા. ૧૫/૦૭/૧૦ નાનાનાં વા. ૧૫/૦૭/૧૦

True COPY

ગણતંત્ર ગીર

રેન્જ ફોરેસ્ટ ઓફીસર
 જામવાળા રેન્જ
 જામવાળા

Ghanshyamsinh Dipsinh Solanki and,
Rajubhai Hamrbhai Solanki,
Residing: at "Manghar", Devdi Road,
Kodinar,
Dist. Junagadh.
Date: 09/07/2010

To,
The Dy. Forest Conservator,
West Forest Department,
Junagadh. (Gujarat)

Subject: In the matter of giving of certificate as to at
how distance the Survey No.35/paiki-2/paki-1
of our ownership situated at Village Arithiya,
Ta. Kodinar from the Gir Sanctuary.

It is respectfully to inform that, for our government
Court matter, it is requested to give the certificate as to
at how distance the Survey No.35/paiki-2/paki-1 are
situated from the Gir Sanctuary. In case any fees is
require to be paid in this regard, we are agreeable to pay
the same. So, it is requested to do the needful.

Yours faithfully,
Sd/- illegible
(Ghanshyamsinh Dipsinh Solanki)

Sd/- illegible
(Rajubhai Hamirbhai Solanki)

Copy forwarded to:

❖ The Range Forest Officer,
Jamwada.

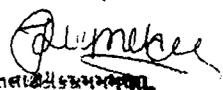
Annexure- J

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ਅੰਮ੍ਰਿਤਸਰ ਜ਼ਿਲ੍ਹਾ ਪੰਜਾਬ
ਮਿ: ਡਿ: 2
ਮਿ: 29/01/2020

:- ਏ.ਐਮ.:-

ਮੇਰੀ ਏ.ਐਮ. ਹਮੇ ਆਪਣੀ
ਆਪਣੀ ਡੀ.ਐਮ. ਅੰਮ੍ਰਿਤਸਰ ਜ਼ਿਲ੍ਹਾ ਮੁਕੱਦਮੇ
ਖੁਲਾਸੇ ਵਿੱਚ ਮੇਰੀ ਆਪਣੀ ਏ ਡੀ ਅੰਮ੍ਰਿਤਸਰ
ਜ਼ਿਲ੍ਹਾ ਅੰਮ੍ਰਿਤਸਰ 2 ਡਿ: 29/01/2020 ਆਪਣੀ ਏ
ਏ ਪੰਜਾਬ ਅਤੇ ਮੇਰੀ ਆਪਣੀ ਏ ਡੀ ਅੰਮ੍ਰਿਤਸਰ
ਹਮੇ ਆਪਣੀ ਆਪਣੀ


ਮੁਕੱਦਮੇ
ਮੁਕੱਦਮੇ



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

"Consent to Establish"(NOC) :

CTE NO. 40944

NO: GPCB/ID ²⁷⁸³⁴29815/CTE/CCA/JNG-248 25640

22 MAR 2011

TO,

M/s. Maruti Stone Crusher (Unit-1),

S. NO: 45/p-Kodinar road

AT: Arithiya - 362720,

TA: Kodinar, DIST:JUNAGADH

SUB: Consent to Establish(NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

REF: Your application No.14010, dated. 02/03/2010

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for setting up of an industrial plant/activities at **S. NO: 45/p-Kodinar road AT: Arithiya - 362720, TA: Kodinar, DIST:JUNAGADH** for the manufacturing of the following items. **The Validity period of the order will be Five years i.e up to: 01/03/2015**

Sr. No.	Product	Capacity
1	Kapachi	2000 MT/Month
2	Metal	
3	GRIT	

Specific Condition:

1. Unit shall start the production after getting the renewal of lease.
2. Unit shall obtain NOC of Forest Department prior to establish the industry, if applicable.
3. Unit shall comply the directions given in the orders passed by Hon'ble High court with respect to mining activity. (Order dt. 15/2/11 in SCA:601/2011)

CONDITIONS UNDER WATER ACT 1974:

1. There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
2. The quantity of the domestic waste water (sewage) shall not exceed 500 lits/day.
3. Sewage shall be disposed of through septic tank/soak pit system.

CONDITIONS UNDER AIR ACT 1981:

4. There shall be no use of fuel hence there shall be no flue gas emission.
5. There shall be no process emission from the manufacturing process as well as any other ancillary process.

Clean Gujarat Green Gujarat

6. The concentration of Suspended Particulate Matter in ambient air measured between 3 meters and 10 meters distance from any equipment of stone crushing unit shall not exceed **600 microgram/M³**.
7. The applicant shall install & operate following measures to control emission of particulate matter shall not exceed the permissible limits.
 - a) **Closed Grinding & Screening System.**
 - b) **Water Spraying System.**
 - c) **Hood for screening Classifier & Crusher & Conveyer belt should be closed one.**
 - d) **Construction of wind breaking walls.**
 - e) **Construction of Metal led Road within premises.**
 - f) **Regular Cleaning & Wetting at Ground within Premises.**
 - g) **Dust Suppression System.**
 - h) **Green Belt of 10-meter width all along the periphery.**
8. The applicant shall operate air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards Specified in condition no.6 above.
9. The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition no.6.
10. The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.
11. All measures for the control of environmental pollution shall be provided before commencing production.

CONDITIONS UNDER HAZARDOUS WASTE : (if applicable)

12. Applicant shall have to comply with provisions of Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
- 12.1 The applicant shall obtain membership of common TSDF site for disposal of Haz. Waste as categorized in Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time.
- 12.2 The applicant shall obtain membership of common Haz. Waste incinerator for disposal of incinerable waste.
- 12.3 The applicant shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous Waste (Management & Handling) Rule-1989 as amended from time to time

GENERAL CONDITION :

13. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10 meters width is developed.
14. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

**GUJARAT POLLUTION CONTROL BOARD****Paryavaran Bhavan**

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

15. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
16. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
17. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
18. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. and 10 P.M.: 75 dB(A)
Between 10 P.M. and 6 A.M.: 70 dB(A)
19. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
20. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
21. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(R.V.PATEL)
ENVIRONMENTAL ENGINEER

Type text he

Annexure- L

::: ઉત્પાદન પટ્ટો તાજો કરવા માટેની અરજી :::

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..... તારીખ
..... સ્થળ
મળી અરજી સ્વીકારનાર
અધિકારી ની ટુંકી સહી



રવાના :- માણી સ્ટોન ક્ષર
C/o. ગીગાભાઈ ગોવિંદભાઈ
મું. અરીઠીયા, તા. કોડીનાર
જી. ગીર સોમનાથ

પ્રતિ,
શ્રી કલેક્ટર સાહેબ,
ખાણ ખનિજ ખાતુ
ગીર સોમનાથ.

સાહેબ,

- (૧) હુ/અરે ગુજરાત ખાણ ખનિજ નિયમો - ૨૦૧૬ મુજબ ઉત્પાદન પટ્ટો તાજો કરવા માટેની અરજી સાર કરે છે.
- (૨) નિયમ ૧૮(૪) હેઠળ પટ્ટો તાજો કરવા માટેની ફી તરીકે ભરવાના રૂ. ૨૫૦૦/- ની રકમ સ્ટેટ બેન્ક ઓફ ઈન્ડિયા, ગાંધીનગર ના ચલન નંબર ૫૭૦૦૦૦૦૩૦૧૦૮૫૩૨૧૧૨૧૫૬૫૯૦૫ તારીખ ૨૧/૧૨/૨૦૧૫ થી ગાંધીનગર સરકારી તિજોરી માં ભરી છે. તેનું પહોંચ આપેલું ચલણ બીડેલું છે.
- (૩) જરૂરી વિગતો નીચે મુજબ છે. :-

૧	અરજદાર નુ નામ તથા સરનામું અને વ્યક્તિ, પેઢી અથવા કંપની અથવા મંડળી છે કે કેમ? તે જણાવવું	માણી સ્ટોન ક્ષર C/o. ગીગાભાઈ ગોવિંદભાઈ ભાલીયા (વ્યક્તિ)
૨	જે ખનિજ - ખનિજો માટે પટ્ટો તાજો કરી અપવવા સુધી અરજી છે. તે ખનિજ / ખનિજો	બ્લેક ટ્રેપ
૩	ઉત્પાદન કામના અસલ પટ્ટાની વિગતો	-
(૪) ઉત્પાદન કામના અસલ પટ્ટાની વિગતો :-		
ક	ગામ જંગલ બ્લોક અથવા વિસ્તાર	મું. અરીઠીયા, તા. કોડીનાર
ખ	અનુક્રમ નંબર - નંબરો	૪૫ પેકી
ગ	દરેક સર્વે નંબર માંના વિસ્તાર	૦-૯૦-૦૦
ઘ	ખનિજ - ખનિજો	બ્લેક ટ્રેપ
ચ	પટ્ટો મંજૂર કરતા સુક્રમો નંબર તથા તારીખ	જીજે/કુચુબેલા/૨૬/૧/૨૦૧૫/૨૨૬૦/૫૪૪૩/૧૬-૧૫-૨૦૧૬
છ	ઠરાવેલા નિયમો ભાડાનો દર	-
જ	જે મુદત માટે પટ્ટો મંજૂર કર્યો	૧૦ વર્ષ - ૪-૪-૧૯૯૭
ઝ	પટ્ટો સમાપન થવાની તારીખ	૧૬/૦૮/૨૦૧૬ તા. ૩.૪.૨૦૧૬

- (૫) જે વિસ્તાર સંબંધી / પટ્ટો / તાજો કરવા માટે અરજી કરી હોય તો તે વિસ્તાર વીશે ની વિગતો :-

૧	જે વિસ્તાર માટે અરજી કરી હોય, તે વિસ્તાર પુરેપુરો પટ્ટો ધરાવેલો છે કે અમુક ભાગ પુરતો પટ્ટો ધરાવેલો છે.	પુરેપુરો ધરાવે છે.
૨	જો તે વિસ્તાર અમુક ભાગ પુરતો ધરાવેલો હોય તો (ક) જે વિસ્તાર માટે અરજી કરી હોય તે	નકશો સામેલ છે.

જીજે
ગીર સોમનાથ
ખાણ ખનિજ અને ખનિજ ખાણ
પેકેટ નં. ૩૬, રાજનગર સોસાયટી
ગીર સોમનાથ

વિસ્તાર (ખ) વિસ્તાર નુ વર્ણન (ગ) નકશો સામેલ કયો છે કે કેમ ?	
(૬) જે સાધનો ધ્વારા ખનિજ-ખનિજો કાઢવાના : હોય તે સાધનો, હાથેથી કે યંત્ર ની મદદથી ?	જાત મહેનત તથા યંત્રથી
(૭) ખાણ ખોદકામના કામમાં રોકાણો વિગતો : આપવી.	રૂ. ૭૦,૦૦૦/-
(૮) જે મુદત માટે પટ્ટો તાજો કરી આપવા : માટે અરજી કરી હોય તે મુદત	૧૦ (દશ) વર્ષ
(૯) જે રીતે ખનિજ-ખનિજો નો ઉપયોગ : કરવાનો હોય તે રીતે	

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ક	ઉત્પાદન માટે	-
ખ	વેચાણ માટે	વેચાણ માટે
ગ	બીજા કોય પણ હેતુ માટે	-

(૧૦) છેલ્લા ત્રણ વર્ષ દરમ્યાન ઉત્પાદન ની વિગતો :	૧૩-૧૪	૧૪૪૯૯૬	આગામી ત્રણ વર્ષ
આગામી ત્રણ વર્ષ દરમ્યાન જે જથ્થાની અપેક્ષા	૧૪-૧૫	૧૨૧૬૫૪	નુ અંદાજીત
સામેલ હોય તે જથ્થાની વિગત :	૧૫-૧૬	૩૫૦૦૦	ઉત્પાદન ૩૦૧૬૫૦ છે.

(૧૧) ચાલુ ખોદકામ માં પટ્ટા ઉપર લેણી નીકળતી :
રકમો સરકારશ્રી ને ભરવામાં આવી છે?

(૧૨) અરજદાર બીજી કંઈ વિગતો પુરી પાડવા :
માંગતો હોય તો તે

હું અમે આથી જાહેર કરૂ છું/કરીએ છીએ કે ઉપર પુરી પાડેલી વિગતો ખરી છે અને હું/અમે બીજી જે કોઈ વિગતો નકશા વિગેરે ની તમને જરૂર હોય, તે પુરી પાડવા તૈયાર છું/ તૈયાર છીએ.

આપનો વિશ્વસુ

મુજીબ સીમનાથ માનંડો
અરજદારની સહી

સ્થળ :- ગીર સીમનાથ
તારીખ :- / / ૨૦૧૫



G. P. Rjt Sr-4 Std- 107 3-2007 15,00,000 A5*			
F. D. Memo No. TJR/1088/178/Z, dt 15-7-88			
T. O. Form No. 6 vide BTR-112			
Challan Identification No:	57000000301085321121566905		
Payable at Treasury/Sub Treasury Name	Gandhinagar Treasury Office		
Bank Reference No:	SBI		
Bank Branch Name and Code	GK91900291		
Paid on Behalf of:			
Payee Name:	Maruti Ston Krashr / Arthiya / 45 P / 0.9		
Office Name	MARUTI STONE		
Address	ARITHIYA, Gujarat, 362720		
Registration No:	1855189		
From Date:	21/12/2015	To Date:	21/12/2015
Remarks	Purpose of Payment	Head of Account	Amount (Rs.)
Renewal Fees; Quarry Lease; Black trap; Desc : abc	Receipt Under GMMR (Except Sand and Kankar and Murram)	0853-00-102-01	2500
Total Paid Amount:			2500.00
Rupees in Words:	Two Thousand And Five Hundred Rupees only.		Bank Seal
Payment Date:	21/12/2015		

THE RENEWAL OF THE PRODUCTION LEASE

Date: Place..... Short Initial of the acceptor of the Appl. Received.	Photograph	From: Maruti Stone Crusher, C/o. Gigabhai Govindbhai, At: Arithiya, Ta. Kodinar, Dist. Gir Somnath.
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To,

The Collector,
Mines and Mineral Department,
Gir Somnath.

Sir,

- (1) I/we am/are making this application for renewal of the Production lease in pursuance, of the Gujarat Minor Minerals Rules, 1996.
- (2) The fee for renewal of the lease (Region) under Rule 18(4) and amount of fees of Rs.2550/- has been deposited in State Bank of India, Gandhinagar vide Challan No.57000000301085211121565905 dated 21/12/2015 in Government Treasury, Gandhinagar. Its acknowledged challan is enclosed.
- (3) The necessary details are as under:

1	Name and address of the Application and, it should be mentioned as to applicant is a individual, Firm or company or Society or not?	Maruti Stone Crusher. C/o. Gigabhai Govindbhai Bhaliya (Individual)
2	The Mineral /minerals for which the application is given for - renewal of the lease (Region)	Black Trap
3	The details of the original lease of the production work	-

- (4) The details of the original lease of the production work:

A	The Village, Forest, Block or area	At Arithiya, Ta. Kodinar.
B	Sr. No./Nos.	45 paki
C	The area of each survey no.	0-90-00
D	Mineral/minerals	Black trap
E	The No. and date of the order granting the lease	GJ/QL/Pahonch/Renew/ 8260/5443/16-17
F	The Rules decided and the rate of Rent.	-
G	The tenure for which the	10 years 4-4-1997

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	lease is granted.	
H	Date of expiry of the lease	16/08/2016 3-4-2017

(5) The details of the area/ lease /renewal for which renewal application if made.

1	The area for which the application is made, whether the said entire lease is held or lease is held to the extent of certain part.	Entirely held.
2	If the said area is held for certain part then, (A),the Area for which the application is made (B) the description of the area (C) Whether the map is annexed or not.	Map is annexed

(6)	The equipment with which the minerals are to be excavated, whether by hands or with help of equipment?	By labour and with machiners.		
(7)	The details of the investment made in the work of mining work.	Rs.70,000/-		
(8)	The tenure of the lease for which the application for renewal is made.	10 (Ten) years.		
(9)	The use in which the mineral/minerals is to be used.			
	(a) For Production	-		
	(b) For sale	For sale		
	(c) For any other purpose	-		
(10)	The details of the production during the last three years. `	13-14	144996	Estimated production of r ensuring three years is 301650.
	The exception of the quantum which is for the ensuring three years.	14-15	121654	
	The details of the said quantum	15016	35,000	
(11)	Whether the outstanding amounts on the lease during the continued excavation have been paid in the Government?			
(12)	The other details if	-		

	the Applicant wants to provide the same.	
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I/We declare that, the details provided above are true and,
I/we am/are prepared to provide any other details maps etc.
which you may need.

Yours faithfully,
Sd/- Rajubhai Hamirbhai Solanki.
(Signature of the applicant.

Place: Gir Somnath.
Date: __/__/2015.

Annexure- M

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શ્રી મારૂતી સ્ટોન ક્રશક
C/o. રાજુભાઈ હમીરભાઈ સોલંકી
મું. અરીઠીયા, તા. કોડીનાર
જી. ગીર સોમનાથ
તા. ૧૩/૧૦/૨૦૧૬

પ્રતિશ્રી,
ભુસ્તરશાસ્ત્રી સાહેબ,
ખાણ ખનિજ કચેરી,
ગીર સોમનાથ

વિષય :- વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના.વાંધા પ્રમાણ પત્ર મેળવવા બાબત.....

અનુસંધાન :- ભુસ્તરશાસ્ત્રીશ્રી, ખાણખનિજ કચેરી ગીર સોમનાથ જીલ્લાના પત્ર ક્રમાંક નંબર
જીજે/ગીર/ઈકો/કયુએલ/૨૦૮૯, તા.૦૩/૧૦/૨૦૧૬

મહેરબાન સાહેબશ્રી,

સવિનય સાથે જણાવવાનું કે આપની કચેરી દ્વારા અમોને વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના.વાંધા પ્રમાણ પત્ર મેળવવા બાબત સુચના આપવામાં આવી હતી જેના અનુસંધાને અમોએ નાયબ વન સંરક્ષક શ્રી જુનાગઢને એપ્લાય કરેલું છે જેનું ના.વાંધા પ્રમાણ પત્ર અમોને મળવા તુરંતજ આપશ્રી ને રજૂ કરી આપશું.

આ સાથે વન સંરક્ષક શ્રી જુનાગઢને કરેલ અરજીની નકલ સામેલ છે. જે આપ સાહેબ ને વિદીત થાય.

આપનો વિશ્વાસુ.

જી. ગીર સોમનાથ

.....

૧૩/૧૦/૧૬

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું,

પ્લોટ નં. ૩૯, રાજ નગર સોસા, જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જી/ગી/૨/ઈકો/કયુએલ/ ૨૦૮૮

તારીખ. ૩ / ૧૦ / ૧૬

વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોટો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં. ૬
૩. શ્રી કૃ વાઈલ્ડ લાઇવ્સ અને અગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બા/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૭/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૩૮૪૮/૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. આ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. આ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬

: નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જુજાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોલોના તાલુકાના સોમનાથ ગામના સ.નં. ૩૩૩ માં ૦-૬૦-૦૦ હે. વિસ્તારની ૩૩૩૩ ખનીજ ની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૪ થી ગીર અભ્યારણ્ય ની હદ થી ૧૦(દસ) કી.મી ની ત્રીજયામાં ઈકો સેન્સીટીવ ઝોન આવેલ હોઈ નામદાર ગુજરાત હાઈકોર્ટ,

અમદાવાદ ના વંચાણ-૨ રીટ પીટીશન(પી.આઈ.એલ) સુઓનોટો નં.૨૮૪/૨૦૧૪ ના કાગમાં તા.૨/૭/૧૫ ના ચુકાદાના મુદ્દા નં.૬ માં જણાવ્યા મુજબ ગીર અભ્યારણ્ય વિસ્તારની ૧૦(દસ) કી.મી ની ત્રીજયામાં તાત્કાલીક અસરથી માઈનીંગ ને લગતી પ્રવૃત્તી બંધ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ.

ચીફ લાઈલ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી,વન્ય જીવ,ગુજરાત રાજ્ય,ગાંધીનગર ના વંચાણ-૩ મુજબ અભ્યારણ્ય વિસ્તારથી ૧૦(દસ) કી.મી ઈકો સેન્સીટીવ ઝોનમાં કોર્મશીયલ પાણી પ્રવૃત્તિ પ્રતીબંધીત પ્રવૃત્તી હોઈ તાત્કાલીક અસરથી માઈનીંગને લગતી પ્રવૃત્તી બંધ કરવાની રહે છે.

નાયબ વન સંરક્ષકશ્રી,ગીર પશ્ચીમ વિભાગ,જુનાગઢ ના વંચાણ-૧૧ મુજબ ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં અમુક માઈનીંગ પ્રવૃત્તિ બંધ કરવામાં આવે છે જ્યારે અમુક માઈનીંગ પ્રવૃત્તિ ચાલુ રહેલ છે જેથી ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં આવતી તમામ માઈનીંગ પ્રવૃત્તિ બંધ કરાવવા જણાવેલ.

આપની ક્વોરીલીઝ/માઈનીંગ નો સદરહુ મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્ય ની હદ થી ૧૦ કી.મી ની ત્રીજયામાં આવતો હોઈ તો વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૭ માં રજૂ કરવા જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગીત કરવાની કાર્યવાહી કરવામાં આવશે તેમજ વર્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશે.

ભુસ્તરશાસ્ત્રી
ગીર સોનનાથ

પ્રતિ,
શ્રી ગીર સોનનાથ
૫૦ સોનનાથ ગોળીવડા
ગીર સોનનાથ ગોળીવડા
૧૧-૩૩/૧૧૨

નકલ સવિનય રવાના :

ઈન્ફોર્મેશનશ્રી, ભુસ્તર વિજ્ઞાન અને ખનોજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્તુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા તરફ જાણ તેમજ નોટીસ ઈસ્તુ થયા બાદ આપની ફેરણી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.

Maruti Stone Crusher,
Rajubhai Hamirbhai Solanki,
At: Village Arithiya,
Ta. Kodinar, Dist. Gir Somnath,
Date 13/10/2016

To,
The Geologist,
Office of the Geology and Mines,
Gir-Somnath.

Subject: In the matter of obtaining the No objection certificate of
Wildlife Sanctuary.

Ref; The letter No.GJ/GIR/Eco/QL/2089 dated 03/10/2016 of
the Geologist, Mines, Mineral Office, Gir Somnath
District.

Respected Sir,

This is to inform humbly that, the instruction was given by
your office to us to obtain the No objection certificate of the Wildlife
Sanctuary Board. In connection with the same, we have applied to
the Dy. Forest Conservator, Junagadh, and on receipt of their NOC
we shall produce the same immediately.

A copy of the Application made to the Forest Conservator is
annexed which please note.

Yours faithfully,

Sd/- Rajubhai Hamrbhai Solanki

Sd/- illegible
Dispatch Clerk,
Geology and Mines Dept.
Veraval, Dist. Gir Somnath.
14/10/2016

OFFICE OF THE GEOLOGIST,

Geology and Mining Department,
Plot No.39, Rajnagar Society,
Junagadh bye pass, Veraval,
Dist. Gir Somnath.

No.GG/GIR/ECO/QL/2089

Date: 3/10/16.

Read:

- (1) The Resolution No.VPS/102008/1827/W dated 1/7/15 of the Forest and Environment Department, Gandhinagar.
- (2) The Point No.6 of the Judgment dated 2/7/15 of the Hon'ble High Court of Gujarat, Ahmedabad in the matter of Writ Petition (P.I.L.) Suo-moto No.284/2014.
- (3) The Circular No.VPS/32/B/4969/5036/15-16 dated 24/9/15 of the Chief Wild Worden and Principal Chief Conservator, Wildly, Gujarat State, Gandhinagar.
- (4) The letter No. B/JMN/T.13/14830-31 dated 2/3/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (5) The Resolution No. VPS/102008/1887/W dated 23/5/16 of the Forest and Environment Department, Gandhinagar.
- (6) The letter No. B/JMN/T.13/3706-07/2016-17 dated 24/6/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (7) The letter No. B/JMN/T.13/3948/2016-17 dated 28/6/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (8) The letter No. A/KHNN/374-77/2016-17 dated 1/7/16 of the Range Forest Officer, Jamwada.
- (9) The letter No. A/KHNN/454-56/2016-17 dated 22/7/2016 of the Range Forest Officer, Jamwada.
- (10) The letter No. B/JMN/T.13/4807-08/2016-17 dated 14/7/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (11) The letter No. B/JMN/T.13/6403-07/2016-17 dated 20/8/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.

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NOTICE

This is to inform with reference to the letters under Reference that, your quarry lease for Black Trap minerals has been granted in the area 0-90-00 Hecter in Survey No.45 paiki of village Arithiya, of Ta. Kodinar of Dist. Gir Somnath.

Since, the limit of Gir Sanctury as per the letter of the Deputy Forest Conservator, Gir West Department, Junagadh, referred to under Ref.4 is since Eco Sensitive zone is situated within the periphery of 10 (ten) km,, as mentioned in the Point No.6 of the judgment dated 2/7/15 of the Hon'ble High Court of Gujarat in Writ Petition (PIL) Suo-moto No. 284/2014 referred to under Ref.-6, it had been directed to take necessary action to close the activities related to the mining being done within the periphery of 10 (ten) Km of the Gir Sanctuary area with immediate effect.

As per the letter under Ref.3 of the Chief Wild Warden and, the Principal Chief Forest Conservator, Wildlife, Gujarat State, Gandhinagar, since the commercial mining activities being prohibited activities within the 10 (Ten) km in Eco sensitive zone, the activities related to the mining are require to be closed with immediate effect.

As per the letter under Ref.11 of the Forest and Environment, Gir West Department, Junagadh, in Eco Sensitive Zone area, certain

mining activities are being closed whereas, certain mining activities have been continued. Therefore, it had been informed to close down all the mining activities falling under the Eco Sensitive Zone area.

If, the area of your Quarry lease approved is not falling within the periphery of 10 (ten) km from the limit of Gir Sanctuary, you are informed to submit a "NOC" of the Wildlife Sanctuary Board within 7 days failing which, the proceedings shall be taken for staying your lease and further, the virtual account shall be closed which please clearly be noted.

Sd/- illegible
Geologist,
Gir Somnath.

To,

The Maruti Stone Crusher,
C/o. Gigabhai Govindbhai
Address: At Arithiya,,
Post: Harmadiya,
Ta. Kodinar,

Copy respectfully forwarded to:

The Commissioner, Geology and Mining Department,
, Gandhinagar for information.

Copy to:

- (1) Deputy Forest Conservator, Gir West Department, Junagadh ... for information and to stop the unauthorised exaction/transportation during your visit and after issue of the notice.
- (2) The Range Forest Officer, Jamwada... for information and to stop the unauthorised exaction/ transportation during your visit and after issue of the notice.

Annexure- N

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NOTIFICATION

Industries and Mines Department

Sachivalaya, Gandhinagar

Date:24-05-2017.

Mines and
Minerals
Development
and
Regulation)
Act, 1957.

No.GU-2017-(21)-MCR-102017-MM-524-CHH:- In exercise of the powers conferred by section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), and in suppression of all the rules made in this behalf the Government of Gujarat hereby makes the following rules, namely:-

CHAPTER I: PRELIMINARY

1. Short title and commencement.-

- (1) These rules may be called the Gujarat Minor Mineral Concession Rules, 2017.
- (2) They shall come into force on the date of their publication in the *Official Gazette*.

2. Definitions.-

- (1) In these rules, unless the context otherwise requires-
 - (a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957);
 - (b) "agent" when used in relation to a mine, means a person specified under sub-clause(c) of sub-section(1) of section 2 of the Mines Act, 1952 (35 of 1952);
 - (c) "auction premium" means the premium as specified in sub-rule (3) of rule 5;
 - (d) "bank guarantee" means a guarantee to be in Form A or Form V by a bank as may be notified by the Government in Finance Department for acceptance of bank guarantees as security deposit and earnest money deposit;
 - (e) "beneficiation" means processing of minerals or ores for the purpose of upgrading the quality, purity or assay grade of the desired product by removing unwanted constituents like gangue minerals or tailings;
 - (f) "Cluster" means a group of more than one mines formed when the distance between the peripheries of one lease is less than five hundred metres from the periphery of the other lease in a homogeneous mineral

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- area;
- (g) “**Committee**” means a committee constituted under Rule 50 for the purpose of revision under CHAPTER XIII;
 - (h) “**cores**” means the samples of subsurface rocks or mineralized zone obtained during the drilling of boreholes;
 - (i) “**Dead rent**” means the amount payable by a quarry lease holder, calculated on the basis of the area leased and not on the quantity of minerals extracted or removed;
 - (j) “**financial assurance**” means a bank guarantee or a non-interest bearing security deposit to be furnished by quarry lease holder;
 - (k) “**Form**” means a Form appended to these rules;
 - (l) “**Government**” means the Government of Gujarat;
 - (m) “**illegal mining**” shall have the meaning assigned to such term in the rules made by the Government under section 23C;
 - (n) “**landowner**” means the owner of a part of the lands in respect of which a quarry lease is granted under these rules;
 - (o) “**manager**” when used in relation to a mine, means a person as specified under section 17 of the Mines Act, 1952 (35 of 1952);
 - (p) “**mineral concession**” means a quarry parwana, a quarry permit or a quarry lease, as applicable;
 - (q) “**mining plan**” means a mining plan prepared under these rules and duly approved by the Government for the development of mineral deposits in the area concerned and includes a scheme of mining required to be submitted as per the provisions of these rules;
 - (r) “**performance security**” means a bank guarantee or a non-interest bearing security deposit, to be provided pursuant to rule 100 and sub-rule (4) of rule 29;
 - (s) “**quarry lease**” means a lease granted for mining and quarrying operations in respect of minor mineral(s);
 - (t) “**quarry parwana**” means a parwana granted pursuant to the provisions of CHAPTER VII;
 - (u) “**quarry permit**” means a permit granted pursuant to the provisions of CHAPTER IV;
 - (v) “**rules**” means the Gujarat Minor Mineral Concession Rules, 2017;

- (w) “**Schedule**” means a Schedule appended to these rules;
 - (x) “**Scheduled Area**” includes tribal areas, and scheduled area and tribal area shall have the same meaning as assigned to them under Article 244 of the Constitution of India;
 - (y) “**section**” means a section of the Act;
 - (z) “**successful bidder**” means the bidder referred to in sub-rule (2) of rule 8;
 - (aa) “**tender document**” means the tender document issued by the Government for conduct of an auction for grant of quarry lease under CHAPTER II;
 - (bb) “**value of estimated resources**” means an amount equal to the product of-
 - (i) the estimated quantity of mineral resources for which the mineral block is being auctioned, expressed in metric tonne; and
 - (ii) the last available price per metric tonne of such mineral, published by Government; and
- (2) The words and expressions used in these rules but not defined herein above shall have the same meaning as assigned to them in the Act or the rules made thereunder.

CHAPTER II: QUARRY LEASE

3. Evidence of mineral resources.-

The Government may grant a quarry lease through an electronic auction in the manner specified in this Chapter in areas where evidence of mineral resources has been established in accordance with the parameters prescribed in **Schedule I**.

4. Grant of quarry lease.-

- (1) A quarry lease shall be granted by the Government through an electronic auction process as prescribed herein. Any person submitting a bid for grant of a quarry lease shall be required to fulfil the eligibility conditions prescribed in **Schedule II**. The terms and conditions specified in **Schedule II** shall be used only for the purposes of determination of eligibility of a bidder and the successful bidder shall be decided solely on the basis of financial bids submitted by the eligible bidders.
- (2) The following shall be the pre-requisites for conduct of an auction for grant of a quarry lease, namely:

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- (a) evidence of mineral resources shall have been established in the proposed quarry lease area in accordance with the parameters prescribed in **Schedule I**;
- (b) the quarry lease area shall be identified and demarcated using differential global positioning system and shall have a topographic and geological map prepared using total station. The extent of the area so demarcated shall include the area required for all activities falling under the definition of a 'mine' as defined in clause (j) of sub-section (1) of section 2 of the Mines Act 1952 (35 of 1952), including non-mineralised area;
- (c) the quarry lease area so demarcated shall be classified into forest land, land owned by the Government and land not owned by the Government and any Scheduled Area comprised therein shall also be identified;
- (d) an electronic auction portal which meets the minimum technical and security requirements as specified in the guidelines for compliance to quality requirements of e-Procurement Systems issued by the Standardisation Testing and Quality Certification Directorate, Department of Information Technology, Ministry of Communications and Information Technology, Government of India or any other certification/guidelines as specified by the Government shall have been established;
- (e) the price per metric tonne of the mineral(s) shall have been published by the Government at least once in the twelve months immediately preceding the auction;
- (f) the Government shall provide details of the areas over which a quarry lease is proposed to be granted in the following manner, namely:
- (i) in two daily newspapers circulating in such area, of which one shall be in the regional language;
 - (ii) in the local language in the Panchayat, Municipality or Municipal Corporation, as the case may be and in the offices of the District Collector, the Sub-divisional Magistrate and the Tehsil, as applicable;
 - (iii) on the website of the Government;
 - (iv) on the electronic auction portal; and
- (g) if the area over which a quarry lease is proposed to be granted comprises of a Scheduled Area, the prior approval of the *gram sabha*

for such grant shall have been obtained.

- (3) In case of an auction with respect to a Scheduled Area, the Government may, subject to the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the provisions of the Panchayat (Extension to the Scheduled Areas) Act, 1996, as applicable, identify the areas, excluding areas where a mineral concession is subsisting, in which evidence of mineral resources has been established in accordance with the parameters prescribed in **Schedule I**. The following conditions would apply to quarry leases granted through an auction in accordance with this Chapter in such identified areas:
 - (a) A quarry lease in the Scheduled Area identified pursuant to this sub-rule shall:
 - (i) be granted only to a bidder who belongs to a scheduled tribe and is an inhabitant of the Scheduled Area; and
 - (ii) only be transferable to a person who belongs to a scheduled tribe and is an inhabitant of the Scheduled Area.
- (4) The Government may, if it considers expedient, prescribe differential terms including with respect to payment and eligibility requirements for quarry leases granted pursuant to auctions conducted in Scheduled Areas identified pursuant to sub-rule (3).
- (5) If one attempt to auction a quarry lease pursuant to sub-rule (3) and sub-rule (4) do not result in the grant of a quarry lease, then the Government shall conduct an auction in which persons other than those specified in clause (a) of sub-rule (3) may also participate, subject to the other conditions specified in these rules. For the purposes of this sub-rule:
 - (a) the auction subsequent to the first attempt may be for the same area or an enlarged or reduced area, as the Government may deem fit;
 - (b) the differential terms specified pursuant to sub-rule (4) shall not be applicable to such auction; and
 - (c) the quarry lease granted pursuant to such auction shall be transferable to any person in accordance with the provisions of CHAPTER XI.
- (6) **Restriction to Grant Lease in Certain Areas -** No quarry leases for building limestone shall be granted in areas containing more than eighty five per cent CaCO₃, except in areas of less than four hectares containing isolated pockets of limestone.

5. Bidding parameters.-

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- (1) The Government shall specify in the tender document, the minimum percentage of the value of mineral despatched, which shall be known as the "base premium".
- (2) The value of mineral despatched shall be an amount equal to the product of-
 - (a) mineral despatched in a month; and
 - (b) last available sale price of the mineral as published by the Government and as applicable at the time of dispatch:

Explanation: In case a grade-wise sale price of a mineral has been published by the Government, the price applicable for the relevant grade shall apply with respect to clause (b) above. The computation of value of mineral despatched shall be applicable to all minerals including overburden.

- (3) The bidders shall quote, as the bidding parameter for the purpose of payment to the Government, premium offer(s) which shall be a percentage of value of mineral despatched equal to or above the base premium and the successful bidder shall pay to the Government, an amount known as the "auction premium" equal to the product of the-
 - (i) percentage so quoted; and
 - (ii) value of mineral despatched.

6. Notice Inviting Tender and Tender Document.-

- (1) The Government shall issue a notice inviting tender to commence the auction process and such notice shall contain the following, namely:-
 - (a) brief particulars regarding the area under auction, identified and demarcated in accordance with clauses (b) and (c) of sub-rule (2) of rule 4;
 - (b) estimated mineral resources and brief particulars regarding evidence of mineral resources with respect to all minerals discovered in the area in accordance with the provisions of **Schedule I**;
 - (c) particulars of reservation of the mineral block for any specified end-use. In cases where the Government reserves one or more minerals within a block for any specified end-use in the tender document, such minerals shall be utilised solely for the specified end-use and shall not be sold or transferred or otherwise disposed of, either directly or indirectly. Utilisation, sale, transfer and other disposal of any mineral for which no end-use has been specified or which is subsequently discovered, shall be subject to such terms and conditions as specified

in the rules;

- (d) In case of a Scheduled Area, special conditions, if any prescribed pursuant to sub-rule (3) or sub-rule (4) of rule 4;
- (2) The tender document issued by the Government shall contain:-
 - (a) A geological report pursuant to **Schedule I**, specifying particulars and estimated quantities of all minerals discovered in the area;
 - (b) revenue survey details of the area identified and demarcated in accordance with clauses (b) and (c) of sub-rule (2) of rule 4; and
 - (c) list of clearances and permissions already obtained with respect to such area.

7. Auction Process.-

The auction shall be an ascending forward online electronic auction and shall comprise of the following rounds, namely:-

- (1) **First Round of Auction** – The first round of auction shall be held in the following manner:-
 - (a) the bidders shall submit –
 - (i) a technical bid comprising amongst others, documentary evidence to confirm eligibility to participate in the auction, bid security and such other documents and payments as may be specified in the tender document; and
 - (ii) an initial premium offer which shall be a percentage of the value of mineral despatched and shall not be lower than the base premium.

Notwithstanding anything to the contrary contained in this sub-rule (1), the bidders submitting an initial premium offer less than the base premium shall stand disqualified *ab-initio* from the bidding process and such bidders shall not be considered as technically qualified bidders. The initial premium offer submitted by such bidders shall also not be valid.

- (b) Subject to clause (a) above, the bidders who are found to be eligible in accordance with sub-rule (1) of rule 4 and the terms and conditions of the tender document shall be referred to as the “**technically qualified bidders**”.
- (c) The technically qualified bidders shall be ranked on the basis of the descending initial premium offer submitted by them and technically

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qualified bidders holding the first fifty per cent of the ranks (with any fraction rounded off to higher integer) or the top five technically qualified bidders, whichever is higher, shall qualify as qualified bidders for participating in the second round of electronic auction:

Provided that if the number of technically qualified bidders is between three and five, then all the technically qualified bidders shall be considered as qualified bidders:

Provided further that in the event of identical initial premium offers being submitted by two or more technically qualified bidders, all such technically qualified bidders shall be assigned the same rank for the purposes of determination of qualified bidders and in such case, the qualified bidders shall be determined in accordance with the following:

- (i) the total number of ranks shall be divided in half (rounded off to the higher integer), and the technically qualified bidders holding the top half of the ranks, shall be considered to be qualified bidders; or
- (ii) if sub-clause (i) results in the number of qualified bidders being less than five, then one or more additional rank(s) in the bottom half shall also be considered, until such additional rank where the number of qualified bidders is not less than five.

It is clarified that, if more than one technically qualified bidder holds such additional ranks (on account of their initial premium offer being identical), then all such technically qualified bidders shall be considered to be qualified bidders.

Illustration:

Case A:

In the event there are a total of ten technically qualified bidders - TQB1-TQB10 and each technically qualified bidder submits a different initial premium offer and they are ranked on the basis of the descending initial premium offer submitted by them in the following manner, TQB1, TQB2, TQB3, TQB4, TQB5, TQB6, TQB7, TQB8, TQB9 and TQB10,

then the technically qualified bidders holding the first fifty per cent of ranks i.e. TQB1-TQB5 shall be considered to be qualified bidders.

Case B:

However, if the initial premium offer of the following technically qualified bidder is identical:

- (I) TQB1 and TQB2;
- (II) TQB4 and TQB5; and
- (III) TQB7, TQB8 and TQB9,

then pursuant to sub-clause (i) of second proviso to clause (c), the technically qualified bidders holding one of half of total of six ranks being ranks 1, 2 and 3 i.e. TQB 1 and TQB2; TQB3; and TQB 4 and TQB5 shall be qualified bidders. As such number of qualified bidders is equal to five, sub-clause (ii) of second proviso to clause (c) shall not apply.

Case C:

However, if the initial premium offer of the following technically qualified bidder is identical:

- (I) TQB 5; TQB6 and TQB7;
- (II) TQB8; TQB9, and TQB10,

then pursuant to sub-clause (i) of second proviso to clause (c), the total number of ranks shall be six, however the technically qualified bidders holding the top three ranks shall be less than five i.e. TQB1, and TQB2, TQB3.

In such case if one additional rank is considered then the technically qualified bidder holding rank 4 i.e. TQB4 shall be included, however the total number of qualified bidders shall still be less than five. Accordingly, rank 5 would also be considered and the final list of qualified bidders shall be - TQB1, TQB2, TQB3, TQB4, TQB5, TQB6, TQB7 i.e. a total of seven.

- (d) The auction process shall be annulled in situations where the total number of technically qualified bidders or qualified bidders are less than three:

Provided that the Government may, in its discretion, decide not to annul the auction process if in the third or subsequent attempt, the total number of technically qualified bidders or qualified bidders continues to be less than three. The Government may, in such case, decide to consider the technically qualified bidders as qualified bidders or to consider the existing qualified bidders, so as to continue with the bidding process.

- (2) **Second Round of Auction** – The second round of auction shall be held in the following manner:-

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- (a) the highest initial premium offer amongst the qualified bidders shall be the floor premium for the second round of the electronic auction;
- (b) the qualified bidders may submit their final premium offer which shall be a percentage of the value of mineral despatched and greater than the floor premium:

Provided that the final premium offer may be revised till the conclusion of the auction as specified in the tender document;

- (c) the auction process shall be annulled if none of the qualified bidders submits a final premium offer on the online electronic auction portal;
 - (d) the qualified bidder who submits the highest final premium offer shall be declared as the "**preferred bidder**" immediately on conclusion of the auction.
- (3) The auction process under sub-rules (1) and (2) shall be conducted within the time period stipulated in the tender document.

8. Grant procedure.-

- (1) The preferred bidder shall submit the first instalment being twenty per cent of the upfront payment as per rule 9 read with rule 577, within such time frame as may be specified in the tender document.
- (2) Upon receipt of the first instalment of the upfront payment, the Government shall issue a "**letter of intent**" to the preferred bidder and the preferred bidder shall become the "**successful bidder**".
- (3) The successful bidder shall fulfil the following conditions within such period from the date of issuance of the letter of intent as may be specified in the tender document:
 - (a) continuing to be in compliance with all the terms and conditions of eligibility;
 - (b) furnishing performance security as specified in rule 100 read with rule 577;
 - (c) satisfying the conditions specified in CHAPTER VIII with respect to a mining plan (including the mine closure plan);
 - (d) furnishing financial assurance as specified in rule 644;
 - (e) obtaining all consents, approvals, permits, no-objections, access rights and the like as may be required under applicable laws for commencement of mining operations;

- (f) payment of exploration charges, if any; and
- (g) satisfying such other conditions as may be specified by the Government in the tender document:

Provided that a successful bidder may request the Government to extend the time period so prescribed by it in the tender document, by filing an application for extension prior to the expiry of the originally prescribed period. The application for extension shall provide bona-fide reasons for seeking an extension. The Government may, at its sole discretion and for reasons to be recorded in writing, grant an extension to the successful bidder and in case the Government does not grant an extension, the letter of intent shall automatically expire in accordance with the terms thereof.

- (4) Upon fulfilment of the conditions specified in sub-rule (3), the successful bidder shall pay the second instalment being eighty per cent of the upfront payment within thirty days and upon such payment the Government shall issue a written order for grant of quarry lease. The Government shall have the right to appropriate the performance security provided by the successful bidder in the event that the successful bidder fails to pay the second instalment within the prescribed period of thirty days.
- (5) The date on which a duly executed quarry lease deed in **Form B** is registered shall be the date of commencement of the quarry lease and the successful bidder shall ensure that it achieves registration of the quarry lease deed within thirty days from the date of its execution. The Government shall have the right to appropriate the performance security provided by the successful bidder in the event that the successful bidder fails to register the quarry lease within the prescribed period of thirty days and the order for grant of quarry lease shall, in such cases, become void.
- (6) The quarry lease shall be for all minor minerals including overburden found in the area pursuant to exploration and prior to the auction and the final premium offer submitted by the successful bidder shall be applicable to all such minerals.

9. Upfront payment for quarry lease.-

- (1) The following amounts shall be payable by the preferred bidder or successful bidder as upfront payments:
 - (a) in case of minerals specified in Part A-II or Part B of **Schedule III**, an amount equal to one per cent of the value of estimated resources; and
 - (b) in case of minerals specified in Part A-I of **Schedule III**, the amount specified in rule 577.

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- (2) The upfront payment shall be payable to the Government in two instalments of twenty per cent and eighty per cent in respect of the minerals for which a quarry lease is granted. The upfront payment shall be adjusted in the following manner:
- (a) in case of minerals specified in Part A-II or Part B of **Schedule III**, it shall be adjusted against the amount paid under sub-rule (3) of rule 5, in the manner specified by the Government in the tender document, within the first five years of commencement of production of the mineral; and
 - (b) in case of minerals specified in Part A-I of **Schedule III**, such adjustment shall be carried out in the last year of the quarry lease period.

10. Performance security for quarry lease.-

- (1) The successful bidder shall provide a performance security equivalent to an amount of one per cent of the value of estimated resources in case of minerals specified in Part A-II or Part B of **Schedule III** and the performance security shall be adjusted every five years so that it continues to correspond to one per cent of the reassessed value of estimated resources.
- (2) The successful bidder shall provide a performance security of the amount specified in rule 577 in case of minerals specified in Part A-I of **Schedule III**.
- (3) The performance security provided may be appropriated as per the provisions of these rules, the tender document and the quarry lease deed.

11. Payments under quarry lease.-

- (1) The lessee shall pay royalties or dead rent to the Government.
- (2) The lessee shall pay the auction premium to the Government.
- (3) The lessee shall contribute such amounts as may be required under section 15A to the designated account of the District Mineral Foundation.
- (4) The lessee shall also pay such other amounts as may be required under any law for the time being in force to the concerned authorities.
- (5) The payments shall be made in the manner specified by the Government.

12. Period of the quarry lease.-

- (1) In case of:
 - (a) all minor minerals specified in Part A-II or Part B of **Schedule III**, the period of quarry lease granted or renewed before the date of

commencement of these rules, shall be extended and be deemed to have been extended up to a period ending on March 31, 2025 with effect from the date of expiry of the period of renewal last made or till the completion of period of quarry lease, if any, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with; and

- (b) minor minerals specified in Part A-I of **Schedule III**, the period of the quarry leases granted or renewed before the date of commencement of these rules, shall be extended and be deemed to have been extended up to a period ending on March 31, 2020 with effect from the date of expiry of the period of renewal last made or till the completion of period of quarry lease, if any, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.
- (2) The Government shall issue a written intimation to all existing quarry lease holders regarding the extension of lease period pursuant to sub-rule (1). The quarry lease holder shall, within thirty days of receipt of such intimation, complete all formalities with respect to such extension including payment of stamp duty for the extended period of quarry lease deed, if applicable.
- (3) On and from the date of commencement of these rules, all quarry leases shall be granted for a period of:
- (a) five years in case of minor minerals specified in Part A-I of **Schedule III**; and
- (b) thirty years in case of minor minerals specified in Part A-II or Part B of **Schedule III**.
- (4) Upon expiry of the period of the lease specified in sub-rule (1) or sub-rule (2), the lease shall be put up for auction as per the procedure specified in CHAPTER II :

Provided that any holder of a quarry lease granted, where the mineral is used for captive purpose, shall have the right of first refusal at the time of auction held for such quarry lease after the expiry of the quarry lease period, in the following manner:

- (a) to be eligible to exercise the right of first refusal, the lessee shall comply with the conditions of the quarry lease till its expiry;
- (b) prior to publication of the notice inviting tender, the Government shall provide a written notice to the lessee requiring the lessee to specify its willingness or non-willingness to exercise the right of first refusal in writing, within a period of thirty days of receipt of such notice;

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- (c) the notice inviting tender shall specify that the lessee holding the lease prior to expiry of the quarry lease has the right of first refusal and shall also specify his willingness or non-willingness specified pursuant to clause (b), if any;
- (d) upon conclusion of the Second Round of Auction as specified in sub rule (2) of rule 7, the Government shall issue a written notice to the lessee seeking written confirmation of his willingness to exercise the right of first refusal within a period of seven days of conclusion of the Second Round of Auction;
- (e) the notice given under clause (d) shall be acknowledged by the lessee;
- (f) the lessee shall, within a period of fifteen days of receipt of the notice issued under clause (d), exercise the right of first refusal in writing to the Government, failing which it shall be construed that the lessee is not desirous of exercising the right of first refusal and the preferred bidder shall be entitled to a quarry lease in the manner provided in rule 7; and
- (g) if the lessee exercises the right of first refusal in terms of clause (f) and matches the highest final premium offer, the lessee shall be deemed to be the preferred bidder in place of the earlier preferred bidder declared after the Second Round of Auction and shall be entitled to the quarry lease in the manner provided in rule 8.

Explanation: For the purposes of the proviso, the term “**captive purpose**” shall mean the use of more than fifty per cent of the entire quantity of mineral extracted from the quarry lease in a manufacturing unit owned by the lessee.

13. Area of a quarry lease.-

- (1) The minimum area for which a quarry lease may be granted shall be one hectare:

Provided that the Government may, for reasons to be recorded in writing, grant a quarry lease for an area which is less than one hectare:

- (2) The area under every quarry lease shall be contiguous; provided that the Government may, for reasons to be recorded in writing, permit grant of a quarry lease over any specified non-contiguous area.
- (3) Where subsequent to an e-auction for grant of a quarry lease, the landowner refuses his consent to the exercise of the rights and privileges of the successful bidder pursuant to these rules, the landowner may submit a written application to the Government for exclusion of the land owned by him from the lease area and the Government may, on being satisfied about the genuineness of the

reasons for such request, consider exclusion of such land from the lease area.

14. Restriction on maximum area.-

No person shall acquire in respect of a particular mineral, one or more quarry lease in the State covering a total area of more than:

- (a) fifty hectares, in case minerals specified in Part A of **Schedule III**; and
- (b) five square kilometres, in case minerals specified in Part B of **Schedule III**:

Provided that the Government may, in the interest of development of any mineral and for reasons to be recorded in writing, increase the maximum lease area for a particular mineral.

15. New Discovery.-

- (1) Where a quarry lease has been granted for a minor mineral under the rules made under section 15 and subsequent to registration of the quarry lease, a new minor mineral(s) is discovered, then the quarry lease holder may request the Government in writing to include the new mineral(s) in the quarry lease. In such case, the Government may grant a quarry lease subject to compliance by the quarry lease holder of the provisions of applicable laws with respect to mining for the new mineral, including submission of a mining plan and payment of the auction premium to the Government:

Provided that where the quarry lease for a minor mineral was granted prior to commencement of these rules, the Government shall have power to specify the rate of payment for the new minerals.

- (2) Where a mining lease has been granted under the rules made under section 13 for a mineral which is not a minor mineral, and subsequent to registration of the mining lease, a new mineral is discovered which is a minor mineral, then at the request of the holder of the mining lease, the Government may grant a quarry lease for the new minerals on such terms and conditions including payment requirements, as may be specified by the Government.
- (3) Where prior to the commencement of an auction for grant of a composite license or a mining lease under the rules made under Section 13, presence of a minor mineral is established, the Government may grant a quarry lease for the minor minerals on such terms and conditions as may be specified by the Government in the tender document for such auction.
- (4) Where a quarry lease has been granted for a minor mineral under the rules made under Section 15, and subsequent to registration of the quarry lease a new mineral is discovered which is not a minor mineral, then the quarry lease holder shall stack such minerals in accordance with the written instructions issued by the Government.

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- (5) The Government shall, at the time of making an order granting a quarry lease under this rule 15, also specify the manner in which the minerals are to be utilized and disposed.
- (6) Any discovery of a new mineral shall be reported in writing to the Government within thirty days of discovery of such mineral.
16. **Lease Period for more than one mineral in an area.-** Where more than one mineral is discovered in an area in respect of which a quarry lease has been granted under these rules or prior to commencement of these rules and a quarry lease is granted for such discovered minerals, the period of lease for the discovered minerals shall expire: (a) on the date of expiry of the lease which was originally granted; or (b) on the completion of extraction of the entire quantity of the minor mineral from the area, whichever is earlier:

Provided that where a minor mineral is discovered in an area where a mining lease has been granted under the Act and the rules made thereunder, for a mineral which is not a minor mineral, the lease for the minor mineral shall expire on the date of expiry of the mining lease granted under the Act and the rules made thereunder or on the completion of extraction of the entire quantity of the minor mineral from the area, whichever is earlier.

CHAPTER III: TERMS AND CONDITIONS OF THE QUARRY LEASE

17. **Liabilities, powers and privileges of the lessee.-** Subject to the conditions mentioned hereunder, the lessee shall, with respect to the lease area, have the right for the purpose of conducting mining operations on that land, to:
- (a) search for, mine, quarry, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the minerals in respect of which the quarry lease has been granted;
- (b) sink, drive, make, maintain and use in the lease area, any pits, shafts, inclines, drifts, levels, waterways and other works;
- (c) erect, construct, maintain and use on or under the lease area any engines, machinery, plant, dressing-flowers, furnaces, brick-kilns, workshops, store houses, bungalows, godowns, sheds and other building and other works and convenience of the like nature on or under the lease area;
- (d) make any tramways, railways, roads and other ways in or over the said lands and to maintain and go and trespass with or without horses, cattle, wagons, locomotives or other vehicles over the same (or any existing tramways, railways, roads, and other ways in or over the said lands) on such conditions as may be agreed to;
- (e) quarry and obtain building and road materials and ordinary clay and to use and

employ the same and to manufacture such ordinary clay into bricks or tiles and to use such bricks or tiles. The lessee shall not sell any such materials, bricks or tiles except on payment of the royalties prescribed herein;

- (f) appropriate and use, with prior written permission of the officer authorised by the Government, water from any streams, water-courses, spring or other sources in or upon the lease area and to divert, step up or dam any such stream, watercourse and collect or impound any such water and to make, construct and maintain any water course, culverts, drains or reservoirs but not so as to deprive any cultivated lands, villages, buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs:

Provided that the lessee shall not interfere with the navigation in any navigable stream nor divert such stream without the previous written permission of the Government;

- (g) use land for purpose of stacking, heaping, storing or depositing thereon any produce of the mines, quarries on works carried on and any tools, equipment, earth and materials and substances dug or raised;
- (h) beneficiate, process, dress, convert the minerals produced from the said lands and carry away such beneficiated/processed, dressed, converted minerals; and
- (i) do any other things as may be specified in the quarry lease deed.

18. Duties and obligations of the lessee.- The lessee shall, subject to the provisions of rule 19, have the following duties and obligations:

(1) Notice for opening of mine.-

- (a) The lessee shall send to the lease granting authority, an intimation in **Form C** of the opening of a mine so as to reach them within fifteen days of such opening.
- (b) The intimation in **Form C** sent under clause (a) shall be accompanied with a copy of the approved mining plan, - when the mine is being opened after expiry of a five year period from the date of approval of the mining plan.

- (2) No building etc., upon certain places-** The lessee shall not erect, place or set up any building or thing and shall not carry out any surface operations on, in or upon any public ground, burning or burial ground, house, village site, public road or place held sacred by any class of persons or any or other place which the Government may determine as a public ground.

The lessee shall not carry on his operations in a manner that would injure or prejudicially affect any buildings, works, property or rights of other persons

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and no land will be used by the lessee for surface operations which is already occupied by persons other than the Government, for works or purposes not included in the quarry lease deed.

- (3) **No interference-** The lessee shall not interfere with any right of way, well or tank.
- (4) **Permission for surface operations in a land not already in use-** The lessee shall, prior to using any land for surface operations which has not already been used for such operations, give written notice of two calendar months to the Government specifying the name or other description of the situation and the extent of the land proposed to be so used and the purpose for which the same is required. The said land shall not be used by the lessee if any objection is issued by the Government within two months of receipt of the lessee's notice in this regard, unless the objections so stated shall on reference to the Government be annulled or waived.
- (5) **Not to enter upon reserved forest-** The lessee shall not, without the express sanction of the Divisional Forest Officer, cut down or injure any timber or trees on the lease area but may, without such sanction, clear away any bush wood or under-growth which interferes with any of its operations. Notwithstanding the aforesaid, the lessee shall enter upon any reserved forest included in the lease area only after giving seven days previous written notice to the Divisional Forest Officer and after obtaining the written sanction of that officer and the lessee shall comply with such conditions as that officer may, in his absolute discretion, prescribe.

The lessee shall pay such compensation as may be assessed by the Chief Conservator of Forests for any damage caused to the land in any area of the reserved forest on account of the mining operations carried out in such area.

- (6) **No mining operations in certain areas-** Except with the written permission of the concern authority the lessee shall not carry on, or allow to be carried on, any mining operations at any point within a distance of:
- (a) fifty metres from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations, if no blasting is involved; or
- (b) two hundred metres from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations, if blasting is involved,

The aforesaid distance shall be measured (a) in the case of a railway line, horizontally from the outer edge of the cutting, (b) in the case of a canal or

reservoir, horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and (c) in case of a building or any other structure for human habitation, horizontally from the plinth thereof. The lessee shall not carry on, or allow to be carried on, any mining operations under or beneath any ropeway or ropeway trestle or station, except under and in accordance with the written permission of the authority owning the ropeway. The written permission of the relevant authority may be conditional upon and subject to terms and conditions, in which case the lessee shall comply with all such terms and conditions.

Provided that in case any specific guidelines, directions, circulars, etc., are issued with respect to any mineral, mineral category, area, operation or otherwise for the purpose of sustainable mining or environment or pollution related matters, and the same envisage stricter norms, guidelines, directions, etc., the same will also be applicable with respect to mining operations undertaken within the aforesaid limits.

- (7) **To strengthen and support the quarry to necessary extent-** The lessee shall strengthen and support to the satisfaction of the railway administration concerned or the Government, as the case may be, any part of the mine which in his opinion, requires such strengthening or support for the safety of any railway, reservoir, canal, road and any other public works or structures, as the case may be.
- (8) **Facilities for adjoining Government licences, and leases-** The lessee shall allow reasonable facilities of access to any existing and future holders of Government licences or leases over any land which is comprised in or adjoins or is reached by the land held by the lessee:

Provided that no substantial hindrance or interference shall be caused by such holders of licences or leases to the operations of the lessee and fair compensation as may be mutually agreed upon or in the event of disagreement, as may be decided by the Government shall be paid by them to the lessee for any loss or damage sustained by the lessee by reason of the exercise of this liberty.

- (9) **To pay rents, royalties, taxes, etc.-** The lessee shall make payments as stipulated in rule 111 and CHAPTER XIV of the rules. In the event, taxes are payable, the lessee shall gross-up the amount payable and make payment of the aggregate amount.
- (10) **To maintain and keep boundary marks-** The lessee shall at his own expense, erect, maintain and keep in good repair all boundary marks and pillars and sign boards according to the Act and the rules with respect to the manner of construction and upkeep of boundary pillars including the following:

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- (a) the lessee shall get the measurement of the lease area by District Inspector of Land Records;
 - (b) the lessee shall submit the copy of measurement sheet and shall establish the exact limitation marks as per the measurement sheet on the lease area and take care of the limitation marks/ stones;
 - (c) the lessee should maintain a (sign) board with the schematic map, showing the measurements of the lease area. The expenses of this board preparation, arrangement and its maintenance in good condition shall be the responsibility of the lessee;
 - (d) the lessee shall maintain the (sign) board at a proper place, in proper manner, easily visible to the visitors, during the whole lease period and should, for facilitating easy visibility of the notice board, remove the hindrances around it, like bushes, tree branches, shelters etc.;
 - (e) the lessee must prepare, establish and maintain in good condition, the (sign) board and its facing, to indicate the landmarks of the lease area. The lessee shall arrange the landmark concrete pillars of 3' * 3' * 3' measurement for indicating the exact limitations of the lease area;
 - (f) the lessee shall see that these concrete pillars are maintained in good condition during the entire quarry lease period. These concrete pillars should be painted with yellow colour for good visibility. The number of the pillar and the marks of latitude and longitude measurements of the pillar should be written in black colour;
 - (g) except in the case of ordinary sand mineral, in case of all other minerals, the boundary of the lease area should be fenced properly; and
 - (h) the District Geologist/ the District Assistant Geologist should provide the coordinates of the lease area and these coordinates should be clearly mentioned on the map of the quarry lease and the map of the quarry lease shall be kept by the lessee within the lease area at all times.
- (11) **To commence operations within specified time, not to work in certain areas and to work in a workman like manner-**
- (a) The lessee shall commence mining operations within the time period specified herein and in the mining plan. All mining operation shall be conducted by the lessee in a proper, skillful and workman-like manner and the lessee shall reduce waste and do careful storage of waste and removal of all valuable minerals within the quarry:

Explanation: For the purpose of this clause (a) of sub-rule (11) of rule 188, mining operations shall include the erection of machinery, laying

of a tramway or construction of a road in connection with the working of the mine.

- (b) The lessee shall not, in the case of village roads (including any track shown in the revenue record as village road) and other district roads, allow any working to be carried on within a distance of ten metres of the outer edge of the cutting except with the previous permission of the Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.
- (12) **To secure and keep in good condition pits, shafts-** The lessee shall during subsistence of the quarry lease, secure and keep open with timber or other durable means, all pits, shafts and workings that may be made or used in the lease area and make and maintain sufficient fences to the satisfaction of the Government around every such pit, shaft or working whether the same is abandoned or not. The lessee shall, during the same period, keep all workings in the lease area accessible, free from water and foul air as far as possible, except such area as may be abandoned.
- (13) **Proper Maintenance of Trenches, Working Faces etc.-** During the tenure of the quarry lease, the lessee shall take adequate steps to ensure that:
- (a) the height and width of trenches in open quarries are properly maintained to facilitate easy removal of the mineral and waste;
 - (b) the working faces are always kept clean;
 - (c) the minerals won are stacked in suitable dimensions and each stack is numbered; and
 - (d) proper sanitation of the lease area is maintained.
- (14) **To submit progress reports-** The lessee shall, in addition to the periodical returns prescribed herein, submit such progress reports as may be required by the Government along with representative samples and analysis of the mineral collected during the quarry operations, within such timelines as may be specified by the Government.
- (15) **To Allow Inspection by Government-**
- (a) The lessee shall allow the Government or the officer authorised by the Government to enter upon buildings, excavation or land comprised in the quarry lease for the purpose of inspecting the same or inspecting any of the accounts, which he shall make available to the Government. The Government may issue such reasonable directions in writing as it may deem fit, to prevent wasteful extraction and ensure safety and

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conservation of the minor minerals and it shall be the duty of the lessee to carry out such directions within such period as the Government may specify.

- (b) The lessee shall also supply on demand of the Government, a composite plan of the lease area showing thickness, dip, inclination, etc., of all the seams as also the quantity of reserves quality-wise for minor minerals specified in Part A-II or Part B of **Schedule III**.
- (16) **To report accidents-** The lessee shall send to the Government, without delay, a report of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of its mining operations.
- (17) **To keep record and accounts regarding production and employees etc.-** The lessee shall keep accurate and faithful accounts showing the particulars of:
- (a) production and dispatch register, date-wise,
 - (b) prices obtained for the minerals,
 - (c) names of purchasers,
 - (d) receipts for money received,
 - (e) quantity of waste material excavated from the mine,
 - (f) the number of persons employed and their nationality,
 - (g) labour attendance register,
 - (h) the wages paid,
 - (i) complete plans of the quarry,
 - (j) the unutilized or non-saleable subgrade ores or minerals for future beneficiation,
 - (k) contributions made to the District Mineral Foundation,
 - (l) payments made to the Government in terms of royalty, dead rent, auction premium, surface rent,
 - (m) explosives consumption register,
 - (n) details of expenditure incurred towards the mine closure activities,
 - (o) bore hole logs along with the chemical analysis reports,
 - (p) mineral analysis reports,

- (q) details of mining machinery, and
- (r) copies of all notices and returns, plans, sections and schemes submitted to the Government under these rules.

The lessee shall allow the officer authorised by the Government, at all reasonable times, free access to enter into and to examine, take extracts or make true copies of, any accounts, plans and records maintained by him and shall furnish to the Government such information and returns as it may require.

(18) Machinery and plant-

- (a) Where heavy earth moving machinery is used in mines, the lessee shall maintain log books duly authenticated by the manager or mining engineer of such mines in respect of each machine showing date-wise account of hours worked, hours not worked, reasons for non-working, consumption of fuel/energy and lubricants and output of the machine during the corresponding working hours.
- (b) The summary of operation of each machine shall be recorded in the log book at the end of each month bringing out the percentage availability and percentage utilization of the machine, average hourly performance and average fuel/energy consumption per hour.
- (c) The log books may be maintained in electronic form or in hard copy and shall be made available to the officer authorised by the Government on demand.

- (19) To maintain plans, etc.-** The lessee shall at all times during the quarry lease term maintain at the mine/quarry office correct intelligible up-to-date copy of the approved mining plan and complete plans and sections of the mines/quarries in the lease area. All plans, sections and tracings or copies thereof kept at the quarry shall be serially numbered or suitably indexed. Every plan, section or part thereof prepared pursuant to these rules shall carry thereon a certificate for its correctness and shall be signed by the mining engineer / geologist with date.

Every copy of a plan and section or part thereof submitted or maintained pursuant to these rules shall bear a reference to the original plan or section from which it was copied and shall be certified thereon by the lessee, his agent, mining engineer, manager or geologist. The plans shall show all the operations and working and all the trenches, pits and drillings made by the lessee in the course of operations carried on by him under the quarry lease including all faults and other disturbances encountered.

- (20) To keep records of trenches, pits etc.-** The lessee shall keep accurate records

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of all trenches, pits and drillings made by the lessee in the course of mining operations carried on by the lessee under the quarry lease and shall allow the Government to inspect the same. Such records shall contain the following particulars, namely:

- (a) the subsoil and strata through which such trenches, pits or drillings pass;
- (b) any mineral encountered; and
- (c) such other particulars as the Government may from time to time require.

(21) **To abide by the provisions of the law in force-**

- (a) The lessee shall at all times comply with the provisions of the Act, the rules and the quarry lease deed and shall abide by the provisions of any other applicable law for the time being in force and applicable to him including laws relating to mines and minerals and other matters affecting the safety, health and convenience of the lessee's employees or of the public. The lessee shall not carry on mining or other operations under the quarry lease in any way other than as prescribed under the quarry lease deed and these rules; and
- (b) The lessee has and shall continue to comply with all the terms and conditions of the Act, the rules, the Gujarat Mineral (Prevention of Illegal Mining and Transportation and Storage) Rules, 2017, the mining plan and the tender document, as are required to be complied with by the lessee, with respect to lease area and the lessee shall continue to comply with all the eligibility conditions provided in the Act, the rules and the tender document during the quarry lease term.

(22) **To provide weighing machines-** The lessee shall cause the minerals specified in Part A-I of **Schedule III** to be weighed at the nearest weigh bridge. In the case of minerals specified in Part A-II or Part B of **Schedule III**, the lessee shall, unless specifically exempted by the Government in writing, provide and at all times keep at or near the pit head or each of the pit heads at which the minerals shall be brought to bank, a properly constructed and efficient weighing machine and shall from time to time, weigh or cause to be weighed thereon all the said minerals brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals, products raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the quarry lease, permit the Government to employ any person or persons to be present at the weighing of the said minerals as

aforesaid and to keep accounts thereof and to check the accounts kept by the lessee.

- (23) **To allow testing of weighing machines-** The lessee shall at any time or times during the term of the quarry lease, allow any person or persons appointed in that behalf by the Government to examine and test every weighing machine to be provided and kept as specified in sub-rule (22) above and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fourteen days after the same has been made, the Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the Government, such error shall be regarded as having existed for three calendar months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee make all the payments accounted for accordingly.
- (24) **Not to light fire-** The lessee shall not light any fire upon the lease area if lying within the reserved forest areas except under such conditions as the Divisional Forest Officer may in writing specify and the lessee and his agents, workmen, employees etc., shall render prompt assistance in extinguishing any fire on the lease area or in their vicinity. The lessee shall be liable for all damage resulting from the fire caused by the act of or omission of lessee or his agents, workmen, employees etc., and shall pay such compensation for the said damage as may be assessed by the Divisional Forest Officer. The decision of the Divisional Forest Officer as to the amount of compensation payable by the lessee shall be final and binding.
- (25) **Precautions for Protection of Environment and Control of Pollution-** The lessee shall take necessary precautions for the protection of the environment and control of pollution while conducting quarry operations in the lease area e.g. planting of trees, reclamation of mined land, use of pollution-control devices and such other measures as may be prescribed by the Central Government or Government from time to time.
- (26) **Restoration of top soil-** If the lease area or part thereof are forest lands, the lessee shall take all steps to ease the slopes and restore top soil in lands worked out, exploited or mined and it shall be open to the Government to afforest such lands even during the continuance of the quarry lease.

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- (27) **Not to Use Minor Minerals for Major Mineral Purpose or any other purpose-** Without the prior permission of the Commissioner, the lessee shall not sell or dispose any of the minerals specified in Part A of **Schedule III** that are extracted under the quarry lease for a purpose which will classify them as major minerals.

Where the Government reserves one or more minerals within a block for any particular end-use as specified in the tender document, the lessee shall use the minerals solely for the specified end-use and shall not sell or transfer or otherwise dispose the minerals either directly or indirectly.

- (28) **To employ Indian nationals-** The lessee shall not employ in connection with the mining operations, any person who is not an Indian national except with the previous written approval of the Government.
- (29) **Employment preference-** The lessee shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations.
- (30) **To vacate encroached area-** If the lessee is found to have encroached upon an area not included in the lease area, the Government shall issue a notice to vacate the area. The lessee shall vacate the area and stop excavation in the area immediately. The lessee shall also be liable to pay the fine specified by the Government which may extend up to one hundred per cent of royalty plus premium or an amount equal to the mineral value for the mineral excavated from such area, whichever is higher.
- (31) **To reimburse expenses-** If the lessee fails to carry out or perform any of its obligations under these rules or the quarry lease deed within the time specified in that behalf, the Government may cause the same to be carried out or performed and the lessee shall pay the Government, on demand, all expenses incurred in this regard by the Government and the decision of the Government as to such expenses shall be final.
- (32) **Removal of workings that are not to be delivered to the Government-** The lessee may erect on the lease area any structures, machinery, tramways etc., required for bona fide quarry purposes. The lessee may, after paying the rents, rates, royalties, auction premiums and any other payment payable under these rules or the quarry lease deed, on the surrender, expiry or termination of the quarry lease term or within six calendar months thereafter, whichever is earlier (unless the quarry lease is surrendered or terminated on account of default of the lessee, in which case the lessee shall not be entitled to take down and remove anything from the lease area) take down and remove for its own benefit, all or any mineral excavated during the currency of the quarry lease, engines, machinery, plant, buildings structures, tramways, railways and other works, erections and conveniences which may have been erected, set up or

placed by the lessee in or upon the lease area and which the lessee is not bound to deliver to the Government or which the Government does not desire to purchase.

- (33) **Limited mining rights-** The lessee shall not be entitled to conduct the mining operations in any other area outside the lease area. The rights granted to the lessee to conduct mining operations are exclusive within the lease area.
- (34) **Authorisations-** The lessee shall obtain and maintain all governmental approvals required for conducting the mining operations within the lease area and performing its obligations under the quarry lease. The Government shall undertake, on a no-obligation basis, to expeditiously provide all necessary approvals and assistance for conducting mining operations and as otherwise may be reasonably required by the lessee in relation to the rights granted to it under the quarry lease.
- (35) **Geological and archaeological finds-** Other than rights to mine for the mineral(s), geological or archaeological rights shall not form part of the rights granted to the lessee hereunder or under the quarry lease deed and except in relation to the mineral(s), the lessee shall not have any mining rights or interest in the underlying minerals, metals, gas, oil, fossils, antiquities, structures or other remnants or things either of particular geological or archaeological interest and such rights, interest and property on or under the lease area shall vest in and belong to the Government under applicable law. The lessee shall take all reasonable precautions to prevent its workmen or any other person from removing or damaging such interest or property and shall inform the Government forthwith of the discovery thereof and comply with such instructions as the Government may reasonably give for the removal of such property.
- (36) **No Claim against Government-** The Government shall be immune from the lessee's claims for damage on account of any land having been included in his lease which may subsequently be discovered not to have been available for the quarry lease.
- (37) **Erection of buildings-** The lessee or his transferees or assignees shall not erect any building in contravention of the provisions of any law for the time being in force relating to the erection of building or in contravention of any orders issued by any officer under any such law within whose jurisdiction the lease area is situated.
- (38) **Additional Conditions-** A quarry lease deed may contain such other conditions as the Government may deem necessary in regard to the following, namely:
- (a) the time-limit, mode and place of payment of rents, royalties and any

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- other payments payable under the rules;
- (b) compensation for damage to land in respect of which the lease has been granted;
 - (c) restrictions regarding felling of trees on unoccupied and unreserved Government land;
 - (d) the restriction of surface operations in any area prohibited by any authority;
 - (e) the notice by the lessee for surface occupation;
 - (f) the provision of proper weighing machines and maintenance of weighing records;
 - (g) facilities to be given by the lessee for working other minerals in the leased area or adjacent area;
 - (h) the entering and working in a reserved or protected forest;
 - (i) the securing of pits and shafts;
 - (j) the reporting of accidents;
 - (k) indemnity to Government against the claim of a third party for any damage, injury or disturbance caused to him by the lessee;
 - (l) the delivery of possession of lands and mines on the surrender, expiration or termination of the lease;
 - (m) the time limit for removal of any mineral, plant, machinery and other properties from the lease hold area after expiration, termination, surrender or abandonment of the quarry lease;
 - (n) the forfeiture of property left after termination of the lease;
 - (o) the power to take possession of the plant, machinery, premises and mines in the event of war or emergency;
 - (p) filing of civil suits or petitions relating to disputes arising out of the area under lease:

Provided that in case of a quarry lease granted through auction, the Government shall specify conditions relating to filing of such civil suits or petitions in the tender document for auction of the quarry lease;

- (q) the lessee shall abide by the provisions of any law for the time being in force and applicable to him relating to mines and minerals and other matters affecting the safety, health and convenience of the lessee's

employees or of the public; and

(r) such other special conditions which the Government may specify.

19. Liabilities, rights, powers, privileges and obligations of the Government.-

(1) **Survey and demarcation-** When a quarry lease is granted by the Government, arrangements shall be made by the Government at the expense of the lessee for the survey, identification and demarcation of the area granted under the quarry lease using differential global positioning system and preparation of topographic and geological map using total station and possession of the area shall be deemed to have been handed over to the lessee on the date that the quarry lease deed is executed.

(2) **Right of Pre-emption-** The Government shall at all times have the right of pre-emption of the minerals won from the lease area. If the Government is desirous of exercising its right of pre-emption with respect to any mineral(s) the Government shall pay the fair market price of such minerals prevailing at the time of pre-emption, as determined by the Government. In order to assist in arriving at the said fair market price, the lessee shall, if so required, furnish to the Government for its information, particulars of the quantities, descriptions and prices of the mineral or products thereof sold to third parties and shall produce, to the officer or officers as may be authorised by the Government, original or authenticated copies of contracts and charter parties entered into for such sale.

(3) **Right of entry and inspection-** The Government or any person authorised in that behalf by the Government shall have the right to:

(a) enter into and upon the lease area and to construct upon, over or through the same, any railways, tramways, roadways or pipelines for any purpose authorised by the Government and to get from the lease area stones, gravel, earth and other materials for making, maintaining and repairing such railways, tramways, roads or any existing railways and roads:

Provided that before such liberty or power is exercised, a notice of not less than sixty days shall be given to the lessee and the area utilized by Government for any of the aforesaid purpose shall be excluded from the lease area and the lessee will not be entitled to claim any compensation for such exclusion; and

(b) to pass over or along any such railways, tramways, road lines and other ways, at all times, with or without horses, cattle or other animals, carts, wagons, carriages, locomotives or other vehicles for all purposes:

Provided that in the exercise of such liberty and power by such other

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person authorised by the Government, no substantial hindrance or interference shall be caused to or with the liberties, powers and privileges of the lessee and fair compensation as may be mutually agreed upon or in the event of disagreement, as may be decided by the Government, shall be made to the lessee for all loss or damage substantial hindrance or interference caused to the lessee by such other person authorised by the Government.

- (4) **War or emergency situations-** In the event of the existence of a state of war or emergency (of which existence the President of India shall be the sole judge and a notification to this effect in the Gazette of India shall be conclusive proof), the Government with the consent of the Central Government shall, from time to time and at all times during the quarry lease term, have the right (to be exercised by a notice in writing to the lessee) forthwith to take possession and control of the works, plant, machinery and premises of the lessee on or in connection with the lease area or the operations under the quarry lease and during such possession or control, the lessee shall conform to and obey all directions given by or on behalf of the Central Government or Government regarding the use or employment of such works, plants, premises and minerals, provided that fair compensation shall be paid to the lessee for all loss or damage sustained by him by reason or in consequence of the exercise of the powers conferred hereby. The exercise of such power shall not result in termination or extension of the quarry lease term or affect the terms and provisions of the quarry lease other than to the extent specified herein.
- (5) **Right to sell workings-** If at the end of six calendar months after the expiry or termination of the quarry lease on account of default of the lessee, there shall remain in or upon the lease area any mineral, engines, machinery, plant, buildings structures, tramways, railways and other work, erections and conveniences or other property, the same shall be deemed to become the property of the Government and may be sold or disposed of in such manner as the Government shall deem fit without liability to pay any compensation or to account to the lessee in respect thereof.
- (6) **Acquisition of land of third parties and compensation thereof-** If after the receipt of an offer of compensation for any damage which is likely to arise from the proposed operation of the lessee, the occupier of the surface or any part of the said lands refuses his consent to the exercise of the rights and powers reserved to the Government and granted by the quarry lease, the lessee shall report the matter to the Government and shall deposit with it the amount offered as compensation and if the Government is satisfied that the amount of compensation is reasonable or if it is not so satisfied and the lessee shall have deposited with it such further amount as the Government may consider reasonable, the Government shall order the occupier to allow the lessee to enter upon the said land and carry out such operations as may be necessary for

the purpose of the quarry lease. In assessing the amount of such compensation the Government shall be guided by the principles of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

- (7) **Changes to demarcation of the lease area** – Where subsequent to grant of a quarry lease, the landowner refuses his consent to the exercise of the rights and privileges of the lessee pursuant to the rules, the landowner may submit a written application to the Government for exclusion of the land owned by him from the lease area. The Government may, on being satisfied about the genuineness of the reasons for such request, consider exclusion of such land from the lease area.

CHAPTER IV: QUARRY PERMIT

20. Grant of a quarry permit

The Government may, upon receipt of an application in writing, grant a quarry permit in accordance with the provisions of this Chapter for using a minor mineral specified in Part A of **Schedule III**, to an individual who is an Indian national or company as defined in clause (20) of section 2 of the Companies Act, 2013, for work relating to: (i) the Government, (ii) a Government undertaking; or (iii) state or national importance; or (iv) excavation of earth for basement:

Provided that the Government may, upon receipt of an application in writing, also grant a quarry permit for ordinary sand to:

- (a) an individual who is an Indian national, for using up to one hundred metric tonnes for construction of a house for dwelling purposes;
- (b) labour co-operative societies registered under the Gujarat Co-operative Societies Act, 1961 as on the date of commencement of these rules and traditionally undertaking manual mining,

in accordance with the provisions of this Chapter.

21. Application for quarry permit:

- (1) An application for grant of a quarry permit may be made to the Government in **Form D** with a non-refundable fee at the rate of rupees one thousand for every one hundred metric tonnes or part thereof of the minor minerals proposed to be extracted under the quarry permit.
- (2) In case the land for which the quarry permit is applied for is occupied by someone, a letter of no objection to the extraction of the mineral obtained from the occupier of such land, shall be attached with the application:

Provided that in case of private lands under cultivation, an order from the

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revenue officer authorised to permit the non-agricultural use of the land shall be enclosed.

- (3) Every application shall be accompanied by certified true copies of the relevant extract of the record of rights in respect of the land from which the minor mineral is proposed to be extracted and removed along with a map of the area from which the mineral is to be excavated.

22. Procedure for grant.-

- (1) On an application made to the Government in writing and on payment of the following sums of money by the applicant, the Government may grant a quarry permit, in **Form E**, to any person:
- (a) payment of one hundred per cent of the royalty to the Government as specified in the rules;
 - (b) payment of a permit premium equivalent to fifty per cent of the royalty to the Government as specified in the rules;
 - (c) in addition to the payments made under clauses (a) and (b), payment of a sum equivalent to twenty per cent of the aggregate of royalty and permit premium as a security deposit, which shall be refunded without any interest payments, after any adjustments as may be deemed appropriate by the Government, after ninety days from the date of expiry of the quarry permit;
 - (d) contribution of such amounts as may be required under section 15A to designated account of the District Mineral Foundation; and
 - (e) payment of such other amounts as may be required under any law for the time being in force to the concerned authorities.
- (2) In the event that the royalty rates are increased by the Government during the tenure of the quarry permit, the permit holder shall pay to the Government, within fifteen days of the date of such notification, the additional royalty, permit premium, security deposit and district mineral foundation contribution amounts.
- (3) The Government may refuse to grant a quarry permit for reasons to be recorded and communicated to the applicant in writing. The amount of royalty, permit premium, security deposit and contributions to the District Mineral Foundation shall be refunded on refusal to grant a quarry permit.
- (4) No quarry permit for building limestone shall be granted in areas containing more than eighty five per cent CaCO_3 , except in the areas of less than four hectares containing isolated pockets of limestone.

- (5) A quarry permit shall be granted in a Scheduled Area, only upon receiving a recommendation from the *Gram Sabha* within whose area the quarry permit is applied for.

23. Conditions on which the quarry permit shall be granted.-

- (1) Every quarry permit granted under rule 200 shall be subject to the following conditions:

- (a) quarry permits for extraction of minor minerals not exceeding twenty thousand metric tonnes for a period of up to ninety days shall be granted by the District Collector:

Provided that the Commissioner of Geology and Mining may, for reasons recorded in writing, grant a quarry permit for any longer period as it may deem fit for quantities exceeding two thousand metric tonnes but up to one lakh metric tonnes:

Provided further that the Government may, for reasons recorded in writing, grant a quarry permit for any longer period as it may deem fit for quantities exceeding one lakh metric tonnes;

- (b) the depth of the pit below the surface shall not exceed six metres:

Provided that in case of a quarry permit concerning ordinary sand, the same shall be governed as per rule 844;

- (c) the mineral shall be used for the specific purpose for which quarry permit is granted;
- (d) the holder of a quarry permit shall commence quarrying operations in accordance with the approved mining plan and after obtaining all applicable environmental clearances for the area; and
- (e) the holder of a quarry permit shall comply with all laws, rules, regulations, notifications, orders and the like, as may be applicable to the activities undertaken pursuant to a quarry permit.

- (2) The Government may incorporate relevant additional conditions in the quarry permit, as it may deem fit, regarding:

- (a) the time-limit, mode and place of payment of rents and royalties;
- (b) the compensation for damage to land for which the quarry permit is granted;
- (c) the felling of trees;
- (d) entering and working in any reserved or protected forest;

- (e) reporting of all accidents;
 - (f) indemnity to Government against claims of third parties;
 - (g) the period within which the minor mineral shall be extracted and removed;
 - (h) forfeiture of property left on the land for which the quarry permit is granted after cancellation of the permit; and
 - (i) plugging of bore holes and filling up or fencing all excavations in the land for which the quarry permit was granted, on the expiry or cancellation of the permit.
- (3) The Government may cancel a quarry permit in case of breach of any of the conditions subject to which it is granted. On cancellation of the permit, the quarried materials lying on the land from which they are extracted shall become the absolute property of the Government.
- (4) If a holder of a quarry permit discovers any minerals which are not included in the quarry permit, he shall immediately inform the Government in writing and shall stack such minerals and shall dispose the same only in accordance with instructions issued by the Government in writing.

CHAPTER V: EXEMPTIONS

24. Departmental Excavation.-

Any Department of the Government, municipality or panchayat may extract minor minerals for captive purposes, subject to a general or special order or instructions issued by Government from time to time.

25. Extraction permitted under the Gujarat Land Revenue Rules, 1972.-

The extraction of minor minerals in accordance with the provisions of rules 67, 68, 69 and 70 of the Gujarat Land Revenue Rules, 1972 or any rules corresponding to such rules shall be undertaken subject to applicable terms and conditions.

26. Chipping of Outcrops.-

The search for and winning of minor minerals on the surface by chipping of outcrops by a geologist's hammer without involving any disturbance of the soil by way of digging of pits, trenches or otherwise shall not require a mineral concession.

Explanation: For the purpose of this rule chipping of rock samples from the outcrop or collection of a few samples from the depth of up to a metre shall not be deemed as disturbing the soil or the surface.

27. Digging of wells and foundation for building.-

The digging of wells for water and foundation for building and disposal of the minor mineral extracted thereof shall not require a mineral concession.

28. Removal from agricultural lands.-

Any occupant of an agricultural land shall be permitted to remove minerals from the agricultural land for the betterment thereof:

Provided that any sale of the mineral or any removal of the mineral by any other person from agricultural lands shall require a permit from the Government, which permit shall be granted in accordance with and governed by the same procedure for grant of a quarry permit as set out in CHAPTER IV.

CHAPTER VI: GRANT OF QUARRY LEASE PURSUANT TO EXISTING APPROVAL

29. Existing applications and right of holder of letter of intent.-

- (1) All applications for grant of a quarry lease received prior to the date of commencement of these rules shall become ineligible.
- (2) Without prejudice to sub-rule (1), where the Government has communicated a prior written approval for grant of a quarry lease or if a letter of intent has been issued in writing by the Government to grant a quarry lease, before the commencement of these rules, the quarry lease shall be granted in accordance with the provisions of sub-rules (3) to (6) (inclusive):
- (3) The Government shall issue an order in writing for grant of a quarry lease to the holder of a letter of intent upon satisfaction of the following conditions within a period of two years from the date of commencement of these rules, failing which the right of such an applicant for grant of a quarry lease shall be forfeited automatically and in such cases, the Government would not be required to issue any order for this purpose:
 - (a) fulfilment of the conditions of the prior approval or the letter of intent;
 - (b) the holder of letter of intent having obtained all consents, approvals, permits, no-objections and the like as may be required under applicable laws for commencement of mining operations;
 - (c) the holder of letter of intent having satisfied the conditions specified in CHAPTER VIII with respect to a mining plan (including the mine closure plan);
 - (d) furnishing financial assurance as specified in rule 64:

Provided that upon receipt of a written application, stating reasons for non-

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fulfilment of the conditions within a period of two years, the Government may, for reasons recorded in writing, extend the period of two years by an additional period of not more than six months:

Provided further that, save for the right to receive a quarry lease pursuant to the prior approval or the letter of intent, these rules shall apply to quarry lease granted pursuant to the prior approval or the letter of intent.

- (4) The order for grant of a quarry lease shall be in writing and shall *inter alia* also specify that the person in whose favour the order has been issued shall be required to furnish a performance security in accordance with such order in the form of a bank guarantee as per the format specified in **Form A** or a non-interest bearing security deposit.
- (5) A quarry lease deed shall be executed in the format specified in **Form B** by the Government within thirty days of the date of completion of the conditions specified in sub-rule (4) and shall be subject to the provisions of the Act and the rules made thereunder.
- (6) Any letters of intent granted pursuant to an auction process in the State shall continue to be governed by the tender documents relating to such auctions and a quarry lease deed shall be executed in the format specified in **Form F** by the Government within such period as specified in the grant order. The provisions of sub-rule (2) to (5) shall not apply to such letters of intent:

Provided that save for the right to receive a quarry lease pursuant to the letter of intent, these rules shall apply to quarry lease granted pursuant to the letter of intent.

- (7) The date on which a duly executed quarry lease deed is registered shall be the date of commencement of the quarry lease, and the holder of the letter of intent shall ensure that it achieves registration of the quarry lease deed within thirty days from the date of its execution.

CHAPTER VII: GRANT OF A QUARRY PARWANA

30. **Reservation of areas for granting quarry parwana.-** The District Collector may, for the purpose of grant of a quarry parwana, notify areas of isolated pockets of sand stone and ordinary sand which are not used as major minerals. When any area is so notified, no quarry lease shall be granted for such notified area.
31. **Grant of quarry parwana.-**
 - (1) On an application made to the District Collector in **Form G**, he may grant a quarry parwana to extract and remove a minor mineral from a plot not exceeding two thousand square metres, as may be notified by the District

Collector. The District Collector may grant such quarry parwana in the following order of preference to persons belonging to the following communities:

- (a) individual families of *Khantias*, belonging to the Schedule Castes or the Schedule Tribes, who do physical work of excavating the minor mineral themselves in the notified area applied for:

Provided that the applicant shall be required to attach a certificate to that effect, with the application, issued by the authority authorised to issue such certificate;

- (b) individual families of *Khantias*, who do physical work of excavating the minor mineral themselves in the notified area applied for;
- (c) individual *Khantias* who do physical work in excavating minor minerals themselves in any other areas:

Provided that in case of a quarry parwana for ordinary sand, the communities who are traditionally engaged in ordinary sand mining, namely, *Vanjara* and *Ode*, may be given priority and in case of a quarry parwana for sandstone, the communities who are traditionally engaged in sandstone mining, namely, *Sompura*, may be given priority:

Provided further that no quarry parwana shall be granted to any person who holds a quarry lease.

- (2) In case of granting a quarry parwana in a Scheduled Area, the recommendation of the Gram Sabha in whose area the notified area is situated shall be obtained prior to granting the quarry parwana.

32. Conditions for grant of quarry parwana.-

- (1) The quarry parwana shall be granted in **Form H** on payment of a non-refundable fee of:
- (a) rupees five hundred for an area up to one thousand square metres, and
- (b) rupees one thousand for an area more than one thousand square metres.
- (2) The quarry parwana holder shall make an application for renewal of the quarry parwana along with payment of a non-refundable fee at the rate of:
- (a) rupees five hundred for an area up to one thousand square metres, and
- (b) rupees one thousand for an area more than one thousand square metres.
- (3) The quarry parwana shall not be renewed for a period exceeding one year at a time. The application for renewal of the quarry parwana shall be made in

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Form G at least two months before the expiry of the quarry parwana. If the application for renewal is not made at least two months before the expiry of the quarry parwana, an additional fee of rupees fifty shall be paid for delay in applying for renewal of the quarry parwana:

Provided that the quarry parwana shall not be renewed in the event that the application for renewal is made after expiry of the quarry parwana.

- (4) The quarry parwana shall be granted for a maximum period of one year, ending on 31st March of the subsequent year:

Provided that if a quarry parwana has been granted in the last quarter of a financial year, it shall be valid up to the 31st March of the succeeding year.

Explanation: for the purpose of this sub-rule (4), the expression 'financial year' shall mean the period commencing from April 1 of a year and ending on March 31 of the subsequent year.

- (5) The quarry parwana holder shall pay in advance, royalty on the mineral to be extracted at fifty per cent of the rate mentioned in Table A of **Schedule IV** or fifty per cent of the dead rent mentioned in Table B of **Schedule IV**, whichever is higher.
- (6) The quarry parwana holder shall pay rupees five per hundred square metres or part thereof as surface rent in advance annually.
- (7) The quarry parwana holder shall also contribute such amounts as may be required under section 15A to designated account of the District Mineral Foundation.
- (8) The quarry parwana holder shall commence quarrying operations in accordance with the approved mining plan and after obtaining all applicable environmental clearances for the area.
- (9) In the event of any contravention of any of the provisions of this CHAPTER VII or the conditions of the quarry parwana, the quarry parwana shall be liable to be terminated.
- (10) If any mineral is removed without payment of royalty as required to be paid under the quarry parwana, the District Collector or any officer duly authorised by him may enter the land in respect of which the quarry parwana is granted and take possession of all or any of minerals or movable property or such part of it as will suffice to recover the royalty payable.
- (11) If the payment of any amount recoverable under the quarry parwana is not made within thirty days from the due date, the same may be recovered as arrears of land revenue and the quarry parwana may be terminated.

- (12) On or after expiry of the period of the quarry parwana or when the quarry parwana is terminated before the date of expiry of the period, the quarry parwana holder shall not, after the date of such cancellation, carry on any quarrying operations or remove any mineral that may have been excavated.
- (13) The quarry parwana holder shall maintain accounts to verify the production and payment of royalty in the manner as may be specified by the Commissioner.
- (14) In case no quarrying operations are carried out in the notified area specified in the quarry parwana, for a period of ninety days without any reasonable cause or without permission of the District Collector, the quarry parwana shall be liable to be terminated after giving the quarry parwana holder an opportunity to state his case.
- (15) Notwithstanding anything to the contrary contained herein, the provisions of rule 56 shall not apply to a quarry parwana issued under this CHAPTER VII.
33. **Dimension of area for Quarry Parwana.-** The dimension of the area to be granted under a quarry parwana shall be a square or rectangular.
34. **Security Deposit for Quarry Parwana.-** The person to whom a quarry parwana is granted shall pay a sum equivalent to ten per cent of the royalty as security deposit before issuance of the quarry parwana to him:

Provided that the District Collector may refund the security deposit, on an application within sixty days, to the quarry parwana holder in case the quarry parwana is surrendered or the period of the quarry parwana has expired and no renewal thereof has been applied for and in case the deposit is not required to be applied to any of the purposes mentioned in the rules.

CHAPTER VIII: SCIENTIFIC AND SYSTEMATIC MINING

35. **Mining Plan.-**

- (1) No mining operations shall be undertaken except in accordance with the mining plan which has been approved by the Government in terms of rules 35, 35, 36 and 37:

Provided that in cases which are exempt from the requirement of procuring an environmental clearance under the Environment Impact Assessment Notification, 2006, issued by the Ministry of Environment and Forests, no mining plan shall be required.

- (2) The mining plan shall incorporate:-

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- (a) the plan of the mineral concession area showing the nature and extent of the mineral body, spot or spots where the mining operations are proposed to be based on the prospecting data provided by the Government or gathered by the bidder or any other person;
 - (b) details of the geology and lithology of the area including mineral resource and reserves of the area;
 - (c) the extent of manual mining or mining by the use of machinery and mechanical devices;
 - (d) the plan of the area showing natural water courses, limits of reserves and other forest areas and density of trees, if any, assessment of impact of mining activity on forest, land surface and environment including air and water pollution, details of scheme of restoration of the area by afforestation, land reclamation, use of pollution control devices and such other measures as may be directed by the Government in writing from time to time;
 - (e) a tentative scheme of mining and annual programme and plan for excavation from year to year for five years;
 - (f) a progressive mine closure plan as defined under these rules, if applicable;
 - (g) tentative estimate about accretion of mine waste and its manner and its manner and mode of disposal and confinement;
 - (h) manner of mineral processing and mineral up-gradation including mode of tailing disposal;
 - (i) pre-feasibility report prepared in accordance with the Environment Impact Assessment Notification, 2006,; and
 - (j) any other information which the Government may require the bidder to provide in the mining plan.
- (3) The mining plan shall be made in accordance with a manual/guidelines, as may be specified by the Government, in that regard:

Provided that the Government may revise or update, every five years or earlier if required, the formats of the mining plan and the mine closure plan prescribed by it:

Provided further that in case of mining of granite or marble, the mining plan shall conform to Granite Conservation and Development Rules 1999 or the Marble Development and Conservation Rules 2002, respectively.

- (4) The Government may impose such conditions as it considers necessary by an order in writing if such modification or imposition of conditions are considered necessary in the light of the experience of operation of mining plan or in view of the change in the technological development.
- (5) If the mining operations are not carried out in accordance with the approved mining plan or any information contained in the mining plan is found to be incorrect, misleading or non-compliant with applicable laws including these rules, the Government may by order, suspend all or any of the mining operations and permit continuance of only such operations as are required to restore the conditions in the mine as envisaged under the approved mining plan or modified mining plan, for the purpose of restoration to the extent possible:

Provided that the mineral concession holder should be informed in writing about the violation and if the violation is not rectified within a period of forty five days thereof, a show cause notice should be given asking reasons why the mining operations should not be suspended and, further, if no satisfactory reply is received within a period of thirty days, the mining operations can be suspended:

Provided further that the competent authority may revoke the suspension after the mineral concession holder rectifies the violation intimated in this regard.

36. Preparation of Mining Plan.-

- (1) Every mining plan shall be prepared by a person who has the following qualifications and experience:
 - (a) a degree in mining engineering or a post-graduate degree in geology obtained from a university established or incorporated by or under a Central Act, a Provincial Act or a State Act, including any institutions recognized by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 or any equivalent qualification granted by any university or institution outside India and recognised by the Government of India; and
 - (b) relevant professional experience of five years of working in a supervisory capacity in the field of mining after obtaining the degree.
- (2) Only a person qualified to prepare a mining plan may carry out modifications to a mining plan.
- (3) It shall be the obligation of the successful bidder/ mineral concession holder to ensure that the mining plan is prepared in accordance with applicable laws.

- (4) For the purposes of preparation of a mining plan, the successful bidder may, upon a written request in **Form I**, be granted a limited prospecting permit to conduct prospecting operations. The purpose of such limited exploration shall be strictly to gather information and data for the purposes of preparing a mining plan. Any minerals won during such exploration shall be handed over to the Government, free of cost:

Provided that the successful bidder may retain the core recovered during the prospecting operations.

The prospecting permit shall be granted in the format specified in **Form J**.

37. Procedure for approval of the Mining Plan.-

- (1) The mining plan shall be submitted to the Government.
- (2) Every mining plan submitted for approval under sub-rule (1) shall be accompanied by a fee of rupees five thousand.
- (3) The Government shall, by an order in writing, dispose of the application for approval of the mining plan within a period of ninety days from the date of receiving of such application:

Provided that the aforesaid period of ninety days shall be applicable only if the mining plan is complete in all respects, and in case of any modifications subsequently suggested by the Government after the initial submission of the mining plan for approval, the said period shall be applicable from the date on which such modifications are carried out and submitted afresh to the Government.

- (4) The Government may, by an order in writing, at any time direct modification of the mining plan or impose such conditions in the mining plan as it may consider necessary.

38. Modification and review of the mining plan.-

- (1) The mining plan for minerals specified in Part A-II or Part B of **Schedule III**, once approved, shall be subject to review and updation at an interval of every five years starting from date of registration of the duly executed quarry lease deed.
- (2) At least one hundred twenty days before the expiry of every five years period specified in sub-rule (1), the lessee shall submit a mining plan for mining operations, for the minerals specified in Part A-II or Part B of **Schedule III**, for a period of five subsequent years prepared in accordance with rule 366, which shall be disposed of in accordance with rule 377:

Provided that the mining operations shall not be carried out or allowed to be

carried out by the quarry lease holder till the approval of the scheme of mining.

- (3) The mining plan for minerals specified in Part A-I of **Schedule III**, once approved, shall be subject to review and updation at least once during the period of the quarry lease.
- (4) A quarry lease holder may seek modifications in the approved mining plan as are considered expedient, keeping in view changes in the business environment; or in the interest of safe and scientific mining, conservation of minerals, for the protection of environment; or any other reason to be specified in writing by the quarry lease holder. Any modification to a mining plan shall be approved in writing by the authority that approved the initial mining plan.
- (5) In case of modifications to a mining plan, the provisions of rule 37 shall apply mutatis mutandis.

39. Mining plan to be submitted by existing lessee.-

- (1) Where mining operations for minor minerals have been undertaken before the commencement of these rules without an approved mining plan, the lease holder of such lease shall submit a mining plan within a period of six months from the date of commencement of the rules, to the Government for its approval.
- (2) If a lease holder has not been able to submit the mining plan within the specified time for reasons beyond his control, he may apply in writing for extension of time giving reasons to the Government.
- (3) The Government on receiving an application made under sub-rule (2) above, may on being satisfied extend, through an order in writing, the period for submission of the mining plan for a period which may not exceed one year.
- (4) The Government may, through an order in writing, approve the mining plan submitted by the lease holder under sub-rule (1) with modifications to be carried out in the mining plan and the lease holder shall carry out such modifications and re-submit the modified mining plan for approval of the Government.
- (5) The Government shall, within a period of ninety days from the date of receipt of the mining plan or the modified plan convey its or his approval or disapproval in writing to the applicant and in case of disapproval it or he shall also convey the reasons for disapproving the said mining plan or the modified mining plan:

Provided that in case of disapproval of a mining plan, no mining operations

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shall be carried out until the mining plan is resubmitted and is approved in accordance with these rules.

- (6) If no decision is conveyed within the period stipulated under sub-rule (5), the mining plan or the modified mining plan, as the case may be, shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated.
- (7) The mining plan submitted under sub rule (1) shall be prepared by a person specified in sub-rule (1) of rule 36.

CHAPTER IX: EXPIRY OF A QUARRY LEASE

- 40. Auction after expiry of a quarry lease.-** On the expiry of the lease period, the quarry lease shall be put up for auction as per the procedure specified in the rules.

CHAPTER X: LAPSE, SURRENDER OR TERMINATION

41. Lapsing of the quarry lease-

- (1) A quarry lease shall lapse in accordance with the provisions of section 4A. Subject to the conditions of this rule, where quarrying operations are not commenced within a period of two years from the date of execution of the quarry lease, or are discontinued for a continuous period of two years after commencement of such operations, the quarry lease shall lapse.
- (2) The lapsing of a quarry lease shall be recorded through an order issued by the Government and shall also be communicated to the lessee.
- (3) Where a lessee is unable to commence the quarrying operations within a period of two years from the date of execution of the quarry lease or discontinuation of quarrying operations for reasons beyond his control, he may submit an application to the Government, explaining the reasons for the same, at least three months before the expiry of such period of two years:

Provided where the lessee has failed to make the application within the time stipulated above, the quarry lease shall lapse on expiry of the period of two years.

- (4) The Government shall, after examining the adequacy and genuineness of the reasons for the non-commencement of quarrying operations or discontinuance thereof, pass an order, within a period of three months from the date of receipt of the application made under sub-rule (3) or the date on which the quarry lease would have otherwise lapsed, whichever is earlier, either granting or

rejecting such request:

Provided that, such quarry lease shall lapse on failure to undertake mining operations or inability to continue the same before the end of a period of six months from the date of the order of the Government communicating that the lease has not lapsed.

- (5) The Government may, on an application made by the quarry lease holder submitted within a period of six months from the date of its lapse and on being satisfied about the adequacy and genuineness of the reasons for non-commencement of quarrying operations or discontinuance thereof was beyond the control of the holder of the quarry lease, revive the quarry lease within a period of three months from the date of receiving the application from such prospective or retrospective date as it thinks fit but not earlier than the date of lapse of the quarry lease:

Provided that no quarry lease shall be revived more than twice during the entire period of the quarry lease.

- (6) Every application made under sub-rule (3) prior to lapse of the quarry lease or under sub-rule (5) for revival of the quarry lease shall specify in detail:
- (a) the reasons on account of which it will not be possible for the lessee to undertake or on account of which the lessee failed to undertake quarrying operations or continue such operations;
 - (b) the manner in which such reasons are beyond the control of the lessee: and
 - (c) the steps that have been taken by the lessee to mitigate the impact of such reasons.

Provided that the Government may seek such additional information, documents or clarifications with respect to the application as it may require.

- (7) Every application under sub-rule (3) or sub-rule (5) shall be accompanied by a non-refundable fee of rupees five thousand per hectare or part thereof or fifty thousand, whichever is higher.
- (8) The Government shall have the right to enforce the performance security of the lessee to carry out protective, reclamation and rehabilitation measures in the leased area of the quarry lease which has lapsed.
- (9) The lessee shall pay any expenditure over and above the performance security incurred by the Government, towards protective, reclamation and rehabilitation measures in the leased area of the quarry lease which has lapsed.

42. Surrender of the quarry lease.-

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- (1) The lessee may make a written application to the Government in **Form K** for surrender of the entire area of the quarry lease after giving a notice in writing of not less than six calendar months from the intended date of surrender. Such application shall be accompanied by an approved final mine closure plan:

Provided that the lessee may make a written application for surrender of a part of the area under quarry lease only in case the lessee has been unable to obtain forest clearance for such area and in such cases, the minimum area of the quarry lease shall stand adjusted accordingly.

- (2) The Government shall allow, through an order in writing, surrender of a quarry lease under sub-rule (1) if the following conditions are satisfied:
- (a) the lessee has submitted documents to evidence implementation of the approved final mine closure plan; and
 - (b) all dues with respect to the quarry lease have been settled.
- (3) In case of surrender of the entire area of the quarry lease prior to exhaustion of mineral resources, the performance security provided by the lessee shall be forfeited.
- (4) In the event that the lessee surrenders the entire area of the quarry lease prior to expiry of the lease tenure on account of exhaustion of the mineral resources, the performance security provided by the lessee shall be returned after adjustment of dues, if any.
- (5) The lessee shall pay any expenditure over and above the performance security incurred by the Government, towards protective, reclamation and rehabilitation measures in the leased area of the quarry lease which has been surrendered.

43. Termination of the quarry lease.-

- (1) The Government shall have the right to terminate the quarry lease in the following situations:
- (a) The Government may, by an order in writing, terminate the quarry lease at any time if the lessee has, in the opinion of the Government, transferred the quarry lease or any right, title, or interest therein or encumbered the quarry lease otherwise than in accordance with these rules or the terms of the quarry lease deed:

Provided that no such order shall be made without giving the lessee a reasonable opportunity of being heard.

- (b) If the lessee does not allow entry or inspection under sub-rules (15), (17), (20), (22) and (23) of rule 188, the Government shall give notice

in writing to the lessee requiring him to show cause within fifteen days of the notice as to why the quarry lease should not be terminated and his performance security forfeited; and if the lessee fails to show cause within the aforesaid time to the satisfaction of the Government, the Government may terminate the quarry lease and forfeit or appropriate the whole or part of the performance security in the manner specified in the quarry lease deed and these rules.

- (c) If the lessee is convicted of illegal mining and there are no interim orders of any court of law suspending the operation of the order of such conviction in appeals pending against such conviction in any court of law, the Government may, without prejudice to any other proceedings that may be taken under the Act, the rules, the Gujarat Mineral (Prevention of Illegal Mining and Transportation and Storage) Rules, 2017, after giving the lessee an opportunity of being heard and for reasons to be recorded in writing and communicated to the lessee, terminate the quarry lease and forfeit or appropriate the whole or part of the performance security in the manner specified in the quarry lease deed and the rules.
- (d) Subject to clause (b) of sub-rule (1) of rule (1)3, if the lessee makes any default in any payment prescribed under these rules or the quarry lease deed or commits a breach of any of the conditions specified in rule 177, 188 or 19, the Government shall give notice in writing to the lessee requiring him to pay such payments and remedy the breach, as the case may be, within sixty days from the date of the receipt of the notice and if such payments are not paid or/and the breach is not remedied within the said period, the Government may, without prejudice to any other proceedings that may be taken against him, terminate the quarry lease and forfeit or appropriate the whole or part of the performance security in the manner provided in the quarry lease deed and these rules.
- (e) If the lessee fails to comply with the production requirements specified in the quarry lease deed and such non-compliance exceeds for more than seven instances in case of minerals specified in Part A-II or Part B of **Schedule III** or for more than three instances in case of minerals specified in Part A-I of **Schedule III**, the Government shall have a right to terminate the quarry lease without prejudice to any other proceeding to be taken against the lessee. The Government shall also have the right to terminate the quarry lease in the event that the annual production for minerals specified in Part A-I of **Schedule III** exceeds the total annual production limit for the mineral as per approved mining plan .

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- (f) Notwithstanding anything contained in the foregoing provisions, the Government may terminate the quarry lease at any time by giving to the lessee six months' notice in writing, if the lease area or any part thereof is required by the Government under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013). A declaration in this regard, under the signature of the Government that the lease area, or as the case may be, the part of the area is so required shall, as between the lessee and the Government be conclusive.

On the termination of the quarry lease as stipulated above, the lease area shall be resumed by the Government, or the landowner, as the case may be, and the lessee shall be paid such compensation, for the investment made for the development of mining area only and not for the land and mineral, as may be determined by the Government for the purpose. For the purpose of assessing the amount of compensation, the Government shall determine the compensation in accordance with the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013).

- (g) If the lessee fails to comply with of provisions of the Act, the rules or the quarry lease deed.
- (2) Subject to sub-rule (1), in the event of termination of a quarry lease, the Government shall have the right to enforce the performance security of the lessee to carry out protective, reclamation and rehabilitation measures in the area.
- (3) The lessee shall pay any expenditure over and above the performance security incurred by the Government, towards protective, reclamation and rehabilitation measures in the leased area of the quarry lease which has been terminated.
- (4) The lessee shall at the expiry or sooner termination of the quarry lease thereof deliver to the Government, within such period as may be notified by the Government:
- (a) all mines, pits, waterways and other works sunk or made on or under the lease area except such as have been abandoned with the sanction of the Government;
- (b) in an ordinary and fair course of working, all engines, machinery, plant, buildings, structures, other works and conveniences which at the commencement of the quarry lease term were upon or under the lease area including all such machinery set up by the lessee below ground

which cannot be removed without causing injury to the mines, quarries or works under the lease area; and

- (c) all buildings and structures of bricks or stone erected by the lessee above ground level in good repair order and condition and fit in all respects for further working of the mines and minerals.
- (5) Upon termination of the quarry lease, the lessee shall retain all documents, books and records related to the lease area for a period of three years or such longer period as may be specified under applicable law. The lessee may also retain such books and records in electronic form if permitted under applicable law.

CHAPTER XI: TRANSFERS

44. Transfer of quarry lease.-

- (1) A quarry lease holder (**the transferor**) may transfer such concession to any person eligible to hold a quarry lease in accordance with these rules (**the transferee**) with the prior written approval of the Government in the manner specified in the rule:

Provided that in cases of an auction under sub-rule (3) and sub-rule (4) of rule 4, the transferee shall satisfy the eligibility criteria prescribed under such auction.

- (2) The transferor and the transferee shall, prior to the transfer, jointly submit a written application to the Government in the format specified in **Form L**, namely the "**transfer application**", which shall also contain details of the consideration payable by the transferee for the transfer, including the consideration in respect of the work already undertaken and the reports and data generated during the operations. The transfer would be subject to payment of such amount by the transferor as specified in clause (a) of sub rule (4) and submission of a duly executed transfer deed as specified in clause (b) of sub-rule (4).
- (3) The Government within a period of ninety days from the date of receiving a transfer application made under sub-rule (2) shall convey its decision to approve or reject such transfer for reasons to be recorded in writing:

Provided that if the Government does not convey its decision for such a transfer, within a period of ninety days from the date of receiving such a transfer application, it shall be construed that the Government has no objection to such transfer:

Provided further that no such transfer of a quarry lease shall be made in contravention of any condition subject to which the quarry lease was granted.

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- (4) The transferor shall within a period of thirty days from the date of receipt of the written approval from the Government as specified in sub-rule (3) or expiry of the period after which it is construed that the Government has no objection to such transfer pursuant to the first proviso to sub-rule (3), as the case may be:
- (a) make payment of:
- (i) in case of minerals specified in Part A-I of **Schedule III**: rupees one lakh if residual value of mineral resources is upto rupees one crore and rupees two lakh if residual value of mineral resources is greater than rupees one crore; and
- (ii) in case of minerals specified in Part A-II or Part B of **Schedule III**: rupees five lakhs if residual value of mineral resources is upto rupees ten crores and rupees ten lakhs if residual value of mineral resources is greater than rupees ten crores;
- (b) submit a duly registered deed in the format specified in **Form M** namely the “**transfer deed**”.
- (5) Subject to receipt of payments under sub-rule (4), the date of commencement of the transfer deed shall be the date on which a duly executed transfer deed is registered. On and from the transfer date, the transferee shall be liable towards the Government with respect to any and all liabilities with respect to the quarry lease.
- (6) All transfers effected under this rule shall be subject to the condition that the transferee has accepted all the conditions and liabilities under any law for the time being in force which the transferor was subject to in respect of such a quarry lease.
- (7) When the ownership of a quarry lease is transferred as per provisions of rule 444, the transferor shall hand over to the transferee within a period of seven days of the transfer of the ownership, borehole cores along with records and samples preserved, if any, all plans, sections, reports, registers and other records maintained in pursuance of the provisions of these rules or orders made thereunder, and all correspondence relevant thereto relating to the quarry lease; and when the requirements of these rules have been duly complied with, both the transferor and the transferee shall forthwith send to the Government a detailed list of borehole cores, plans, sections, reports, registers and other records that have been transferred.

45. Creation of Encumbrances.- A person holding a quarry lease shall not except with the prior written permission of the Government or the officer authorised by the Government:

- (a) assign, sublet, mortgage or otherwise encumber the quarry lease or any right, title or interest therein; or
 - (b) enter into or make any arrangement, contract or understanding whereby the quarry lease holder will or may be directly or indirectly financed to a substantial extent by or under which the operations or undertaking of the quarry lease holder will or may be substantially controlled by, any person or body of persons other than the holder of the quarry lease.
46. **Transfer void.-** Any transfer of a quarry lease or creation of an encumbrance thereon which is not in compliance with these rules shall be void *ab initio*.

CHAPTER XII: REGISTERS AND RETURNS

47. **Register of mineral concessions.-** The Government shall maintain:
- (1) A register of quarry lease, in electronic and physical form, in **Form N**.
 - (2) A register of quarry permit in **Form O**.
 - (3) A register of quarry parwana in **Form P**.
48. **Inspection of register.-** The registers maintained by the Government under rule 477 shall be open to inspection by any person on payment of a fee of rupees one hundred.
49. **Returns and statements.-**
- (1) The quarry lease holder shall furnish to the Government:
 - (a) every month, a monthly return in electronic form in **Form Q** before the tenth day of the succeeding month;
 - (b) an annual return in electronic form in **Form R** for every financial year, before the 30th April of the succeeding year.
 - (2) The quarry permit holder shall submit online monthly e-return including details of mineral usage as per **Form S** before the tenth day of the succeeding month;
 - (3) The quarry parwana holder shall submit monthly return including details of mineral usage as per **Form T** before the tenth day of the succeeding month;
 - (4) The mineral concession holder shall furnish to the Government, other such returns and statements and within such period as may be specified as per the rules.
 - (5) If it is found that the mineral concession holder has submitted incomplete or wrong or false information in monthly or annual returns or fails to submit a

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return within the date specified, the Government may:

- (a) order suspension of all mining operations in the mine and may revoke the order of suspension only after ensuring proper compliance;
- (b) take action to initiate prosecution under these rules; and/ or
- (c) recommend termination of the mineral concession, in case such suppression or misrepresentation of information indicates abetment or connivance of illegal mining.

CHAPTER XIII: REVISION

50. Application for revision.-

- (1) Any person aggrieved by any order made by any authority in exercise of the powers conferred on it under these rules or the non-passing of any order by any authority in exercise of the powers conferred on it under these rules within the time prescribed therefor may, within two months of:

- (a) the date of communication of the order to him; or
- (b) the date on which the time period for passing such order expired,

apply to the Government in triplicate in the form specified in **Form U** for revision of the order or passing of an order, as the case may be:

Provided that the State Government may of its own motion also call for any record of proceeding and revise any order made by such authority.

- (2) Any person aggrieved by any order made by the Government under these rules or non-passing of any order by the Government within the time prescribed therefor may, within two months of:

- (a) the date of communication of the order to him; or
- (b) the date on which the time period for passing such order expired,

apply to the Committee to be constituted by the Government in triplicate in the form specified in **Form U** for revision of the order or passing of an order, as the case may be.

Provided that the Committee may of its own motion also call for any record of proceeding and revise any order made by the Government.

- (3) The application under sub-rule (1) or sub-rule (2) shall be in writing and should be accompanied by a non-refundable fee of rupees ten thousand by way of a treasury challan:

Provided that any such application may be entertained after the said period of two months if the applicant satisfies the Government or the Committee, as the case may be, that he had sufficient cause for not making the application within time.

- (4) In every application under sub-rule (1) or sub-rule (2) against the order refusing to grant a mineral concession, any other person to whom a mineral concession was subsequently granted in respect of the same area or for a part thereof, shall be impleaded as a party.
- (5) The applicant shall, along with the application under sub-rule (1) or sub-rule (2), submit to the Government or the Committee, as the case may be, as many copies thereof as there are parties impleaded.
- (6) On receipt of the application and copies thereof, the Government or the Committee, as the case may be, shall send where applicable, a copy of the application to all the impleaded parties including the concerned authority or the Government, as the case may be, calling upon them to make such comments as they may like to make within two months from the date of issue of such communication, if any, against the revision application.

51. Orders on revision application.-

- (1) The concerned authority or the Government, as the case may be, and the impleaded parties shall, while furnishing comments to the Government or the Committee, as the case may be, simultaneously endorse a copy of the comments to the other parties by registered post acknowledgement due.
- (2) Comments received from any party under sub-rule (1) shall be sent to the other parties for making such further comments as they may like to make within one month from the date of issue of the communication and the parties making further comments shall send them to all the other parties by registered post acknowledgement due.
- (3) The revision application, the communications containing comments and counter-comments referred to in sub-rules (1) and (2) shall constitute the records of the case.
- (4) After considering the records referred to in sub-rule (3), the Government or the Committee, as the case may be, may:
 - (a) confirm the order; or
 - (b) set aside the order and direct the concerned authority or the Government, as the case may be, to reconsider the order on such grounds as it may deem just and proper.

In case the order is set aside under clause (b), the concerned authority or the

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Government, as the case may be, shall reconsider its earlier order and issue a revised order within ninety days of receipt of directions from the Government or the Committee, as the case may be.

- (5) The Government or the Committee, as the case may be, may, pending the final disposal of an application for revision, stay the execution of the order against which any revision application has been made for sufficient cause and through an order in writing.
- (6) Before passing any order adversely affective a person, such person shall be given the opportunity of stating his case
- (7) **Protection of action taken in good faith.-** Notwithstanding the above, no suit, prosecution or other legal proceedings shall lie against any authority in exercise of the powers conferred on it under these rules for anything which is in good faith done or intended to be done.

CHAPTER XIV: PAYMENTS

52. Manner of Payment.- Any amount payable under the Act or rules made thereunder except that payable in respect of revision petition under sub-rule (1) or sub-rule (2) of rule 500, shall be paid in such manner as the Government may specify in this behalf.

53. Revision of fee and other amounts payable.- The Government may, by notification in the Official Gazette, enhance or reduce any fee, rate of payment or any other amount payable by holder of a mineral concession:

Provided that the Government shall not enhance the rate of royalty, rate of dead rent, or amount of financial assurance in respect of any mineral more than once during any period of three years.

54. Payment of interest.- The Government shall, without prejudice to the provisions contained in these rules, charge simple interest at the rate of eighteen per cent per annum on:

- (a) any payment due to Government under rule 111;
- (b) any fee, cess or other sum due to the Government under these rules;
- (c) any other payment under the terms and conditions of mineral concession,

the payment of which is delayed beyond thirty days from the due date thereof. Such interest shall be charged from the due date of payment and until payment of such amount.

55. Charging of Royalty in case of minerals subjected to processing.-

- (1) In case processing of run-of-mine mineral is carried out within the leased area, then royalty shall be chargeable on the processed mineral removed from the leased area.
- (2) In case run-of-mine mineral is removed from the leased area to a processing plant which is located outside the leased area, then royalty shall be chargeable on the unprocessed run-of-mine mineral and not on the processed product.

56. Rate of Royalty, dead rent and surface rent.-

- (1) The holder of a mineral concession granted under these rules shall pay royalty in respect of minor minerals, specified in Table A of the **Schedule IV**, removed or consumed by him or by his agent, manager or employee from the leased area at the rates respectively specified against them in Table A of the said Schedule.
- (2) The quarry lease holder granted under these rules shall pay yearly dead rent in respect of minor minerals specified in Table B of **Schedule IV**, at the rates respectively specified against each minor mineral.
- (3) In case the royalty paid during a year under sub-rule (1) in respect of a minor mineral is greater than the dead rent payable, no dead rent shall be payable under sub-rule (2).
- (4) Where the royalty paid during a year under sub-rule (1) in respect of a minor mineral is less than the dead rent payable under sub-rule (2), only the difference between the two amounts shall be payable as dead rent.
- (5) If in the same lease hold area, more than one minor mineral is permitted to be mined, the lessee shall be liable to pay royalty for each such mineral or as the case may be, the Government shall not charge separate dead rent for every such minor mineral:

Provided that the lessee shall be liable to pay: (a) the aggregate of royalty in respect of all minerals; or (b) the highest dead rent applicable with respect to the minerals included in the relevant quarry lease, whichever is higher.

Illustration: In case three minerals are included in the quarry lease, the dead rent which is highest with respect to any of the said three minerals shall be considered for the purpose of (b) above.

- (6) The holder of a mineral concession granted under these rules shall also pay a yearly surface rent to the Government for the surface area leased to him, at the rate of rupees one thousand per hectare or part thereof or at the non-agriculture assessment rate prescribed by the Revenue Department from time to time, whichever is higher.

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57. **Upfront payment and performance security for minerals specified in Part A-I of Schedule III:-** In case of minerals specified in Part A-I of **Schedule III**, the upfront payment to be made under rule 9 and the performance security to be furnished under rule 10 shall each be for an amount equal to the aggregate of:
- (a) fifty per cent of the estimated annual royalty payable for the first year of the lease which shall be a product of the: (i) royalty for the mineral(s) per metric tonne; and (ii) estimated quantity of mineral resources being auctioned expressed in metric tonne divided by the tenure of the lease; and
 - (b) fifty per cent of the estimated annual auction premium payable for the first year of the lease which shall be a product of the: (i) highest final premium offer; and (ii) value of estimated resources divided by the tenure of the lease.
58. **Sum Due to Be Recovered as Arrears of Land Revenue.-** Any rent, royalty, tax, fee, penalty, auction premium or other sum due to the Government may be recovered as arrears of land revenue on the basis of a certificate issued by the Government.

CHAPTER XV: ENVIRONMENT MANAGEMENT

59. **Environmental clearance.-**

Mining operations will be undertaken only pursuant to a valid environmental clearance in accordance with the provisions of the Environment (Protection) Act, 1986 and the rules and notifications issued thereunder, including the Environment Impact Assessment Notification, 2006.

60. **Mine Closure plan.-**

Every mine shall have a mine closure plan which shall contain steps to be taken for reclamation, rehabilitation measures taken in respect of a mine or part thereof commencing from cessation of quarrying or processing operations in a mine / cluster or part thereof. The mine closure plan shall be of two types:

- (a) progressive mine closure plan; and
- (b) final mine closure plan.

61. **Submission of progressive mine closure plan.-**

- (1) The progressive mine closure plan shall be prepared by the quarry lease holder only for minerals specified in Part A-II or Part B of **Schedule III**, for the purpose of providing protective, reclamation and rehabilitation measures in a mine or part thereof.
- (2) The progressive mine closure plan shall be prepared in the manner specified and in the standard format as per the guidelines issued by the Government in

this regard.

- (3) In case of fresh grant of quarry lease, a progressive mine closure plan as a component of mining plan shall be submitted to the Government.
- (4) The lessee shall, in case of an existing quarry lease, submit a progressive mine closure plan to the Government/officer authorised by the Government in this behalf for approval within a period of one year from the date of commencement of these rules.
- (5) The lessee shall review the progressive mine closure plan every five years from the date of its approval in case of existing mine or from the date of opening of the mine in case of fresh grant of quarry lease, as the case may be and shall submit to the officer authorised by the Government for its approval.
- (6) The Government/officer authorised by the Government shall convey his approval or refusal of the progressive mine closure plan in writing within a period of ninety days from the date of receipt:

Provided that the aforesaid period of ninety days shall be applicable only if the progressive mine closure plan is complete in all respects, and in case of any modifications subsequently suggested by the Government after the initial submission of the progressive mine closure plan for approval, the said period shall be applicable from the date on which such modifications are carried out and submitted afresh to the Government.

- (7) If the approval or refusal of the progressive mine closure plan is not conveyed to the lessee, within the period as specified in sub-rule (6), the progressive mine closure plan shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated.

62. Submission of Final mine closure plan.-

- (1) The final mine closure plan shall be prepared by all mineral concession holders under these rules for the purpose of decommissioning, reclamation and rehabilitation in the mine, cluster or part thereof after cessation of mining and mineral processing operations.
- (2) The final mine closure plan shall be prepared in the manner specified and in the standard format as per the guidelines issued by the Government in this regard
- (3) The lessee shall submit final mine closure plan to the Government/officer authorised by the Government for the approval one year prior to the proposed closure of the mine. Such final mine closure plan shall be approved by the Government and the approval or refusal of the final mine closure plan shall be conveyed within a period of ninety days from the date of its receipt:

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Provided that the aforesaid period of ninety days shall be applicable only if the final mine closure plan is complete in all respects, and in case of any modifications subsequently suggested by the committee referred at sub-rule (3) of rule 644 after the initial submission of the final mine closure plan for approval, the said period shall be applicable from the date on which such modifications are carried out and submitted afresh.

- (4) If approval or refusal of the final mine closure plan is not conveyed in writing to the lessee within time period as specified in sub-rule (3), the final mine closure plan shall be deemed to have been provisionally approved and such approval shall be subject to the final decision whenever communicated in writing.

63. Responsibilities of holder of mineral concession.-

- (1) The holder of a mineral concession shall have the responsibility to ensure that the protective measures contained in the mine closure plan including reclamation and rehabilitation work have been carried out in accordance with the approved mine closure plan or with such modifications as approved by the Government/officer authorised by the Government under these rules.
- (2) The holder of a mineral concession shall submit to the Government / officer authorised by the Government a yearly report before 1st July of every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved mine closure plan and if there is any deviation, reasons thereof.

64. Financial assurance.-

- (1) Financial assurance shall be furnished by every lease holder for due and proper implementation of the approved progressive and final mine closure plan. The amount of financial assurance shall be rupees one lakh per hectare or part thereof of the quarry lease area put to use for mining and allied activities:

Provided that a quarry lease holder shall be required to enhance the amount of financial assurance with the increase in the area of mining and allied activities:

Provided further that, where a quarry lease holder undertakes reclamation and rehabilitation measures as part of the progressive closure of mine, the amount so spent shall be reckoned as the sum of the financial assurance already spent by the lease holder and the total amount of financial assurance to be furnished by the lease shall be reduced to that extent.

- (2) The financial assurance shall be submitted by way of a bank guarantee in the format as provided in **Form V** or a non-interest bearing security deposit. The financial assurance should remain valid:

- (a) for an initial period of five years and thereafter for subsequent periods of five years or the remaining term of the quarry lease, whichever is lower, in case of minerals specified in Part A-II or Part B of **Schedule III**; or
- (b) for the entire duration of the quarry lease term, for minerals specified in Part A-I of **Schedule III**,

as the case may be.

- (3) Release of financial assurance shall be effective upon the notice given by the lease holder for the satisfactory compliance of the provisions contained in the mine closure plan and certified by a committee comprising of three members, one each from the following departments, as nominated by the respective head of department: (a) Geologist (CGM); (b) Gujarat Pollution Control Board; and Roads and Buildings Department.
- (4) If the committee referred at sub-rule (3) has reasonable grounds for believing that the protective, reclamation and measures as envisaged in the approved mine closure plan in respect of which financial assurance was given have not been or will not be carried out in accordance with mine closure plan, either fully or partially, the committee shall give the lease holder a written notice of its intension to issue the orders for forfeiting the sum assured at least thirty days prior to the date of the order to be issued.
- (5) Within thirty days of the receipt of notice referred to in sub-rule (4) if no satisfactory reply has been received in writing from the lease holder, the committee referred at sub-rule (3) shall pass an order for forfeiting the surety amount (pursuant to security provided under sub-rule (2)) and a copy of such order shall be endorsed to the Government.
- (6) Upon the issuance of an order by the committee referred at sub-rule (3), the Government may realize/ invoke any security provided under sub-rule (2) for the purpose of performance of protective, reclamation, rehabilitation measures and shall carry out those measures, or appoint an agent to do so.

65. System of working.-

- (1) System of working in quarry lease shall be performed by formation of benches.
- (2) Such benches in mineral and overburden including weathered mineral shall be staked separately and the benches in overburden or weathered mineral shall be kept sufficiently away in advance so that their working does not interfere with the working of quarry.
- (3) In order to ensure optimum production with minimum waste generation, every

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lease holder shall endeavour to deploy machinery and equipment as per the mining plan.

66. Separate stacking of non-saleable mineral.-

- (1) The non-saleable mineral or sub-grade mineral at a quarry or mine bottom shall regularly be collected and transported to the surface and the quarry or mine floor shall be kept reasonably clear of debris.
- (2) The overburden and waste material obtained during mining operations shall not be allowed to be mixed with non-saleable or subgrade minerals. The mineral, overburden, waste material, non-saleable mineral or sub-grade mineral shall be stacked separately on the ground earmarked for the purpose.
- (3) The ground selected for dumping of top soil, overburden, waste material and non-saleable mineral or sub-grade mineral shall be far away from workings of quarry or mine, but within the leased area.

67. Employment of Qualified officers.-

- (1) For the purpose of carrying out mining operations in accordance with these rules, every quarry lease holder shall employ a part-time mining engineer and a part-time geologist.
 - (a) In case of minerals specified in Part A of **Schedule III**, the part-time mining engineer and geologist can be employed up to a maximum of:
 - (i) eighteen mines/quarries where mining is carried out by manual means; and
 - (ii) twelve mines/quarries where mining is carried out by any other means;

provided that all such mines/quarries are located within a radius of fifty kilometres.
 - (b) In case of minerals specified in Part B of **Schedule III**, the part-time mining engineer and geologist can be employed up to a maximum of six mines/quarries; provided that all such mines/quarries are located within a radius of fifty kilometres:

Provided further that a whole-time geologist may be employed in-lieu of a part-time mining engineer.
- (2) A geologist or mining engineer referred in sub-rule (1) above shall possess the qualifications specified below:-
 - (a) **Geologist:** A postgraduate degree in Geology obtained from a University established or incorporated by or under a Central Act, a

Provincial Act or a State Act, including any institution recognized by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 or any equivalent qualification;

(b) **Mining Engineer:**

(i) A degree in mining engineering obtained from a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, including any institution recognized by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 or any equivalent qualification; or

(ii) three years full time diploma certificate in Mining Engineering awarded by the State Technical Education Boards with two years' experience in mining operations.

- (3) If a quarry lease holder possesses the qualifications as mentioned in sub-rule (1), he may appoint himself as the qualified officer for the purpose of sub-rule (1).
- (4) The lease holder shall intimate the Government, the details of qualified officer employed by him together with consent of such officer. When the employment of any such qualified officer is terminated or any such qualified officer leaves the said employment, the holder of the quarry lease shall within fifteen days from the date of such appointment, termination or leaving, inform such changes in writing to the Government.
- (5) The quarry lease holder shall also comply with the provisions of the Mines Act, 1952 (35 of 1952) with regard to employment of qualified officers.

68. Duties of qualified officer.-

- (1) Duties of Geologist: It shall be the duty of the geologist to:-
- (a) be responsible for periodic updating of minerals resources, maintenance of bore cores or samples and bore hole logs;
- (b) plan for conservation of mineral resources and optimal utilisation of the minerals and ores in the mining leases;
- (c) prepare a scheme of prospecting as per the format specified by the Government and to carry out the investigation operation as per the scheme;
- (d) prepare the necessary geological maps, plans and sections which are required to delineate the ore body;

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- (e) carry out petrological and mineralogical studies of host rock and mineralized zones;
 - (f) calculate reserves and its grade;
 - (g) provide all the necessary information required for controlling the quality of the minerals produced;
 - (h) maintain proper records of the prospecting operations and records of sinking of shafts and boreholes as provided under these rules;
 - (i) work out the appropriate method of sampling and ensure preparation of samples accordingly;
 - (j) update the reserve figures, grade-wise and category-wise at the end of every year in case of a working mine;
 - (k) identify the associated rocks and minerals and maintain proper records of the stacks of non-salable/sub-grade minerals produced; and
 - (l) carry out all such orders and directions as may be given in writing under these rules by the Government and to forward a copy of all such orders or directions to the lease holder.
- (2) Duties of Mining Engineer: It shall be the duty of the mining engineer to:-
- (a) take all necessary steps to plan and conduct mining operations, so as to ensure conservation of minerals, systematic development of the mineral deposits and protection of environment in and around the quarry lease area in accordance with these rules;
 - (b) prepare and maintain plans, sections, reports and schemes in accordance with these rules;
 - (c) carry out the study of the associated rocks and minerals, identify them and stack the various minerals produced separately;
 - (d) carry out all such orders and directions as may be given in writing under these rules by the Government and to forward a copy of such orders or directions to the holder of quarry lease;
 - (e) ensure that there is sufficient provision of proper materials, appliances and facilities at all times at quarry lease for the purpose of carrying out the provisions of these rules and orders issued thereunder and where he is not the lessee of the quarry lease, he shall make requisition in writing to the lessee for anything required for the aforesaid purpose. A copy of every such requisition shall be recorded in bound paged book kept for the purpose. The lessee shall provide, as soon as possible after

receipt of such requisition, the materials and facilities requisitioned by the mining engineer.

69. Environmental Safeguards to be implemented regarding mining operations.-

- (1) Mine working shall be strictly as per the conditions of approved mining plan including the environment management plan, as the case may be.
- (2) Failure to comply with sub-rule (1) may result in termination of quarry lease after giving thirty days' notice to the lease holder for compliance.

70. Environment Impact Mitigating Measures.-

The following measures shall be incorporated in the environment management plan and shall be followed by every lease holder:

- (1) Removal and utilization of top soil:-
 - (a) The top soil collected during mining operations shall be managed to stack systematically at the approved site; and
 - (b) Top soil so stacked shall be utilized for plantation or for restoration and rehabilitation of the land no longer required for mining operations or for stabilizing/ landscaping the overburden dumps.
- (2) Storage of overburden, waste rock, etc:-
 - (a) The overburden, waste rock and non-saleable mineral generated during mining operations shall be managed to stack separately in properly formed dumps on grounds earmarked in approved environmental clearance;
 - (b) The over burden dump shall be properly secured to prevent the degradation of the surrounding land or silting of water courses.
 - (c) Wherever possible, the waste rock or overburden or other rejects shall be used for back filling the worked out quarry or mine where the mineral has been recovered up to the optimum depth, with a view to restore the land to its original use or desired alternate use. Where the backfilling is not feasible, the waste dumps shall be scientifically vegetated by suitable native species to prevent erosion and surface run off; and
 - (d) The maximum height of the already existing waste dumps shall not exceed five metres and it shall be protected by walls of rubble stones or Geo-green blanket to prevent the flow of fine particles.
- (3) Reclamation and Rehabilitation of lands:-

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Restoration, reclamation and rehabilitation of land affected by mining operations shall be undertaken in a phased manner so that the work is completed before the conclusion of mining operations and the abandonment of the quarry or mine, with a view to leave a productive and sustainable site.

(4) Precaution against ground vibrations.-

Whenever any damage to public buildings or monuments is apprehended due to their proximity to the quarry lease area, scientific investigations shall be carried out by the holder of the quarry lease so as to keep the ground vibrations caused by blasting operations within safe limit.

(5) Precaution against air pollution:-

(a) Air pollution due to dust, exhaust emissions or fumes during, mining or processing operations for mineral and related activities shall be controlled and kept within permissible limits as specified under any environmental law for the time being in force. Main haulage roads of the mine shall be kept wet by sprinkling of water; and

(b) Periodical examination of air quality shall be monitored by the association of the cluster and results shall be intimated to concerned District Geologist / District Assistant Geologist as well as the regional officer of the State Pollution Control Board.

(6) Discharge of toxic liquids:-

All possible precautions shall be taken to prevent or reduce to a minimum, the discharge of toxic and objectionable liquid effluents from a quarry or mine, workshop or beneficiation or metallurgical plants, tailing ponds, into surface or ground water bodies, ground water aquifers and usable lands. These effluents shall conform to the standards laid down in this regard.

(7) Precaution against noise pollution:-

(a) Noise arising out of mining and processing operations for a mineral at the source shall be controlled so as to keep it within the permissible limit; and

(b) Periodical examination of noise pollution shall be monitored by the association of the cluster and results shall be intimated to concerned District Geologist / District Assistant Geologist as well as the regional officer of the State Pollution Control Board.

(8) Restoration of fauna/flora:-

(a) Effective measures shall be taken for plantation in the area earmarked in the environment management plan. It shall be ensured that

plantation shall be done at least five per cent of the total land of the cluster as specified every year;

- (b) The earmarked site for plantation shall be fenced and proper planning of watering and caring the plants shall be implemented. The same shall be looked after during the subsistence of the cluster;
- (c) Suitable trees shall be planted along cluster boundary, on both sides of the major roads, near site office of the mine and over the inactive dumps;
- (d) The lease holder shall not cut or injure any trees in area of his quarry lease without the previous sanction in writing of any officer authorised in this behalf under any law in force; and
- (e) All precautionary measures shall be taken during mining operations for conservation and protection of endangered fauna and flora.

(9) Water management:-

- (a) Water collected shall be analyzed and if found potable then it shall be diverted for drinking purpose in consultation with Gujarat Water Supply and Sewerage Board.
- (b) Accumulated unpotable rain water shall be de-watered and diverted to nearby pond / aquifer / river / nallah, catchment area by providing suitable pipe line or drains or link canals, as the case may be, in consultation with Gujarat Water Supply and Sewerage Board;
- (c) The procedure of water harvesting shall be adopted to recharge the ground water table;
- (d) Effective steps shall be taken for setting up of a water treatment plant wherever required to treat the effluents collected in the working pits; and
- (e) For working below ground water level, the quarry lease holder shall carry out a detailed hydro-geological study taking into account the mine water discharge, management of discharged water and shall obtain prior approval of the State Ground Water Department.

(10) Corporate Social Responsibility:-

- (a) Regular health check-up camps for the workers engaged in mines shall be organized;
- (b) Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to

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dust and take corrective measures, if needed;

- (c) Insurance cover to all workers engaged in mines shall be provided;
- (d) Common vocational training center shall be setup at a district level; and
- (e) Local needs of habitant like school, creche, hospital, veterinary hospital, sanitation, drinking water etc., shall be considered positively.

71. Open cast working.-

- (1) In open cast workings, the benches formed shall be so arranged that the benches in mineral and overburden are separate so as to avoid mixing of waste with the minerals.
- (2) The benches in overburden shall be kept sufficiently in advance so that their workings do not interfere with the working of minerals.
- (3) Orientation of the workings and sequence of mining operations shall be such that different grades of minerals can be obtained simultaneously for blending with a view to achieve optimum recovery of minerals from the deposit.

72. Notice of temporary discontinuance of work in mines and obligations of the lease holders.-

- (1) Temporary discontinuance shall mean the planned or unplanned suspension of mining operations in a mine or part thereof and where the operations are likely to be resumed not earlier than sixty days.
- (2) The lessee shall send to lease granting authority written notice in **Form W** when the mining or mineral processing operations in the mine or part thereof are discontinued for a period exceeding sixty days so as to reach them within seventy five days from the date of such temporary discontinuance.
- (3) Where the discontinuance takes place as a result of the occurrence of natural calamity beyond the control of the lessee, or in compliance with any order or directions issued by any statutory authority established under any law in force or any tribunal or a court, a written notice of discontinuance, under this sub-rule shall be submitted to the lease granting authority within a period of fifteen days of such discontinuance in **Form W**.
- (4) During the temporary discontinuation of a mine or part thereof, it shall be the responsibility of the lessee to comply with the reasonable prohibitive measures to restrict access for unauthorised entry, provide protective measures to potentially dangerous sources of electrical and mechanical installations, the

mine openings or workings and all other structures. It shall be ensured that all contaminated effluents are controlled and all physical, chemical, biological monitoring programmes have been continued. It shall also be ensured that all rock piles, over burden piles and stock piles and tailings and other water impoundment structures have been maintained in stable and safe conditions.

73. **Intimation of reopening of a mine.-** The lessee shall send to the lease granting authority, a written intimation in **Form C** of reopening of a mine after temporary discontinuance so as to reach them within fifteen days from the date of such reopening.
74. **Examination of mineral deposits and taking of samples.-** The Government may enter and inspect a mine and may examine any mineral deposit in any area under quarry lease and take samples therefrom at any time for the purposes of these rules.
75. **Prohibition of deployment in certain cases.-** If any mine or part thereof, in the opinion of the Government poses a grave and immediate threat to the conservation of minerals or to environment, it may, by an order in writing to the lessee, require him to take such measures as may be specified in the order and may prohibit, until the requirements as specified in the order are complied with to its satisfaction, the deployment of any person other than those required for compliance with the requirement of the order.

CHAPTER XVI: MISCELLANEOUS

76. **Exercise of powers on behalf of the Government.-**

For the purposes of these rules, the references to the expression "Government" shall mean reference to the one or more of the officers specified in **Schedule V**. No authority exercising the powers conferred on it under these rules shall be entitled to delegate such powers. In the event that any power conferred under these rules has not been assigned to the jurisdiction of any officer under **Schedule V**, such power shall be exercised by the Government.

77. **Power to rectify apparent mistakes.-** Any clerical or arithmetical mistake in any order passed by the Government or any authority or officer under these rules and any error arising therein due to accidental slip or omission, may be corrected, through an order in writing, by the Government, the concerned authority or officer, as the case may be:

Provided that no rectification order prejudicial to any person shall be passed unless such person has been given a reasonable opportunity of being heard.

78. **Special provisions relating to minerals specified in Part B of the First Schedule to the Act.-** Notwithstanding anything contained in these rules:

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- (1) if the holder of a mineral concession discovers any mineral specified in Part B of the First Schedule to the Act and not specified in such mineral concession, in the area granted under such mineral concession, the discovery of such mineral shall be reported in writing to the Director, Atomic Minerals Directorate for Exploration and Research, Hyderabad within sixty days from the date of discovery of such mineral;
- (2) the holder of such mineral concession shall not win or dispose of any mineral specified in Part B of the First Schedule to the Act unless a separate lease or license for the purpose has been obtained;
- (3) the quantities of any mineral specified in Part B of the First Schedule to the Act recovered incidental to such mining operations shall be collected and stacked separately and a report to that effect shall be sent to the Director, Atomic Minerals Directorate for Exploration and Research, Hyderabad every month for such further action by the lessee or permit holder as may be directed by the Atomic Minerals Directorate for Exploration and Research.

79. Exploration Obligation.-

- (1) A quarry lease holder granted through auction shall, for minerals listed in Part B of **Schedule III**, namely:
- (a) if at the time of auction, exploration up to level of inferred mineral resources (333) had been completed and included in geological report forming part of the tender document, within a period of one year from the registration of the relevant lease deed:
- (i) complete exploration to establish indicated mineral resources (332) as per Part I of **Schedule I**; and
- (ii) prepare and submit a pre-feasibility study report conforming to Part II-B of **Schedule I**.
- (b) if at the time of auction, exploration up to level of indicated mineral resources (332) had been completed and included in geological report forming part of the tender document, then the quarry lease holder shall prepare and submit a pre-feasibility study report conforming to Part II-B of **Schedule I** within a period of fifteen days from the registration of the relevant lease deed.

80. Facilities for training of students.-

- (1) Every lessee, agent or manager of a mine shall permit researchers or students of mining, geological and mineral processing institutions approved by the Government to conduct research or acquire practical training of the mines and plants operated by them and provide all necessary facilities required for the

training of such students.

- (2) Applications for research or training from students of institutions teaching mining, geology or mineral processing shall be forwarded to the lessee, agent or manager of a mine through the Principal or Head of the Institution.
- (3) Cases of refusal to provide facilities for research or practical training by any lessee, agent or manager of a mine shall be referred to the Government for its written decision within a period of thirty days.

81. Boundaries below the surface.- The boundaries of the area covered by a quarry lease shall run vertically downwards below the surface towards the center of the earth.

82. Power of the Government to give Direction.- The grant of a mineral concession under these rules shall be subject to such general instruction and directions as may be issued by the Government from time to time regarding conservation and scientific and economic development of minerals and industrial use of the mineral in the State.

83. Prohibition of Transport of Minerals Beyond Border.-

- (1) No movement of ordinary sand shall be allowed beyond the border of the State except to the Union Territory, Diu.
- (2) The Government may, by notification, restrict the transport of any other mineral beyond the border of the State.
- (3) In case any vehicle is found transporting any mineral referred to in sub-rules (1) or (2), to the neighbouring State, it shall be treated as violation of Act and the rules made there under in this regard. In such case, the penal provisions as specified therein, except compounding provisions, shall be applicable.

84. Special Provisions for Mining of Ordinary Sand.- The provisions of circular no PIL/ 2011/ HC -14 (6)/ Chh dated December 27, 2012 read with clarification issued on January 20, 2014 (bearing same circular number), shall continue to be applicable with respect to the mining of ordinary sand.

85. Preservation of cores etc.-

- (1) Every quarry lease holder and every agency authorised under the second proviso to sub-section (1) of section 4 shall:
 - (a) preserve intact, until submission of the final geological report, all cores and specimens of different types of rocks and minerals obtained during drilling or sinking operations,
 - (b) not destroy any cores or samples generated and preserved as per clause (a) above without the prior permission in writing from the Director General, Geological Survey of India and the Government.

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- (2) The Government may, by an order in writing, require the quarry lease holder or the agency authorised under the second proviso to sub-section (1) of section 4, to preserve the cores or specimens of rocks and minerals obtained from specific boreholes or shafts in a specific manner or for any specific period or relax the provisions of this rule to such an extent as they may deem fit.
- (3) The quarry lease holder or any other agency authorised under the second proviso to sub-section (1) of section 4 shall adhere to the procedure for preservation and submission of cores as provided in the manual issued by the Geological Survey of India from time to time and shall preserve the identified borehole cores to be collected by the Geological Survey of India, after completion of all the required studies at the time of submission of the final geological report.
- 86. Provisions of these rules to be applicable to Government.-** The Government or its agencies carrying out prospecting or mining operations, as the case may be, without a mineral concession shall be bound by all the provisions of these rules in the same manner as they are applicable to holders of mineral concessions.
- 87. Refund.-** No monies paid under these rules shall be refunded unless expressly provided otherwise in these rules.
- 88. Conflict.-** In case of any conflict between these rules and the provisions of the Granite Conservation and Development Rules 1999, or the Marble Development and Conservation Rules 2002, the provisions as specified therein with respect to Granite and Marble respectively, shall prevail over these rules.
- 89. Amalgamation of quarry leases.-**
- (1) The Government may in the interest of mineral development and with reasons to be recorded in writing, permit amalgamation of two or more adjoining quarry leases held by a lessee:
- Provided that the period of amalgamated quarry leases shall be co-terminus with the quarry lease whose period will expire first.
- (2) The quarry lease holder shall, within thirty days of the date of amalgamation of quarry leases carried out under sub-rule (1), inform the Government in writing.
- 90. Change of name, nationality etc. to be intimated.-**
- (1) An applicant for, or the holder of a mineral concession shall intimate to the Government within sixty days any change that may take place in his name, nationality, name of the mine or other particulars furnished to the Government.
- (2) If the holder of a mineral concession fails without sufficient cause to furnish the information referred to in sub-rule (1), the Government may impose a fine

which may extend to rupees one lakh and in the case of continued contravention of the provisions of sub-rule (1), the Government may terminate the mineral concession:

Provided that no such order shall be made without giving the concession holder a reasonable opportunity of stating his case.

CHAPTER XVII: PENALTY

- 91. Penalty.-** Any contravention of any provision of these rules shall be punishable with imprisonment for a term which may extend to two years or with fine which may extend to rupees five lakhs, or with both, and in the case of a continuing contravention, with additional fine which may extend to rupees fifty thousand for every day during which such contravention continues after conviction for the first such contravention.

CHAPTER XVIII: REPEAL AND SAVING

92. Repeal and saving.-

- (1) On the commencement of these rules, the Gujarat Minor Mineral Concession Rules, 2010 shall cease to be in force with respect to all minor minerals covered under the Gujarat Minor Mineral Concession Rules, 2017 except as regards things, done or omitted to be done before such commencement.
- (2) On the commencement of these rules, with respect to the minerals to which these rules apply, any reference to the Gujarat Minor Mineral Concession Rules, 2010 in the rules made under the Act or any other document shall be construed as referenced to the Gujarat Minor Mineral Concession Rules, 2017, to the extent it is not repugnant to the context thereof.

Part-II A

Reporting of Minor Mineral Resources

A Geological Study Report for estimation and reporting of Minor Mineral Resources may be prepared integrating all data of exploration (sampling and testing generated through aerial, geophysical, geochemical, geological surveys and technological study) collected for assessing the resources as per the stage of exploration. The report may incorporate, among other things, the following contents:

	Contents	Explanation
1	Title and Ownership.	(a) Title of Report. (b) Details of period of prospecting/mineral right, if any. (c) Details of exploration agency, qualification, experience of associated technical persons engaged in exploration.
2	Details of the area.	(a) Village, Post Office, Taluka, District, State. (b) Survey of India Toposheet Number and Geo-coordinates of the area of all corner points. (c) Cadaster details of the area with land use, area under forest with type of forest. (d) Mineral(s) under investigation.
3	Infrastructure and Environment.	Local infrastructure, host population, historical sites, forests, sanctuaries, national park and environmental settings of the area.
4	Previous exploration.	(a) Details of previous exploration carried out by other agencies or parties. (b) In case the area forms part of the area covered under earlier exploration then the same should be shown in a map with proper scale.
5	Geology.	(a) Brief regional geology of the area outlining the broad geological and structural frame work. (b) Local Geology: Deposit/mineralization type, geological setting and details of dip, strike, old workings, surface exposures etc. of the area under study also of adjoining nearby areas if the

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	Contents	Explanation
		<p>information is likely to have an impact on the area under study.</p> <p>(c) Reliable geological map of appropriate scale with geo-coordinates showing major lithological units, structural features; extent of surface mineralization, location of boreholes, pits, trenches, old workings etc.</p> <p>(d) Cross sections at suitable intervals showing vertical projections of litho-units and mineralization.</p> <p>(e) The extent and variability of the mineralization expressed as length (along strike or otherwise), plan width, and depth below surface to the upper and lower limits of the Mineral Resource.</p>
6	Aerial/ground geophysical/ geochemical data.	Details of aerial, geophysical and geochemical survey results taken up if any and their results.
7	Technological investigation.	<p>(a) Details of technological investigation (pitting/trenching/drilling etc.).</p> <p>(b) Data spacing for reporting of exploration results.</p>
8	Sampling Technique.	Nature and quality of sampling (e.g. cut channels, random chips etc.) and measures taken to ensure representative sample.
9	Drilling technique and drill sampling employed.	<p>(a) Drill type and details like core diameter, collar R.L, azimuth, inclination, co-ordinates of bore holes etc.</p> <p>(b) Whether core and chip sample recoveries have been properly recorded and results assessed.</p> <p>(c) Measures taken to maximize sample recovery and ensure representative nature of the samples.</p> <p>(d) Whether a relationship exists between sample recovery and grade.</p> <p>(e) Logging:- Whether core and chip samples have been logged to a level of detail to support appropriate Mineral Resource estimation, mining studies.</p>

	Contents	Explanation
10	Sub-sampling techniques and sample preparation.	<p>(a) If core, whether cut or sawn and whether quarter, half or all core taken.</p> <p>(b) For all sample types, the nature, quality and appropriateness of the sample preparation technique.</p> <p>(c) Measures taken to ensure that the sampling is representative of the in situ material collected.</p>
11	Quality of assay data and laboratory tests.	The nature, quality and appropriateness of the assaying and laboratory procedures used and whether the technique is considered partial or total. Nature of quality control procedures adopted (e.g. standards, blanks, duplicates, external laboratory checks) and whether acceptable levels of accuracy (i.e. lack of bias) and precision have been established.
12	Bulk Density / Specific Gravity.	Whether assumed or determined.
13	Resource estimation techniques.	<p>(a) Discussion on sufficient data density to assure continuity of mineralization and synthesis adequate data base for estimation procedure used.</p> <p>(b) The nature and appropriateness of the estimation technique(s) applied and key assumptions, including treatment of extreme grade values, maximum distance of extrapolation from data points.</p> <p>(c) The basis for the classification of the Mineral Resources into varying confidence categories.</p> <p>(d) Data verification and /or validation procedures used.</p>
14	Geotechnical Studies (For Dimensional stone report).	<p>(a) Assessment of Blockability.</p> <p>(b) Polishing Index.</p> <p>(c) measurement of compressive strength, tensile strength etc.</p>
15	Annexures/ enclosures to the report.	The report shall include all relevant data including maps, sections, logs, analysis reports, photographs etc. in support of the estimates made.

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	Contents	Explanation
16	Any other information.	Any other information as may be available or required by any authority as may be prescribed.

Part-II B

Contents of Prefeasibility Report

Contents of a Prefeasibility Report for Estimation and Reporting of Minor Mineral Reserves based on a Geological Report prepared as per Part I. For minor minerals which are mostly industrial minerals such factors as quality and marketability are important and should be carefully considered before declaring Mineral Reserves. The Geological Study Report shall also form a part of the Prefeasibility Report. The report may incorporate among other things, the following contents:

	Contents	Explanation
1	Mineral Resource estimate for conversion to Mineral Reserve.	<p>(a) Description of Mineral Resource estimate used as a basis for the conversion to a Mineral reserve.</p> <p>(b) Clear statement as to whether the Mineral Resources are reported additional to, or inclusive of, the Mineral Reserves.</p> <p>(c) The type and level of study undertaken to enable Mineral Resources to be converted to Mineral Reserves <i>i.e.</i> Prefeasibility/Feasibility level.</p>
2	Cut off Parameters.	The basis of the adopted cut-off grade(s) or quality parameters applied, including the basis.
3	Mining factors or assumptions	<p>(a) The method and assumptions used to convert the Mineral Resource to a Mineral Reserve (<i>i.e.</i> either by application of appropriate factors by optimization or by preliminary or detailed design supported with Conceptual plan for mining).</p> <p>(b) Anticipated Ore to OB ratio, mine recoveries, dilutions etc.</p> <p>(c) The choice of, the nature and the appropriateness of the selected mining method(s), the size of the selected mining unit (length, width, height) and other mining parameters including associated design issues such as pre-strip, access, etc.</p> <p>(d) The assumptions made regarding geotechnical parameters (eg. pit slopes, slope sizes, etc.), grade control and pre-production drilling.</p>

	Contents	Explanation
		<p>(e) The major assumptions made and Mineral Resource model used for pit optimization (if appropriate).</p> <p>(f) The mining dilution factors, mining recovery factors, and minimum mining widths used.</p> <p>(g) The infrastructure requirements of the selected mining methods. Where available, the historic reliability of the performance parameters.</p>
4	Cost and revenue factors.	<p>(a) The derivation of, or assumptions made, regarding projected capital and operating costs.</p> <p>(b) The assumptions made regarding revenue including head grade, metal or commodity price(s) exchange rates, transportation and treatment charges, penalties, etc.</p> <p>(c) The allowances made for royalties payable, both Government and private.</p> <p>(d) Basic cash flow inputs for a stated period.</p> <p>(e) Yearly planned production, Net Present Value (NPV) and Internal Rate of Return (IRR) of the deposit, intrinsic value of the deposit based on annual projected production.</p>
5	Market assessment.	<p>(a) The demand, supply and stock situation for the particular commodity, consumption trends and factors likely to affect supply and demand into the future.</p> <p>(b) For industrial minerals the customer specification, testing and acceptance requirements prior to a supply contract.</p>
6	Other modifying factors.	<p>(a) The effect, if any, of natural risk, infrastructure, environmental, legal, marketing, social or governmental factors on the likely viability of a project and/or on the estimation and classification of the Mineral Reserves.</p> <p>(b) The status of titles and approvals critical to the viability of the project, such as quarry leases, discharge permits, government and statutory approvals.</p> <p>(c) Environmental descriptions of anticipated liabilities. Location plans of mineral rights and titles.</p>

उपाबंध- VIII

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबंध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविधा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th October, 2016

S.O. 3370(E).—The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the Public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at: - esz-mef@nic.in

Draft Notification

WHEREAS, the Gir National Park, the Gir Wildlife Sanctuary, the Paniya Wildlife Sanctuary and the Mitiyala Wildlife Sanctuary are situated in Junagarh and Amreli District of Gujarat (hereinafter referred to as Gir Protected Area);

AND WHEREAS, the GIR Protected Area is the home for the Asiatic Lions [*Panthera leo persica*] and is the core area supporting the Asiatic Lion Population;

AND WHEREAS, the GIR Protected Area cover a total area of 1469.99 square kilometre (Gir National Park-258.71 square kilometre; Gir Wildlife Sanctuary -1153.42 square kilometre; Paniya Wildlife Sanctuary-39.64 square kilometre and Mitiyala Wildlife Sanctuary-18.22 square kilometre);

AND WHEREAS, Gir National park is surrounded on all the sides by the Gir Wildlife Sanctuary and Paniya Wildlife Sanctuary is adjacent and surrounded by Gir Wildlife Sanctuary on three sides. Mitiyala Wildlife Sanctuary is situated at a distance of 8 Kilometres north east of Gir Wildlife Sanctuary;

AND WHEREAS, the Gir Sanctuary and National Park and Paniya Sanctuary are the single largest compact tract of forests in Saurashtra region of Gujarat;

AND WHEREAS, Natural Habitats and important Corridors present in the GIR Protected Area constitute very wide range of biodiversity and many endangered, rare and threatened species of flora and fauna;

AND WHEREAS, Nearly half of the area in Gir forests is occupied by Dry Deciduous Teak Forest. Dry deciduous scrub forests include babul, khair, babarkhair, bili, khakhara, timru, gorad, hermo, bordi, ingor etc and Dry savannah forests consist of large grassy open blanks with very sparse and poor scrub type vegetation where Shaniyar, Jinjavo and Moshti are some of the good quality palatable grasses growing in these areas;

AND WHEREAS, in Gir Coastal Zone Area, there are 14 possible riverine corridors and one non river corridor from Park and Sanctuaries to Coastal areas of Saurashtra peninsula that support natural landscape features and help to guide animal movement;

AND WHEREAS, Forest Areas outside Gir Protected Area, declared as reserve forests, protected forests, unclassified forests are important wildlife habitats or wildlife corridors;

AND WHEREAS, Non Forest Lands Adjoining the Gir Protected Area provides important habitat for the lion and associate wildlife;

AND WHEREAS, Paniya Shetrunjay Hill Zone and the Banks of the River Shetrunji, the Reserve forest as well as Protected forest patches act as important corridors for the Asiatic Lion;

AND WHEREAS, the Hilly undulating Forests and Grass Land from Mitiyala Sanctuary to Hippavadli and Shetrunji Hills is used by animals as effective corridors;

AND WHEREAS, The Gir - Girnar Corridor of hilly undulating terrain between Gir and Girnar Pass is used by lions;

AND WHEREAS, it is necessary to conserve and protect the area to the extent and boundaries of which is specified in paragraph 1 of this notification around the Park and Sanctuaries as Eco- sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub - section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of up to 17.9 kilometers from the boundary of the Mitiyala Wildlife Sanctuary, 16.3 Km from the boundary of the the Gir Wildlife Sanctuary and up to 14.98 km from the Paniya Wildlife Sanctuary of Gujarat, as Eco-sensitive Zone (hereinafter referred to as the Eco Sensitive Zone), details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone

(1) The Area of Eco-sensitive Zone is 3328.8139 Sq Km. It covers forest areas, riverine corridors, raised lands corridors and revenue areas around the Gir Wildlife Sanctuary, Gir National Park, Paniya Wildlife Sanctuary and Mitiyala Wildlife Sanctuary Region are located between latitude 20° 41' North to 21° 35' North and longitude 70° 15' East to 71° 35' East; falling in Junagadh, Gir-Somnath and Amreli districts of Gujarat State. It also include 291 villages situated in Junagadh, Visavadar, Mendarada, Maliya(Hatina), Talala, Kodinar, Una, Gir Gadhda, Jafarabad, Khambha, Savarkundala and Dhari taluka of the above three districts. The details of the area are:

Area	Square Kilometre
Riverine corridors	333.0000
Adjoining 258 villages of Gir, Paniya and Mitiyala PAs	2279.6652
33 Villages with raised lands between Gir PA and Girnar PA (Visavadar, Junagadh & Mendarada Taluka)	212.0803
Notified Reserve Forest /Protected Forest /U.C.F. around Gir PA	504.0684

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, As per sub-activities described below.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for the domestic needs of bona fide local residents. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
1.1	Limestone Mining.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.2	Blacktrap quarry.	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.3	Building limestone (quarry).	Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.4	Sand mining including gravel and kankar.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.5	Soil, soft murum, hard murum.	Commercial mining will be prohibited. Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.6	Crushing plant units.	No mining and crushing shall be allowed within the Eco-sensitive Zone and no major changes in landscape shall be allowed that affects the hydrology and ecology of the region.
2.	Setting of saw mills.	No new or expansion of existing saw mills shall be permitted with in the Eco-sensitive Zone
3.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	All polluting industries will be prohibited. No new or expansion of polluting industries in the Eco-sensitive zone shall be permitted. Agro-based small scale industries, will be regulated as per applicable laws.
4	Use of polythene bags.	In select tourist areas such as Sasan, Ambardi, Chikalkuba and Tulsishyam, use of Polythene bags by shopkeepers should be strictly banned. In other areas of the Eco-sensitive Zone, it may be regulated as per the applicable laws.

- (f) Senior Town Planner of the area - Member;
- (g) A representative of the Department of Forest and Environment, Government of Gujarat - Member;
- (h) One expert in the area of ecology and environment to be nominated by the Ministry of Environment, Forest & Climate Change, Government of India - Member;
- (i) Collector of the concerned district - Member;
- (j) District Development Officer of the concerned district - Member;
- (k) Deputy Conservator of Forests, concerned Division - Member;
- (l) Member of State Biodiversity Board-Member;
- (m) Chief Conservator of Forests, Wildlife Circle, Junagadh - Member Secretary.

Terms of Reference

- (2) The tenure of the Monitoring committee is for three years;
 - (3) The Monitoring Committee shall monitor the compliance of the provisions of this notification.
 - (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (6) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden in the state as per pro-forma given at **Annexure VIII**
 - (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/32/2016-ESZ-RE]

Dr. T. CHANDINI, Scientist 'G'

OFFICE OF THE GEOLOGIST,

Geology and Mineral Department,
Plot No.39, Rajnagar Society,
Junagadh bye pass, Veraval,
Dist. Gir Somnath.

No.GJ/ QL/Renew/EC/M. Plan/294 Date: 05/02/2016

To,

**Maruti Stone Crusher,
Rajmoti Enterprise,**
Ta. Kodinar
Gir Somnath.

Subject: In the matter of producing the EC and mining plan in respect of your quarry lease.

Ref. The letter No.CGM/Lease dated 30/01/2016 of the office of the Commissioner, Geology and Mines, Gandhinagar.

This is to inform with jai Bharat on the above subject and the letter under Reference that, the Renewal application had been made by you for the Renewal of your Quarry lease of Black Trap in Survey No.45 paiki of mouje Arithiya, Ta. Kodinar which is pending at present. As informed in the letter under Reference, it has been intimated to make the disposal of the pending quarry lease application. In that regard we have to inform you to submit the following supporting in regard your renewal of quarry lease .

If the application for the EC has been done in your renewal application then, the basis in that regard and if the EC has been approved then, you are asked to produce a copy of the EC in this

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office. Further, it is informed to submit the necessary basis regarding the mining plan in pursuance of the your quarry lease renewal application.

It is hereby informed to produce all the above details and basis within 10 days. If the aforesaid basis shall not be produced within the time limit then, further action shall be taken up as per the rules which please be noted.

Sd/- illegible
Geologist,
For Department of Geology and Mines,
Gir Somnath (Incharge)

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું,
પ્લોટ નં. ૩૯, રાજ નગર સોસા, જુનાગઢ બાયપાસ, વેરાવળ, જી. ગીર સોમનાથ.

નં. જી/ગી/ઈકો/કયુએલ/ ૨૦૮૯

તારીખ. ૩ / ૧૦ / ૧૬

વંચાણ :

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા. ૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી. આઈ. એલ) સુઓમોદો નં. ૨૮૪/૨૦૧૪ ના કામમાં તા. ૨/૭/૧૫ ના ચુકાદા ના મુદ્દો નં. ૬
૩. ચીફ વાઈલ્ડ લાઈફ અને ગ્રામ મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં. વપસ/૩૨/બ/૪૯૯૯/૫૦૩૬/૧૫-૧૬ તા. ૨૪/૯/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૧૪૮૩૦-૩૧ તા. ૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં. વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા. ૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા. ૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૩૯૪૮/૨૦૧૬-૧૭ તા. ૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા. ૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં. અ/ખન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા. ૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા. ૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં. બા/જમન/ટે. ૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા. ૨૦/૮/૧૬

: નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જાણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કોલોનાર તાલુકાના સોમોલોપા ગામના સ. નં. ૨૨૧ માં ૦-૬૦-૭૦ હે. વિસ્તારની કોલોનાર ખનીજ ની કવોટીલીઝ મંજૂર કરવામાં આવેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૪ થી ગીર અભ્યાસક્રમ ની હદ થી ૧૦(દસ) કી.મી ની ત્રીજ્યામાં ઈકો સેન્સીટીવ ઓન આવેલ હોઈ નામદાર ગુજરાત હાઈકોર્ટ,

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અમદાવાદ ના વંચાણ-૨ શીટ પીટીશન(પી.આઈ.એલ) સુઓનોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદાના મુદ્દા નં.૬ માં જણાવ્યા મુજબ ગીર અભ્યારણ્ય વિસ્તારની ૧૦(દસ) કી.મી ની ત્રીજામાં તાત્કાલીક અસરથી માઈનીંગ ને લગતી પ્રવૃત્તિ બંધ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ.

ગ્રીફ લાઈલ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી,વન્ય જીવ,ગુજરાત રાજ્ય,ગાંધીનગર ના વંચાણ-૩ મુજબ અભ્યારણ્ય વિસ્તારથી ૧૦(દસ) કી.મી ઈકો સેન્સીટીવ ઝોનમાં કોર્મશીયલ ખાણ પ્રવૃત્તિ પ્રતીબંધીત પ્રવૃત્તિ હોઈ તાત્કાલીક અસરથી માઈનીંગને લગતી પ્રવૃત્તિ બંધ કરવાની રહે છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૧૧ મુજબ ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં અમુક માઈનીંગ પ્રવૃત્તિ બંધ કરવામાં આવે છે જ્યારે અમુક માઈનીંગ પ્રવૃત્તિ ચાલુ રહેલ છે જેથી ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં આવતી તમામ માઈનીંગ પ્રવૃત્તિ બંધ કરાવવા જણાવેલ.

આપની ક્વોરીલીઝ/માઈનીંગ નો સદરહુ મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્ય ની હદ થી ૧૦ કી.મી ની ત્રીજામાં આવતો હોઈ તો લાઈલ લાઈફ સેન્યુરી બોર્ડ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૭ માં રજૂ કરવા જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગીત કરવાની કાર્યવાહી કરવામાં આવશે તેમજ વર્ચ્યુઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભારતરક્ષાસ્ત્રી
ગીર સોનપાલ

પ્રતિ,

શ્રી ગીરની રક્ષણ સમિતી
૫૦ ગીરગાંધી સોનપાલ
ગીર સોનપાલ, ગીર સોનપાલ
૧૧-૦૩/૨૦૧૨

નકલ સવિનય રવાના :

કમિશનરશ્રી, ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.

OFFICE OF THE GEOLOGIST,

Geology and Mining Department,
Plot No.39, Rajnagar Society,
Junagadh bye pass, Veraval,
Dist. Gir Somnath.

No.GG/GIR/ECO/QL/2089

Date: 3/10/16.

Read:

- (1) The Resolution No.VPS/102008/1827/W dated 1/7/15 of the Forest and Environment Department, Gandhinagar.
- (2) The Point No.6 of the Judgment dated 2/7/15 of the Hon'ble High Court of Gujarat, Ahmedabad in the matter of Writ Petition (P.I.L.) Suo-moto No.284/2014.
- (3) The Circular No.VPS/32/B/4969/5036/15-16 dated 24/9/15 of the Chief Wild Worden and Principal Chief Conservator, Wildly, Gujarat State, Gandhinagar.
- (4) The letter No. B/JMN/T.13/14830-31 dated 2/3/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (5) The Resolution No. VPS/102008/1887/W dated 23/5/16 of the Forest and Environment Department, Gandhinagar.
- (6) The letter No. B/JMN/T.13/3706-07/2016-17 dated 24/6/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (7) The letter No. B/JMN/T.13/3948/2016-17 dated 28/6/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (8) The letter No. A/KHNN/374-77/2016-17 dated 1/7/16 of the Range Forest Officer, Jamwada.
- (9) The letter No. A/KHNN/454-56/2016-17 dated 22/7/2016 of the Range Forest Officer, Jamwada.
- (10) The letter No. B/JMN/T.13/4807-08/2016-17 dated 14/7/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.
- (11) The letter No. B/JMN/T.13/6403-07/2016-17 dated 20/8/16 of the Dy. Forest Conservator, Gir West Department, Junagadh.

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NOTICE

This is to inform with reference to the letters under Reference that, your quarry lease for Black Trap minerals has been granted in the area 0-90-00 Hector in Survey No.45 paiki of village Arithiya, of Ta. Kodinar of Dist. Gir Somnath.

Since, the limit of Gir Sanctury as per the letter of the Deputy Forest Conservator, Gir West Department, Junagadh, referred to under Ref.4 is since Eco Sensitive zone is situated within the periphery of 10 (ten) km,, as mentioned in the Point No.6 of the judgment dated 2/7/15 of the Hon'ble High Court of Gujarat in Writ Petition (PIL) Suo-moto No. 284/2014 referred to under Ref.-6, it had been directed to take necessary action to close the activities related to the mining being done within the periphery of 10 (ten) Km of the Gir Sanctuary area with immediate effect.

As per the letter under Ref.3 of the Chief Wild Warden and, the Principal Chief Forest Conservator, Wildlife, Gujarat State, Gandhinagar, since the commercial mining activities being prohibited activities within the 10 (Ten) km in Eco sensitive zone, the activities related to the mining are require to be closed with immediate effect.

As per the letter under Ref.11 of the Forest and Environment, Gir West Department, Junagadh, in Eco Sensitive Zone area, certain

mining activities are being closed whereas, certain mining activities have been continued. Therefore, it had been informed to close down all the mining activities falling under the Eco Sensitive Zone area.

If, the area of your Quarry lease approved is not falling within the periphery of 10 (ten) km from the limit of Gir Sanctuary, you are informed to submit a "NOC" of the Wildlife Sanctuary Board within 7 days failing which, the proceedings shall be taken for staying your lease and further, the virtual account shall be closed which please clearly be noted.

Sd/- illegible
Geologist,
Gir Somnath.

To,

The Maruti Stone Crusher,
C/o. Gigabhai Govindbhai
Address: At Arithiya,,
Post: Harmadiya,
Ta. Kodinar,

Copy respectfully forwarded to:

The Commissioner, Geology and Mining Department,
, Gandhinagar for information.

Copy to:

- (1) Deputy Forest Conservator, Gir West Department, Junagadh ... for information and to stop the unauthorised exaction/transportation during your visit and after issue of the notice.
- (2) The Range Forest Officer, Jamwada... for information and to stop the unauthorised exaction/ transportation during your visit and after issue of the notice.

ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

પ્લોટ નં. ૩૯, રાજ નગર સોસાયટી, જુનાગઢ બાયપાસ, વેરાવળ, જિ. ગીર-સોમનાથ.

નં. જીજી/ગીર/ઈકો/ ૨૫૬૮

તા. ૯ FEB

પ્રતિ,
માણતી સ્ટોન ક્ષર,
મુ. અરીઠીયા, તા. કોડીનાર,
જિ. ગીર સોમનાથ.

વિષય :- સુચિત ઈકો સેન્સેટીવ ઝોન વિસ્તારમાં ચાલતી ગે.કા. ખનન પ્રવૃત્તિ બાબત
સંદર્ભ : રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળાના પત્ર ક્રમાંક : અ/જમન-બી/૧૯૮
૧૬-૧૭, તા. ૫/૨/૧૭.

ઉપરોક્ત વિષયે તેમજ સંદર્ભદર્શિત રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળાના પત્ર સાદે આવેલ પત્રકમાં ઈકો સેન્સેટીવ ઝોનમાં આવતા ગામોમાં ચાલતી ગેરકાયદેસર ખનન પ્રવૃત્તિમાં આપની કવોરીલ કરવામાં આવેલ છે. તો રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા વારંવાર આપની કવોરીલીઝ તાત્કાલિક અસર જણાવતાં હોઈ, આપની કવોરીલીઝ ચાલુ હોવાના આધારે રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળાને સત્વ જણાવવામાં આવે છે. તેમજ આપની કવોરીલીઝ બંધ કેમ ન કરવી? જેનો લેખિત ખુલાશો દિન - ૧૦ માં અરજી કરશો..

બિડાણ :- સંદર્ભદર્શિત પત્રની નકલ


ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું
ગીર સોમનાથ

નકલ સવિનય રવાના :-

૧) નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચિમ વન વિભાગ, જુનાગઢ તરફ જાણ સારૂ તેમજ રેન્જ ફોરેસ્ટ ઓફીસર આપના મારફતે પત્રવ્યવહાર કરવા તાકીદ કરવી.

નકલ રવાના :-

૨) રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, જામવાળા રેન્જ, જામવાળા તરફ જાણ તથા આપના વિસ્તારમાં ગેરકાય ખોદકામ ધ્યાને આવે તો ખોદકામમાં વપરાતી મશીનરી જપ્ત કરી અત્રે જાણ કરવા સારૂ.

OFFICE OF THE GEOLOGIST,

Geology and Mining Department,
Plot No.39, Rajnagar Society,
Junagadh bye pass, Veraval,
Dist. Gir Somnath.

No.GG/GIR/ECO/4588

Date: 9/2/17.

To,
The Maruti Stone Crusher,
At: Arithya, Ta. Kodinar,
Dist. Gir Somnath.

Subject: In the matter of mining excavation activates being run illegally in the proposed Eco Sensitive Zone.

Ref. The letter No.A/JMN-B/1916-17 dated 5/2/2017 of the Range Forest officer, Jmwada.

On the above subject and letter under reference of the Range Forest Officer, Jamawada Range, Jamwada, in the statement annexed to it regarding the excavation activities being run in the Eco Sensitive Zone, your quarry is included. So, since, the Range officer is repeatedly informing to close the down your quarry with immediate effect, the basic supporting be informed to the Range Forest Officer, Jamdwada about running of your quarry lease. Further, you will furnish the written explanation within 10 days as to why your quarry lease should not closed.

Encl: The copy of the letter under Reference.

Sd/- Illegible
Geologist,
Geology and Mines Department,
Gir Somnath.

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Copy respectfully forwarded to:

- 1) The Dy. Forest Conservator, Gir West Forest Department, Junagadh For information and to Range Forest Officer be asked to make the correspondence through you.

Copy forwarded to

- 2) Range Forest Officer, Jamwada, Range Jamwada for information and, if the illegal excavation comes in to your notice in your area then the machinery being used in excavation be seized and to intimate this office.

Annexure-Q

(150)

193

શ્રી માર્તી સ્ટોન ક્ષક
C/o. રાજુભાઈ હમીરભાઈ સોલંકી
મું. અરીઠીયા, તા.કોડીનાર
જી. ગીર સોમનાથ
તા.૧૩/૧૦/૨૦૧૬

પ્રતિશ્રી,
ભુસ્તરશાસ્ત્રી સાહેબ,
ખાણ ખનિજ કચેરી,
ગીર સોમનાથ

વિષય :- વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના.વાંધા પ્રમાણ પત્ર મેળવવા બાબત.....

અનુસંધાન :- ભુસ્તરશાસ્ત્રીશ્રી, ખાણખનિજ કચેરી ગીર સોમનાથ જિલ્લાના પત્ર ક્રમાંક નંબર
જીજે/ગીર/ઈકો/કયુએલ/૨૦૮૯, તા.૦૩/૧૦/૨૦૧૬

મહેરબાન સાહેબશ્રી,

સવિનય સાથ જણાવવાનું કે આપની કચેરી દ્વારા અમોને વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડનું ના.વાંધા પ્રમાણ પત્ર મેળવવા બાબત સુચના આપવામાં આવી હતી જેના અનુસંધાને અમોએ નાયબ વન સંરક્ષક શ્રી જુનાગઢને ઓપ્લાય કરેલું છે જેનું ના.વાંધા પ્રમાણ પત્ર અમોને મળવા તુરંતજ આપશ્રી ને રજૂ કરી આપશું.

આ સાથે વન સંરક્ષક શ્રી જુનાગઢને કરેલ અરજીની નકલ સામેલ છે. જે આપ સાહેબ ને વિદીત થાય.

આપનો વિશ્વાસુ.

શ્રી માર્તી સ્ટોન ક્ષક

.....

૧૩ ૧૦ ૧૬

ભુસ્તરશાસ્ત્રીશ્રી ની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતું,
પ્લોટ નં.૩૯, રાજ નગર સોસા., જુનાગઢ બાયપાસ, વેરાવળ, જી.ગીર સોમનાથ.

નં.જીજી/ગીર/ઈકો/કયુએલ/ ૨૦૮૯
વંચાણ :

તારીખ. ૩ /૧૦/૧૬

૧. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૨૭/૩બલ્યુ તા.૧/૭/૧૫
૨. નામદાર ગુજરાત હાઈકોર્ટ, અમદાવાદ ના રીટ પીટીશન (પી.આઈ.એલ) સુઓમોટો નં.૨૮૪/૨૦૧૪ ના કામમાં તા.૨/૭/૧૫ ના ચુકાદા ના મુદ્દા નં.૬
૩. ચીફ વાઈલ્ડ લાઈવ્સ અને અંગ્ર મુખ્ય સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગર ના પરીપત્ર નં.વપસ/૩૨/બ/૪૯૬૯/૫૦૩૬/૧૫-૧૬ તા.૨૪/૮/૧૫
૪. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૧૪૮૩૦-૩૧ તા.૨/૩/૧૬
૫. વન અને પર્યાવરણ વિભાગ, ગાંધીનગર ના ઠરાવ નં.વપસ/૧૦૨૦૦૮/૧૮૮૭/૩બલ્યુ તા.૨૩/૫/૧૬
૬. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૭૦૬-૦૮/૨૦૧૬-૧૭ તા.૨૪/૬/૧૬
૭. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૩૯૪૮/૨૦૧૬-૧૭ તા.૨૮/૬/૧૬
૮. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૩૭૪-૭૭/૨૦૧૬-૧૭ તા.૧/૭/૧૬
૯. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા ના પત્ર નં.અ/ખનન/૪૫૪-૫૬/૨૦૧૬-૧૭ તા.૨૨/૭/૧૬
૧૦. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૪૮૦૭-૦૮/૨૦૧૬-૧૭ તા.૧૪/૭/૧૬
૧૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ પત્ર નં.બ/જમન/ટે.૧૩/૬૪૦૩-૦૭/૨૦૧૬-૧૭ તા.૨૦/૮/૧૬

: નોટીસ :

ઉપરોક્ત વંચાણ દર્શાવેલ પત્રો અન્વયે જાણાવવાનું કે આપની ગીર સોમનાથ જીલ્લાના કુલેવાડ તાલુકાના સોમનાથ ગામના સ.નં. ૩૩૩ માં ૦-૯૦-૦૦ હે. વિસ્તારની ૩૩૩ ખનીજ ની કવોરીલીઝ મંજૂર કરવામાં આવેલ છે.

નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ ના વંચાણ-૪ થી ગીર અભ્યારણ્ય ની હદ થી ૧૦(દસ) કી.મી ની ત્રીજયામાં ઈકો સેન્સીટીવ ઝોન આવેલ હોઈ નામદાર ગુજરાત હાઈકોર્ટ,

અમદાવાદ ના વંચાણ-૨ રીટ પીટીશન(પી.આઈ.એલ) સુઓનોટો નં.૨૮૪/૨૦૧૪ ના કાગમાં તા.૨/૭/૧૫ ના ચુકાદાના મુદ્દા નં.૬ માં જણાવ્યા મુજબ ગીર અભ્યારણ્ય વિસ્તારની ૧૦(દસ) કી.મી ની ત્રીજ્યામાં તાત્કાલીક અસરથી માઈનીંગ ને લગતી પ્રવૃત્તિ બંધ કરવા જરૂરી કાર્યવાહી કરવા જણાવેલ.

શ્રીક વાઈલ્ડ વોર્ડન અને અગ્ર મુખ્ય સંરક્ષકશ્રી,વન્ય જીવ,ગુજરાત રાજ્ય,ગાંધીનગર ના વંચાણ-૩ મુજબ અભ્યારણ્ય વિસ્તારથી ૧૦(દસ) કી.મી ઈકો સેન્સીટીવ ઝોનમાં કોર્મશીયલ ખાણ પ્રવૃત્તિ પ્રતીબંધીત પ્રવૃત્તિ હોઈ તાત્કાલીક અસરથી માઈનીંગને લગતી પ્રવૃત્તિ બંધ કરવાની રહે છે.

નાયબ વન સંરક્ષકશ્રી,ગીર પશ્ચીમ વિભાગ,જુનાગઢ ના વંચાણ-૧૧ મુજબ ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં અમુક માઈનીંગ પ્રવૃત્તિ બંધ કરવામાં આવે છે જ્યારે અમુક માઈનીંગ પ્રવૃત્તિ ચાલુ રહેલ છે જેથી ઈકો સેન્સીટીવ ઝોન વિસ્તારમાં આવતી તમામ માઈનીંગ પ્રવૃત્તિ બંધ કરાવવા જણાવેલ.

આપની ક્વોરીલીઝ/માઈનીંગની નો સદરહુ મંજૂર થયેલ વિસ્તાર ગીર અભ્યારણ્ય ની હદ થી ૧૦ કી.મી ની ત્રીજ્યામાં આવતો હોઈ તો વાઈલ્ડ લાઈફ સેન્ચ્યુરી બોર્ડ નુ "ના-વાંધા પ્રમાણપત્ર" દિન-૭ માં રજૂ કરવા જણાવવામાં આવે છે. અન્યથા આપની લીઝ સ્થગીત કરવાની કાર્યવાહી કરવામાં આવશે તેમજ વચ્ચુંઅલ એકાઉન્ટ બંધ કરવામાં આવશે. જેની સ્પષ્ટ નોંધ લેશો.

ભુસ્તરશાસ્ત્રી
ગીર સોનનાથ

પ્રતિ,

શ્રી આર.વી. રસોઈયા સર
૫૦ સી/સાજાઈ સોનનાથ
ગીર સોનનાથ, ગીર સોનનાથ
૧૧-૩૭/૧૧૨

નકલ સવિનય રવાના :

કમિશનરશ્રી, ભુસ્તર વિજ્ઞાન અને ખનોજ ખાતુ, ગાંધીનગર તરફ જાણ અર્થે.

નકલ રવાના :

૧. નાયબ વન સંરક્ષકશ્રી, ગીર પશ્ચીમ વિભાગ, જુનાગઢ તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.
૨. રેન્જ ફોરેસ્ટ ઓફીસર, જામવાળા તરફ જાણ તેમજ નોટીસ ઈસ્યુ થયા બાદ આપની ફેરફારી દરમ્યાન અન અધિકૃત ખોદકામ/વહન અટકાવવા સારું.

મારૂતી સ્ટોન ક્લશર

C/o. રાજુભાઈ હમીરભાઈ સોલંકી

મુ.અરીઠીયા, તા.કોડીનાર

જી.ગીર સોમનાથ

તા. /૦૩/૨૦૧૬

પ્રતિશ્રી

ભુસ્તરશાસ્ત્રી સાહેબ

કલેક્ટર કચેરી, ખનિજ શાખા

વેરાવળ, ગીર સોમનાથ

વિષય :- રીન્યુઅલ કલોરીલીઝ અંગે ઈ.સી તથા માઈનીંગ પ્લાન રજૂ કરવા
બાબત.....

સંદર્ભ :- અરજના કચેરીનાં પત્ર નંબર.

જીજે/ક્યુએલ/રીન્યુ/ઈ.સી/મા.પ્લાન/૨૯૪ તા.૦૫/૦૨/૨૦૧૬

જય ભારત સાથે જણાવવાનું કે આપના તારીખ.૦૫/૦૨/૨૦૧૬ પત્રથી ઉપરોક્ત નામની કોર્ડ તાલુકાનાં મોજે. અરીઠીયા ગામમાં બ્લેક ટ્રેપ ખનિજ ની ક્વારી લીઝ અમે ધારણ કરી એ છીએ જે આપના મળેલ મુયના મુજબ અમે એ ઈ.સી અરજી ની નકલ તથા માયનીંગ પ્લાન અરજી ની નકલ આપની કચેરી રજૂ કરી એ છીએ જે આપ સાહેબ ની જાણ સારૂ.

લી.

આપનો વિશ્વાસું

રાજુભાઈ હમીરભાઈ સોલંકી

(રાજુભાઈ હમીરભાઈ સોલંકી)

બિડાણ :-

- (૧) કલેક્ટર કચેરી, ખનિજ શાખા નો પરીપત્ર
- (૨) માયનીંગ પ્લાન અરજી ની નકલ
- (૩) ઈ.સી અરજી ની નકલ

૯૪૫
૧૧૩૧૬
સ્થાનની જાણ
બુસ્તરશાસ્ત્રી સાહેબ અને ખનિજ ખાતું
પત્ર નં. ૯૪૫, ૦૫/૦૨/૨૦૧૬ તા.કોડીનાર.
વેરાવળ ખનિજ શાખા, વેરાવળ
વિ. શ્રી સાહેબ

To,
The Additional Director,
Commissioner ate of Geology and Mining.
Gandhinagar

date: 26/02/2016

198

Subject: Mining Plan of Black Trap (stone) area, near survey No. 45 Paiki, Village:

Arithiya , Tal.Kodinar ,Dist.Gir Somnath ,State Gujarat, Over an area of 0.90.00

Hect. of M/s.Maruti Stone Crusher,

Respected Sir,

I am submitting with above Mining Plan for your kind approval in two copies. A fees in the of a D.D. of Rs.1000/- is attached. A detail is as under

Bank	India Bank
Branch	Kalwa chowk Junagadh
Demand Draft	887693
Date:	10/02/2016

Thanking You

(Signature)

Yours Faithfully

Original Copy to:

Commissioner ate of geology and mining Department-gandhinagar

1000

केवल तीन महीने के लिए वैध Valid for three months only

1 0 0 2 2 0 1 6
D D M M Y Y Y Y

इंडियन बैंक
Indian Bank

LUNAGADH (CORP)

ISSUING BRANCH

भुगतान करने पर
ON DEMAND PAY

COMMISSIONERATE OF GEOLOGY AND MINING *****

या इनके आदेश पर OR ORDER

ONE THOUSAND ONLY *****
रुपये RUPEES

प्राप्त मूल्य के लिये अदा करें FOR VALUE RECEIVED

₹ *****1000.00

इंडियन बैंक की सभी शाखाओं में सममूल्य पर देय।
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SHREY NIOMI SECURE PRINT

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MINING PLAN WITH PROGRESSIVE MINE CLOSURE PLAN

(Gujarat Minor Mineral Concession (Amendment) Rule 2015)

FOR

Black Trap Mine

Lease Area 0.90.00 Hect.

Survey No. 45 Paikl

(Land is Govt. Land)

(Applied for fresh Grant)

Village:-Arithiya, Taluka:- Kodinar

District-Gir Somnath

State: Gujarat

APPLICANT

M/s.Maruti Stone Crusher,

At-Arithiya ta-Kodinar

Dist-,Gir Somnath

Prepared by

Er. SANJAY MANWANI

RQP/AJM/310/2008/A Valid up to 15.02.2018

ADDRESS OF RQP

188 SHANKAR NAGAR,

OPPOSITE PANCHDEO MANDIR,

CHOPASANI,

JODHPUR,RAJASTHAN

Maruti Stone Crusher,
C/o Rajubhai Hamirbhai Solanki,
At: Village Arithiya,
Ta. Kodinar, Dist. Gir Somnath,
Date __/03/2016

To,
The Geologist,
Office of the Collector,
Mineral Branch,
Veraval,
Gir-Somnath.

Subject: To produce the EC and the Mining plan in regard the
Renewal Quarry lease.

Ref: Your office letter no. GJ/QL/Renew/EC/M. Plan/294 dated
05/02/2016.

This is to inform with jay Bharat with reference to your letter
dated 05/02/2016 that, we are holding the Quarry lease of Black
Trap mineral at village Arithiya of Ta. Kodinar and, as per your
instructions received, we are producing the copy of EC and the
Mining Plan which is for your information.

Yours faithfully,
Sd/- Rajubhai Hamirbhai Solanki
(Rajubhai Hamirbhai Solanki)

Encl:

- (1) Circular of the office of the Collector, Mineral Branch.
- (2) The copy of the Application of Mining Plan.
- (3) Copy of EC application.

Sd/- illegible
Dispatch Clerk,
Geology and Mines Deptment,
Plot No. 39, Rajnagar Soc.
Junagadh Bypass, Veraval, Dist. Gir Somnath.
1/3/16

OFFICE OF THE GEOLOGIST,

Geology and Mineral Department,
Plot No.39, Rajnagar Society,
Junagadh bye pass, Veraval,
Dist. Gir Somnath.

No.GJ/ QL/Renew/EC/M. Plan/294 Date: 05/02/2016

To,

**Maruti Stone Crusher,
Rajmoti Enterprise,**
Ta. Kodinar
Gir Somnath.

Subject: In the matter of producing the EC and mining plan in respect of your quarry lease.

Ref. The letter No.CGM/Lease dated 30/01/2016 of the office of the Commissioner, Geology and Mines, Gandhinagar.

This is to inform with jai Bharat on the above subject and the letter under Reference that, the Renewal application had been made by you for the Renewal of your Quarry lease of Black Trap in Survey No.45 paiki of mouje Arithiya, Ta. Kodinar which is pending at present. As informed in the letter under Reference, it has been intimated to make the disposal of the pending quarry lease application. In that regard we have to inform you to submit the following supporting in regard your renewal of quarry lease .

If the application for the EC has been done in your renewal application then, the basis in that regard and if the EC has been approved then, you are asked to produce a copy of the EC in this

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office. Further, it is informed to submit the necessary basis regarding the mining plan in pursuance of the your quarry lease renewal application.

It is hereby informed to produce all the above details and basis within 10 days. If the aforesaid basis shall not be produced within the time limit then, further action shall be taken up as per the rules which please be noted.

Sd/- illegible
Geologist,
For Department of Geology and Mines,
Gir Somnath (Incharge)

Maruti Stone Crusher,
Rajubhai Hamirbhai Solanki,
At: Village Arithiya,
Ta. Kodinar, Dist. Gir Somnath,
Date 13/10/2016

To,
The Geologist,
Office of the Geology and Mines,
Gir-Somnath.

Subject: In the matter of obtaining the No objection certificate of
Wildlife Sanctuary.

Ref; The letter No.GJ/GIR/Eco/QL/2089 dated 03/10/2016 of
the Geologist, Mines, Mineral Office, Gir Somnath
District.

Respected Sir,

This is to inform humbly that, the instruction was given by
your office to us to obtain the No objection certificate of the Wildlife
Sanctuary Board. In connection with the same, we have applied to
the Dy. Forest Conservator, Junagadh, and on receipt of their NOC
we shall produce the same immediately.

A copy of the Application made to the Forest Conservator is
annexed which please note.

Yours faithfully,

Sd/- Rajubhai Hamrbhai Solanki

Sd/- illegible
Dispatch Clerk,
Geology and Mines Dept.
Veraval, Dist. Gir Somnath.
14/10/2016



મારૂતી સ્ટોન ક્ષર
મું.અરીઠીયા, તા.કોડી-
જી.ગીર સોમનાથ
તા.૧૮/૦૨/૨૦૧૭

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પ્રતિશ્રી
ભુસ્તર શાસ્ત્રી સાહેબ
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું
ગીર સોમનાથ

વિષય :- આપની તારીખ.૦૮/૦૨/૨૦૧૭ ની નોટીસ બાબત....

સવિનય ઉપરોક્ત જણાવવાનું કે આપના તરફથી તા.૦૮/૦૨/૨૦૧૭ નાં રોજ ૧ નં.જીજે/ગીર/ઈકો/૪૫૮૮/સી અમોને જણાવવામાં આવેલ છે. કે રેન્જ ફોરેસ્ટ ઓફિસર જામવાળા મારા અમારી ક્વારીલીઝ બંધ કરવા બાબત જણાવતા હોવા અંગે આપે ખુલાસો કરવા જણાવેલ છે આ જણાવેલ કે ઈકો સેન્સેટીવ ઝોનમાં ૫ કિ.મી બહાર વન વિભાગનું એન.ઓ.સી લઈ ખાણ ખનિજ પ્રવૃત્તિ ક શકાય છે એ સંબંધે અમારી રેન્જ ફોરેસ્ટ ઓફિસર એ મારૂતી સ્ટોન ક્ષર અરીઠીયાની સર્વે નં.૪૫ પૈકી ખાણ ચાલુ હોવાનું જણાવેલ છે સદરહું ખાણ તા.૧૮/૦૭/૨૦૧૦ થી નાયબ વન સંરક્ષક વન પ્રાણી વિભા સાસણ તરફથી આ જગ્યાનું અંતર ગીર અભ્યારણથી ૫૪૭૫ મીટર દુર હોવાનું જી.પી.એસ. સર્ટી ર કરેલ છે અને તેને લઈને અમારી સદરહું ખાણ ચાલુ રાખવામાં આવેલ છે આ અંગે રોયલ્ટી પાસ મેળવેલ અને રોયલ્ટી પણ નિયમીત ભરીએ છીએ. અમારા સિવાય પણ આ વિસ્તારમાં અનેક ખનન પ્રવૃત્તિ ૫ કિ. બહાર ચાલુ છે તેનું લીસ્ટ આ સાથે સામેલ છે આ અંગે સેવા સેતુ મીટીંગ કોડીનારમાં મળેલ તેમાં પણ ૨ પ્રશ્ન આવેલ ૫ કિ.મી અંદરની આ ખનન પ્રવૃત્તિ બંધ કરવામાં આવે તો ઘણા પ્રશ્નો ઉભા થાય તેમ છે અ હજારો લોકો બેરોજગાર થાય તેમ છે જેથી આ બાબત સહાનુભુતિપુર્વક વિચાર કરી સુચિત ઈકો સેન્સેટી ઝોન ફાઈનલ ન થાય ત્યા સુધી આ સ્ટોન ક્ષર બંધ કરવામાં ન આવે તેવી અમારી નમ્ર વિનંતી છે ઈ સેન્સેટીવ ઝોનની દરખાસ્તમાં અમને મળેલ જાણમાં ૫ કિ.મી બહારમાં બંધ ન કરવું તેનું સુચન છે તો ૨ બાબત પુર્ણ વિચારણા કરવા વિનંતી છે.

બિડાણ :-

- (૧) ભુસ્તર શાસ્ત્રી ગીર સોમનાથ પત્રની નકલ
- (૨) રેન્જ ફોરેસ્ટ ઓફિસર જામવાળાને રજૂ કરેલ અરજીની નકલ.

સ્વાલગી કલાઈ
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું
વેસ્ટવન જી.ગીર સોમનાથ

સુમિત્ર કાપડીયા
મારૂતી સ્ટોન ક્ષર
પ્રોપ્રાઈટર

11.8 FEB 2017

Maruti Stone Crusher,
At: Village Arithiya,
Ta. Kodinar, Dist. Gir Somnath,
Date 18/02/2017.

To,
The Geologist,
Geology and Mines Department,
Gir-Somnath.

Subject: In the matter of your notice dated
09/02/2017.

It is respectfully to inform that, it has been informed from your side vide letter No.GJ/Gir/Eco/4588/C dated 09/02/2017 that, you have informed to furnish explanation in regard that Range Forest Officer, Jamwada is informing to close your quarry lease. This is to inform in this regard that, the mining-mineral activities can be done outside the 5 km in Eco Sensitive Zone after taking NOC of the Forest Department. In that reference, Range Forest Office has informed that, our Maruti Stone Crusher mine of Survey No.45 paiki of Arithiya is continued. The G.P.S. Certificate dated 19/07/2010 from the Deputy Forest Conservator, Wildlife Department, Sasan stating that the distance of this place from the Gir Sanctuary is at distance of 5475 meters is produced and, due to the same our aforesaid mine has been continued. The Royalty Pass were obtained in this regard and we are also paying the royalty regularly. In addition to us, numerous excavation activities are continued in this area after 5 km, the list of

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which is annexed herewith. In this regard the SEVA Setu meeting was held in Kodinar in which also this question had arose. If this excavation activity is closed within the 5 km then it is likely to occur many issues and thousands of people are likely to become unemployed. Therefore, after considering this matter sympathetically, it is humble request that, until the proposed Eco sensitive zone is not finalized, our this Stone crusher be not closed. As per our information, in the proposal for the Eco Sensitive proposal, there is suggestion that, no closure be made outside 5 km. It is requested to make reconsideration in this regard.

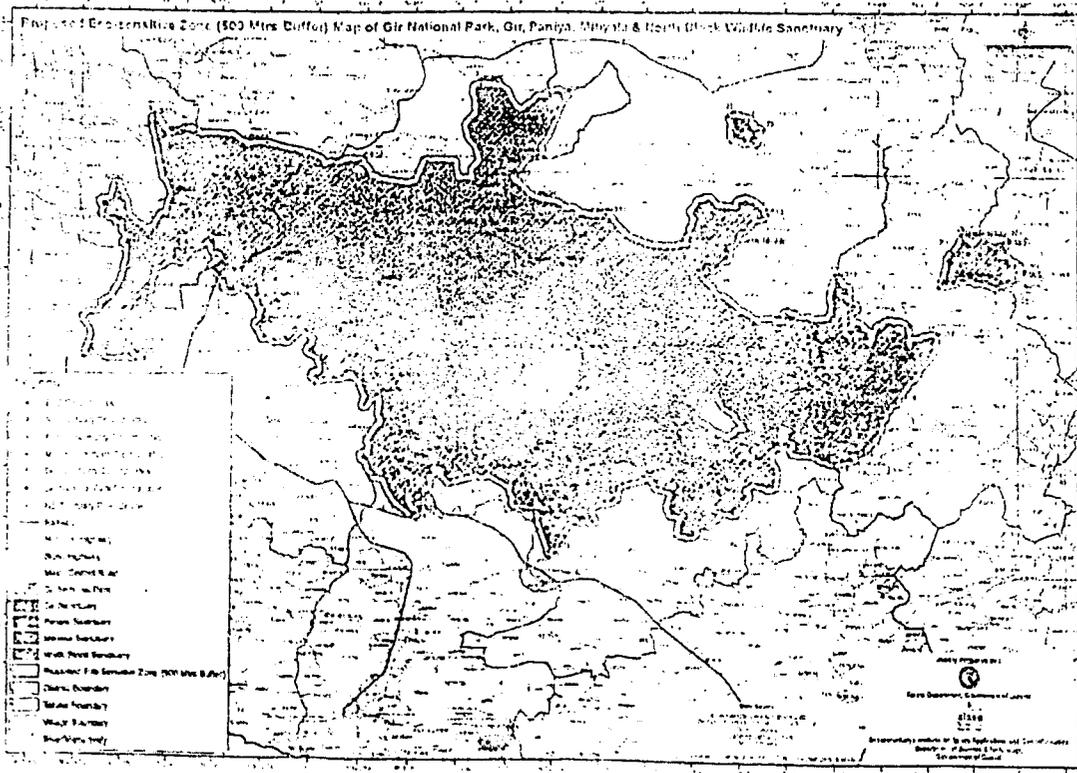
Encl:

- (1) A copy of letter of the Geologist.
- (2) A copy of application filed before the Range Forest Officer. Jamwada.

Sd/-
Rajubhai Hamirbhai Solanki,
Maruti Stone Crusher.
Proprietor.

Sd/- illegible
Dispatch Clerk,
Geology and Mines Dept.
Veraval, Dist. Gir Somnath.
18/2/2017.

**PROPOSAL
FOR
DECLARATION OF ECO-SENSITIVE
ZONE AROUND
GIR NATIONAL PARK & SANCTUARY
AND PANIYA & MITIYALA
WILDLIFE SANCTUARIES**



Gujarat Forest Department

PROPOSAL FOR DECLARATION OF ECO-SENSITIVE ZONE
AROUND GIR, PANIYA AND MITIYALA WILDLIFE
SANCTUARIES

1. BACKGROUND

1.1 IBWL Decision:

1.1.1 During the XXI meeting of the Indian Board for Wildlife held on 21st January 2002, a 'Wildlife Conservation Strategy-2002' was adopted wherein point no. 9 envisaged that "lands falling within 10 Kms of the boundaries of National Parks and Sanctuaries should be notified as eco-fragile zones under section 3 (v) of the Environment (Protection) Act and Rule 5 Sub rule (viii) & (x) of the Environment (Protection) Rules."

1.1.2 The Additional Director General of Forests (WL), vide his letter dated 6th February 2002, had requested all the Chief Wildlife Wardens for listing out such areas within 10 Kms of the boundaries of National Park and Sanctuaries and furnish detailed proposal for their notification as eco-sensitive area under the Environment (Protection) Act, 1986.

1.1.3 In response, some of the State Governments had raised concern over applicability of the 10 Kms range from the Protected Area boundary and informed that most of the human habitation and other areas including important cities in these States would come under the purview of eco-sensitive zone and will adversely affect the development.

1.2 National Wildlife Action Plan (2002-2016)

1.2.1 The National Wildlife Action Plan (NWAP) 2002-2016 indicates that "*Areas outside the protected area network are often vital ecological corridor links and must be protected to prevent isolation of fragments of biodiversity which will not survive in the long run. Land and water use policies will need to accept the imperative of strictly protecting ecologically fragile habitats and regulating use elsewhere.*"

Further, the Central Government can restrict areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards [Section 3(2) (v)]

2.3 Section 5(1) of the Environment (protection) Rules, 1986 (EPR), states that the central government "can prohibit or restrict the location of industries and carrying on certain operations or processes on the basis of considerations like the biological diversity of an area (clause v) maximum allowable limits of concentration of pollutants for an area (clause ii) environmentally compatible land use (clause vi) proximity to protected areas (clause viii)".

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3. PURPOSE FOR DECLARING ECO-SENSITIVE ZONES

The purpose of declaring Eco-sensitive Zones around National Parks and Sanctuaries is to create some kind of "Shock Absorber" for the Protected Areas. They would also act as a transition zone from areas of high protection to areas involving lesser protection. As has been decided by the National Board for Wildlife, the activities in the Eco-sensitive zones would be of a regulatory nature rather than prohibitive nature, unless and otherwise so required.

4. EXTENT OF ECO-SENSITIVE ZONES

4.1 Many of the existing Protected Areas have already undergone tremendous development in close vicinity to their boundaries. Some of the Protected Areas are actually lying in the urban setup (Eg. Gir National Park, Triloknagar, Sanjay Gandhi National Park, Maharashtra, etc). Therefore, defining the extent of eco-sensitive zones around Protected Areas will have to be kept flexible and Protected Area specific. The width of the Eco-sensitive Zone and type of regulations will differ from Protected Area to Protected Area. However, as a general principle the width of the Eco-sensitive Zone could go up to 10 Kms around a Protected Area as provided in the Wildlife Conservation Strategy-2002.

4.2 In case where sensitive corridors, connectivity and ecologically important patches, crucial for landscape linkage, are even beyond 10 kms width, these should be included in the Eco-sensitive Zone.

4.3 Further, even in context of a particular Protected Area, the distribution of an area of Eco-sensitive Zone and the extent of regulation may not be uniform all around and it could be of variable width and extent.

5. NEED FOR GUIDELINES

5.1 As has been indicated vide para 1.4 above, Hon'ble Supreme Court has vide their order dated 4th December 2006 directed all the State/Union Territory Governments to forward proposals for declaration of eco-sensitive zones around its Protected Areas.

5.2 In this context, it is pertinent to note here that Hon'ble Supreme Court vide their judgment dated 3rd December 2010 in the case relating to the construction of park at NOIDA near Okhla Bird Sanctuary filed by Shri Anand Arya & Anr vs. Union of India (L.A. Nos 2609-2610 of 2009) in Writ Petition (Civil) No.202/1995, had noted that the State Government of Uttar Pradesh had not declared Eco-sensitive zones around its Protected Areas as the Government of India had not issued any guidelines in this regard.

5.3 The Ministry of Environment & Forests had set up a committee under the Chairmanship of Shri Pronab Sen for identifying parameters for designating Ecologically Sensitive Areas in India. The said Committee had identified parameters for declaration of specific units of land/water etc as Ecologically Sensitive Zones based on parameters like richness of flora & fauna; slope; rarity & endemism of species in the area; origins of rivers etc. However, these parameters do not apply to the Eco-sensitive zones in the instant context, i.e around Protected Areas. In the instant case, the Eco-sensitive zones are meant to act as a "Shock absorbers" / "Transition zone" to the Protected Areas by regulating and managing the activities around such Protected Areas.

In light of the above-narrated provisions and statutory requirements, proposal for declaring eco-sensitive area around Gir, Paniya, Miliyala Wildlife Sanctuaries and Gir National Park as core area is prepared and submitted as under:

The requirement of such a zone to act as a shock absorber:

The Gir Protected Area (PA) System comprises of the following PAs:

1. The Gir National Park 258.71 Km².
2. The Gir Sanctuary 1153.42 Km².
3. The Paniya Sanctuary 39.64 Km².
4. The Mitiyala Sanctuary 18.22 Km².

Besides, above stated PAs, 397.97 Km². Forest Land of different legal types are adjoining to the Gir PA System and under the management of the Wildlife Circle, Junagadh for the purpose of the Wildlife Conservation. These area are the home for the Asiatic Lions (*Panthera leo persica*) that lives in Meta Population. Of the above stated areas, the Gir Sanctuary and National Park and Paniya Sanctuary are the single largest compact tract of forests in Saurashtra region of Gujarat State in India, which covers a total area of over 1469.99 Km² (Gir National Park and sanctuary -1412.13 Sq.km + Paniya Wildlife Sanctuary-39.64 Sq.km.+ Mitiyala Wildlife Sanctuary-18.22). It is the Core Area supporting the Core Asiatic Lion Population with Girnar Sanctuary, Mitiyala Sanctuary, Forests and Grass Lands acting as Satellite Areas supporting Satellite Lion Populations of the Lion Meta Population. The Asiatic Lion Population as per the May-2015 estimation, coordinated by the Gujarat Forest Department, is as under:

Sr.No	Areas	Cubs	Sub-adult			Adult		Total
			Male	Female	Unidentified	Male	Female	
1	Gir National Park & Sanctuary & adjoining areas	84	18	14	0	69	119	304
2	Girnar Sanctuary	11	01	02	0	05	14	33
3	Mitiyala Sanctuary	0	0	0	0	05	03	08
4	Paniya Sanctuary	0	01	01	0	02	07	11
5	South Western Coast (Sutrapada- Kodinar - Una -Verval)	14	01	01	0	04	12	32
6	South Eastern Coast (Rajula -Jafrabad- Nageshree	03	02	02	02	02	07	18
7	Savarkundla, Litiya and its adjoining areas of Amreli	24	07	07	07	11	24	80
8	Bhavanagar District	04	02	01	04	11	15	37
	Total	140	32	28	13	109	201	523

These populations which are present outside the Gir PA can be termed as a sink population formed by absorbing dispersing Lion population from the Core Population. The exchange of gene among these populations and with source population of Gir PA is essential for long term conservation of this species from genetic point of view, as lion population of Gir has already passed through a bottleneck and the present population is built from very few individuals left during the late nineteenth century. The absence of gene exchange among these populations may cause further inbreeding depressions and extinction vortex.

The movement of the animals between the PA and other areas usually takes place through specific routes technically known as corridors. These corridors may be man made forests, cultivated areas, scrub forests on hills and undulating landscape or vegetated banks of existing rivers and *nallahs*. With the increase in human activity in Gir and the onset of industrialization the landscape of the area may change. Mining outside Gir especially between Gir and the coast has been increasing at steady pace. Hence, it is essential in this particular case to safe guard the existing and probable river corridors for long-term conservation of Asiatic lions.

With a view to safe guard the protected areas, the Indian Board for Wildlife decided to declare Eco- Sensitive areas and directed the concerned states for the same. The meeting of the state authorities of Gujarat held on 28 June, 2002 (WLP/102002-576-G1, Gandhinagar 29/7/2002) to discuss the issue, with specific reference to Gir PA, decided that the areas of satellite population of the lions and corridors connecting those areas with Gir PA may be declared as Eco-sensitive areas. The proposal in this regard had been submitted but meeting held on 28/11/2016 under the chairmanship of the Hon. Minister of Tribal Development and Forest and the information received vide letter No: WLP/32/B/6692-95/2016-17 Dt. 07/12/2016 of PCCF, Wildlife, Gujarat State, Gandhinagar. As per the information the Eco Sensitive Zone for Gir, Paniya, Mitiyala Wildlife Sancturries and Gir National Park decided to minimum 100 Meters and maximum 500 Meters from the boundry of the Protected Areas with exclusion of gantal area and no reverine corridor is mentioned. According to this decision, the revised proposal is submitted below:

7. THE BROAD BASED THEMATIC ACTIVITIES TO BE INCLUDED IN THE MASTER PLAN FOR THE REGION:

The following activities are being carried out:

- Protection of wildlife, natural habitat and corridors.
- Enforcement of anti-poaching measures and strategies in the entire eco-sensitive zone.
- Wildlife habitat improvement and management activities.
- Wildlife health and population management - vaccination of domestic cattle.
- Ecological monitoring and research.
- Socio-economic strategy - implementation of village level eco-development activities for reduction of dependency of local people on protected areas.
- Undertaking of large-scale environmental education and awareness campaigns through workshops and nature education camps.

8. DETAILS OF LAND USE PATTERN OF THE REGION WITHIN THE PROPOSED ECO-SENSITIVE ZONE:

- Main land use is agriculture/horticulture with irrigation facilities. Main cropping pattern includes groundnut in monsoon, cotton and wheat in winter and groundnut and fodder crops in summer. Sugarcane as annual crop is also very common. However, horticulture is fast replacing agriculture, due to the good market price and export potential of Kesar mangoes. Irrigation facility is inadequate in northern and eastern parts of proposed eco-sensitive zone.
- Stall-feeding is practiced on limited scale for domestic animals only, whereas most of the cattle depend on gaucher, wasteland and reserve and protected forests for grazing. There is a constant pressure on the proposed eco-sensitive zone from these cattle for grazing.
- Industrial development has taken place during past along the coastal belt near Gir and many industrialists have plans to set up industries. The Andhra Government



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- Hotel and hospitality industry
- Mango processing units
- Milk processing units
- Diamond sharpening and polishing units etc.

The different category of mines operating in the proposed Eco-sensitive zone are as follows:

- Blacktrap Quarry units
- Building Limestone (quarry)
- Sand Mining including gravel and kankar units
- Soil, Soft Murrum, Hard Murrum supply units
- Crushing plant units

10. NATURAL HABITATS AND IMPORTANT CORRIDORS PRESENT IN THE PROTECTED AREA AND THE PROPOSED ECO-SENSITIVE ZONE:

According to Champion and Seth's revised classification of Forest Types, 1966, Gir PA fall under the type SA/Cla, i.e., very dry teak forests. Teak occurs mixed with dry deciduous species. The degradation stages of these sub-types are also met within this tract as under:

- (i) **Dry Deciduous Teak Forest:** Nearly half of the area in Gir forests is occupied by this type. Teak forms about 10 to 30 percent of the total growing stock in these areas with 45 to 70 teak trees per ha. Teak bearing areas are mainly confined in the western part of Gir forests. Since, the crop in the past has been worked under 'coppice with reserves' system, the existing growth is of coppice origin, except a few plantations carried out in the past. These plantations were also undertaken as per the prescriptions of Acharyas Plan only after 1957-58. Having been carried out in a scattered manner, the results are not too encouraging. Natural

5. Non Forest Lands Adjoining the Gir PAs

Village areas and its wastelands are extensively used by wild animals. Also the area allotted to the Tulsishyam temple trust and having forests and wildlife eco-system similar to Gir and which provides important habitat for the lion and associate wildlife, is also an important wildlife habitat. These areas are proposed as Eco-sensitive areas. Besides Tulsishyam, Bhaniya revenue village is completely surrounded by Gir PA and therefore, the same is also proposed as Eco-sensitive area under this category. The list of villages falling within this category is given as Annexure-I. There are 114 villages adjoining to the Gir PA, Paniya Sanctuary and Mitiyala Sanctuary including Tulsishyam Temple land and the Gamtal of the revenue villages has been excluded from the Eco Sensitive provisions.

In line with the guidelines issued by Ministry of Environment and Forests in this regard, the respective committees had categorized the activities under three heads (Prohibited, Regulated with safeguards and permitted) is given as Annexure-II is maintained. Map showing the Eco Sensitive Zone is given as Annexure-III. The GPS coordinates of 114 villages of Eco Sensitive Zone are given as Annexure-IV. The GPS coordinates of Gir Sanctuary are given as Annexure - V. The GPS coordinates of Paniya Sanctuary are given as Annexure - VI and the GPS coordinates of Mitiyala Sanctuary are given as Annexure - VII.

6. THE BEST METHODS FOR MANAGEMENT OF THE ECO-SENSITIVE ZONES:

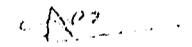
The management Plan for Gir PAs and adjoining forest areas is in vogue. As per the prescription of the Management Plan, the prescriptions are being adopted.

Wildlife protection measures have been made more effective.

- More importance has been given to habitat improvement activities and increasing prey base population in deficient areas around PAs.
- Effective measures are being taken to minimize man animal conflict and crop depredation through preventive and rapid rescue operations and erection of subsidized fencing around agricultural fields.
- Eco development Committees have been formed and working through participatory mode in Greater Gir region, including Eco-sensitive zone.

regeneration of teak is almost absent. Only in areas where soil and moisture conditions are favourable, well stocked, good quality teak is found with mature trees having an average height of 15 to 20 m (All India Quality III/IV). In the remaining open and poor areas where the soil is shallow, teak is found with mature trees having an average height of about 10m (All India Quality IV). Area under the former is about 25 percent that of the latter. Trees in poor areas are mostly branchy and crooked. Old trees are stunted mainly because of poor edaphic conditions, erratic rains and past mal-treatment. This is attributed also to the fact that after repeated coppicing, the present root stock has lost the vigour, resulting in deterioration of the crop.

- (ii) Dry deciduous scrub forests - This type is a degraded stage of the forests type SCV i.e. southern dry mixed deciduous forests. It consists mainly of thorny scrub forests. Species commonly met with are babul, khair, babarkhair, bifi, khakhara, timru, gorad, hermo, bordi, ingor etc. The density varies from 0.1 to 0.3. However, in depression it goes upto 0.3. Sprinkling of stunted and malformed teak is occasionally met within dense areas.
- (iii) Dry savannah forests - Thorn forest on further deterioration have resulted into savannah forests. They consist of large grassy open blanks with very sparse and poor scrub type vegetation. Both annual and perennial grasses are found in these areas. Shanyar, Jinjavo and Mochli are some of the good quality palatable grasses growing in these areas.


(Dr. A. P. Singh)
Chief Conservator of Forests
Wildlife Circle, Junagadh.

Annexure - I

BOUNDARY DESCRIPTION OF THE PROPOSED ECO-SENSITIVE ZONE
AND LIST OF VILLAGES WITHIN THE PROPOSED ECO-SENSITIVE
ZONE:

List of villages within the proposed eco-sensitive zone:-

Sr. No.	District	Taluka	Village	Non Forest Area (Ha)	Notified Forest Area (Ha)	*Village Area (Ha)
1	Junagadh	Visavadar	Kalsari	110.64	0.00	110.64
2	Junagadh	Visavadar	Kalavad	17.51	0.00	17.51
3	Junagadh	Visavadar	Jetalvad	39.59	60.17	99.76
4	Junagadh	Visavadar	Vekariya	83.14	0.00	83.14
5	Junagadh	Visavadar	Lalpur	330.44	1.24	331.68
6	Junagadh	Visavadar	Govindpara	184.45	0.00	184.45
7	Junagadh	Visavadar	Monpari Moti	66.72	0.00	66.72
8	Junagadh	Visavadar	Limadhra	123.72	126.32	250.04
9	Junagadh	Visavadar	Hanpur	62.19	42.55	104.74
10	Junagadh	Visavadar	Khanbha Gir	146.73	0.00	146.73
11	Junagadh	Visavadar	Piyava Gir	211.56	14.85	226.41
12	Junagadh	Visavadar	Prempara	114.05	34.96	149.01
13	Junagadh	Visavadar	Ravani Mundiya	22.98	249.76	272.74
14	Junagadh	Visavadar	Rajpara	285.63	117.57	403.20
15	Junagadh	Visavadar	Dudhala	184.82	0.00	184.82
16	Junagadh	Visavadar	Javatdi	57.99	140.48	198.47
			Total	2042.17	787.90	2830.07
17	Junagadh	Mendarda	Moti Khodiyar	101.20	0.00	101.20
18	Junagadh	Mendarda	Nataliya	57.62	87.68	145.30
19	Junagadh	Mendarda	Itali	153.16	0.00	153.16
20	Junagadh	Mendarda	Kenedhar	25.93	0.00	25.93
21	Junagadh	Mendarda	Anibha	0.00	64.21	64.21
22	Junagadh	Mendarda	Dodariya	11.87	0.00	11.87
23	Junagadh	Mendarda	Tinli	45.74	66.42	112.16
24	Junagadh	Mendarda	Malarka	72.16	389.05	461.21
25	Junagadh	Mendarda	Karsangathi	4.37	217.12	221.49
26	Junagadh	Mendarda	Gundiwall	73.87	42.71	116.58
27	Junagadh	Mendarda	Amrapur	0.87	45.47	46.34
28	Junagadh	Mendarda	Ranidhar	106.82	175.22	282.04
29	Junagadh	Mendarda	Gadakiya	44.80	0.14	44.94
30	Junagadh	Mendarda	Surajgadh	26.47	0.17	26.64
31	Junagadh	Mendarda	Najapur (Chhatariya)	37.05	1.85	38.91
32	Junagadh	Mendarda	Sasan	6.87	0.00	6.87
33	Junagadh	Mendarda	Bhalchhal	205.15	147.95	354.10
34	Junagadh	Mendarda	Haripur	212.06	109.14	321.20
			Total	1187.01	1347.13	2534.14
35	Junagadh	Molia	Jalondar	237.00	0.00	237.00

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36	Gir Somnath	Mansa	Doxgam	214.80	1.01	215.81
37	Gir Somnath	Malla	Ladudi-Gir	188.77	5.50	194.27
			Total	640.57	6.51	647.08
38	Gir Somnath	Talala	Chitrod	122.36	19.46	141.82
39	Gir Somnath	Talala	Bhojde	236.25	154.55	390.80
40	Gir Somnath	Talala	Hiranvel	73.52	83.35	156.87
41	Gir Somnath	Talala	Chitravad	64.99	38.87	103.86
42	Gir Somnath	Talala	Lushala	3.78	49.30	53.08
43	Gir Somnath	Talala	Rasulpura	197.39	0.00	197.39
44	Gir Somnath	Talala	Jasapur	166.27	215.63	381.90
45	Gir Somnath	Talala	Jepur	132.50	73.29	205.79
46	Gir Somnath	Talala	Bakula Dhanej	70.73	55.03	125.76
47	Gir Somnath	Talala	Vadla	119.62	255.35	374.97
48	Gir Somnath	Talala	Bamanasa	198.79	213.11	411.90
49	Gir Somnath	Talala	Javantri	100.98	27.03	128.01
			Total	1487.18	1184.97	2672.15
50	Gir Somnath	Kedinar	Valadar	233.10	0.00	233.10
51	Gir Somnath	Kedinar	Ghantvad	41.58	53.36	94.94
52	Gir Somnath	Nedoya	Harmadya	24.35	14.45	38.80
			Total	299.02	67.81	366.83
53	Gir Somnath	Gir Gadhdada	Pichhvi	28.78	107.67	136.45
54	Gir Somnath	Gir Gadhdada	Vadli	427.86	0.00	427.86
55	Gir Somnath	Gir Gadhdada	Kansariya	225.45	0.00	225.45
56	Gir Somnath	Gir Gadhdada	Jansvala	188.66	113.33	271.99
57	Gir Somnath	Gir Gadhdada	Bhakha	121.20	80.26	201.46
58	Gir Somnath	Gir Gadhdada	Thordi	233.22	0.00	233.22
59	Gir Somnath	Gir Gadhdada	Miki	175.93	2.78	178.71
60	Gir Somnath	Gir Gadhdada	Sonariya	36.58	0.00	36.58
61	Gir Somnath	Gir Gadhdada	Motisar	57.36	0.00	57.36
62	Gir Somnath	Gir Gadhdada	Nagadiya	225.20	0.00	225.20
63	Gir Somnath	Gir Gadhdada	Kediya	258.46	0.00	258.46
64	Gir Somnath	Gir Gadhdada	Rasulpura	110.72	93.23	203.95
65	Gir Somnath	Gir Gadhdada	Baberiya	154.56	50.10	204.66
66	Gir Somnath	Gir Gadhdada	Fareja	60.87	160.18	221.05
67	Gir Somnath	Gir Gadhdada	Gir Gadhdada	82.32	21.82	104.14
68	Gir Somnath	Gir Gadhdada	Itvaya	166.01	170.22	336.23
69	Gir Somnath	Gir Gadhdada	Sansari	88.96	0.00	88.96
70	Gir Somnath	Gir Gadhdada	Khilavad	339.07	0.00	339.07
71	Gir Somnath	Gir Gadhdada	Fatsar	1.11	0.00	1.11
72	Gir Somnath	Gir Gadhdada	Upla	12.77	0.00	12.77
73	Gir Somnath	Gir Gadhdada	Tulsishyam	641.39	0.00	641.39
			Total	3607.49	799.59	4407.09
74	Amali	Dhari	Monvel	93.70	0.00	93.70
75	Amali	Dhari	Dhari	35.36	0.00	35.36
76	Amali	Dhari	Khicha	114.80	12.66	127.26

77	Amreli	Dhari	Amaratpur	27.98	45.91	73.89
78	Amreli	Dhari	Jira	112.87	56.42	169.29
79	Amreli	Dhari	Sarasiya	595.34	97.68	693.02
80	Amreli	Dhari	Facharia	55.77	0.00	55.77
81	Amreli	Dhari	Govindpur	0.35	72.50	72.85
82	Amreli	Dhari	Dalkhaniya	1.73	0.00	1.73
83	Amreli	Dhari	Chanchai	371.50	0.37	371.87
84	Amreli	Dhari	Paniya Dungri	204.12	17.03	221.15
85	Amreli	Dhari	Kotda	113.79	0.00	113.79
86	Amreli	Dhari	Shenardi	63.27	62.31	125.58
87	Amreli	Dhari	Krangsa	24.00	107.37	131.37
88	Amreli	Dhari	Ravna	204.34	0.00	204.34
89	Amreli	Dhari	Matan mala	11.07	120.88	131.95
90	Amreli	Dhari	Karanjadi	159.75	52.80	212.55
91	Amreli	Dhari	Hipsadi	222.93	140.40	363.33
92	Amreli	Dhari	Dadhala	138.89	13.84	152.73
93	Amreli	Dhari	Gadhliya			
93	Amreli	Dhari	Chavari	109.34	81.91	191.25
94	Amreli	Dhari	Padla	94.00	285.06	379.06
			Total	2754.71	1167.14	3921.86
95	Amreli	Savar kundla	Mithiyala	557.39	65.18	623.57
			Total	557.39	66.18	623.57
96	Amreli	Khambha	Vandya	8.59	0.00	8.59
97	Amreli	Khambha	Bhad	186.90	0.00	186.90
98	Amreli	Khambha	Dhan Vadli	0.18	0.00	0.18
99	Amreli	Khambha	Lasa	114.61	0.00	114.61
100	Amreli	Khambha	Tantaniya	91.65	0.00	91.65
101	Amreli	Khambha	Harad	139.42	0.00	139.42
102	Amreli	Khambha	C. Dhayali	90.52	0.00	90.52
103	Amreli	Khambha	Khambhali	194.59	0.00	194.59
104	Amreli	Khambha	Pipalava	277.54	40.59	318.13
105	Amreli	Khambha	Gusare	327.56	5.77	333.33
106	Amreli	Khambha	Dhavadliya	131.50	55.43	186.93
107	Amreli	Khambha	Pharva	149.86	48.80	198.66
108	Amreli	Khambha	Khambhar	188.50	35.88	224.38
109	Amreli	Khambha	Borala	122.66	1.76	124.42
110	Amreli	Khambha	Barberpur	97.31	5.62	102.93
111	Amreli	Khambha	Kantala	80.08	3.83	83.91
112	Amreli	Khambha	Chakrava	81.30	0.00	81.30
113	Amreli	Khambha	Dhandhavana	129.20	0.00	129.20
114	Amreli	Khambha	Pachapachliya	96.05	0.00	96.05
			Total	2508.03	197.68	2705.71
			Grand Total	15033.59	5624.92	20758.51

Note: Approximate Village area excluded the Gamtal area.

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Abstract of Villages with Taluka and Districts						
Sr. No.	District	Taluka	Village No.	Non Forest Area (Ha)	Notified Forest Area (Ha)	*Village Area (Ha)
1	Junagadh	1. Visavadar	16	2042.17	787.90	2830.07
	Junagadh	2. Mendarda	18	1187.01	1347.13	2534.14
	Junagadh	3. Malla	3	640.57	6.51	647.08
2	Gir	4. Talola	12	1487.18	1184.97	2672.15
	Gir	5. Kodinar	3	299.02	67.81	366.83
	Somnath	6. Gir Gadhda	21	3607.49	799.59	4407.09
	Gir	7. Dhari	21	2754.71	1167.14	3921.86
3	Amreli	8. Savar kundla	1	557.39	66.18	623.57
	Amreli	9. Khambha	19	2508.03	197.68	2705.71
		Total	114	15083.59	5624.92	20708.50

(Dr. A. P. Singh)
Chief Conservator of Forests
Wildlife Circle, Junagadh.

Annexure - II

Identification of Activities

A broad list of activities which could be prohibited, regulated and permitted is given in the table below.

Sr. No.	Activity	Prohibited	Regulated	Permitted	Remarks
1	Commercial Mining				As per sub-activities described below
1.1	Limestone Mining	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.2	Blacktrap quarry	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.3	Building limestone (quarry)	Y			Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.4	Sand mining including gravel and kankar	Y*	Y**		Y* Commercial mining will be prohibited. Y** Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.5	Soil, soft marl, hard marl	Y	Y**		Y* Commercial mining will be prohibited. Y** Regulation will not prohibit the digging of earth for construction or repair of house for manufacture of country tiles or bricks for housing for local personal consumption.
1.6	Crushing plant units	Y			No mining and crushing shall be allowed within the Eco-sensitive Zone and no major changes in landscape shall be allowed that affects the hydrology and ecology of the region.
2	Felling of trees		Y		With permission from competent authority
3	Setting of new mills	Y			As per Hon'ble Supreme Court Guidelines

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	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.)	Y		All polluting industries will be prohibited except agro-based small scale industries, which will be regulated as per GoG regulations
5	Establishment of hotels and resorts		Y	All the legally permitted hospitality units present in the Eco Sensitive Zone will be allowed to operate. As per approved master plan, which takes care of wildlife habitats allowing no restriction on movement of wild animals in accordance with the existing GR of Govt. of Gujarat?
6	Commercial use of firewood		Y	For hotels and other business related establishment
7	Drastic change of agriculture systems		Y	To meet the residential needs of the local residents due to the natural growth of existing local population, strictly limited conversion of agricultural lands may be permitted, with the prior approval of the State Government
8	Commercial use of natural water resources including ground water harvesting.		Y	As per approved master plan, which takes care of habitats allowing no restriction on movement of wild animals
9	Establishment of major hydroelectric project	Y		
10.1	Laying of electrical cables		Y	Preference to underground cabling where feasible
10.1	Laying of electrical cables		Y	Laying of insulated overhead cable shall be made compulsory for new lines and old lines may be converted into the same in a phased manner. Also, the practice of providing electricity for agriculture at night hours should be actively encouraged.
10.2	Erection of transformers and substations		Y	The activity should be so planned as to minimise incidents of wildlife mortality or injury.

11	Ongoing agriculture and horticulture practices by local communities			Y	However, excessive expansion of some of these activities should be regulated as per the master plan
11.1	Open well, Bore, etc for agriculture or other usage		Y		The activity should strictly follow safety norms for humans and wildlife, including compulsory construction of well parapet. The activity should be strictly monitored by the appropriate authority.
12	Rain Water harvesting			Y	Should be actively promoted
13	Fencing of premises of hotels and lodges		Y		The height of fencing should be such that it doesnot hamper wildlife movement
14	Organic farming			Y	Should be actively promoted
15	Use of polythene bags by shopkeepers	Y*	Y**		*In select tourist areas such as Sasan, Ambardi, Chikalkuba and Tulsishyam, use of Polythene bags by shopkeepers should be strictly banned. ** In other areas of the ecosensitive zone, it may be regulated as per the existing Government norms.
16	Use of renewable energy sources			Y	Should be actively promoted
17	Widening of roads		Y		This should be done with proper EIA, required clearances such as wildlife clearance and FCA and mitigation measures, as per existing norms.
18	Movement of vehicular traffic at night		Y		The speed limit of 30 km/h should be maintained for safety of wildlife
19	Introduction of exotic species		Y		May be undertaken with the permission of CWLW.
20	Use or production of any hazardous substances	Y			As per Govt Norms

Annexure - V

GPS Coordinates of Gir Wildlife Sanctuary

GPS ID	Latitude	Longitude
GS01	21°17'42.87"N	70°31'25.46"E
GS02	21°16'50.05"N	70°32'4.48"E
GS03	21°16'24.96"N	70°37'18.13"E
GS04	21°15'33.78"N	70°42'9.71"E
GS05	21°14'36.29"N	70°48'11.96"E
GS06	21°19'35.46"N	70°48'26.26"E
GS07	21°19'5.88"N	70°53'0.03"E
GS08	21°15'54.48"N	70°51'41.60"E
GS09	21°15'47.05"N	70°49'30.80"E
GS10	21°11'54.89"N	70°49'25.69"E
GS11	21°12'52.65"N	70°55'19.34"E
GS12	21°11'29.27"N	70°59'57.37"E
GS13	21°12'50.63"N	71° 3'48.72"E
GS14	21°10'7.27"N	71° 0'20.97"E
GS15	21° 7'53.49"N	71° 5'1.71"E
GS16	21° 9'42.42"N	71° 7'43.45"E
GS17	21° 6'44.61"N	71°12'57.31"E
GS18	21° 3'32.17"N	71°10'50.96"E
GS19	21° 0'41.97"N	71° 8'30.26"E
GS20	21° 1'4.67"N	71° 4'6.25"E
GS21	20°56'55.12"N	71° 0'5.29"E
GS22	20°59'37.58"N	70°57'20.96"E
GS23	20°55'57.50"N	70°52'17.63"E
GS24	20°59'50.33"N	70°48'55.72"E
GS25	20°57'47.77"N	70°45'14.96"E
GS26	21° 3'38.54"N	70°43'15.09"E
GS27	21° 7'11.57"N	70°36'58.26"E
GS28	21°11'34.78"N	70°34'22.70"E
GS29	21° 5'35.87"N	70°30'24.87"E
GS30	21° 5'46.23"N	70°27'55.69"E
GS31	21°11'16.21"N	70°30'5.10"E
GS32	21°14'20.78"N	70°29'25.18"E
GS33	21°13'46.29"N	70°32'29.55"E

GPS Coordinates of North Block, Gir Wildlife Sanctuary

GPS ID	Latitude	Longitude
1	21° 17' 52.896" N	71° 2' 6.546" E
2	21° 17' 49.200" N	71° 3' 1.550" E
3	21° 16' 38.739" N	71° 3' 20.366" E
4	21° 17' 1.896" N	71° 2' 15.187" E

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Annexure - VI

GPS Coordinates of Paniya Wildlife Sanctuary

GPS ID	Latitude	Longitude
PS01	21°15'56.47"N	70°49'43.59"E
PS02	21°15'52.45"N	70°51'0.06"E
PS03	21°14'43.01"N	70°50'1.22"E
PS04	21°13'38.55"N	70°51'29.96"E
PS05	21°12'46.47"N	70°54'53.41"E
PS06	21°11'30.72"N	70°53'23.67"E
PS07	21°10'15.23"N	70°51'13.95"E
PS08	21°12'13.30"N	70°49'31.84"E
PS09	21°14'1.75"N	70°48'18.16"E

Annexure - VII

GPS Coordinates of Mitiyala Wildlife Sanctuary

GPS ID	Latitude	Longitude
MS01	21°11'50.93"N	71°14'34.88"E
MS02	21°11'58.85"N	71°15'41.32"E
MS03	21°11'43.21"N	71°16'51.57"E
MS04	21°11'5.76"N	71°16'20.74"E
MS05	21°10'21.31"N	71°17'36.63"E
MS06	21°9'28.84"N	71°16'23.04"E
MS07	21°9'45.13"N	71°15'51.94"E
MS08	21°9'47.60"N	71°14'51.03"E
MS09	21°9'33.53"N	71°13'25.51"E
MS10	21°10'49.70"N	71°13'46.11"E



Provisional Consent Order (CTE)

Consent No. CTE-90696 Valid upto: 23/01/2023

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
Tele : 23222756

Application : CTE-CTE-Amendment, No. 127654 DL 14/09/2017, Granted On: 24/01/2018

PCBID:27834

To,
M/s. Maruti Stone Crusher (Unit-1),
45/p, -Kodinar road,
City : Arithiya,
Dist : Gir Somnath, Tal : Kodinar, SIDC : Not In Glde
Phone : 9227175555

SUB: Consent to Establish (NOC) under Section 25 of

REF: Your Application No (CTE-CTE-Amendment) 127654 and Dated 14/09/2017

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at -Kodinar road, Arithiya, Kodinar, Gir Somnath, Phone No. 9227175555 for the manufacturing of the items/products as mentioned in the detailed order ***.

The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.

1. CTE Order No: CTE-90696 Valid Upto: 23/01/2023

2. All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order ***

Approved CETP: Not Linked to any CETP

Approved TSDP: Not Regd with any TSDP

3. GENERAL CONDITIONS:-

- This order is provisional order and detailed order is considered as final.
- All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act - 1986 and the rules made there under shall be complied with*.
- All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with*.
- The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- In case of change of ownership/management the name and address of the new owners / partners/ directors/ proprietor or equipment or working conditions as mentioned in the consent form/order should immediately be intimated to the Board.
- Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.
- Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.
- The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

*** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product, Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order

*** Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall be the final and valid Consent/Authorization.

For and on behalf of
Gujarat Pollution Control Board

(Member Secretary)

From:- Maruti Stone Cruser
 Pro. Rajubhai Hamirbhai Solanki
 At:- Arithiya, Taluko:-Kodinar,
 District:- Gir Somnath
 Mail:-parmarjayesh003@gmail.com
 Mob.No. 9898323295
 Arithiya, dated:- 10/7/2018

717118

To
 The Deputy Conservator of Forests,
 Gir (West) Division, Sardar Baug,
 Junagadh

Sub:- Regarding obtaining "Wildlife Clearance" from National Board for
 Wildlife for Black trap quarry lease Survey No. 45/Paiki ha.
 0.90.00 Village: Arithiya, Taluka: Kodinar, District: Gir Somnath

With respect to above subject, our Black trap quarry lease was sanctioned from the collector of Amreli since 1996. But quarry lease works has not carried out till today because the procedure for obtaining the Wildlife Clearance certificate was outstanding therefore black trap quarry lease has required Wildlife Clearance under Wildlife (Protection) Act, 1972. Therefore prepared Necessary proposal under Wildlife (Protection) Act, 1972 in prescribed proforma and same is enclosed herewith in seven copies.

Gir forest area ha. 126501.72 was declared as a Gir wildlife Sanctuary under the Wildlife Protection Act 1972. by the Government of Gujarat's Notification dated: 16/01/1974 After that Gir forest area ha. 14711.43 was declared as a Gir wildlife Sanctuary under the Wildlife Protection Act 1972. by the Government of Gujarat's Notification dated:- 18/09/1965. In this way Total area ha. 141213.15 declared as Wildlife Sanctuary. & 25871 ha. area declared as a National Park is included in the Wildlife Sanctuary area.

The protected area (Gir Wildlife Sanctuary) is about 5500 meter far away from the project area. The wildlife habitat mainly in Sanctuary & National Park area sometimes wildlife goes outside for food but no wildlife habitat & migrate from this project area. this Black trap quarry lease area it is not a part of any forest area or Gir Wildlife Sanctuary area but it is a part of Govt. waste land. & situated in 10 km buffer zone area. We will not harm or destroy wildlife habitat including fauna and flora of the Gir Wildlife Sanctuary and we will create 10 meter wide green belt around lease area.

The proposal for Wildlife Clearance please be considered with safe guard and mitigation measures & we requested to grant permission for issuing "Wildlife Clearance" under Wildlife (Protection) Act 1972. Thanking You.

Maruti Stone Cruser
 Maruti Stone Cruser
 Pro. Rajubhai Hamirbhai Solanki

Encl:- As above

WILDLIFE CLEARANCE Maruti Stone Cruser Pro. Rajubhai Hamirbhai Solanki Arithiya Part- 1 & 2.doc

20/07/2018
 20/07/2018
 20/07/2018
 20/07/2018

Type text here

મારૂંતિ સ્ટોન ક્ષર,
મુ.અરીઠીયા, તા.કોડીનાર,
જિ.ગીર સોમનાથ
તા.૨૮/૮/૨૦૧૯.

પ્રતિ,
ભુસ્તરશાસ્ત્રીશ્રી,
ખાણ ખનિજ ખાતુ,
ગીર સોમનાથ.

વિષય :- વાઈલ્ડ લાઈફ સેન્યુરી બોર્ડનું ના-વાંધા પ્રમાણપત્ર મેળવવા બાબત.

સંદર્ભ :- આપની કચેરીના પત્રનં. જીજે/ગીર/ઈકો/કયુએલ/૨૦૮૯,
તા.૩/૧૦/૨૦૧૬.

મે.સાહેબશ્રી,

ઉપરોક્ત વિષય તેમજ સંદર્ભદર્શિત પત્ર અન્વયે જણાવવાનું કે, અમારી મોજે : અરીઠીયા, તા.કોડીનારના સ.નં.૪૫ પૈકીમાં ૦.૯૦.૦૦ હેકટર વિસ્તારમાં બ્લેકટ્રેપ ખનિજની ક્વોરીલીઝમાં આપના પત્ર તા.૩/૧૦/૨૦૧૬ થી વાઈલ્ડ લાઈફ સેન્યુરી બોર્ડનું પ્રમાણપત્ર મેળવવા જણાવેલ. જે અન્વયે અમો ના-વાંધા પ્રમાણપત્ર મેળવવા તા.૧૦/૧૦/૨૦૧૬ થી ડી.સી.એફ., જુનાગઢને અરજી કરેલ. જે અરજી અન્વયે મુખ્ય વન સંરક્ષકશ્રી, વન્ય પ્રાણી વૃત્તળ, જુનાગઢ ધ્વારા તેઓના પત્ર તા.૧૬/૧૦/૨૦૧૮ થી અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગરને ના-વાંધા પ્રમાણપત્ર અન્વયે દરખાસ્ત મોકલી આપેલ (નકલ સામેલ છે.) તથા અગ્ર મુખ્ય વન સંરક્ષકશ્રી, વન્ય જીવ, ગુજરાત રાજ્ય, ગાંધીનગરના પત્ર તા.૧/૭/૨૦૧૯ થી વાઈલ્ડ લાઈફની ભલામણ મેળવી સરકારશ્રી વન અને પર્યાવરણ વિભાગમાં મોકલવામાં આવેલ છે. જેની જાણ અમોને કરવામાં આવેલ છે. (નકલ સામેલ છે.) તો અમારી ક્વોરીલીઝ વિસ્તારમાં વાઈલ્ડ લાઈફની મંજૂરી મેળવવાની કાર્યવાહી ચાલુમાં હોઈ, જે આવ્યેથી આપને સત્વરે રજૂ કરવામાં આવશે. જે આપ સાહેબશ્રીને જાણ થવા વિનંતી.

બિડાણ :- ઉપર મુજબ

આપનો વિશ્વાસુ

.....

કચેરીના પત્રનં. જીજે/ગીર/ઈકો/કયુએલ/૨૦૮૯
તા.૩/૧૦/૨૦૧૬

.....

Maruti Stone Crusher,
At: Village Arithiya,
Ta. Kodinar, Dist. Gir Somnath,
Date 28/8/2019

To,
The Geologist,
Geology and Mines,
Gir-Somnath.
Veraval (Gujarat)

Subject: In the matter of obtaining the No objection certificate of the Wildlife Sanctuary Board.

Ref. Your office letter No. GJ/GIR/ECO/QL/2089 dated 3/10/2016.

Respectable officer,

This is to inform on the aforesaid subject and letter under reference that, it was informed vide your letter dated 3/10/2016 to us to obtain Certificate of Wildlife Sanctuary Board in our Black trap mineral quarry lease in the area of 0.90.00 Hector in Survey No.45 paiki of Village Arithiya, Ta. Kodinar. In that connection, we had made an application to DCF, Junagadh on 10/10/2016 for obtaining the No objection certificate. In pursuance of the said Application, the Chief Forest Conservator, Wildlife Circle, Junagadh, vide their letter dated 16/10/2018, had forwarded the proposal in regard the No objection Certificate to the Principal Chief Forest Conservator, Wildlife Circle, Gujarat State, Gandhinagar (Copy enclosed) and, after obtaining the recommendation vide letter dated 1/7/2019 of the Principal Chief Forest

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Conservator, Wildlife Circle, Gujarat State, Gandhinagar, the proposal has been forwarded to the Government, Forest and Environment Department, the intimation of which has been given to us (Copy annexed). So, since, the procedure of obtaining the clearance of the Wildlife in our quarry lease area, the same shall be produced before you immediately on receiving the same which may please be noted.

Encl: as above.

Yours faithfully,

Sd/- Rajubhai Hamirbhai Solanki

Sd/- illegible
Inward Branch,
Office of the Geologist,
Inaj, Veraval. 28/8/2019



ભુસ્તરશાસ્ત્રીશ્રીની કચેરી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,

કચેરી કચેરી બિલ્ડીંગ, રૂમ નં. ૩૪૮ થી ૩૫૪, સુ.ઈ.જા.ક, તા.વેવાવળ, જિ.ગીર સોમનાથ
ફોન નંબર : ૦૨૨૦૧-૨૮૫૭૨૦, E-MAIL - geology@guj.gov.in, geology@guj.gov.in

નં.શ્રીજી/કચુએલ/ઈ.સી./ ૨૦૨૩

તા. 11 - 2 - 2020

પ્રતિ,
શ્રી પારૂતિ સ્ટોન ક્વેર,
પ્રો.બીઆલભાઈ ગોવિંદભાઈ
મુ.અરીઠીયા, તા.કોડીનાર, જિ.ગીર સોમનાથ.

વિષય :- વચ્ચુંઅલ એકાઉન્ટ લોક કરવા બાબત.

મહાશય,

ઉપરોક્ત વિષયે જણાવવાનું કે, આપને ગીર સોમનાથ જિલ્લાના કોડીનાર તાલુકાના અરીઠીયા ગામના સ.નં.૪૫ પેકીમાં ૦.૯૦.૦૦ હે.વિસ્તારની પ્લેકટ્રેપ ખનિજની ક્વોરીલીઝ મંજૂર કરવામાં આવેલ છે.

નામ.નેશનલ ગ્રીન ટ્રીબ્યુનલના તા.૧૮/૪/૨૦૧૭ ના આદેશ અનુસાર તમામ લીઝમાં પર્યાવરણ મંજૂરી (ઈ.સી.) ડિસેમ્બર/૨૦૧૬ સુધીમાં મેળવી લેવાના હતા. આથી તા.૩૧/૧૨/૨૦૧૬ સુધીમાં ઈ.સી. મેળવેલ ન હોય તેવા કેસોમાં માઈનીંગ ઓપરેશન કરી શકાશે નહીં. તેવો આદેશ કરેલ હોઈ, આપના ધ્વારા સદરહુ લીઝની પર્યાવરણ મંજૂરી (ઈ.સી.) મેળવેલ નથી. આપને અત્રેની કચેરી તરફથી એન્વાયરમેન્ટ ક્લેયરન્સ સર્ટીફિકેટ (ઈ.સી.) રજૂ કરવા અંગે તા.૨૪/૫/૨૦૧૮, તા.૧/૧/૨૦૧૮, તા.૧૩/૯/૨૦૧૮, તા.૨૧/૧૧/૨૦૧૮, તા.૨૭/૧૨/૨૦૧૮ તથા તા.૨૧/૫/૨૦૨૦ નોટીસો પાઠવવામાં આવેલ. પરંતુ આપના તરફથી ઈ.સી. રજૂ કરેલ ન હોઈ, આપનું સદરહુ ક્વોરીલીઝનું એનલાઈન વચ્ચુંઅલ એકાઉન્ટ તા.૨/૭/૨૦૨૦ ના રીજ લોક કરવામાં આવેલ છે.

આપના તરફથી ઈ.સી. રજૂ કર્યેથી આપની ક્વોરીલીઝ કાર્યરત કરવા અંગેની નિયમ મુજબની આગળની કાર્યવાહી હાથ ધરવામાં આવશે.

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ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું,
ગીર સોમનાથ

OFFICE OF THE GEOLOGIST,

Geology and Mining Department,

Collector Office Building,

Room No.348 to 354,

At Inaj, Ta. Veraval, Dist. Gir Somnath.

Phone No. 02876 285040,

Email: geologist.girsomanth@gujarat.gov.in

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No.GG/QL/E.C./2033

Date: 4/7/2020

To,

The Maruti Stone Crusher,
Proprietor Gigabhai Govindbhai,
At: Arithya, Ta. Kodinar,
Dist. Gir Somnath.

Subject: In the matter of locking up the Virtual Account.

Sir,

This is to inform on the above subject that, Black Trap Mining Quarry lease has been granted to you of 0.90.00 Hector area in Survey No.45 paiki of Village Arithiya of Taluka: Kodinar of Dist. Gir Somnath.

As per the order dated 18/4/2017 of the Hon'ble National Green Tribunal, in all the leases, the Environmental Clearance (E.C.) was required to be obtained by December, 2016. Therefore, if the E.C. is not obtained till 31/12/2016, in such cases no mining operation can be done. Since, the order is so, you have not obtained the Environment Clearance (E.C.) of the aforesaid lease. Notices to

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you have been issued by this office for submitting the Environment Clearance Certificate (E.C.) vide notices dated 24/5/2018, 1/1/2019, 13/9/2019, 2/11/2019, 27/12/2019 and 21/5/2020. But, since, no E.C. has been submitted from you, your online Virtual Account of your aforesaid Quarry lease has been locked on 2/7/2020.

On producing the E.C. from you, further action shall be taken up for activating your quarry lease as per the rules.

Sd/- illegible
Geologist,
Department of Geology and Mines,
Gir Somnath.